

25th March, 1924

0

**THE
LEGISLATIVE ASSEMBLY DEBATES**

(Official Report)

FIRST SESSION

OF THE

SECOND LEGISLATIVE ASSEMBLY, 1924



**SIMLA
GOVERNMENT OF INDIA PRESS
1924.**

1 2/2

CONTENTS.

VOLUME IV, PART III—13th March, 1924, to 25th March, 1924.

	PAGES.
Thursday, 13th March, 1924—	
Members Sworn	1607
Questions and Answers	1607-1622
Motion for Adjournment—Disallowed	1622-1623
Sketch of Course of Business during Discussion on Demands for Grants	1622
Statement of Business	1628
The Budget—List of Demands—contd	1629-1701
Friday, 14th March, 1924—	
Questions and Answers	1703-1735
Alleged Pact between the Government and the Nationalist Party	1736-1737
Statement of Business	1737-1739
May Session in Simla	1739-1741
The Budget—List of Demands—contd.	1741-1807
Saturday, 15th March, 1924—	
Questions and Answers	1809-1816
Message from the Council of State	1816
The Budget—List of Demands—concl'd.	1817-1822
The Indian Penal Code (Amendment) Bill—Report of the Select Committee laid on the table	1850
Monday, 17th March, 1924—	
Member Sworn	1883
Statement laid on the Table	1883-1883
Questions and Answers	1889-1896
Discovery of a Bomb Factory at Maniktala	1896-1897
Rules under Section 67 of the Government of India Act	1897-1903
Unstarred Questions and Answers	1903-1907
Election of the Standing Finance Committee	1908
The Budget—The Indian Finance Bill—Motion for taking the Bill into consideration negatived	1908-1960
Tuesday, 18th March, 1924—	
Member Sworn	1963
Questions and Answers	1963-64
Accident on the Rohilkhund and Kumaon Railway	1964-65
Discovery of a Bomb Factory at Maniktala	1965
Unstarred Question and Answer	1965-66
Message from His Excellency the Governor General	1966
Governor General's Assent to Bills	1967

CONTENTS—*contd.*

PAGES.

Tuesday, 18th March, 1924—*contd.*

The Court-fees (Amendment) Bill—Introduced	1967
The Indian Merchant Shipping (Amendment) Bill—Motion for circulation adopted	1968-73
Amendment of Standing Orders—Adopted	1973-75
The Indian Finance Bill—Leave to introduce refused	1975-78

Wednesday, 19th March, 1924—

Member Sworn	1979
Questions and Answers	1979-82
Cost of the Simla Session of the Indian Legislature in 1923	1988
Personal Power of the Governor General	1989-97
Statement laid on the Table	1988
State Prisoners in Bengal	1988-89
Discovery of a Bomb Factory at Maniktala	1989
The Indian Coinage (Amendment) Bill—Amendment made by the Council of State agreed to	1989-90
The Indian Income-tax (Amendment) Bill—Passed as amended	1990-91

Thursday, 20th March, 1924—

Questions and Answers	1993-2011
Unstarred Questions and Answers	2019-20
Resolution <i>re</i> Abolition of the Cotton Excise Duty—Debate adjourned	2020-43
Resolution <i>re</i> Repeal of Bengal Regulation III of 1818—Adopted as amended	2043-80

Monday, 24th March, 1924—

Members Sworn	2061
Questions and Answers	2061-2121
Unstarred Questions and Answers	2121-27
Further Constitutional Advance in India	2127
Holding of a Circuit Court in Delhi	2127-28
Franchise for Women	2128-29
Motion for Adjournment—Disallowed	2129-31
Statements laid on the Table	2132-36
The Indian Criminal Law Amendment Bill—Instructions given to Select Committee to present its report on or before the 26th March, 1924, withdrawn	2137
Governor General's Assent to the Amendment of Standing Orders	2137
The Imperial Bank of India (Amendment) Bill—Introduced, and motion for circulation adopted	2137-40
The Court-fees (Amendment) Bill—Referred to a Select Committee	2140-54
Election of the Standing Finance Committee	2154-55

Tuesday, 25th March, 1924—

Questions and Answers	2157-71
The Banganga Railway Disaster	2171
Publication of the Tariff Board's Report on the Steel Industry	2171-74

CONTENTS—*contd.*

PAGES.

Tuesday, 25th March, 1924—*contd.*

Proposed Indian Delegations to Turkey, Persia and certain Arab States	2174-77
Motion for Adjournment	2177-78
Statements Laid on the Table	2178-83
Governor General's Assent to Bills	2183
Election of the Standing Finance Committee	2183
The Hindu Coparcener's Liability Bill—Referred to Select Committee	2184-2201
The Indian Stamp (Validating) Bill—Introduced and Referred to Select Committee	2201-04
The Indian Criminal Law Amendment (Repealing) Bill—Introduced	2204-10
The Indian Evidence (Amendment) Bill—Introduced	2211-12
Message from the Council of State	2212
Motion for Adjournment—Adopted	2212-30

LEGISLATIVE ASSEMBLY.

Tuesday, 25th March, 1924.

The Assembly met in the Assembly Chamber at Eleven of the Clock, Mr. President in the Chair.

QUESTIONS AND ANSWERS.

RECOMMENDATIONS OF THE JOINT R. M. S. CONFERENCE HELD AT CALCUTTA IN APRIL 1923.

1011. ***Mr. N. M. Joshi:** Will Government be pleased to state what action has been taken by the Postal Department on the recommendations made by the Joint R. M. S. Conference, held at Calcutta in April 1923?

The Honourable Mr. A. C. Chatterjee: The Honourable Member is referred to the reply given to unstarred Question No. 201 asked by Mr. K. C. Neogy on the 15th March 1924.

WORKING HOURS OF CLERKS IN THE OFFICE OF THE CONTROLLER OF ARMY FACTORY ACCOUNTS.

1012. ***Mr. N. M. Joshi:** (a) Will Government be pleased to state whether it is a fact that the clerks in the Office of the Controller of Army Factory Accounts are required to work from 10-30 A.M. to 9-0 P.M. at night although their working hours are from 10-30 A.M. to 4-30 P.M.? If so, do Government propose to stop this practice and establish normal working hours (10-30 to 4-30) in that office? If so, when? If not, why not?

(b) Will they be further pleased to state whether the clerks in the said office are required to attend office even on Sundays and other holidays? If so, will they stop this practice also? If not, why not?

The Honourable Sir Basil Blakett: Inquiries are being made in the matter from the Controller of Army Factory Accounts.

PREVENTIVE OFFICERS.

1013. ***Mr. N. M. Joshi:** (a) Will Government be pleased to state whether it is a fact that the Sea Customs Preventive Service is chiefly manned by Europeans and Anglo-Indians? If so, why?

(b) Will Government be pleased to state the rates of pay allowed to Preventive Officers and what their duties are? Will they be further pleased to state whether it is a fact that their rates of pay have been kept specially high to secure a better class of men?

(c) Will Government be pleased to state whether it is a fact that the Preventive Officers got rewards over and above their pay? If so, will they be further pleased to state in what cases such rewards are allowed and why they are allowed?

(d) Is such a practice followed in other services chiefly manned by Indians such as the Police and Salt?

(e) Do Government propose to put a stop to this practice of granting rewards over and above pay?

The Honourable Sir Basil Blackett: (a) The number of Europeans, Anglo-Indians and Indians at present employed in the Customs Preventive Service is stated below—

Europeans and Anglo-Indians.	Indians.	Total.
444 of which the majority are Anglo-Indians	155	599

Domiciled Europeans and Anglo-Indians have in the past been considered to be on the whole more suitable for Preventive work than other statutory natives of India. In 1921, it was decided that efforts should be made to increase the purely Indian element in the Preventive Service. The Honourable Member is referred to the speech made by the Honourable Sir Charles Innes in the Budget debate of 12th March 1923.

(b) The rates of pay allowed to Preventive Officers (including Inspectors) vary at the different ports. At the principal ports the pay of Inspectors ranges between Rs. 250 and Rs. 675 and of Preventive Officers between Rs. 100 and Rs. 450.

Preventive Officers are specially employed for the prevention of smuggling. Their duties consist in guarding vessels and in preventing the shipment of landing of goods before a proper pass has been produced, or until the requirements of the Act have been carried out.

The answer to the latter part of the question is in the affirmative.

(c) Yes. Rewards to officers of the Customs Department (whether European, Anglo-Indian or Indian) are granted for the detection and bringing to notice of infringements and evasions of the provisions of the Sea Customs Act. The practice is an old one, and the grant of the rewards is governed by definite rules.

(d) Rewards are granted in similar services such as Excise and Salt.

(e) No.

DECLARATION OF POLICY IN THE CENTRAL PROVINCES WITH REGARD TO TRANSFERRED SUBJECTS.

1014. ***Mr. M. S. Aney:** (a) Has the attention of the Government of India been drawn to the following statement made by the Honourable Mr. Standen at the meeting of the C. P. Legislative Council held on 8th March 1924:

"It would, therefore, become necessary that His Excellency the Governor must take over the administration of the transferred Departments, pending the sanction of the Secretary of State for placing the Transferred subjects in the Reserved List?"

(b) Will the Government be pleased to state whether the above declaration of policy has been made after previous consultation with and with the full approval of the Governor General in Council?

The Honourable Sir Malcolm Hailey: (a) Government have seen a newspaper report of the speech referred to by the Honourable Member.

(b) No.

Mr. N. O. Kelkar: Arising out of this, I would like to ask the Honourable the Home Member if the Government of India accepts the constitutional position that the decision of the Central Provinces Council is the decision of the responsible electorate in the Province?

The Honourable Sir Malcolm Halley: That is entirely a matter of opinion.

Mr. N. O. Kelkar: What is the opinion of the Government of India on this matter?

The Honourable Sir Malcolm Halley: Whether that decision is a responsible decision or not?

Mr. N. O. Kelkar: Did Government ever advert to the fact that it would be more constitutional to dissolve the Council rather than take over the transferred departments?

The Honourable Sir Malcolm Halley: Does the Honourable Member mean the Central Provinces Government?

Mr. N. O. Kelkar: Yes.

The Honourable Sir Malcolm Halley: I must refer the Honourable Member to the debates there. The Honourable Member seems to be under an impression that the action taken in this matter has been taken by the Government of India and not by the Central Provinces Government. Action of course is taken by the latter.

Mr. Devaki Prasad Sinha: Did the Central Provinces Government take advice from the Government of India before making this declaration?

The Honourable Sir Malcolm Halley: The Honourable Member will find, if he will kindly look at (b) of the question and (b) of the answer, that I have already told the House that no advice was given.

DERAILMENT ON THE ROHRI KHANPUR SECTION OF THE NORTH WESTERN RAILWAY.

1015. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the report published in the *Amrita Bazar Patrika* in its issue of the 26th February about the derailment of a train on the Rohri Khanpur section of the North Western Railway?

(b) Is it a fact that several lives have been lost? If so, will the Government be pleased to state the number of persons (i) killed (ii) injured?

(c) Will the Government be pleased to state whether the platelayer on duty inspected the line? If so, when did he last inspect and visit the lines on the bridge?

(d) Will the Government be pleased to inquire (a) the reasons of this derailment, (b) the person or persons directly responsible for non-inspection of the lines in time?

The Honourable Sir Charles Innes: (a) Yes.

(b) The total number of casualties was 7 killed and 11 injured.

(c) The accident was not due to any defect in the line or the bridge.

(d) An inquiry has already been held by the Senior Government Inspector of Railways whose preliminary report shews that the accident was caused by the bursting of the engine boiler. His final report is awaited.

LEAVE OF RECRUITS IN THE 11/19TH HYDERABAD REGIMENT (BENGAL).

*1016. **Khan Bahadur Sarfaraz Hussain Khan:** (a) Is it a fact that the recruits to the 11/19th Hyderabad Regiment (Bengal) were given a clear understanding that the arrangement for leave from the civil offices during their training period would be made by the officer commanding?

(b) If so, are the Government aware that nothing has been done by the officer commanding in that respect?

(c) Is it a fact that the recruits have been asked to make their own arrangements for leave?

(d) Is it a fact that they were asked to resign their civil occupations if they failed to get leave from their offices?

(e) Is it a fact that if a recruit disobeys such an arbitrary command he is to be treated as having deserted?

(f) Are the Government aware that such menace is hampering the further recruitment to the Territorial Force?

(g) Do the Government propose to instruct the officer commanding to arrange for leave for the recruits from their civil offices?

Sir Henry Moncrieff Smith: (a) to (g). The Government of India have no information on the subject, but are inquiring. The Army Secretary will let the Honourable Member know the result in due course.

Khan Bahadur Sarfaraz Hussain Khan: May I know by what time?

Sir Henry Moncrieff Smith: I am afraid I cannot say.

E. B. RAILWAY GRIEVANCES.

1017. **Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the letter published under the heading "E. B. Ry. grievances", in the *Amrita Basar Patrika* in its issue of the 26th February?

(b) If so, will the Government be pleased to inquire into the truth of the statement?

(c) Are the Government aware that such things are a matter of daily occurrence in the III class booking offices at the Howrah Station?

(d) If not, will they be pleased to inquire into the matter?

(e) Are the Government aware that the lady booking clerks on duty there, do not pay any attention to the poor III class passengers?

(f) Is it a fact that in the 1st and 2nd class booking offices, the booking clerks are Indians?

(g) Do Government propose to put Indian booking clerks in the III class booking offices transferring the lady booking clerks to the other booking offices?

The Honourable Sir Charles Innes: (a) Government have seen the article referred to. It relates to certain suggestions made by the Railway

Passengers' Association to the authorities of the Eastern Bengal Railway and the Government have no doubt that those suggestions will be considered by the Agent.

(b), (c), (d), (e), (f) and (g). The Government have no knowledge of the matters referred to and do not propose to inquire. A copy of the question and answer will be sent to the Agent.

SEPARATE ENTRANCE GATES FOR FEMALE PASSENGERS AT HOWRAH.

1018. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Are the Government aware that III class and Inter-class lady passengers are made to pass through an enclosed passage with the male passengers at the Howrah Station?

(b) Are the Government aware that this causes great inconvenience to Indian ladies?

(c) Do Government propose to abolish or to waive this system of forcing passengers through an enclosed passage in the case of lady passengers?

The Honourable Sir Charles Innes: The Honourable Member is presumably referring to the channels leading up to the gates by which inter and 3rd class passengers gain admittance to the platforms. These channels have been found necessary so as to prevent the gates being rushed. It would be impracticable to have separate entrance gates for female passengers.

BENGAL NAGPUR RAILWAY GRIEVANCES.

1019. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the letter in the *Amrita Bazar Patrika*, headed "B. N. Ry. grievances" published in its issue of the 8th February?

(b) Is the statement correct? If so, do Government propose to redress the grievances?

The Honourable Sir Charles Innes: (a) The reply is in the affirmative.

(b) Government are not aware whether the statement is correct but the matter will be brought to the notice of the Agent.

NUMBER OF CASES INSTITUTED UNDER SECTIONS 124-A AND 153-A OF THE INDIAN PENAL CODE AND COGNATE SECTIONS OF THE CODE OF CRIMINAL PROCEDURE.

1020. ***Mr. Nilakantha Das:** Will the Government be pleased to lay on the table showing in each province under their direct charge during the last 5 years:

I. (a) The number of cases instituted under 124-A and 153-A, Indian Penal Code.

(b) The number of such cases punished

(i) with fines;

(ii) with fine and imprisonment;

(iii) with imprisonment for less than one year or one year;

(iv) with imprisonment for more than one year with names of those still in prison?

II. (a) The number of cases under section 108 of the Criminal Procedure Code.

(b) The number of such cases acquitted.

(c) The number of cases in which the accused gave security.

(d) The number of cases punished—

(i) with simple imprisonment;

(ii) with rigorous imprisonment?

III. The number of (a) places and (b) persons served with orders under section 144 of the Criminal Procedure Code

(i) cases where the order was served once during the course of 12 months;

(ii) cases where such orders were served twice during the course of 12 months;

(iii) cases where such orders were served more than twice during the course of 12 months.

The Honourable Sir Malcolm Hailey: The information desired is being obtained and will be supplied to the Honourable Member in due course.

Mr. Nilakantha Das: Will the Government find it possible to call for similar information from the Governors of the Provinces?

The Honourable Sir Malcolm Hailey: I did not catch that question.

Mr. Nilakantha Das: Will the Government find it possible to call for similar information from the Governors of the Provinces?

The Honourable Sir Malcolm Hailey: This is a matter, Sir, under the control of the Local Governments, and not of the Government of India.

Mr. Gaya Prasad Singh: Will this information be supplied to the Honourable Member alone or will it be laid on the table as it is a question of public importance?

The Honourable Sir Malcolm Hailey: I am quite willing to place it on the table of the House, Sir.

ACTION TAKEN UNDER SECTION 144 OF THE CRIMINAL PROCEDURE CODE
AND SECTION 188 OF THE INDIAN PENAL CODE.

1021. ***Mr. Nilakantha Das:** Will the Government be pleased to state during the last three years in each province under their direct charge;

(a) How many cases have happened where people disobeyed the order under section 144 of the Criminal Procedure Code?

(b) In how many such cases have actual violence or breach of the peace followed such disobedience?

(c) In how many cases of such disobedience was section 188 of the Indian Penal Code applied and with what result?

The Honourable Sir Malcolm Hailey: The information desired is also being obtained and will be supplied to the Honourable Member in due course.

PROVINCES IN WHICH THE CRIMINAL LAW AMENDMENT ACT IS STILL IN FORCE.

1022. ***Mr. Nilakantha Das:** Will the Government be pleased to lay on the table a statement showing during the last three years:

- (a) In which parts of India under their direct charge was the Criminal Law Amendment Act in force?
- (b) For what period, from what date, to what date in each of such Provinces?
- (c) Will the Government be pleased to state whether there are any such Provinces where the Criminal Law Amendment Act is still in force?
- (d) If the answer is in the affirmative, then will the Government be pleased to state also the names of those parts; the period for which the Act has been in force in each?

The Honourable Sir Malcolm Hailey: I give a similar answer to that question, Sir.

ACTION AGAINST VILLAGE PANCHAYATS.

1023. ***Mr. Nilakantha Das:** Will the Government be pleased to state:

A. If any village Panchayats started by Congress organisations or private efforts in each Province under the direct charge of the Central Government, were proceeded against under section 107 of the Criminal Procedure Code, during the last three years?

B. If they were, then—

- (a) How many of them defended their cases?
- (b) How many of them were honourably let off?
- (c) How many were bound down?
- (d) How many members of such Panchayats were punished for not giving security?

The Honourable Sir Malcolm Hailey: The information is not readily available and Government do not propose to obtain it as the expenditure of time and labour involved cannot be justified.

NUMBER OF PRISONERS IN JAILS IN PROVINCES UNDER THE DIRECT CHARGE OF THE CENTRAL GOVERNMENT AND NUMBER RELEASED.

1024. ***Mr. Nilakantha Das:** Will the Government be pleased to lay on the table a statement showing in each Province under their direct charge:

- (a) the number of prisoners in December, 1920;
- (b) the number of prisoners in each month in 1921;
- (c) the number of prisoners in each month in 1922;
- (d) the number of prisoners in each month in 1923;
- (e) the number of Akali prisoners, if any, separately in all the above months;
- (f) the number of Mopla prisoners, if any, separately in all those months?
- (g) the number of prisoners coming out of jail in all those months?

The Honourable Sir Malcolm Hailey: Inquiries are being made.

JAIL CODES.

1025. ***Mr. Nilakantha Das:** (a) Are the Government in possession of any information to the effect that Jail Codes in any part of British India under the direct charge of the Central Government are not available to the general public in bookstalls authorised by Government for stocking Government publications?

(b) If it is a fact, then is this according to any rules, orders or circulars, or any confidential understanding among officials, or between officials and book-sellers?

(c) Is there anything to prevent the jailors or jail-superintendents from showing the Jail Code to responsible public men if they want to see it?

(d) If there is, what is that?

The Honourable Sir Malcolm Hailey: In regard to the Provinces under the control of the Central Government, inquiries are being made and the results will be communicated to the Honourable Member in due course.

The Government of India are not concerned with the Jail Codes of the Provinces.

Mr. Gaya Prasad Singh: Will this information be supplied to other Members also?

The Honourable Sir Malcolm Hailey: And also, if other Honourable Members desire, it will be laid on the table.

RIGHT OF PRISONERS TO SEE ORDERS, RULES, ETC., EFFECTING THEIR DUTIES AND DISCIPLINE.

1026. ***Mr. Nilakantha Das:** (a) Are prisoners in British India in Provinces under the direct charge of the Central Government allowed to demand to see written orders, rules, circulars, or provisions in the Jail Code, regarding the duties and disciplinary measures they are put to?

(b) If not, why?

The Honourable Sir Malcolm Hailey: Inquiries are being made.

FACILITIES TO PRISONERS TO APPEAL TO OUTSIDE AUTHORITIES AGAINST THE DECISIONS OF THE JAIL AUTHORITIES.

1027. ***Mr. Nilakantha Das:** (a) Are there any provisions in British India in Provinces in the direct charge of the Central Government to afford facilities to prisoners to appeal against any decisions or treatment by jail authorities for judicial remedies, or for remedies at the hands of those who are not interested in forcing jail discipline?

(b) If not, why?

(c) If they are, then what are those provisions?

The Honourable Sir Malcolm Hailey: I have the same answer.

Mr. Nilakantha Das: Answers will be supplied in time, I suppose?

The Honourable Sir Malcolm Hailey: As soon as the information is available.

HALT OF THE DOWN PUNJAB MAIL AT PATNA CITY.

1028. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Is it not a fact that both the Up and Down Punjab Mail trains stopped at the Patna City railway station in pre-war times and is it not a fact that for some years past, the Down Punjab Mail trains do not stop at the Patna City station?

(b) Will the Government be pleased to inquire from the Railway authorities, and inform the House as to what objection there is to stopping the down Punjab Mail trains at the Patna City station for at least a few minutes?

The Honourable Sir Charles Innes: (a) Yes.

(b) In pre-war times the Down Punjab Mail made three consecutive stops at Dinapore, Patna Junction and Patna City within a distance of 12 miles. The cancellation of the halt at Patna City is not considered to be a hardship to passengers as those intending to travel by mail can drive to Patna Junction by road. Moreover a convenient train (No. 12 Down Express) has been provided, which leaves Patna City at 16-48 and arrives at Howrah at 6-29 A.M.

EXPENDITURE ON THE BRITISH EMPIRE EXHIBITION.

1029. ***Mr. K. Venkataramana Reddi:** Will the Government be pleased to state:

- (a) the total amount of money spent from Central Revenues in laying out buildings in British Empire Exhibition?
- (b) the various sections to which the Government of India sent exhibits and the total expenditure incurred in this behalf?
- (c) the total amount of expenditure incurred or likely to be incurred on behalf of the Indian Trade Commissioner, Diwan Bahadur Vijayaraghavachariar, by way of travelling and daily allowances?

The Honourable Sir Charles Innes: (a) The final figures are not yet available. £10,000 was spent in 1922-23. The revised estimate for the current year is £97,308 and provision has been made in next year's Budget for £5,300.

(b) Fine Arts, Geological Survey, Cotton, Forests, Survey of India, Meteorology, Archaeology, Railway, Town Planning, Hygiene, Tropical Diseases, Co-operative and Education, and Commercial Intelligence. A model of the North-West Frontier Province and a relief model of the Everest are also being exhibited at the Exhibition.

The total estimated expenditure is Rs. 7½ lakhs.

(c) No expenditure has been or is being specially incurred on account of the Indian Trade Commissioner. The total estimated amount on account of Diwan Bahadur Vijayaraghavachariar and his staff is Rs. 43,500. This includes cost of passages to and from England.

ANNUAL SALE OF OPIUM DURING THE LAST TEN YEARS.

1030. ***Mr. Syamacharan:** Will Government be pleased to lay on table a statement showing the quantity of annual sale of Opium during the last ten years?

The Honourable Sir Basil Blackett: A statement giving the required information is laid on the table.

Mr. Devaki Prasad Sinha: What steps did Government take to satisfy themselves that opium exported from this country was used strictly for medicinal purposes?

The Honourable Sir Basil Blackett: I would refer the Honourable Member to the several answers previously given, but if he likes to put down a question, I will answer it.

Statement showing the quantity (in chests) of provision, medicinal, excise and medical opium sold during the years 1914 to 1923 in the case of the first two, and 1914-15 to 1922-23 in the case of the last two.

Year.	Provision opium.	Medicinal opium.	† Excise opium.	† Medical opium.
1914	11,428		8,698	6
1916	12,480	850	8,892	15
1916	13,950	2,450	8,785	14
1917	10,985	3,876	9,102	16
1918	13,780	2,000	8,608	22
1919	11,900	2,100	8,638	15
1920	10,292		6,746	15
1921	8,135	...	6,168	14
1922	8,020	...	5,821	6
1923	7,954	...	(Not yet known.)	

ANNUAL IMPORT OF FOREIGN LIQUORS DURING THE LAST TEN YEARS.

1081. ***Mr. Syamacharan:** Will Government be pleased to state the annual import of foreign liquors into India during the last ten years?

The Honourable Sir Charles Innes: The Honourable Member is referred to the Annual and Monthly volumes of the Sea-borne Trade of British India, copies of which are in the Library.

ANNUAL INCOME FROM THE EXCISE DEPARTMENT DURING THE LAST TEN YEARS.

1082. ***Mr. Syamacharan:** Will Government be pleased to lay on table a statement showing the annual income derived from the Excise Department during the last ten years?

The Honourable Sir Basil Blackett: I refer the Honourable Member to the Finance and Revenue Accounts, copies of which are available in the Library.

† The figures for Excise and Medical opium are for the years 1914-15 to 1922-23 (i.e., financial years).

† 800 chests were subsequently recalled for want of buyers.

GRANT OF CONVEYANCE ALLOWANCE IN SIMLA TO MEMBERS OF THE INDIAN LEGISLATURE.

1033. ***Maulvi Muhammad Yakub:** (1) Are the Government aware that on account of climatic conditions and difficult walks, the Members of the Indian Legislature have to hire rickshaws to attend the meetings at Simla?

(2) Will the Government be pleased to allow conveyance allowance to the Members in the same way as it is given to the Members living at Raisina in Delhi?

Sir Henry Moncrieff Smith: (1) Government think that, generally speaking, the use of a rickshaw for the journey to the Assembly Chamber in Simla is in the nature of a luxury rather than a necessity.

(2) The Conveyance allowance is granted in Delhi to Members residing in Raisina on account of the distance of Raisina from the Assembly Chamber which renders the daily use of a conveyance virtually inevitable. Distances in Simla are not on the same scale and in the opinion of Government the considerations adduced by the Honourable Member are not sufficient to justify the grant of a conveyance allowance.

Khan Bahadur Sarfaraz Hussain Khan: Most of us stay in the Longwood Hotel which is on the top of a hill. It is very difficult for Members to come down and walk up, and therefore some allowance should be paid to them to hire rickshaws.

Sir Henry Moncrieff Smith: I did not quite catch what the Honourable Member was saying, but if he refers to the Longwood Hotel, I do not think it stands at a great altitude, Sir.

Mr. K. Ahmed: At any rate, Sir, Simla is more expensive than Delhi, and the allowance given to Members in Simla ought to be increased. Is not that so, Sir, in every respect?

Sir Henry Moncrieff Smith: Undoubtedly.

SECRET SERVICE CONTINGENCIES.

1034. **Mr. Gaya Prasad Singh:** 1. (a) Will the Government kindly explain what is meant by "Secret Service Contingencies" for which a Budget estimate of Rs. 1,70,000 was provided for 1923-24, and Rs. 2,60,000 for 1924-25 (page 49 of the Detailed estimates and Demands for Grants for 1924-25)?

(b) Why is there an increase of Rs. 90,000 in this item for 1924-25? And are the Government prepared to give an account of expenditure on this item, with details?

2. If the answer to the above be in the negative, are the Government prepared to consider the question of omitting all expenditure under the head of Secret Service Contingencies in future?

The Honourable Sir Malcolm Halley: 1. (a) The attention of the Honourable Member is drawn to the reply† given by me to (unstarred) question No. 189 asked by Mr. Saiyid Muhammad Abdulla in the Legislative Assembly on the 19th February 1923. As stated therein the amount provided against Secret Service contingencies is intended for expenditure

† Vide page 2482 of L. A. Debates, Vol. III.

on confidential inquiries and other measures in the interest of public security. Details of such expenditure cannot be given without prejudice to the purposes for which the allotment is made.

(d) I am not prepared to give any further information on this item than I gave to the House during the discussion on the Demands for Grants under "General Administration."

2. Government are not prepared to consider the suggestion.

Mr. K. Ahmed: In view of the fact that these items are non-votable, do Government propose for the benefit of the country to give a few more particulars in detail which it is necessary for a country to know

The Honourable Sir Malcolm Hailey: I think that information would be rather more to the interests of certain criminals than it would be to that of the country at large.

Mr. K. Ahmed: But the criminals must be judged by the country, whether they are criminals for the benefit of the country or for something else?

Mr. Gaya Prasad Singh: Does this sum include blackmail paid to private individuals for services done to Government?

The Honourable Sir Malcolm Hailey: I leave the answer to that question to the Honourable Member's own sense of decency.

Mr. Gaya Prasad Singh: Sir, can the Honourable gentleman deny my statement?

The Honourable Sir Malcolm Hailey: I will not even discuss it.

LORD OLIVIER'S SPEECH IN THE HOUSE OF LORDS ON THE 26TH FEBRUARY LAST.

1085. ***Mr. Gaya Prasad Singh:** Are the Government of India in possession of an authentic copy of the full speech of Lord Olivier, which was delivered in the House of Lords on the 26th February last? And are the Government prepared to place a copy on the table, in order to remove misunderstandings which have arisen in connection with it?

The Honourable Sir Malcolm Hailey: A copy of the *Hansard* of the 26th February, containing the Secretary of State's speech is placed in the Library of this House.

ARREST OF MR. SHOBHALAL GUPTA AND MR. RAMANARAYANA CHOWDHERY OF AJMER-MERWARA.

1086. ***Pandit Krishna Kant Malaviya:** 1. Is it a fact that Ajmer-Merwara is a non-regulation Province?

2. Are the Government aware of the existence of a volunteer corps in Ajmer known as Rajasthana Seva Sangha?

3. Is it a fact that Mr. Shobhalal Gupta, the Editor of the *Taruna Rajasthana*, and Mr. Ramanarayana Chowdhery, the Secretary of the Rajasthan Volunteer Corps, were arrested under section 124A, I. P. C., lately?

4. (a) Is it a fact that Mr. Gupta was styled as "Nominal Editor" and Mr. Chowdhery as "reported to be actual Editor" in the warrants although Mr. Gupta is the publisher, Printer, and Editor of the paper?

(b) If so, will the Government be pleased to state the exact meaning of the "Nominal" and "Actual Editor"?

Mr. E. B. Howell: The information required by the Honourable Member has been asked for and will be communicated to him on receipt. I regret, Sir, that I can give no further reply than this to the two succeeding questions.

POLICE RAID ON THE OFFICE OF RAJASTHAN VOLUNTEER CORPS IN AJMER.

†1087. ***Pandit Krishna Kant Malaviya:** (a) Are the Government aware that on the 9th January 1924 the police raided and searched the office, library and press of the Rajasthan Volunteer Corps in Ajmer and arrested Mr. Pathik under Sections 124 and 153, I. P. C., although the warrant was issued for arrest only?

(b) Is it a fact that in the course of the search the Police opened by force the trunks and boxes of even those persons who were not present at the time of search and carried away some papers without making any list or permitting the owners even to seal their packets and boxes in contravention of section 103, I. P. C.?

(c) Is it a fact that the Police Superintendent of Bundi State and an officer of Jaipur State were also taking part in the search?

(d) Is it a fact that the police took possession of papers in the absence of either a witness or a representative of the volunteer corps?

(e) Are the Government aware that in cases where the signatures of witnesses were taken they were such who did not know English and the list of articles were entered in the diary in English?

(f) Is it a fact that the windows were kept open and the doors were sealed by only the Police officers after the search?

POLICE RAID ON THE OFFICE OF RAJASTHAN VOLUNTEER CORPS IN AJMER.

†1088. ***Pandit Krishna Kant Malaviya:** (a) Has the attention of the Government been drawn to an article "After the search" published in the *Navin Rajasthan* of Ajmer, dated 18th January 1924?

(b) Will the Government be pleased to state if the allegations made therein are true?

(c) If the reply be in the affirmative, will the Government be pleased to state what action they have taken to put a stop to such action of the Police officers in future?

SEPARATE ENTRANCES TO THE HOWRAH AND SEALDAH STATIONS FOR MALE AND FEMALE PASSENGERS.

1089. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the following Resolution passed by the E. B. Railway Passengers Associations:—

OPENING OF PASSAGES.

"In view of the fact that passengers for trains starting from Calcutta are allowed to pass by one passage only and thereby causing too much rush, the female passengers as well as others are put to great inconvenience especially in train No. 13 Down when produce vendors with baskets on their heads block the passage and the Up-train passengers on their arrival are allowed to pass through the passage, the Down train passengers are often refused access to the platform, it is resolved that the Authorities concerned be requested to open all gates with all the passages for the "Ingress" and "Egress" of the Down train and Up train passengers, respectively, when such occasion arises."

† For Answer to this Question—see Answer below Question No. 1086.

(b) If so, do Government propose to take steps to remove the grievances of the public?

(c) Do Government propose to take steps to allow the Indian ladies with third and inter class tickets to pass through special passages at Howrah and Sealdah stations?

(d) Are the Government aware that the majority of such lady passengers observe *purdah* and as such are put to great inconvenience when they are forced to pass through the same passage with other male passengers?

(e) If so, do Government propose to take immediate steps to remove this grievance of the travelling public?

(f) If not, will the Government be pleased to state the reasons?

The Honourable Sir Charles Innes: (a) Yes.

(b) Presumably the Resolution in question was submitted to the Agent and Government will leave him to deal with it.

(c), (d), (e) and (f). Government do not think that Railway Administrations can reasonably be asked to provide separate passages for male and female passengers.

THE NILGANJ BRANCH POST OFFICE.

1040. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the letter published in the "Forward" of the 11th March, under the head "Closing of a branch post office"?

(b) If so, will the Government be pleased to state whether the statement "the Post office in question costs Rs. 20 per mensem but serves nearly 80 villages" is true? If so, will the Government be pleased to state the reasons for putting so many villages to such inconvenience?

The Honourable Mr. A. C. Chatterjee: (a) The reply is in the affirmative.

(b) The Director General of Post Offices has decided that the Nilganj Branch office, though working at a loss, should not be closed.

OVERCROWDING IN TRAINS.

1041. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the letter published in the "Forward" of the 11th March, under the head "Overcrowding in trains"?

(b) Will the Government be pleased to state the number of special trains run during the last Barrackpur Races?

(c) Will the Government be pleased to state what steps have or are being proposed to be taken for the increase of the third class carriages during the coming financial year?

The Honourable Sir Charles Innes: (a) The reply is in the affirmative.

(b) Government have no information.

(c) It is hoped to place on the line 754 broad gauge and 889 metre gauge 8rd class coaches in terms of four-wheelers, during the coming financial year.

RACIAL INEQUALITY ON THE EASTERN BENGAL RAILWAY.

1042. ***Khan Bahadur Sarfaraz Hussain Khan:** (a) Has the attention of Government been drawn to the letter published in the "Forward" of the 12th March, under the head "Racial Inequality in E. B. Railway"?

(b) If so, do Government propose to take steps to remove such grievances?

(c) Will the Government be pleased to inquire as to the truth of the statement that a "Feringhee" Ticket Collector allowed passengers to pass without tickets? If so, do Government propose to take steps to put a stop to such malpractices?

(d) Will the Government be pleased to inquire into the truth of the statements made in the third paragraph of the letter?

The Honourable Sir Charles Innes: Government have seen the letter referred to which is being brought to the notice of the Agent of the Railway.

TRIKANNAD RAILWAY STATION.

1043. ***Mr. Mahmood Schamnad Sahib Bahadur:** Will the Government be pleased, with reference to the reply to my starred question No. 613 of the 8th instant, to give the information promised in the reply, or, if the information required by the question has not yet been received, to give the same to the House as soon as it is received?

The Honourable Sir Charles Innes: The information promised was supplied to the Honourable Member on the 15th March last.

Mr. President: Khan Bahadur Sarfaraz Hussain Khan.

Khan Bahadur Sarfaraz Hussain Khan: Is it with regard to the private notice of a question that I gave yesterday? It is:

"Will the Government be pleased to state as to why Nos. 5, 6, 8, 9 and 10 in the main block of Longwood Hotel, Sinla, have not been offered to Members, as well as quarters 46 to 54 in the new block of the same hotel?"

The Honourable Mr. A. C. Chatterjee: Sir, before the Honourable Member proceeds with the question, I should like to say that I have not accepted private notice. The question was given to me at 11 o'clock yesterday and I was busy at another place till 7 o'clock in the evening and I had no opportunity of inquiring into the matter. I have not seen the circular the Honourable Member has referred to in the question.

Khan Bahadur Sarfaraz Hussain Khan: Sir, the circular has just come to us and Members are asked to select quarters from the list and these quarters have not been offered to us.

Mr. President: Where the Government does not accept notice of a question, the Chair cannot accept it. I was given to understand that the Honourable Member in charge of Industries and Labour had accepted it. The Honourable Member is aware that he can find his way to the Honourable Member's office if he wishes to.

Khan Bahadur Sarfaraz Hussain Khan: Yes, Sir. I have read the question simply because you called my name.

Mr. President: I am only suggesting to the Honourable Member that he should go and have a conversation with the Honourable Mr. Chatterjee on the subject.

THE RAMGANGA RAILWAY DISASTER.

Mr. C. S. Ranga Iyer (Rohilkhand and Kumaon Divisions: Non-Muhammadan Rural): I only wish to ask, Sir, if the Government can communicate to the House further particulars in their possession in regard to the Ramganga Railway disaster.

The Honourable Sir Charles Innes (Commerce Member): I am afraid, Sir, that I have not got very much more to communicate to the House beyond what I have already told the House and what has appeared in the press. I have, however, received a preliminary report from the Senior Government Inspector of Railways. He says that 58 passengers were injured of whom 3 have since died and that up to the time of the inquiries a total of 25 dead bodies have been recovered from the wreckage. He has examined the track, and he found that the metre gauge track on the bridge was in perfectly good order and correct to gauge throughout. His preliminary opinion was that the accident was entirely due to the violence of the wind overturning the vehicles. But, as I have already informed the House, a more formal inquiry is now going on and when the report of that inquiry is received, I will see that it is published.

Mr. C. S. Ranga Iyer: A word about the bridge, Sir. Was the bridge protected with girders on both sides or was it what I may call an open bridge? And will the Government be pleased to see to it that in future the bridge is better protected than it was.

The Honourable Sir Charles Innes: I understand, Sir, that the bridge is what the Honourable Member calls an open bridge, but I will have the technical point raised by him inquired into by the technical officers of the Inquiry Committee.

Maulvi Muhammad Yakub (Rohilkhand and Kumaon Divisions: Muhammadan Rural): Sir, are there any rules which order the drivers to drive slow or to stop trains when there is a great wind or storm? Are there any such rules?

The Honourable Sir Charles Innes: I think it is a matter which is left entirely to the discretion of the driver of the train.

Maulvi Muhammad Yakub: Was it ascertained that the guard tried to stop the train when such a furious storm was raging?

The Honourable Sir Charles Innes: I have no information on the point, Sir. It is a point which will, no doubt, be inquired into by the Committee of Inquiry.

PUBLICATION OF THE TARIFF BOARD'S REPORT ON THE STEEL INDUSTRY.

Mr. G. Pilcher (Bengal: European): May I, Sir, ask the Government of India a question of which private notice has been given to the Member for Commerce, namely:

“ Will the Government inform the House as to

(a) the probable date of publication of the Tariff Board's Steel Report, and

(b) the date on which the special May session of the Assembly will be summoned to consider that Report?

The Honourable Sir Charles Innes (Commerce Member): The special session will probably begin on the 27th of May. As regards the date of publication of the Report, I am afraid that I cannot add to the answer I have already given to Sir Gordon Fraser in reply to a somewhat similar question, namely, that this House may rest assured that Government will endeavour to give the public the longest possible opportunity of studying the Report by publishing it as early as they can.

Mr. G. Pilcher: May I ask the Honourable Member whether he realises that, even if the public get the Report now, there is a bare two months left for its consideration. Can he give us any information as to whether it is a voluminous Report or a highly technical Report?

The Honourable Sir Charles Innes: I am afraid, Sir, I can give no further information that I have already given.

Diwan Bahadur M. Ramachandra Rao (Godavari *cum* Kistna: Non-Muhammadan Rural): May I ask, Sir, that, if the Government wish to consider the Report, they might publish it first?

The Honourable Sir Charles Innes: I have already said, Sir, in this House that the Government would be reluctant to publish the Report until at the same time they can publish their conclusions on the Report.

Sir Campbell Rhodes (Bengal: European): May I ask whether the Government have carefully considered the recommendation of the Fiscal Commission on a point in paragraph 303 to which as a member of the Fiscal Commission I know we attached very great importance?

"The Tariff Board should have no power to take final decisions. In every case the final decision will rest with the Government and the Legislature . . . There is one point in connection with the inquiries and reports of the Tariff Board on which too great stress cannot be laid. This is the need for the utmost publicity. Publicity will ensure full consideration being given to all interests affected. Publicity will inspire confidence and remove the possibility of suspicion that recommendations are based on anything but the public interests. The case for industry should be stated with perfect frankness and lucidity, so that the public may be in a position to form its own judgment . . . The Government should publish the results of the inquiry promptly, whether it agrees with the conclusions of the Board or not."

In that connection, Sir, I would ask whether the Government would consider just at the time when they are making up their minds the possibility of giving perhaps an extra week or two by early publication which would be of very great advantage to the public and for which I know large interests in Calcutta are very anxious.

The Honourable Sir Charles Innes: The Tariff Board, Sir, has I know carried out to the full the recommendations of the Fiscal Commission in this matter. They have observed throughout their recommendation that the fullest publicity should be given. As regards the second point raised by the Honourable Member I have no objection to saying that the Government will consider the matter again. What I said before was the provisional conclusion we had come to, but we will certainly consider the matter again.

Mr. G. Pilcher: May I ask, Sir, whether His Excellency the Viceroy or the Government of India have received protests from any big commercial centres against the haste which is being observed in regard to this matter?

Dr. H. S. Gour (Central Provinces Hindi Divisions: Non-Muhammadan): Before that question is answered may I also inquire whether the Government have not been pressed by Members of the Legislature and outside representatives of public opinion that the Government are delaying the decision against the interests of an industry which is a national industry?

The Honourable Sir Charles Innes: I am not aware, Sir, that we have had any representations such as those mentioned by the Honourable Member from Bengal. I will not go so far as to say that they have not been received in my office. At any rate, they have not been brought to my notice. The answer to Dr. Gour's question is, I think, in the affirmative.

Diwan Bahadur Ramachandra Rao: May I ask, Sir, whether public criticism of the Tariff Board's recommendations would not be helpful to Government in coming to their conclusions?

The Honourable Sir Charles Innes: That, Sir, is a matter of opinion.

PROPOSED INDIAN DELEGATIONS TO TURKEY, PERSIA AND CERTAIN ARAB STATES.

Mr. Chaman Lal (West Punjab: Non-Muhammadan): Sir, I beg to put the questions of which I have given private notice to the Honourable the Home Member.

Mr. President: The Honourable Member will read them.

The Honourable Sir Malcolm Halley: Before the Honourable Member reads the questions I should like to say that I have only just obtained the papers referred to by Mr. Chaman Lal and I have also received information that he desires to move the adjournment of the House on the same question. I do not propose, therefore, to accept notice if we are subsequently to discuss the whole matter on a motion for adjournment.

Mr. K. Ahmed (Rajshahi Division: Muhammadan Rural): May I ask what is the question of which the Honourable Member has given notice?

Mr. President: Order, order. In order to acquaint the House, the Honourable Member had better, as a matter of form, read the first of these questions.

Mr. Chaman Lal: Sir, the first question is this:

"Is it a fact that Government refuses to issue passports to Mussalmans like Maulana Shaukat Ali, Maulana Muhammad Ali, Dr. Kitchlew, Maulana Abul Kalam Azad, Maulana Hussain Ahmad, Maulana Nizar Ahmad, Seth Yakub Hassan, Mr. Shujib Qureshi, and Dr. Saiyid Mahamood and Hindus like Pandit Motilal Nehru and Pandit Jawaharlal Nehru, whom the Khilafat organisations in India have selected as members of delegations to proceed to Turkey and to several Arab States, partly to congratulate the Turks on their victory and partly to settle the future of the Khilafat and its relations with Moslem States and the Moslems of the world, which is purely a religious question of the Mussalmans?"

That is the first question, Sir. May I, with your permission, read out the other questions?

Mr. President: The Honourable the Home Member said that the answer he proposes to give will be more adequately given if and when the motion for adjournment is dealt with. I admit that my decision on that matter would turn somewhat on the character of the answer the Honourable the Home Member can or will give to the first of these questions.

Mr. Ohaman Lal: Before the Honourable the Home Member gets up to reply may I remind him that the motion for adjournment

Mr. President: We will come to the question of adjournment next. This is a question of fact.

The Honourable Sir Malcolm Hailey: The actual facts are that we were approached by Mr. Shaukat Ali with a request for passports for delegations to Turkey and to Persia, Iraq and Palestine. After considering the matter we told Mr. Shaukat Ali that we would not give passports for this purpose to persons convicted and sentenced to imprisonment for inciting Government servants to disaffection or other offences against the State; also that we were not prepared, in view of the object of the delegation, to grant facilities to persons other than those professing the Moslem religion. He has been requested to intimate in the light of these conclusions the names of the members of the delegations as finally proposed. He has also been told that it is essential to have a clearly defined and detailed programme of each delegation, and that each member must be ready to give an undertaking that his visit has no relation to the political affairs of the State or States which he proposes to visit, and that he will regard himself as bound not to try in any way to take part in any political movement or to promote any political changes in any of the States. We have pointed out that in order to ascertain that the Governments of the States concerned are willing to admit the delegation of Indian Moslems and that they have no objection to its personnel and approve of its programme, the above information and undertakings are necessary. We have also called for information as to the order in which the delegations intend to proceed and the date of departure of each. So far, we have not received a reply to our communication. But those are the principles we laid down on which we were prepared to ask the Home Government to approach Turkey and the other States concerned with a view to ascertain whether they would welcome the delegations.

Mr. N. C. Kelkar (Bombay Central Division: Non-Muhammadian Rural): Are the principles referred to by the Honourable the Home Member distinctly embodied in any definite set of rules?

The Honourable Sir Malcolm Hailey: No, Sir.

Mr. N. C. Kelkar: Is the discretion absolutely unguided by any rules?

The Honourable Sir Malcolm Hailey: The Government have full discretion in issuing passports, just as they have responsibility for the conduct of their citizens in those foreign countries to which passports are issued. It is because that responsibility rests on them that they are obliged to exercise their discretion; every country follows the same practice.

Maulvi Muhammad Yakub (Rohilkund and Kumaon Divisions: Muhammadian Rural): Are there any servants of the Government of India in these places whose loyalty may be tampered with by these gentlemen who are refused passports, if they are allowed to go there? •

The Honourable Sir Malcolm Hailey: That, as the Honourable Member knows, is not the object of the inquiries that we made. The primary object of the inquiries we made was to enable us to ascertain whether the personnel of the delegation and their programme would be acceptable to the countries which they intend to visit. That was in accordance with ordinary diplomatic procedure.

Maulvi Muhammad Yakub: Have the Government of India inquired from those countries whether they are willing to receive the deputations and have they asked the Government of India to ascertain the programme of the delegations?

The Honourable Sir Malcolm Hailey: No, Sir. We have laid down these conditions before we approach them.

Mr. Chaman Lal: May I remind the Honourable the Home Member of a particular sentence that appears in the reply issued to Maulana Shaukat Ali in which it is said that steps have been taken to elicit the views of the foreign Governments concerned.

The Honourable Sir Malcolm Hailey: These are preliminary inquiries only made through our diplomatic agents to these countries; the final inquiries as to the personnel and so forth will be sent as soon as we receive the exact programme and personnel of the delegations.

Mr. Chaman Lal: Have the Government received any replies?

The Honourable Sir Malcolm Hailey: Not to my knowledge; but the reply will not be addressed to us. It will come to the British Government.

Mr. Chaman Lal: Is the Honourable the Home Member aware that the Angora Government have intimated to Maulana Shaukat Ali that they are quite willing to admit the deputation?

Mr. President: I cannot allow questions to proceed on those lines. Such questions are expressly forbidden. The Honourable Member must address himself to the responsibility of the Government of India in the matter of issuing passports to British Indian subjects.

Mr. C. S. Ranga Iyer (Rohilkund and Kumaon Divisions: Non-Muhammadan Rural): Will the Honourable the Home Member be pleased to state if he considers every member of the deputation, all those whose names were read out, to come under the same category or characterisation? I hope I have made myself quite clear.

The Honourable Sir Malcolm Hailey: Quite clear, Sir. But the question is a question of fact in each case.

Mr. C. S. Ranga Iyer: I do not think, Sir, that the Honourable the Home Member puts the case of each and all under the same category. Dr. Mahamood, whose name, I believe, the Honourable the Home Member read out was imprisoned for six months, Mr. Shuaib

Mr. President: That is precisely a matter that might become the subject of debate. It will become appropriate in a motion for the adjournment of business of this House.

The Honourable Sir Malcolm Hailey: The Honourable Member will merely allow me to add that I read out the principles laid down. I did not bring in the name of any of those gentlemen as coming under the category of exclusion; the inference has been drawn by the Honourable Member himself.

MOTION FOR ADJOURNMENT.

Mr. Chaman Lal (West Punjab: Non-Muhammadan): Sir, I beg to move for leave to make a motion for an adjournment of the House to discuss a matter of urgent public importance of which I have already given notice. The matter of public importance is this, "the refusal of passports to most of the prominent Indian leaders of the Khilafat movement including Maulanas Muhammad Ali and Shaukat Ali and Dr. Kitchlew, who had been selected to proceed as members of delegations to Turkey, Persia, and certain Arab States on a religious mission of peace, including the settlement of the future of the Khilafat, thereby causing a grave state of unrest among the Mussalmans of India." Sir, under Standing Order 21,

"leave to make a motion for an adjournment of the business of the Assembly for the purpose of discussing a definite matter of urgent public importance must be asked for after questions."

I submit, Sir, that this matter is definite, urgent and of public importance. It is definite in so far as an application was made for passports to be granted to the Khilafat delegation and those passports were refused to certain prominent members of that delegation, a great majority of the members of that delegation. It is further urgent in so far as intimation of that refusal, the original intimation of that refusal, was received by Maulana Shaukat Ali only yesterday. It is a matter of great public interest because it states that passports have been refused by the Government of India to gentlemen who desire to go abroad not merely for private business but on matters of grave public importance. Under Act XXXIV of 1920, I find in section 8 (2) (b) there is no mention whatever of the right of the Government of India to prohibit the grant of a passport to any gentleman going beyond the shores of India.

Mr. President: That is a question of the merits. I am dealing with the question of fact.

The Honourable Member has given notice of his desire to move the adjournment of the House to discuss a matter of urgent public importance, namely, "the refusal of passports to most of the prominent Indian leaders of the Khilafat movement including Maulanas Muhammad Ali and Shaukat Ali and Dr. Kitchlew, who had been selected to proceed as members of delegations to Turkey, Persia, and certain Arab States on a religious mission of peace, including the settlement of the future of the Khilafat, thereby causing a grave state of unrest among the Mussalmans of India." I am not quite certain, arising out of the questions and answers, whether it is a fact that the passports have been applied for and refused. I should like to have a definite answer on that subject first of all.

The Honourable Sir Malcolm Hailey: I think it may be taken that under the principles that we have laid down passports will certainly be refused to certain members of the proposed delegation. I cannot at the

moment, without the papers in the case, say exactly to which members passports will have to be refused under those principles. But I can certainly say that to my knowledge there are three or four of the members of the proposed delegation to whom passports would not be admissible.

Mr. President: I understand that a definite application has been made by certain of those persons, if not all of them, and conditions have been laid down which it is a matter of common knowledge they cannot satisfy. So far as the Chair is concerned, the question is in order. Is there any objection? (No dissent was expressed). The matter will be set down for discussion under Standing Order 28 at the conclusion of business to-day. Honourable Members will remember that our old Standing Order set it down automatically for 4 o'clock, but as business may conclude earlier than 4 o'clock we have amended that Standing Order and now the business will come on the moment the ordinary business on the list of business for to-day is concluded. It is more for the Honourable Members to say when the ordinary business will be over than the Chair. I imagine it will be early in the afternoon or just after the Lunch adjournment.

STATEMENTS LAID ON THE TABLE.

The Honourable Sir Malcolm Halley (Home Member): I beg to lay on the table the information promised in reply to a question by Mr. B. Venkatapatiraju asked on the 4th February 1924 as regards the number of licences granted for firearms during 1923.

Statement showing the number of licences granted for firearms during 1923.

Madras	58,075
Bombay	36,289
Bengal	6,281* (exclusive of renewals).
United Provinces	14,764* (exclusive of renewals).
Punjab	32,503
Burma	15,851
Bihar and Orissa	17,572
Central Provinces	19,148
Assam	18,865
North-West Frontier Province	13,982
Coorg	1,933
Delhi	421
Baluchistan	500
Andaman and Nicobar Islands	48
Total	2,36,188

* Information in this respect has been called for and this statement will be supplemented on receipt thereof.

The Honourable Sir Malcolm Halley (Home Member): I further lay on the table the information promised in reply to a question by Mr. N. M. Joshi asked on the 8th March 1924 regarding the percentage of Indians in certain public services.

Statement showing the percentage of Indians in certain Public Services.

Service or Department.	Percentage of Indians to the total strength.	Maximum percentage of posts intended to be given to Indians.	Ratio at which the appointments are at present being filled by Indians to the total number of appointments fixed.	No. of years that will be necessary for Indians to attain the maximum percentage of posts open to them.	REMARKS.
1	2	3	4	5	6
Indian Civil Service. Indian Police Service.	17.4 per cent. 11.2	48 per cent. 88 per cent. generally. (For North West Frontier Province not higher than 10 per cent. In Burma the percentage of local recruits has been fixed at 22, of which at least 15 should be Burmese.)	39 per cent. 38 per cent. generally.	Cannot be definitely stated. Cannot be definitely stated.	
Imperial Forest Service.	14.6 per cent. Indians (including 2 Burmese), 8.6 per cent. Statutory Indians, 28.2 per cent. total.	12.5 per cent. of the Imperial Forest Service posts are reserved for the promotion of officers of the Provincial Forest Service. These will always be Indians or Statutory natives of India. Further 40 per cent. of each year's direct recruitment requirements is to be obtained in India from Indians and Statutory Indians. For Burma the figure is 25 per cent.	In 1920—4 Indians were found fit for appointment in India as probationers. The number of appointments made in England was 25. In 1921—20 Indians were recruited in India and 2 in England. The no. of Europeans selected as probationers in India under special regulations that year was 10, while 15 were recruited in England. Recruitment during 1922.—8 Indians in India under ordinary regulations and one Indian and one Burman in England. 8 Europeans in India under special regulations and 8 in England. Recruitment during 1923.—5 Indians in India and 9 Europeans in England under ordinary regulations.	This will depend upon the rate at which Europeans already in the Imperial Forest Service disappear. There is no maximum number of posts fixed as open to Indians but a percentage of annual recruitment is reserved for them. This percentage is liable to reconsideration.	

Service or Department.	Percentage of Indians to the total strength.	Maximum percentage of posts intended to be given to Indians.	Ratio at which the appointments are at present being filled by Indians to the total number of appointments filled.	No. of years that will be necessary for Indians to attain the maximum percentage of posts open to them.	REMARKS.
1	2	3	4	5	6
Indian Agricultural Service.	32.1 per cent.	For the present at least 50 per cent. if qualified candidates are forthcoming.	Since the 8th September 1923, 6 Europeans and 2 Indians were appointed, i.e., 25 per cent. of the total number of vacancies were given to Indians. The 6 Europeans were recruited for Burma where Indians are not appointed.	Cannot be gauged but the percentage of 50 will be worked up to as soon as qualified Indians are available.	
Indian Veterinary Service.	4 per cent.	50 per cent. for the present.	At present there are 2 Indians in the Indian Veterinary Service. Of the 5 Indian scholars who were sent to England for training in 1921, with a view to their appointment to the Indian Veterinary Service one has recently dropped out. The remaining 4 will complete their training in 1925. Four provincial veterinary Service officers and 2 officers belonging to the staff of the Muktesar Laboratory who were also undergoing training at the Muktesar Laboratory with a view to qualifying for appointment to the Indian Veterinary Service have completed their training in December 1923. Two of these officers have been temporarily provided for in the Indian Veterinary Service and the local Governments have been consulted as to the rest.	Impossible to say.	

Service or Department.	Percentage of Indians to the total strength.	Maximum percentage of posts intended to be given to Indians.	Ratio at which the appointments are at present being filled by Indians to the total number of appointments filled.	No. of years that will be necessary for Indians to attain the maximum percentage of posts open to them.	REMARKS.
1	2	3	4	5	6
Survey of India.	There is 1 Indian of pure Asiatic descent in class I but see column 8.	20 per cent. of class I appointments are reserved for and held by officers promoted from Class II who must on appointment to Class II be Indians of pure Asiatic descent or statutory Indians. Indians holding Commissions in the Indian Army are also eligible for appointment.			
Indian Educational Service.	43.2 per cent. excluding Burma, 41.2 per cent. including Burma.	50 per cent.	50 per cent. of the annual recruitment is to be Indian, exclusive (until 50 per cent. of the total is reached) of Indians who may be transferred in posts transferred from Provincial Educational Service to the Indian Educational Service.	Nothing definite can be stated but it is hoped that 5 per cent. will soon be reached.	The percentages in column 2 are based on the number of officers actually employed as was done previously.
Meteorological Department.	08.6	No percentage of posts is reserved for either Europeans or Indians. The intention is to fill as many appointments as possible by Indians.	Since March 1922 six Indians (4 permanent and 2 temporary) and no Europeans have been appointed.	Same remarks as in Column 3.	
Indian Service of Engineers.	42 per cent.	50 per cent. in the provinces in India and 33 per cent. in Burma.	18 out of 20 or 1:1.4.	As soon as possible.	

Service or Department.	Percentage of Indians to the total strength.	Maximum percentage of posts intended to be given to Indians.	Ratio at which the appointments are at present being filled by Indians to the total number of appointments filed.	No. of years that will be necessary for Indians to attain the maximum percentage of posts open to them.	REMARKS.	
1	2	3	4	5	6	
* Imperial Customs Service.	50 per cent. (excluding Anglo-Indians).	50 per cent. according to existing standards.	According to existing orders every other vacancy must be filled by a S statutory Native of India.	This depends upon the number of vacancies occurring annually.		
Mint and Assay Department.	<p><i>Mint side.</i>—No Indian out of a total sanctioned strength of 3.</p> <p><i>Assay side.</i>—The total sanctioned strength is 3 appointments. Of these two are held by Indians, thus giving a percentage of 67 roundly.</p>	No fixed percentage is reserved or is intended to be reserved for Indians.	<p><i>Mint side.</i>—Appointments are, as a rule made from the Corps of Royal Engineers as being <i>prima facie</i> the most suitable incumbents for the posts but the Government are not precluded from selecting for a vacancy any candidate, whether European or Indian, who possesses the necessary qualifications.</p> <p><i>Assay side.</i>—Vacancies in this Department are now filled by direct appointment either in India or in England, of qualified Metallurgical Chemists. Recourse is had to recruitment in England only if no qualified person is available in India. Vacancies are advertised in the press.</p>	Vide columns 3 and 4.	* Excluding posts reserved for the I.C.S.	
Indian Medical Service.	22.4 per cent.	No maximum percentage has yet been laid down but the question of fixing a proportion is still under consideration.	The percentage of Indians appointed to the total number of appointments made during 1921 and 1922 up to 8th September 1923 is 48 per cent. and 86 per cent. respectively. No Indians have since been granted permanent commissions in the I. M. S.	Vide column 3.		

Service or Department.	Percentage of Indians to the total strength.	Maximum percentage of posts intended to be given to Indians.	Ratio at which the appointments are at present being filled by Indians to the total number of appointments filled.	No. of years that will be necessary for Indians to attain the maximum percentage of posts open to them.	REMARKS.
1	2	3	4	5	6
Royal Indian Marine.	<i>Nil</i>	<i>Nil.</i> The question of affording facilities for Indians to qualify themselves for commissions in the Royal Indian Marine was one of the questions examined by the Indian Mercantile Marine Committee. The report of this Committee has only just been submitted to Government.	<i>Vide</i> columns 2 and 3.	<i>Vide</i> columns 2 and 3.	

GOVERNOR GENERAL'S ASSENT TO BILLS.

Mr. President: I have to acquaint the Assembly that the following Bills passed by both Chambers of the Indian Legislature have received the assent of His Excellency the Governor General under the provisions of sub-section (1) of section 68 of the Government of India Act:—

1. The Criminal Tribes Act, 1924.
2. The Repealing and Amending Act, 1924.
3. The Sea Customs (Amendment) Act, 1924.
4. The Indian Tariff (Amendment) Act, 1924.

ELECTION OF THE STANDING FINANCE COMMITTEE.

Mr. President: As a result of the ballot held yesterday the following Members have been elected to serve on the Standing Finance Committee:

Mr. W. S. J. Willson,
 Sardar V. N. Mutalik,
 Mr. Bhubanananda Das,
 Mr. Darcy Lindsay,
 Sardar Bahadur Captain Hira Singh,
 Mr. R. K. Shanmukham Chetty,
 Mr. Ahmad Ali Khan,
 Nawab Sir Sahibzada Abdul Qaiyum,
 Mr. Gaya Prasad Singh,
 Mr. Mahmood Shahanad Sahib Bahadur,
 Dr. H. S. Gour,
 Diwan Bahadur M. Ramachandra Rao,
 Mr. K. Rama Aiyangar, and
 Sir Purshotandas Thakurdas.

THE HINDU COPARCENER'S LIABILITY BILL.

Dr. H. S. Gour (Central Provinces Hindi Divisions: Non-Muhammadan): I beg to move that the Bill to define the liability of a Hindu Coparcener be referred to a Select Committee consisting of the Honourable the Home Member, Sir P. S. Sivaswamy Aiyer, Pandit Madan Mohan Malaviya, Mr. M. A. Jinnah, Colonel Sir Henry Stanyon, Mr. Gaya Prasad Singh, Mr. Anbika Prasad Sinha, Mr. S. C. Ghose, Diwan Bahadur M. Ramechandra Rao—to which I wish to add Mr. Harbilas Sarda—and myself, and I wish further to add, following the practice set by the Honourable the Finance Member, that the number of Members whose presence shall be necessary to constitute a meeting of the Committee shall be four.

I shall very briefly acquaint the House with the history of this measure. Honourable Members who are learned in the law will not require a very long statement from me to understand the nature and purpose of the Bill which I ask leave of the House to take to a Select Committee. The question that this Bill deals with is primarily a question relating to the *Mitakshara* law. For a very long series of years commencing with an old case reported in 6 *Sudder Diwani Adalat*, North-West Provinces, 218, it has been laid down, following the texts of the *Mitakshara*, that the debts of the Hindu father were payable by the son as a matter of pious obligation and that this obligation to pay the debt rested with the son whether the father be dead or alive. The earlier cases went further and said that it was even independent of any assets which the son might acquire by survivorship or by inheritance. In Bombay this last enlargement of the rule, namely, the liability of the son to pay his father's debts even independently of the assets taken by him, was modified by an Act of the Legislature. In the other provinces the rule was understood to be limited and confined to the son who had taken the assets. In a case decided by their Lordships of the Privy Council, known as the *Hanuman Pershad Pande's* case, Lord Justice Knight Bruce delivering the judgment of the Privy Council said:

"Though an estate be ancestral, it may be charged for some purposes against the heir for the father's debt by the father, as indeed the case of *Oomed Rae v. Heera Lall*, 6 *Sudder Diwani Adalat*, North Western Provinces, 218 above cited incidentally shows. Unless the debt was of such a nature that it was not the duty of the son to pay it, the discharge of it even though it affected ancestral estate would still be an act of pious duty in the son. By the Hindu law the freedom of the son from the obligation to discharge the father's debt has respect to the nature of the debt and not to the nature of the estate, whether ancestral or acquired by the creator of the debt."

This principle was reiterated and reaffirmed by the Privy Council in the case of *Girdharee Lall v. Kantoo Lall* reported in 14 *Bengal Law Reports*, page 187, and the judgment of the Privy Council was delivered by that eminent lawyer and late Chief Justice of the Bengal High Court, Sir Barnes Peacock, who quoting *Hanuman Pershad Pande's* case reaffirmed that principle. This case was decided in 1874. Since that decision the Indian litigant public and the courts entertained no doubt as to what the law on the subject was until their equanimity was disturbed by a decision of the Privy Council in what has come to be known as *Sahu Ram's* case. In that case for the first time their Lordships of the Privy Council enunciated a doctrine which made a clean sweep of the pre-existing law which had been understood and applied in this country for nearly a century. Well, Sir, that case was decided in 1917 and will be found reported in 89 *Allahabad*, page 487. The decision in this case completely upset the

existing notions of Hindu law with the result that the courts throughout the country were agitated as to what their Lordships would have meant by the decision which they gave on the liability of the son to pay his father's debts. In that case their Lordships of the Privy Council laid down that the son's liability to pay his father's debts was limited to the debts incurred by the father wholly apart from the ownership of the joint estate or the security afforded or supposed to be available by such joint estate and they further enunciated another proposition that, while the father lived, the son was not liable to pay his debts. In the Statement of Objects and Reasons appended to the Bill I have pointed out the utter confusion which this case has engendered in the minds of the Indian legal world, and estates were decreed on the authority of this Privy Council ruling which would never have been decreed if the pre-existing law had been confirmed by this decision. It was held that this was the enunciation of a new principle which the courts in India were bound to follow. Other courts held that their Lordships of the Privy Council could not by a statement of law change what had been understood to be the established practice of Hindu law for nearly a century. In this utter conflict and confusion engendered by the pronouncement of their Lordships of the Privy Council came another case known as Chait Ram's case and their Lordships reaffirmed the principle in language which could admit of no doubt that they followed and adhered to the principle which they had enunciated in the earlier case of Sahu Ram Chander. This case made confusion worse confounded and cases after cases began to be published in the reports the reading of which will, I have no doubt, now cause considerable confusion in the Indian legal world and considerable and, I fear, irreparable loss to the parties immediately interested in those cases. When I found this state of confusion prevailing in the country I drafted a Bill and submitted it to the late Assembly for consideration. Opinions of the Provinces and the High Courts were invited and in the collected volume of opinions I found much encouragement from the opinions expressed by the learned Judges of the High Courts and other legal luminaries in the provinces. The point that I made was that when the Government of India found that the country is thrown into a state of confusion, in consequence of conflicting rulings of the highest court of appeal, it is their duty to intervene and define and settle the law. I asked the leave of the late Assembly to go to the Select Committee, but the Government opposed it because they said they had not received all the opinions for which they had written to the Provinces. I also saw, Sir, a latent desire on the part of the Government not to assist me in this measure, primarily I think on the ground that they thought that what the Privy Council had laid down and repeated in two considered judgments could not be outweighed by an expression of opinion on the part of a humble Member of this House. I was convinced that I was right and that their Lordships of the Privy Council were wrong, and upon this point I joined issue with the Government of India. And to-day the position would have been exactly the position in which I stood two years back when I was confronted with a phalanx of opposition offered to my measure by the Legislative, the Home and the other Departments of the Government of India backed up by the two rulings of the Privy Council and the clear enunciation of principle by their Lordships. I, a humbler Member, could not have possibly stood against this solid phalanx of opposition of the highest legal luminaries in this land and outside; but there is a Nemesis that sometimes comes to the help of humble workers in the field of law. On the last occasion and casually when I was talking to my esteemed friend Sir Muhammad Rafiq upon my misfortune and the

[Dr. H. S. Gour.]

opposition to which I was exposed on the part of the galaxy of legal lights that adorned the Treasury Benches, he told me: "I congratulate you. Your fight has borne fruit. I was in the Privy Council and the Privy Council summoned eight Judges to consider the view you have been fighting for and the eight Judges have concurrently adopted that view overruling their own previous cases." This was news which seemed too good to be true. I immediately informed the Legislative Department of my new discovery and asked them to obtain by telegram the report of the case to which my learned friend the ex-Judge of the Allahabad High Court had referred. Well, Sir, fortunately for them and me that case is now before us. Eight Judges of the Privy Council have overruled the two cases in which they had unsettled the Hindu law on this subject and they have reaffirmed the view which finds expression in the Bill which lies before you.

Now, Sir, that, as I say, is a strong argument in favour of legislating upon the lines I have indicated. Upon its merits there can be now no challenge. Yet though the Legislative Department are vanquished, I fear they will argue still. They will perhaps tell us now that the Privy Council have clearly enunciated the law as you want it, where is the necessity for your measure. Well, Sir, I have therefore to satisfy the conscience of those who may think alike with the *pan-dits* of the Legislative Department. In the first place, if Honourable Members will turn to the pages of this report of their Lordships of the Privy Council while they will be gratified to find that it now enunciates the principle which is embodied in this Bill, it only does so to the extent it was necessary for their Lordships to overrule those two previous cases, Sahu Ram Chand's and Chait Ram's cases; and in this connection let me remind the House that Chait Ram's case was neither cited before their Lordships nor has it been referred to by them in their judgment. The case of Sahu Ram Chand unfortunately was argued *ex parte* and Lord Shaw formulated his views and enunciated them in what I submit were unmistakable terms in that case and reiterated in equally unmistakable terms in the later case of Chait Ram. This case which has been decided by their Lordships of the Privy Council suffers from the same defect. It was again a case argued *ex parte* before their Lordships of the Privy Council and they regret that they had to decide such an important issue upon an *ex parte* hearing. It is true they called a member learned in the law to act as an *amicus curi* but judging from the report that learned gentleman merely referred to Sahu Ram Chand's case and does not appear to have referred to the later case of Chait Ram. Be that as it may, that is a defect which affects not only Sahu Ram Chand's case, but also the latest case of Raja Brij Narain *v.* Mangla Prasad, decided by their Lordships on November 14th, 1923. But if this were the sole defect I should regret it; but with the utmost respect and due deference due to that ultimate court of appeal I humbly beg to submit that their Lordships in deciding this case have used expressions which are likely, in the near future, to cause some confusion in the minds of the Judges, the legal profession and the litigating public. Their argument in this case is that as in the days of Manu the father was an absolute owner of the property and his sons had no vested rights, that rule, though modified, gives the father the right to dispose of the property during his life time for his debts, if not immoral and illegal, or which might be classed by law as antecedent. But in speaking of the son, they

speak of him as a reversioner, and in one of the propositions which they have formulated, they speak of him in the following terms. Their Lordships say :

"If he is the father and the reversionaries are the sons, he may, by incurring debt, so long as it is not for an immoral purpose, lay the estate open to be taken in execution proceeding upon a decree for payment of that debt."

I have been exercising my mind as to what Their Lordships could have meant by calling the sons the reversionaries. On turning to the dictionary as my sole relief on an occasion of doubt and difficulty like this, I find the word "reversioner" defined in these terms: "Reversioner" or "reversionary", one who holds the reversion to an estate. Consequently the word "reversionary" or "reversioner" is used here in the sense that the son is the reversioner to the father. Now, Sir, with the utmost respect I repeat that this is certainly not the conception of Hindu law and has never been in the case of a joint *Mitakshara* family. The son is the coparcener and he succeeds to the property not as a reversioner but as a survivor. I therefore submit that by using the expression "reversioner" and "reversionary", their Lordships may have unconsciously given rise to a doubt which will create further litigation, involve considerable expense and be the means of defeating rights to property. Honourable Members will find that in enunciating that principle their Lordships have forgotten two main facts which are again the cardinal doctrines of Hindu law. It is not merely that in the case of a debt which is moral, the son is bound to pay, but it is also in the case of a debt which is legal, that the obligation of the son to pay subsists. Further, Sir, there is a fact which Their Lordships have not adverted to, presumably because it was not necessary for their decision. Their Lordships mentioned nothing about the spiritual benefit and alienations which Hindu law supports when justified by spiritual necessity, as apart from secular necessity. The Hindu law further recognises the right of the father to alienate to a joint family property for the benefit of the estate or of its coparceners. I here merely wish to point out these facts for the purpose of showing that the enunciation of principle by Their Lordships of the Privy Council is incomplete, and on one point misleading. I therefore submit that, while I congratulate myself upon the unexpected support I have received from the bench of that high tribunal, I pause and consider whether the occasion which gave rise to my Bill has passed, and whether it would not be wise on my part to ask the help of this Assembly to thresh out the whole question and formulate a few simple rules which will receive the sanction of the Legislature and thus avert any possibility of misunderstandings or misconstruction. This, I submit, is a question which I have asked myself, and after careful consideration I have come to the conclusion that it is the duty of this Assembly that, when difficulties arise, when doubts exist, when there is a possibility of the litigating public or the Courts going wrong, it must intervene and enunciate the law for the benefit of the Courts and the public at large. Fortified by this desire, I stand before you and ask you for your support to assist me to take this measure before a Select Committee. I do not know, Sir, with what degree of force and argument my friends on the opposite side are going to oppose this simple motion to take this Bill to a Select Committee. But lest there should be any opposition from their side or from my friends on this side of the House, let me make it clear that my measure is intended to set at rest only the questions upon which

[Dr. H. S. Gour.]

the Courts have been at cross-purposes since the decision of their Lordships of the Privy Council, to which I have supplemented a few sections which I consider to be necessary for the proper administration of the law. But it is perfectly open to the Select Committee to cut out of the Bill all unnecessary provisions and restrict the scope only to such provisions upon which it wishes to give the country at large some guidance.

Now, Sir, I have given you, in short, the history of this measure. Let me summarise it. Hindu law for the last hundred years has been administered upon principles which admit of no doubt. A serious doubt was cast upon it by two decisions of their Lordships of the Privy Council. That doubt has been partially removed by the latest decision of their Lordships of the Privy Council. But that leaves other integral and ancillary questions still in a state of flux and doubt; and therefore, profiting by the difficulties which the Courts have experienced in the past, which they are experiencing now and which they are bound to experience in the future, it is the duty of this House as a Central Legislature to exercise its powers and put into force its legislative functions by enunciating and settling the principles of law and setting at rest the confusion caused by conflicting cases. If I had said that I would have said all that was necessary from the lawyer's point of view. But, Sir, there are Honourable Members in this House who belong to a different persuasion. Let me appeal to them, not as a lawyer but as a man of commonsense, why it is necessary that I should receive the general support of the Honourable Members of this House. Only the other day when we were voting a large sum of money to finance a Committee installed by the Government of India known as the Committee to inquire into the law's delays, some of us said, what was the necessity of starting this Committee upon its work? One fruitful cause of the law's delays is the uncertainty of the law. Remove that uncertainty, simplify your laws, and you will have removed a fruitful cause which has given rise to the Committee which is to inquire into the law's delays. These are not my words, Sir, but the words of the great historian who wrote the "History of India" some hundred years ago—James Mill, father of that great utilitarian philosopher John Stuart Mill. In his "History of India" James Mill wrote the following words which are as true to-day as they were in 1832 when he penned them. Speaking of the chaotic state of Indian law this is what Mr. Mill thought:

"To form a plain practical and efficient code of laws for the administration of civil justice amongst the Hindus, and perhaps the Muhamnadans also, especially in relation to the most important heads, such as inheritance, adoption, dower, gift and some others,"

--I am reading to you from Mr. Bayley's evidence before Parliament when he refers to Mr. Mill—

"the plan suggested by Mr. Mill in his 'History of British India' appears to me to be the only one likely to be attended with success. The following extract will show what I mean :

'In the first place, as the law, according to what we have already seen, is in a state in which it is to a great degree incapable of performing the offices of law, and must remain almost wholly impotent in a situation in which the deficiencies of law are not supplied by manners, let the law be reformed and put into that state in which alone it is adapted to answer the ends for which it is intended. Let the laws whatever they may, for the security

of existing rights, or the attainment of future advantages, be determined to be, receive what alone can bestow upon them a fixed or real existence; let them all be expressed in a written form of words, words as precise and accurate as it is possible to make them; and let them be published in a book. This is what is understood by a code; without such a code there can be no good administration of justice in such a state of things as that in India. There can without it be no such administration of justice as exists with any tolerable degree of human happiness or national prosperity."

Well, Sir, after those words were written, the Parliament installed a Parliamentary Committee which examined a very large number of experts and after the examination penned a report in which they advised Parliament to instal a Royal Commission for the purpose of codifying among other laws Hindu and Muhammadan laws; and Lord Macaulay was appointed the first Law Member and Chairman of this Committee for the purpose of carrying out the Parliamentary and Royal behest. Lord Macaulay came out to this country in consequence of this Parliamentary Statute. On the subject of the codification of Hindu law, this is what he says:

"I hope that before the boys who are now entering the Madrassa and the Sanskrit College have completed their studies, this great work will be finished."

This Royal Commission sat for a number of years but they did not codify the Hindu or Muhammadan law. Another Commission was appointed and that Commission equally failed to codify the Hindu law.

I have given, Sir, this brief history of the attempts that have been made to codify the Hindu law for the purpose of showing to Honourable Members who sit opposite that if they regard this small measure as an attempt at the codification of Hindu law it has the support of a Royal Commission and a Parliamentary Statute—a Parliamentary Statute passed 80 years back and a Royal Commission charged with the duty of codifying Hindu law which I submit it was the duty of the Government of India to codify in pursuance of that clearly enunciated policy. Let them not cast cold water upon private Members on the ground that this is a subtle attempt at the codification of branches of Hindu law; let them not regard that as a disadvantage or a defect in the measure. Now, Sir, I have therefore pointed out, and I hope I have pointed out with success, that so far as this branch of the law is concerned, it is uncertain, it is not clear, it is incomplete and you have to find the law from a mass of cases upon which the text writers and the codes and the lawyers disagree. It is the primary duty of the Legislature to assist the public at large by setting at rest this confusion which exists in the country in consequence of the conflict of cases. I go further and say that if you want that the administration of law in this country should be cheap and economical and that the law's delays should be minimised, you cannot do better than support this measure for the purpose of enunciating and simplifying the Hindu law upon a subject which engages the attention of the courts and upon which there is the greatest conflict.

Well, Sir, I think I have made my position sufficiently clear. I hear from my Honourable friends who made signs to me that I have said quite enough for the measure to go to Select Committee, and I am perfectly certain, Sir, that I shall receive their unanimous support should I have to face any opposition from the Government Benches. Anticipating that I have made this speech. To my lawyer friends it was superfluous. To my other friends I have pointed out that, taking my stand upon this broad

[Dr. H. S. Gour.]

pedestal of commonsense, I ask their support in the name of simplification of our Indian laws, in the name of economy of time in the administration of that law, in the name of popularising our law so that the people may understand what their laws are, in the name, I say, of the Central Legislature which is justified in asserting its legislative right to set the country right where it is apt to go wrong. Upon these grounds, Sir, I feel confident that I shall get the unanimous support, if not of this House, at least of this side of the House. I therefore, Sir, place my motion before the House.

Mr. President: Motion moved:

"That the Bill to define the liability of a Hindu Coparcener be referred to a Select Committee consisting of the Honourable the Home Member, Sir P. S. Sivaswamy Aiyer, Pandit Madan Mohan Malaviya, Mr. M. A. Jinnah, Colonel Sir Henry Stanyon, Mr. Gaya Prasad Singh, Mr. Ambika Prasad Sinha, Mr. S. C. Ghose, Diwan Bahadur M. Ramachandra Rao, Rai Sahib M. Harbilas Sarda and the Mover, and that the number of Members whose presence shall be necessary to constitute a meeting of the Committee shall be four."

Colonel Sir Henry Stanyon (United Provinces: European): Sir, I rise to support the motion, but on one ground only. As I read the Bill, it seems to me to represent no more than an attempt to codify a subject of Hindu law which, if not an actual creation, at any rate has been very materially shaped by decisions of their Lordships of the Privy Council—decisions which our finite minds in India cannot always reconcile, with the result that there is some conflict of judicial interpretation of them among the several Indian High Courts. I do not understand this Bill, judging it, not from the speech made by the Honourable the Mover but by the language contained in the Bill, to be an attempt to substitute Statute law for the Shastras. It seems merely to be a measure intended to clarify and settle by legislation those judicial interpretations of the Shastras which are now in a more or less nebulous condition. I can thoroughly appreciate the strong objection of Hindu orthodox opinion to the invasion of their venerable Shastras by modern legislative enactments, and if I thought that this Bill represented an attempt of that kind, I am afraid I should not be able to support it. Dr. Gour has given us the history of a so-called attempt to codify Hindu law, but apparently, with all respect to him, he overlooks the fact that Hindu law is already codified—it is the Code of Manu. So far as this Bill goes, I think the Select Committee can be trusted to bear in mind the sentiment of the orthodox Hindu community, and in any case, this House will have full opportunity and freedom hereafter to consider the whole Bill as submitted to it by the Select Committee.

As I have said, I understand the Bill to deal almost entirely with case law—the law of judicial decisions which now wholly governs the administration of this part of Hindu law as to a son's liability for the debts of his father. That law, owing to those decisions and conflicts of opinion, is now in a somewhat uncertain condition. Dr. Gour has drawn attention to the use by their Lordships in their latest decision of the word "reversioner" as applicable to a son. I do not feel any very great difficulty about that. No doubt, it is used by their Lordships in the wide English sense. A son in a Hindu joint family succeeds as a survivor; to his father's separate intestacy he would succeed as an heir; but where the father has a right to dispose of property by will, the son may well come in as a reversioner. But, having regard to the narrow sense in which the word 'reversioner' is used in India, and has been used for many years in

connection with Hindu law. I say, with all respect, that the use of that word in the decision of their Lordships which Dr. Gour read out is unhappy, and might possibly be a fairly good illustration of those difficulties of construction which arise when English Judges interpret the Hindu Shastras. I think the House will be well advised to allow this Bill to be handled by a Select Committee, after which, as I have said, it will be possible to see how far, if at all, the measure is likely to set at rest doubt and uncertainty on a subject about which it is undoubtedly desirous that a settlement of that kind should be made. I therefore support the motion.

Mr. C. Duraiswami Aiyangar (Madras ceded districts and Chittoor: Non-Muhammadan Rural): Sir, I also rise not to oppose the motion of Dr. Gour, because I fully remember that once before I offended him and incurred his displeasure, and I therefore do not propose to run the risk again. However, I feel constrained to say a few words upon the policy which he has pursued in this Bill. It may appear to Honourable Members of this House who are not lawyers that we are all talking shop, but heterogeneous as our combination is in this Assembly, when we lawyers are coming here to learn about the merchant shipping and coal trade questions, the other members also should learn something of our law as the Legislature is primarily intended for legislation.

Sir, Dr. Gour stated at the end of his speech that the aim of legislation, and his hope also in a legislation of this kind, is to make the law perfect and unambiguous. But, Sir, so far as my 25 years' experience in the Bar goes, the one thing that I have most impressively learnt is that law is like a dog's tail and can never be made straight with any amount of effort. There were cases like this as when we attempted to amend the Madras Rent Recovery Act. The new Act, elaborate as it was, gave rise to such a bumper crop of litigation that lawyers thought that it was more profitable to them than for the litigants. In this Bill, for instance, Dr. Gour recognises two principles in the Statement of Objects and Reasons which he wants to achieve by the enactment of this Bill into an Act; and those two principles are the removal of doubts as to the law of liability of a coparcener for the debts incurred by the manager or the father, and the second principle is, "the Government now recognises the value of shortening litigation". I do not see the force of "now," but however I leave it to be settled between him and the Government. These are the two principles which he wants to achieve by this Bill, and I wish the House to see that these two principles are carried out by the Bill and if not to offer certain points for the consideration of the Select Committee, so that these two objects may be achieved in the process of discussion in the Select Committee. Now taking the Bill, I will consider it only from the aspect of its principle, as I do still recollect the warning given to me by the President yesterday that I should not go into details, and I will confine myself entirely to the principle and deal only with the principle underlying this Bill, but of course I am only an Entered Apprentice in this Assembly and I should be excused and given some margin if I step a little out of this limit. This Bill, Sir, has first, like all other Bills or Acts, an interpretation clause and I take it that the principle on which the interpretation clause is generally based is to make any expressions which occur in the course of the Bill to be explained by the interpretation clause. Now, I find here "antecedent debt" defined as being with reference to a transfer made by the father, a debt contracted prior thereto in a transaction unconnected therewith. This definition or interpretation must be intended to interpret a similar phrase.

[Mr. C. Duraiswami Aiyangar.]

occurring anywhere in the Act or Bill. But I do not find anywhere in the Act or Bill any such expression occurring and I fail to see what the object of this interpretation clause is unless it is to operate as an encumbrance in the course of any dispute arising although it may not be covered by this Bill itself. Again his definition of debt also, he himself admits, is new, but I think it is not based on the proper principle and it is capable of leading to several disputes. He says:

“ ‘Debt’ includes a pecuniary obligation arising out of a contract, express or implied, or from a breach of civil duty, enforceable by a suit.”

That, I submit, Sir, will lead to a good lot of litigation and is not based on a correct principle of Hindu law. A breach of civil duty may amount to one's neglect of the protection of his illegitimate child, but nevertheless it will not be an obligation on the part of a Hindu son or a Hindu coparcener to bear that debt.

Dr. H. S. Gour: Enforceable by a suit.

Mr. C. Duraiswami Aiyangar: Yes, the protection of an illegitimate child is enforceable by suit so far as I am aware. Then with reference to this Bill as a whole, we can divide it for the purpose of understanding the principle of it under three headings; that is, the substantive law, the rules of evidence and the adjective law. The substantive law portion of it is covered by sections 3 and 4. When once Dr. Gour wants to incorporate into this Bill the universal principle that a son or a grandson is under a pious obligation bound to pay the debts of his father or grandfather, no question of antecedent debt can ever arise, and it is that question of antecedent debt that has been raising so many complications and for the removal of which Dr. Gour intends his Bill. This question of antecedent debt has been taken in courts to such a length that it has been argued in a vicious circle or a vicious infinity, if I may so call it. I will explain it for the information of those who are not familiar with the subject. The father executes a mortgage deed. When the suit is brought up on the mortgage deed, the Court says the debt is incorporated in the mortgage deed itself and is therefore not antecedent, and the mortgage is not supported by an antecedent debt. If one mortgage deed is a renewal of a previous mortgage deed the previous deed is attacked on a similar ground. And so on it is taken infinitely. If, on the other hand, one wants to evade that law, one has simply to take a promissory note one hour before that and take the mortgage deed later on. That is, the promissory note becomes, then, the antecedent debt and the mortgage is rendered valid. The course of disputes relating to mortgages or other transfers made by the father or manager without an antecedent debt or with an antecedent debt must be put an end to. The principle which Dr. Gour wants to incorporate in this Bill is to eradicate all the distinction. Whether or not there is an antecedent debt, the son is bound to pay the debt of his father, even though his father is alive as a matter of pious obligation which is convertible into a legal obligation. Therefore, Sir, if this be the object of this Bill, I would like the Select Committee to consider the effect of this clause and if necessary they may add another clause that transfers made by a father by way of mortgage or sale shall be binding upon the son, provided it is not illegal or immoral. Now, so far as the substantive law is concerned, clauses 3 and 4 deal with that question. So far as clauses 5, 6, 8 and 9 (4) are concerned, they relate to the rules of evidence. In framing the rules of evidence, Dr. Gour—I am unable to understand for what reason—has

taken up two inconsistent principles. In one clause the principle that he lays down is that in a suit by an unsecured creditor it is the duty of the plaintiff to show only that there was a debt; it will be the duty of the son to adduce counter evidence showing that it is illegal or immoral, and it is the duty of the plaintiff to rebut that evidence. That is the principle he lays down with reference to an unsecured debt. With reference to a secured debt he says it is the duty of the mortgagee to prove in the first instance that the debt is binding on the son in every way; that is to say that it is not illegal or immoral and is in every way binding. I submit, therefore, that the principles of the rules of evidence or burden of proof which are adopted in clauses 5 and 6 appear to me to be inconsistent. As regards the rules of evidence on the basis of the facts which he wants the Court to take into consideration in clause 9 (4) I think, Sir, an inquiry started on these lines would prolong litigation for generations. He wants several facts to be taken into consideration by a Court, and that in execution proceedings instituted, namely, the intention of the Court, the intention of the purchaser, and several other psychological facts. How are we to lay down such principles as you find in clause 9 (4)? Then again a decree passed against the manager in respect of a liability incurred within the scope of his authority is made enforceable against the other members of the joint family? In sub-clause (2) he says:

"But in such case the other members are not precluded from contesting the authority of the manager or the binding nature of the debt."

That is, the decree is enforceable against the other members who are not parties to the suit. But it is open to the other coparceners who might have been interested in the original suit to step in in the execution stage and the execution proceedings take a more complicated course than the original suit itself does. If this is the procedure which is to be adopted in the Courts of allowing the other coparceners in the execution proceedings, I think the object which is laid down by him in the Statement of Objects and Reasons that it will shorten litigation or curtail litigation is entirely defeated. I therefore think that this is also a question which the Select Committee must take into consideration in curtailing this Bill, amending it or adding to it. Therefore, Sir, these are the grounds upon which I wanted to say without opposing his motion for referring the Bill to a Select Committee, that it must be permissible to empower the Select Committee, to give the Select Committee additional powers, full powers to go into questions of principle also and amend the Bill or add to the provisions of the Bill which has now been framed. In this connection, I will also say what has been incidentally referred to by Dr. Gour, that the Civil Justice Committee, which is now making an inquiry, is also going into the same question to some extent, as you will find from one suggestion made by Mr. Fawcett, which is also before the Civil Justice Committee, namely:

"Simplifying or clarifying the rules as to joinder of parties, for example, by enacting that the Manager of a joint Hindu family may sufficiently represent the family in regard to monetary transactions of the family and providing for representation of parties having similar interests by one of such parties after notice to the others."

That is on page 89 of the Gazette Notification. You will find that Mr. Fawcett has framed this among some suggestions made by him. I therefore request that the Select Committee be also empowered to take into consideration the suggestions to be made by the Civil Justice Committee and frame this Bill in such a manner as will be consistent with the suggestions

[Mr. C. Duraiswami Aiyangar.]

made by the Civil Justice Committee as also to remove the doubts which I ventured to place before you. Then one other point I may say is that in clause 8 it is stated that :

"In a sale made in execution of a decree obtained against the manager the Court will presume that the purchaser, etc."

The Court *will* presume. We do not ordinarily find this language in law. We say "may presume" or "shall presume". But the words "will presume" are not ordinarily found in law. I remember having read in my early days in the Courts that it simply means that the Judge will presume like that. "In the third *will* simply foretells a future feat". What the legal effect of that will be cannot exactly be realised by the way in which clause 8 has been framed. So, Sir, these are the principles to be borne in mind by the Committee which has been requested to go into this Bill and shape it in such a manner that absolutely no doubt is left in the minds of the parties or the courts in deciding questions relating to the law of coparceners.

One other question which I would also like to have settled once for all in a Bill like this is in cases in which alienation by way of mortgage or by way of sale is made by the manager of a joint family property or by the father, when other adult members of the family attest the document. The effect of the attestation must be to bind them and to estop them. There is a good deal of dispute with reference to the legal effect of attestation and the attestation of documents by adult coparceners must imply that they are also liable under the document without any further question. Whether they are liable or not I leave it to the Select Committee to decide, but I would certainly request that this question must also be taken into consideration by the Select Committee in disposing of this Bill. I have no doubt that the Committee, as has been said by Sir Henry Stanyon, is a sufficiently strong Committee chosen out of the inner circle from which the panel of members of important committees is usually chosen. Very strong and trustworthy members have been chosen, and Sir Henry Stanyon, who is also one of the Committee, has assured us that he will not encroach upon the precincts of the Hindu Shastras. In fact, there was a lurking suspicion whether Sir Henry Stanyon and Mr. Jinnah will import the principles of their personal laws in disposing of this question, but there is a distinct assurance from my Honourable friend and I am sure such a gentleman ought to be there because he is more scrupulous about encroaching upon the precincts of the Shastras than even the reformed Dr. Gour himself.

Mr. H. Tonkinson (Home Department: Nominated Official): Sir, I should like in the first place to refer to that passage in the speech of my Honourable and learned friend in which he said how he had been commiserating himself upon the opposition he had met from what he styled the galaxy of legal lights which adorn the Treasury Benches. Well, Sir, what were the facts about the Bill which he tried to pass through the last Assembly? It was introduced, Sir, on the 28th February, 1922, Government made no opposition to that motion at all. On the 25th March 1922, in the absence of my friend, another Member attempted to move the motion that the Bill should be circulated for the purpose of eliciting opinion. You, Sir, ruled that that motion could not be made in the absence of my friend. Then the Honourable the Home Member (Sir William Vincent) said that he was prepared on behalf of Government to circulate the Bill by executive action.

Objection, however, was taken in this House and that course was therefore not followed. On the 20th September, 1922, Dr. Gour moved for a reference of the Bill to a Select Committee and then Sir William Vincent moved an amendment that the Bill be circulated for the purpose of eliciting opinion. That amendment was adopted by the Assembly without any opposition. The next occasion upon which the Bill came before the House was on the 20th February, 1923. At that time Government had not received all the opinions which had been sought upon the Bill and there had been no opportunity of coming to any final conclusion upon its merits. Speaking on that occasion, Sir, I said:

"If this House is not prepared to endorse the principle of this Bill, then we also are not prepared to contest that view. If, on the other hand, they wish to refer it to a Select Committee, we would suggest rather that the motion should be postponed than that such a decision should be arrived at now when the opinions are not complete."

Well, Sir, Government left the decision to the House and the motion moved by my friend was rejected. I find that the Honourable the Home Member, Sir Henry Moncrieff Smith and I myself did not vote in the division, so that, I do not think that the Honourable Member has much reason to commiserate himself upon the opposition which he met from Government on the Bill in the last Assembly.

Let us turn to the main objects of the Bill. The main principle of the Bill, as stated in the Statement of Objects and Reasons, is to set at rest the conflict between decisions consequent upon the uncertainty created in the law by the decision of their Lordships of the Privy Council in Sahu Ram's case. Well, Sir, that was an object for which legislation might have been required before the decision of their Lordships of the Privy Council in the recent case of Raja Brij Narain decided in November last. I would venture to suggest that the support which my Honourable friend has received for his motion is due to the fact that this decision is not yet very well known to Members of this House. I know, Sir, that at any rate the Honourable Mover of the motion had to come and borrow a copy of the ruling from me yesterday.

Dr. H. S. Gour: May I offer a personal explanation? I think I was indebted to the Honourable the Home Member for lending me his copy on the last occasion when I introduced this Bill, and I am responsible for drawing the attention of the Legislative Department to the existence of this ruling.

Mr. H. Tonkinson: I do not think, Sir, that that is a fact, because we knew of the ruling before we heard anything about it from the Honourable Member. What are the objections which the Honourable Member has taken to the propositions as laid down by their Lordships in this case? He objects, Sir, to the use of the word reversionaries in the second proposition. Well, that is a misleading word. We will admit that at once. But I do not think that it will cause any confusion whatsoever or that it will raise doubts in the minds of the most inexperienced of our Munsiffs. He objects also, Sir, to the fact that the propositions are not complete. I am astonished that such an objection should have been taken when we look at the present Bill. He objects to the fact that their Lordships only referred to the word "necessity" and did not speak about the benefit to the estate and so on. But legal necessity, Sir, is a subject the law on which is now fairly well settled, and the difficulty of defining "benefit" to

[Mr. H. Tonkinson.]

the estate" was indicated by Lord Atkinson in the ruling quoted in 40 Madras page 709. Lord Atkinson said:

"No indication is to be found in any of them (that is, in any of the authorities which have been referred to) as to what is in this connection the precise nature of the things to be included under the description 'benefit to the estate'. It is impossible, their Lordships think, to give a precise definition of it applicable to all cases, and they do not attempt to do so."

Dr. H. S. Gour: That was "benefit", not "legal necessity".

Mr. H. Tonkinson: Benefit to the estate.

Dr. H. S. Gour: That is not legal necessity.

Mr. H. Tonkinson: I submit, Sir, that the law has now been satisfactorily enunciated in the judgment to which reference has been made and also that if we legislate now, we shall only be making the law more difficult to understand. If we legislate now, the result will be that all our courts, all our litigants and all our lawyers must look to this ruling and look to the Bill to find what was the reason, after this clear statement of the law, why the Legislature thought it necessary to enact these provisions. With that, Sir, I think I have dealt sufficiently with the main principle of the Bill.

I will now turn to the second part of the Bill. I do not think it is necessary to refer at any great length to clauses 5 to 9 of the Bill because my Honourable and learned friend is quite prepared, as he has said, for the Select Committee to cut them out altogether. But I should just like to read in this connection the remarks upon these clauses which were made by the learned author of the last edition of Mayne's Hindu Law, the present Chief Justice of the Madras High Court. He says:

"The Bill has a comprehensive title to define the liability of a Hindu coparcener which is not justified by its contents. It is perfectly justifiable to pass an Act merely to nullify the effect of a particular decision thought to be inexpedient or to be contrary to the sentiments of the people. It is equally justifiable to take up and codify a definite portion of Hindu law with a view, no doubt, to the ultimate codification by compartmental legislation as a whole. The Bill, in my judgment, complies with neither of these requirements."

He goes on:

"It is not easy to know where to begin, whether we should deal with this Bill as of a general or of a limited scope."

Let me turn to another point. My Honourable friend said that this Bill is going to reduce the law's delays, it is going to remove uncertainty. I have indicated already the reasons why to my mind it will only add to uncertainty. In this connection, however, I should like to read the brief comment of the late Chief Justice of the Madras High Court upon the Bill. He said:

"If it is desired to codify Hindu law, this does not seem to be the way to do it. I should imagine that every line of this Bill would result in litigations and in conflicting decisions of the Court."

Well, although, Sir, I must oppose this motion before the House, I do not wish to suggest that at some time it may not be desirable to codify this portion of the Hindu law. I do, however, suggest that a very much greater consideration ought to be given to this subject than has been given to it in the Bill before the House at the present time, and I will suggest that it would be quite improper of the House to refer the Bill in its present form to a Select Committee.

Mr. C. Duraiswamy Aiyangar: May I know from the Honourable Member why the opinions which have been gathered upon this Bill were not circulated among the Members of the Assembly for their benefit?

Mr. H. Tonkinson: The Bill is a new Bill before the Assembly. Before the late Assembly it was circulated on a motion passed by the Assembly and the opinions received were made into papers on the Bill and distributed to Honourable Members. Further printed copies would not have been available now for distribution once again for we scarcely expected that the Honourable Member, after the signal defeat which he received on the last occasion, would want again to introduce this Bill.

Sir P. S. Sivaswamy Aiyer (Madras: Nominated Non-Official): The simple question now for the consideration of the House is whether or not it is desirable and expedient to codify this particular branch of the Hindu law. I do not think it is desirable at the present stage to examine the language of the Bill in any detail, or for the matter of that, to criticise it at all. The language may be open to very serious criticism; in fact, I am not enamoured of it, and I do not commit myself to any approval of the language of the clauses of the Bill. But I should like to give my support to this proposition on the short and simple ground that it is expedient to codify this particular branch of the Hindu law.

Now, what are the principles which should govern the decision of this question as to the desirability of codification? If the law on any particular subject has been wanting in consistency, uniformity or clearness, it is a fit subject for codification. I am not one of those who advocate the wholesale codification of the Hindu law. A great part of it is unfit, unripe, for codification at the present moment. A great part of it is still in a fluid condition. It has to be evolved by Courts into a condition which will more appropriately meet the requirements of present day conditions. But so far as this branch of the law is concerned, it has for many years past been governed entirely by decided cases. It has been one of the most intricate subjects in the Hindu law. By degrees the law was getting crystallised by means of decisions of the Privy Council and we thought they had at last settled down into something like a definite body of principles. Subsequently, a decision of the Privy Council was passed which upset the whole current of previous decisions and lawyers were staggered at this decision of the Privy Council. Then again within a few months or about a year we have the latest decision of the Privy Council which attempts to restore the previous course of decisions and to place the law to a large extent upon its own footing. Now, in that state of things there is unfortunately no guarantee that even the Privy Council will stick to any particular principle with regard to this matter. It used at one time to be considered that the Privy Council ought not to vary its decisions, but even that principle has given way now, in this particular instance happily given way, to the stress of circumstances. It seems to me eminently a case where codification should be attempted. I admit that the Select Committee will have to go through it very carefully to beat the Bill into shape and make it accurate and precise and clear. It seems to me that, if we attempt to circulate the Bill at the present time, an enormous amount of criticism will be expended upon the faulty language of the Bill. It is hardly worth while circulating the Bill in its present form for opinion. The best course will be to refer it to a Select Committee, and after receiving the report

[Sir P. S. Sivaswamy Aiyer.]

of the Select Committee, to consider whether it is necessary to circulate it for opinion or not. At this stage I think it is undesirable to circulate it for opinion and the best course will be to refer it to a Select Committee.

Mr. N. C. Kelkar (Bombay Central Division: Non-Muhammadan Rural): I rise to support the motion of my Honourable friend Dr. Gour. It is a simple motion to send the Bill to the Select Committee, and I am really surprised that Government should have objected even to that proposal. Personally, I am not a practising lawyer and I am therefore not familiar with the intricacies of law, but I have sufficient grounding in law to take at least a commonsense view of this legal topic. My friend Dr. Gour has already anticipated an objection which should never have been taken against his motion, but which was actually taken by my friend Sir Henry Stanyon. He said it was an attempt at codification, as if that attempt was something of a very heinous or sinister character. What objection could there be, speaking generally, to codification of any particular law either in whole or in part. Even supposing that this is an attempt at codification of a great subject in part, I should say that the method is more logical, is more legitimate, because it is an inductive or synthetical method. Let us take any law and you will find that it would be a big order to codify the whole of the law on that subject. Therefore you must resort necessarily and naturally to only piecemeal codification. My friend Dr. Gour has already cited the high testimony of Lord Macaulay on the subject of codification, and I may cite another authority, the eminent jurist, the late Sir Henry Maine, who always insisted upon codification of law. Now, it is said, it is a piecemeal codification and therefore it must be objected to. But these objections could be taken both ways. If you take a whole subject in hand, of course the objection would be even greater because you could not possibly attempt to codify the whole law at once, and also the needs of the case may not arise for such a course at one and the same time. If you take up only one particular subject or topic in law and attempt to codify it, then you are told, "Here is an insidious attempt to take up only one subject and grapple with it and what is to happen to the rest"? The simplest answer to that is that codification of a single topic in law would be no less logical, or natural or reasonable than the kind of codification which is already in progress in case law. I do not know whether I am strictly correct in characterising case law also as codified law. Of course it is apparently not codification because case law has not the imprimatur or the authority of legislation; but all the same so long as a case law holds the field it has all the power and authority for practical purposes of an enactment of law. Just put the two things side by side, case law on a particular topic and codified law on that particular topic. Apparently case law looks fluid and code law looks rigid. Apparently that is so, but really in my opinion it is not so. When it comes to citing the authority in a law court on a particular law point, what do we find? The lawyer actually quotes a sentence, a full sentence, and a complete sentence from the judgment of a High Court as if it were a section of the law. I cannot possibly see the difference between putting forward one whole section of a codified law and one whole complete sentence or portion of a judgment or a judicial decision. Therefore, whatever objection applies to the codification of a new topic in law of course also applies to case law. And is not the forest of case law that exists a sufficient testimony to the fact that what is condemned apparently as an

attempt at codification is incessantly going on from point to point and from moment to moment? Then my friend Sir Henry Stanyon said that this codification was an invasion upon customary law by this Legislature. Even assuming that the attempt at codification of the customary law by the legislature was an invasion upon that law, it is certainly a more welcome invasion of the customary law because this House is to a very large extent, if not thoroughly, a representative House of legislators. In any case this invasion is more welcome than the invasion by the Privy Council. Those that are conversant with the decisions of the Privy Council in the different departments and domains of Hindu law are quite familiar with the fact that the Privy Council has on a number of occasions driven most comfortably a coach and four through the Shastras, and has practically left nothing at the bottom of what was really the spirit of the Shastras themselves. Without any disparagement of the forensic ability or the judicial temperament of the members of the Privy Council, I would say this that they are a set of ignorant old fossils unnecessarily concerning themselves with interpreting the Shastras. What Shastric assistance have they got when they pretend to interpret the Shastras? Our Shastras are always to be interpreted according to the accepted canons of criticism and interpretation in what is called the Mimansa Shastra. I do not suppose that the Privy Council at any time possessed any advisers who could advise the Judges on the Shastras. And yet they are the advisers of His Majesty as to the actual method of interpretation of the Shastras. There are generally in the Privy Council two European counsel on either side who go on arguing the law point based on Shastras as if they were Rishis or Shastris themselves, and we have the Privy Council giving judgments which are very harmful. Take the case of the law of adoption or the law relating to the widow's estate and you find that the decisions of the Privy Council have gone entirely in an opposite direction from that which has been accepted by the Shastras themselves. Now, if it were the case as in old times of Indian Judges sitting to decide questions of Hindu law assisted by Shastris sitting by their side, as in the case of the old Sudder Adalat, then it might be a different case. I can more easily and more comfortably accept a decision as given by those Indian Judges with the assistance of those Indian Shastris rather than any decision of the Privy Council. But, Sir, even in that case I would insist upon and prefer codification of the law rather than leave the interpretation of the Shastras to the Judge and the Shastris, because we know that logic, like equity, varies with each Judge's foot, and I do not want, so far as I can help it, the interpretation of the Shastras to be left to the personal equation of the Shastri or the Judge for the moment. Ultimately of course, any law goes to the interpretation of the court. That I know, but this attempt at codification is an attempt to stop litigation as far as possible and to give a new start. It will standardise interpretation, and if I may describe codification rather rudely I would say that codification at once and authoritatively and in lump standardises strict logical interpretations. Supposing codification were to be adopted even piecemeal by this legislature, the decision given by this Legislature would certainly be preferable to any judgment given by any particular court, much less the Privy Council, in this respect. Therefore I support the motion of Dr. Gour.

Dr. H. S. Gour: I shall very briefly reply to the criticisms levelled against my motion by the Honourable Mr. Tonkinson. He says that op

[Dr. H. S. Gour.]

the last occasion when this motion of mine to refer to a Select Committee was thrown out by this House the Government did not oppose it, and yet he speaks with evident gusto of my defeat as a signal defeat. Well, Sir, that will show the temper with which my Honourable friend referred to the previous progress of the Bill.

Then, Sir, referring to the merits of the Bill he admits that their Lordships of the Privy Council in their latest pronouncement have used an unhappy phrase, a phrase which is likely to cause in the near future some trouble in its interpretation and yet he says he opposes my motion. At the same time he winds up his criticism by saying that there is a good deal to be said in favour of codification but that codification must come from the sapient source of all codifications, the Government Benches, and not from this side of the House. The opposition is not to codification but codification at the instance of a private Member.

The Honourable Sir Malcolm Hailey: My Honourable friend did not say that.

Dr. H. S. Gour: He meant it if he did not say it.

The Honourable Sir Malcolm Hailey: I refuse to accept Dr. Gour's interpretation of Mr. Tonkinson's intentions.

Dr. H. S. Gour: I thank my Honourable friend, Mr. Duraiswami Aiyangar, for not having opposed the motion to go to the Select Committee out of deference to what he regards as prospective ire on my part. If that influences the judgment of the House, let me inform the House, including the Honourable Members of the Treasury Benches, that, if they do not vote with me on my motion to refer the Bill to the Select Committee, I shall pour all my ire upon them for having thwarted my useful measure.

Mr. C. Duraiswami Aiyangar: Never vote with them.

Dr. H. S. Gour: We will do that. It is a measure of public utility and a measure the necessity of which is even granted by the protagonist speaking on behalf of Government. I do not wish to go into the details of the criticism which has been made upon the various sections by the Honourable Mr. Duraiswami Aiyangar. I have no doubt that the Select Committee that will sit upon this Bill will thoroughly examine those criticisms and give effect to them. But I wish to say one word before I close. My friend with a certain amount of suppressed irony mentioned that the Committee is an ideal Committee composed from the inner circle of Members from whom Select Committees are drawn. I think my friend could not have forgotten that I had approached my Honourable friend himself to join the charmed circle of Members from whom the members of the Select Committees are drawn, but he refused my offer. So that, Sir, if any Member wishes to go into this charmed circle of members of the Select Committee upon his Bill, let me assure them that they are most welcome. I submit the more members there are to come upon the Select Committee the happier I should feel in having representatives of all shades of opinion in this House to support us in carrying this measure through the Select Committee. With these words, Sir, I move my motion.

(A Voice: "Has the Honourable Member any objection to the Hindu Members of this House forming themselves into a Select Committee?")

Mr. President: The question is:

"That the Bill to define the liability of a Hindu Coparcener be referred to a Select Committee consisting of the Honourable the Home Member, Sir P. S. Sivaswamy Aiyer, Pandit Madan Mohan Malaviya, Mr. M. A. Jinnah, Colonel Sir Henry Stanyon, Mr. Gaya Prasad Singh, Mr. Ambika Prasad Sinha, Mr. S. C. Ghose, Diwan Bahadur M. Ramachandra Rao, Rai Sahib M. Harbilas Sarda and the Mover, and that the number of members whose presence shall be necessary to constitute a meeting of the Committee shall be four."

The motion was adopted.

THE INDIAN STAMP (VALIDATING) BILL.

Mr. E. K. Shanmukham Chetty (Salem and Coimbatore *cum* North Arcot: Non-Muhammadan Rural): Sir, I ask for leave to introduce a Bill to validate certain insufficiently and incorrectly stamped instruments.

It will be within the recollection of Honourable Members that in the last July Session of the Assembly at Simla the Indian Stamp (Amendment) Act of 1923 was passed. The main effect of this Act was to increase the stamp duty on certain instruments such as share and stock certificates, letters of allotments for shares, letters of credit and of proxy from a stamp duty of one anna to a stamp duty of two annas. Another of the important provisions introduced by this Act was to increase the stamp duty on promissory notes. This Act was supposed to have come into force on the 1st of October 1923. But the Act itself with the assent of the Governor General was published on the 6th of October, and it was published in the local Gazette, for example, in the Fort St. George Gazette at Madras, on the 16th October, 1923. According to the provisions of the General Clauses Act, such an enactment would come into force on the day on which it received the assent of the Governor General, and the day on which it received such assent was the 1st of October 1923. So, Sir, the position is this. Even though this important enactment was supposed to have come into force on the 1st of October 1923, the provisions came to be known in Madras only on the 16th of October 1923. Therefore, at least in the period between the 1st October and the 16th October, instruments executed would in all probability have been stamped under the provisions of the old Act. It might be supposed that this may not result in very serious hardship after all, because people, when enforcing suits on these documents, might pay the requisite penalty of stamp duty and thereby get a remedy. But, unfortunately, under section 35 of the Indian Stamp Act, these are a class of instruments which cannot be admitted in evidence and upon which no suit can be enforced if they are not properly stamped. These instruments cannot be admitted in evidence at all. And, therefore, Sir, the position comes to this. If a person had a promissory note executed between these two days and had it stamped according to the provisions of the old Act, the man who lent the money cannot enforce the promissory note because such a promissory note will not be admitted in evidence. I need not tell Honourable Members of this House what a serious hardship will be caused if this were allowed to continue. For a long time people have been accustomed to use a one anna stamp on promissory notes, and I doubt very much, Sir, if, even now after the lapse of nearly six months, very many people in the country have yet realized the change that has come over the law. This aspect of the question was brought home even during the passage of the Bill in the Assembly.

[Mr. R. K. Shanmukham Chetty.]

My Honourable friend, Sir Sivaswamy Aiyer, who spoke on the occasion, said:

"Now the real hardship comes in on account of the provisions of section 35 of the Stamp Act, according to which if a promissory note is not properly stamped, the defect cannot be cured by payment of a penalty and the instrument will not be admissible in evidence in the civil courts for any purpose."

That is the real source of the hardship caused by an enhancement of the stamp duty. Even the Honourable the Finance Member, who was in charge of this Bill, admitted this hardship. He said:

"Really the whole difficulty that we have is how to get over that problem, how to bring home to the small man after this duty is changed the fact that it is changed in time to prevent him from being hurt by the change. Now the main thing that hurts him is the fact that these promissory notes, if insufficiently stamped, or not stamped in the first instance, cannot be validated afterwards."

One would naturally have expected that in enforcing a provision of law like this some time would have been allowed to elapse before people have actually come to know of the change in the law, but, unfortunately, Sir, in this case no such time had been given to the public to realize the fact of the change that had been brought about in the law: And, moreover, according to the rules that have been made under the amending Act, Honourable Members might know that only a particular denomination of stamps is to be used on promissory notes. For example, a promissory note chargeable with a four anna stamp duty must be stamped with stamps of the denomination of half an anna or one anna. If a person in ignorance had used a four-anna stamp on a promissory note of Rs. 5,000, he simply cannot sue upon that promissory note. I am sure, Sir, Honourable Members will realize the great difficulties which will be caused, especially in the country parts where people even now have not yet realized the change that has been brought about. My Bill only validates instruments executed before the 31st December 1923. It practically gives to the people three months' time, three months' grace, to realize the change that has come over the law, so that the provision is that if any promissory note or other class of instrument mentioned therein was executed before the 31st December 1923, and if it was correctly stamped according to the provisions of the old Act, it shall be admitted in evidence, notwithstanding the provisions of section 35 of the old Act or of the provisions of the amending Act. That is what I have attempted to do in this small Bill, and for these reasons, Sir, I ask the leave of the House to introduce this Bill.

Mr. President: The question is:

"That leave be given to introduce a Bill to validate certain insufficiently and incorrectly stamped instruments."

The motion was adopted.

Mr. R. K. Shanmukham Chetty: Sir, I introduce the Bill.

Sir, I move:

"That the Bill to validate certain insufficiently and incorrectly stamped instruments be taken into consideration."

Mr. President: The question is :

“ That the Bill to validate certain insufficiently and incorrectly stamped instruments be taken into consideration.”

The Honourable Sir Basil Blackett (Finance Member): Sir, this question, as the Honourable Mover has mentioned, was discussed at some considerable length when the Stamp Bill of last session was under consideration. As that Bill was originally introduced, it raised the stamp duty on promissory notes of all kinds. An amendment was eventually passed by agreement which left promissory notes of Rs. 250 or less to bear the same stamp as before. It was the opinion of this House that that exclusion of the very small promissory notes, or any promissory note up to Rs. 250 provided sufficiently for the difficulty which this Bill is now introduced to meet. The exclusion of any note under Rs. 250 means that the difficulty now applies only to promissory notes of more than Rs. 250 which are drawn as a rule by people who might be expected to know the law. It is possible, however, that in some cases such promissory notes have been insufficiently stamped—though no cases have been brought to my notice—and therefore I did not rise to oppose the principle of the Bill on introduction. I should like, however, to point out to the Honourable Member that he was not quite correct in saying that no steps had been taken to give time between the passing of the Bill and the time when it came into force in order that the change in the law might be brought to general attention. The Bill was passed in the July session of the Assembly: it was not brought into force until the 1st of October. More than two months were therefore given during which opportunity arose for people to become acquainted with the fact that the law was about to be changed. Furthermore, the Government of India took steps through the Local Governments to bring to attention as far as they possibly could the impending change in the law and, after the law had been changed, the fact that it had been changed.

The Bill, as it is drafted, goes I think rather further than is necessary. The effect would be in the first instance to penalize those persons who have sufficiently stamped promissory notes during the period in question. It seems to me quite unnecessary to provide that such promissory notes should be valid in spite of being insufficiently stamped. It surely will be enough to give power for a certain period to make them valid by stamping them sufficiently. There is no reason why people should be let off altogether from the stamp. A period of three months to the end of December seems to the Government also to be rather unnecessarily long. We would suggest that the period up to the end of October would give enough leeway to meet the difficulty. I think in the Statement of Objects and Reasons a suggestion is made that other documents besides promissory notes will be dealt with by the Bill. But I would point out that documents no longer being instruments chargeable with the duty of one anna can now be validated on payment of the amount required to make up the full difference, so no provision of law is required to enable insufficiently stamped documents of those kinds to be made valid. In the circumstances, I would suggest that as a good many small alterations will probably be necessary in the Bill, we should refer it to a Select Committee. I therefore move:

“ That the Bill be referred to a Select Committee consisting of Mr. R. K. Shanmukham Chetty, Sir P. S. Sivaswamy Aiyer, Mr. Harchandrai Vishindas, Mr. Bipin Chandra Pal, Dr. L. K. Hyder, Colonel Sir Henry Stanyon, Mr. A. H. Lloyd, Baba Ujagar Singh Bedi and myself, and that the number of members whose presence shall be necessary to constitute a meeting of the Committee shall be four.”

Mr. President: Amendment moved :

"That the Bill be referred to a Select Committee consisting of Mr. R. K. Shanmukham Chetty, Sir P. S. Sivaswamy Aiyer, Mr. Harchandrai Vishindas, Mr. Bipin Chandra Pal, Dr. L. K. Hyder, Colonel Sir Henry Stanyon, Mr. A. H. Lloyd, Baba Ujagar Singh Bedi and the Honourable Sir Basil Blackett, and that the number of members whose presence shall be necessary to constitute a meeting of the Committee shall be four."

The question I have to put is that the Bill be referred to that Committee.

The motion was adopted.

The Assembly then adjourned for Lunch till Half Past Two of the Clock.

The Assembly re-assembled after Lunch at Half Past Two of the Clock, Mr. President in the Chair.

THE INDIAN CRIMINAL LAW AMENDMENT (REPEALING) BILL.

Dr. H. S. Gour (Central Provinces Hindi Divisions: Non-Muhammadan): Sir, I beg to move for leave to introduce a Bill to repeal certain provisions of the Indian Criminal Law Amendment Act, 1908.

Honourable Members will see that the Act I wish to repeal is Act XIV of 1908. The history of this legislation is as follows :

It was passed at a single sitting on the 11th December 1908. The reason given by Sir Harvey Adamson in support of this measure was that a number of anarchical crimes had broken out in Bengal and that bombs were being manufactured for overawing the Government of India and that a drastic provision of the law was necessary for that purpose. That was divided into two parts—Part I and II. Part I created a special tribunal to deal with political cases of the character I have described, and Part II dealt with unlawful associations. I shall place the House in possession of the leading facts of Part II for reasons which I shall presently state. Part I, which deals with certain offences to be tried by a special tribunal, has been repealed in consequence of the recommendations of the Repressive Laws Committee. It was repealed by section 2 of Act V of 1922. Therefore nothing need be said about Part I. I shall now therefore deal with Part II.

In this Part II the leading principle is as follows. It was open to the Governor General in Council to declare any association as an unlawful association, and, if after the declaration made by the Governor General in Council, the association took part in any meeting of such association or contributed or received or solicited any contribution for the purpose of any such association or in any way assisted the operations of any such association, the members thereof were liable to punishment with imprisonment for a term which was to extend to six months or with fine or with both; and whoever managed or assisted in the management of an unlawful association or promoted or assisted in promoting the meeting of any such association or of any members thereof, was liable to punishment with imprisonment which might extend to 8 years, or with fine, or with both. Therefore, the main provisions of Part II may be subdivided into two different branches. In the first, the Governor General in Council was given the power under section 15 to declare any association to be an unlawful association, and the other sections then invoked the assistance of the judiciary

to punish the members and managers of such association. Sir, I do not wish to speak here as a politician. I take my stand upon the broad ground of law and I will address my remarks to this House, purely and simply as a lawyer. Honourable Members who have studied jurisprudence will know that in the early days of a nation's constitution all powers, executive and judicial, are centred in the head of the State. That head of the State may be designated the Sovereign or the King or it may be a collective body of men like the British Parliament, or it may be one person chosen by that Parliament in days of great national crisis and emergency as a Dictator, such as was chosen in the early days of Rome. But whatever may be the position of the State in times of emergency, all powers are centred in a small body of men or in one man. But in an ordinary state of society, when peace reigns supreme and ebullitions of crime are local and sporadic, constitutional law recognises no power in the Executive to wield and perform judicial functions. Those who have read Bentham's "Theory of Legislation" and the works of other legal jurists will have no hesitation in subscribing to this doctrine. India now has reached a position of constitutional development when the judicial powers of the Sovereign have been transferred to the judiciary and all cases dealing with offences are triable and tried by that body. Sovereignty in this sense is divisible and, while executive functions remain with the Executive Government, judicial functions have been accorded and assigned to a body of judicial experts who are given the sole power of deciding cases between man and man. That, I submit, is the constitutional position of this country. It is a position which England attained several hundred years ago. We all know the provisions of the Habeas Corpus Act where the assumption of the power by the Crown was resisted by the people, and it was desired that all cases of a purely judicial character should be tried by an independent tribunal. And what Englishman here or outside this House will not be proud of the Habeas Corpus Act? It is the *magna charta* of his liberty and individual independence.

Much has been said about the short-comings of the last Assembly, but let me remind the Members of this House that, if the last Assembly has been more moderate in its demands, it has also enlarged the liberties of the people, and the provisions of the Magna Charta Act have been embodied and now find a place in sections 491 and 491A of the Code of Criminal Procedure. The public at large ought to know of the work done by the late Assembly in enlarging the liberties of the people of this country. There is a proviso, proviso No. 8, namely, that nothing contained in section 491 of the Criminal Procedure Code will affect the Bengal Regulations and the ancillary Regulations applicable to Bombay and Madras. But those who remember the recommendations of the Repressive Laws Committee will not need to be reminded that they have recommended the retention in a modified form of those Regulations and the proviso we find inserted in section 491 is in consequence of the fact that the Government had not then made up their mind to give effect to the recommendations of the Repressive Laws Committee. That, of course, is a defect which has since been sought to be remedied by a recommendation which we have addressed to the Governor General in Council.

Now, Sir, between the Regulations and the Criminal Law Amendment Act, I think the Criminal Law Amendment Act is far more dangerous to the liberties of the people, for while the Regulations deal with individuals, the Criminal Law Amendment Act deals with a body of men who

[Dr. H. S. Gour.]

can all be silenced and their activities suspended by one stroke of the executive pen by declaring them unlawful associations. Therefore, I submit that if a choice is to be made between the Regulations and the Criminal Law Amendment Act, this House will support the repeal of the Criminal Law Amendment Act, Part II. Now, Sir, I am not oblivious of the facts addressed to this House by my esteemed friend, the Honourable Mr. Pilcher, and other European Members of this House, who have said that there is a recrudescence of anarchical conspiracy in Bengal and that, if the Executive are deprived of the beneficent provisions of this exceptional piece of legislation, they will be powerless to act. But if I can reply to them and satisfy their misgivings, I have no doubt that I shall be able to take them into the lobby with me in case the Government challenge a division.

Well, Sir, in 1918, another piece of legislation was placed upon the Statute-book and that is the legislation known as the Criminal Conspiracies Act, and Sir Reginald Craddock, the then Home Member, dealing with this Criminal Conspiracies Act, as it then was, referred to the very evil, to which reference has been made in this House by my esteemed European friends, and said that the Criminal Conspiracy Bill was intended to deal with offenders of this character. Let me quote to you his exact words: from page 298 of the Official Reports. He said:

"It is within the knowledge of this Council that in recent years such conspiracies have come into existence, and it is impossible for the Government to disclose all that it may know of their continued existence, but that it has the knowledge that they do exist, this Council must take on trust. Surely the Council needs no argument from me to convince them that this is a state of things which cannot be tolerated a day longer than is necessary."

This appeal was made to the then Imperial Legislative Council, with the result that the Legislature agreed to add two sections to the Indian Penal Code dealing with criminal conspiracies and the punishment for them. I therefore submit that in 1918 the addition of these two sections was made with the express purpose of coping with the nature of crime which has been described within the last few days as having re-occurred in Bengal, and the Government of India, therefore, are not without a remedy which has been given to them by the substantive Statute law of this country by the addition of these two clauses in 1918. Honourable Members will find that, when I read Part II of the Criminal Law Amendment Act, I mentioned that in 1908, when this Act was placed upon the Statute-book, the power to declare an association unlawful was given to the Governor General in Council. But what has been the change? The change has been brought about by section 2 and Schedule I of the Devolution Act of 1920, Act XXXVIII of 1920, where the words "Local Government" are substituted for the words "Governor General in Council." Now, what is the effect of these Devolution Rules placed on the Statute-book by the Act which I have just named? When this Act was passed in 1908, the power rested and reposed in the Central Government to declare associations unlawful. If there was an unlawful association in Bengal, the Bengal Government as the accuser came before the Central Government with facts and figures to ask the Central Government for their authority and their power under this Act to declare an association an unlawful association. There was some safeguard. The detached Central Government could look at things in an impartial and detached manner. But since the enactment of these Devolution Rules and the placing of them on the

Statute-book, the accuser becomes the judge and the Bengal, Bombay, or other Local Governments concerned, if they are of opinion that any association should be suppressed, are given the power to declare those associations as unlawful. That, I submit, was not the original purpose of the Bill as enacted in 1908 and its terms have been enlarged by the subsequent enactment to which I have referred. I submit, if it was dangerous in 1908 to confer the power of a judicial tribunal upon the Executive Government, it is still more dangerous since the enactment of 1920 to confer that power upon the Local Government. Honourable Members must further remember that there is no provision in this Act calling upon the members of the association individually or collectively to show cause why they should not be declared unlawful. There is no appearance by Counsel or otherwise before them. There is no argument that they can address to the Local Government. There is no reference by way of appeal or revision or otherwise to the High Court or before a judicial tribunal with a view to test the legality or propriety of an order passed by the Local Government. The power of the Local Government therefore is absolute, untrammelled and unrestricted by any judicial form of procedure or any judicial control for the purpose at any stage up to the declaration of an association as an unlawful association. That, I submit, is a power which I, speaking as a lawyer, strongly deprecate and I submit that, when this country has been placed in matters judicial under the administration of the High Courts and the other judicial officers of the country, this matter which is primarily a judicial question must be left for the decision of the judiciary. It will therefore be seen, Sir, what danger lurks within the provisions of Part II of the Criminal Law Amendment Act. I need not cite examples of its use or abuse. Members will remember these for themselves. I am only now introducing my Bill and therefore, Sir, by the convention which you have laid down, I am restricted to a very short speech. The Honourable the Home Member laughs, but I hope the Honourable the Home Member will remember that he took more than 40 minutes to attack a similar Resolution of this character moved in the last session of this House and I hope, Sir, that he will be as brief as I have been if he wishes to oppose this Bill at this stage of introduction. I move, Sir, for leave to introduce this Bill.

Mr. President: The question is:

"That leave be given to introduce a Bill to repeal certain provisions of the Indian Criminal Law Amendment Act, 1908."

The Honourable Sir Malcolm Hailey (Home Member): As Dr. Gour anticipated, I must oppose this motion; it has been my duty to oppose a similar motion before, and it would not be consistent if I did not oppose it to-day, and indeed at every stage. He has argued his case, as he says, purely is a legal one, on pure principles of jurisprudence. I confess that I have found some difficulty in appreciating his point in that respect. He speaks as though this power of declaring associations unlawful was some prerogative of the Executive, as though it was the remainder of some autocratic privilege which had not yet been repealed by the Legislature. Now that is not the case. It is a power definitely given to the Executive by the Legislature. It is akin to the many powers given to the Executive in the Criminal Procedure Code, such as for instance in our preventive sections; it is akin to the power given to the Executive under the Police Act for the declaration of routes or closing of public places to public meetings or processions; you will find similar instances not only in the

[Sir Malcolm Hailey.]

legislation of India but in the legislation of other countries. The real question is not whether this power is contrary to the best principles of jurisprudence, but whether it is justified, whether it is a power which should be maintained in the interest of general peace and tranquillity. Dr. Gour has referred to the circumstances under which this Act was passed. It was passed at a time when anarchical and revolutionary movements were first showing head in Bengal. I may say that, as a result of that movement, in five years, some 174 outrages of an anarchical or revolutionary character occurred. It was passed because in the words of a non-official Member of the Council at the time it was found necessary to:

“make provision against conclaves where carnivals of sedition are systematically carried out, revolutionary doctrines are daily preached, violent and mischievous lies are daily disseminated and susceptible minds daily infected with the venom of sedition.”

These were the circumstances in which it was passed. I do not wish to suggest to the House that the whole of these circumstances may recur; but no attempt has been made in this House to deny the fact that there has lately been a recrudescence of revolutionary conspiracy in Bengal, and those who know the details of that movement will realise that it is controlled by the same associations as directed it in 1908, and that those associations have the same motives, and the same objective of murder and assassination as they had at that date. I say advisedly, that this is not the moment at which to seek to deprive society of this weapon. Now, that was the original purpose for which it was passed. It has, I know, as Dr. Gour has also said, been applied in subsequent years in order to break up associations which were not distinctly of an anarchical or a revolutionary character, associations primarily of a political character, but whose existence and whose activities were felt to be dangerous to law and order. But what was the character of those associations as judged by their results? Remember in the first place one point, that they were all under one pledge, a pledge to be ready to disobey without question any law or Act of Government when called upon to do so by the executive. The formation of such associations had one result, an inevitable result, as everyone—and not only the agents of Government—very clearly foresaw would be the case. There was intimidation and there was terrorism of every kind. I confine myself definitely not to charges brought against these associations by executive authority but to what has been written about them by judicial authorities. Now take a judgment of the Sessions Judge of Lucknow who dealt in 1921 with a case in which volunteers belonging to one of these associations objected to the mere presence of the police in the village and drove them out, tearing off their uniforms. That might seem a small matter. But I pass to the next. The Sessions Judge at Rae Bareilly showed that, in pursuance of the volunteer campaign to urge tenants to seize possession of land, a brutal murder was committed. Then again, they were convicted of violent assaults in large numbers by the Sessions Judge of Sitapur. The Sessions Judge who dealt with the Mulegaon outrage found that it was directly due to the volunteer movement and that decision was confirmed by the High Courts. The High Court of Allahabad, when dealing with the Chauri Chaura case, pointed out that the non-violence of volunteers was by no means absolute. They had a semi-military organisation, and the Court was under the necessity of sentencing a number of them to death for the terrible outrages that occurred at that time. There were innumerable conflicts between these associations and the

police. At Rae Bareilly on one occasion 5,000 of them marching under their flags, attacked the town hall and had to be fired on. But indeed were I to go through the long list, some of the most conspicuous names of which are Rae Bareilly, Dharwar, Bangalore, Ferozepore, Sirajgunj, Sylhet, Tippera, Cuttack, and other places too numerous to detail—if I were to go through that list—I should unduly extend the scope of my reply. There was on every side evidence that town rowdies were enlisted in these volunteer corps to take part in the work of picketting, that on numerous occasions temperance picketers were arrested themselves in a high state of intoxication by the police. There was wholesale looting of shops; there were cases where these associations prevented the burial of respectable Muhammadans. There were even worse cases in which they were shown to have taken the men out of their graves and mutilated them. Those were the circumstances in which we proceeded against these Associations. Let me be very clear. I am not alleging now nor have I any desire whatever to allege that conduct of this kind was approved of by the more responsible leaders of the non-co-operation movement. I am far from alleging that all those against whom action was taken were hooligans or rowdies. I am saying only this, that as a result of the formation of those associations, numerous men came into them who were not under discipline or under control. The general result throughout the country was disastrous to law and order. It did not end there, because under the influence of the atmosphere of disorder which was created, violent crime generally was largely increased. There is much evidence to show that crime of the type of dacoity was committed by men who would never have ventured to act but for the general air of lawlessness introduced by the activities of volunteer associations:

“ This murder ”

says the Judge of Rae Bareilly:

“ would never have been committed but for the recent wave of unrest and lawlessness which swept over the district.”

Then, again, the Sessions Judge of Fyzabad says:

“ The dacoits were themselves as convinced as their victims that all rule had come to an end and took no precautions to avoid recognition.”

It was the general result of spreading disorder and crime throughout the country that influenced us in taking action against these associations. And indeed, we had no other remedy. I know no other provision of the law under which you are able to break up associations of this kind. There are cases when under the conspiracy sections referred to by Dr. Gour you can proceed against those who have been concerting crime, but that is not preventive action. There arrives a certain stage when preventive action of this kind has to be taken in the general interests of the country. I quite admit that, on the last occasion when this Act was used, the net was swept wide and large numbers of men came into it who were not themselves criminals. That I admit. But I also wish to point out that, when reference is made to the wide use of this Act, it must be remembered that very large numbers of men offered themselves for arrest, or when they were arrested, refused to plead in our courts. We were not responsible for that. If the Honourable Mover or if any one else can advise any better law for use against associations of this type, which are so fraught with danger to the public, we should be, as we always have been, glad to consider it. But so far we have been asked only to repeal. No real remedy has ever been suggested. The Mover of this motion takes his

[Sir Malcolm Hailey.]

stand on the prescriptions of jurisprudence and of law. I say, there is some higher law, the law which bids the State to protect the common citizen against intimidation, terrorism and wrong, and that is the reason for my opposing the repeal of the Criminal Law Amendment Act.

Mr. President: The question is:

"That leave be given to introduce a Bill to repeal certain provisions of the Indian Criminal Law Amendment Act, 1908."

The Assembly divided:

AYES—58.

Abdul Karim, Khwaja.
 Abhyankar, Mr. M. V.
 Acharya, Mr. M. K.
 Aiyangar, Mr. C. Duraiswami.
 Aiyangar, Mr. K. Rama.
 Alimuzaman Chowdhry, Mr.
 Aney, Mr. M. S.
 Belvi, Mr. D. V.
 Bhat, Mr. K. Sadasiva.
 Chaman Lal, Mr.
 Chanda, Mr. Kamini Kumar.
 Chetty, Mr. B. K. Shanmukham.
 Das, Mr. Bhubananda.
 Das, Mr. Nilakantha.
 Dumasia, Mr. N. M.
 Duni Chand, Lala.
 Dutt, Mr. Amar Nath.
 Ghulam Bari, Khan Sahib.
 Goswami, Mr. T. C.
 Gour, Dr. H. S.
 Gulab Singh, Sardar.
 Hans Rai, Lala.
 Ismail Khan, Mr.
 Jeclani, Haji S. A. K.
 Joshi, Mr. N. M.
 Kartar Singh, Sardar.
 Kasturbhai Lalbhai, Mr.
 Kazim Ali, Mr. M.
 Kelkar, Mr. N. C.
 Malaviya, Pandit Krishna Kan.

Malaviya, Pandit Madan Mohan
 Misra, Mr. Shambhu Dayal.
 Misra, Pandit Harkaran Nath.
 Murtuza Sahib Bahadur, Maulvi
 Sayad.
 Mutalik, Sardar V. N.
 Narayandas, Mr.
 Nehru, Dr. Kishenlal.
 Nehru, Pandit Shamlal.
 Neogy, Mr. K. C.
 Pal, Mr. Bipin Chandra.
 Piyare Lal, Lala.
 Ramachandra Rao, Diwan Bahadur M.
 Ranga Iyer, Mr. C. S.
 Ray, Mr. Kumar Sankar.
 Reddi, Mr. K. Venkataramana.
 Roy, Mr. Bhabendra Chandra.
 Samiullah Khan, Mr. M.
 Sarfaraz Hussain Khan, Khan
 Bahadur.
 Shafee, Maulvi Muhammad.
 Shams-uz-Zoha, Khan Bahadur M.
 Singh, Mr. Gaya Prasad.
 Sinha, Mr. Devaki Prasad.
 Sinha, Kumar Ganganand.
 Syamaoharan, Mr.
 Venkatapatiraju, Mr. B.
 Vishindas, Mr. Harchandrai.
 Yakub, Maulvi Muhammad.
 Yusuf Imam, Mr. M.

NOES—39.

Abdul Qaiyum, Nawab Sir Sahibzada
 Abul Kasem, Maulvi.
 Ahmed Ali Khan, Mr.
 Aiyer, Sir P. S. Sivaswamy.
 Akram Hussain, Prince A. M. M.
 Allen, Mr. B. C.
 Bahawal Bakst, Chaudhri.
 Bell, Mr. R. D.
 Blackett, The Honourable Sir Basil.
 Burdon, Mr. E.
 Butler, Mr. M. S. D.
 Calvert, Mr. F.
 Chatterjee, The Honourable Mr. A. C.
 Dalal, Sardar B. A.
 Faridoonji, Mr. E.
 Fleming, Mr. E. G.
 Hailey, The Honourable Sir Malcolm.
 Hira Singh, Sardar Bahadur Captain.
 Helms, Mr. H. E.
 Howell, Mr. E. B.

Innes, The Honourable Sir Charles.
 Lloyd, Mr. A. H.
 Makan, Mr. M. E.
 Moir, Mr. T. E.
 Moncrieff Smith, Sir Henry.
 Muhammad Ismail, Khan Bahadur
 Saiyid.
 Nag, Mr. G. C.
 O'Malley, Mr. L. S. S.
 Owens, Lieut.-Colonel F. C.
 Percival, Mr. P. E.
 Pilcher, Mr. G.
 Rhodes, Sir Campbell.
 Rushbrook-Williams, Prof. L. F.
 Singh, Raja Baghunandan Prasad.
 Sinha, Mr. Ambika Prasad.
 Stanyon, Colonel Sir Henry.
 Tomkinson, Mr. H.
 Turing, Mr. J. M.
 Wright, Mr. W. T. M.

The motion was adopted.

Dr. H. S. Gour: I introduce the Bill.

THE INDIAN EVIDENCE (AMENDMENT) BILL.

Mr. K. Rama Aiyangar (Madura and Ramnad *cum* Tinnevely: Non-Munammadan Rural): I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872. This Bill was in another form placed before this House on the 21st February 1924 and therein I asked for the amendment of section 114 of the Indian Evidence Act. Objection was taken on behalf of Government by Sir Henry Moncrieff Smith that that was not the proper place and that it was sought to introduce an amendment in another section by a side-ways arrangement. I now propose in this Bill to amend section 68 of the Indian Evidence Act by adding to it an Explanation which runs as follows:

“ Proof of execution under this section may be presumed to have been made where the attester proves his presence at the execution or the acknowledgment thereof by the executant.”

Honourable Members will see that the object of this Bill is to get mortgage documents proved even where the attester proves the acknowledgment of the executant. What I pray for is only to give the right to court to presume. “ May presume ” is the expression used. I do not want to take away the effect of the provision in the Transfer of Property Act which requires that it should be attested, and the word “ attest ” has been held by the Privy Council in the decision quoted to mean the actual witnessing of the execution. But section 68 of the Indian Evidence Act gives us the method of proof or such a document, and there again, attestation has to be proved by an attester which was held by the Privy Council though there were conflicting decisions of the various High Courts, to mean a person who actually saw the execution by the executant. The object of the present Bill is to see that injustice is avoided and justice rendered where, as it often happens, the attester is kept out of the way or is under the control of the defending party. A party may admit execution, he may remain *ex parte*, but yet the attester may be made to say that he did not see the execution but only had the acknowledgment made to him by the executant. In such a case, the law, as it has been interpreted, compels the court to dismiss the suit even when the defendant is not really contesting it and remains *ex parte* or admits execution. The Madras and the Calcutta High Courts have taken one view while the Allahabad and Bombay High Courts have taken another view about the proof to be given. But their Lordships of the Privy Council, after going through the whole matter and the wording of section 68 of the Indian Evidence Act and of section 59 of the Transfer of Property Act, could not hold that an acknowledgment will be sufficient proof. Under those circumstances it is felt that in many cases the existing law works great hardship unnecessarily. What I propose to do is that in cases where such evidence is either found not to be procurable or where such evidence is purposely kept out of court, a presumption may be made so that justice may be rendered and injustice may not be perpetrated. A close reading of the decision of the Privy Council will indicate that their Lordships only feel constrained to hold in the way they have done owing to the wording of the sections. I therefore ask for leave to introduce the Bill.

The Honourable Sir Malcolm Hailey (Home Member): With regard to the attitude of Government, though we do not accept the Honourable Member's arguments, we think that the issue being a legal one it had perhaps be fought out at a later stage on the floor of the House.

Mr. President: The question is:

"That leave be given to introduce a Bill further to amend the Indian Evidence Act, 1872."

The motion was adopted.

Mr. K. Rama Aiyangar: Sir, I introduce the Bill.

MESSAGE FROM THE COUNCIL OF STATE.

Secretary of the Assembly: Sir, the following Message has been received from the Secretary of the Council of State:

"I am directed to inform you that the Council of State, at their meetings held on the 25th March, 1924, have passed without any amendments the Bill further to amend the Indian Income-tax Act, 1922, for certain purposes, which was passed by the Legislative Assembly on the 19th March, 1924."

MOTION FOR ADJOURNMENT.

Mr. Ohaman Lal (West Punjab: Non-Muhammadan): I beg to move the adjournment of the House. The motion I have to put is that I move the adjournment of the House to discuss the refusal of passports to several prominent Indian leaders of the Khilafat movement, including Maulana Muhammad Ali, Maulana Shaukat Ali, Dr. Kitchlew and others who have been selected to proceed as members of delegations to Turkey, Persia and certain Arab States on a religious mission of peace, including the settlement of the future of the Khilafat, thereby creating a grave cause of unrest among the Mussalmans of India. The question before the House is one of the most important that it has fallen to the lot of this Assembly to discuss during this present Session. It is a question which goes deep down to the constitution under which we live in India to-day, it goes into the rights of the people of India, into the constitutional practice that prevails in this country and into the autocratic methods which prevent us from exercising our inherent rights in our own land. The facts of the situation are very simple. On the 25th November last Maulana Shaukat Ali wrote a letter to the Secretary to the Government of India, Foreign Department, stating as follows:

"The undersigned has been directed by the Working Committee of the Central Khilafat Committee to request you to kindly issue the necessary passports for the delegations which the all-India Khilafat Conference have resolved to send to Turkey, Hedjaz, Mesopotamia, Syria, Palestine and other Arab States with a view to adjust the religious relations of all Muslims and to remove all existing misunderstandings.

The undersigned will greatly appreciate if you will be good enough to let him know at your earliest convenience what particulars you would require for issuing the above passports and how long it would take you to issue them. It is hoped that the matter will be treated as urgent."

To this letter of the 25th November a reply was received by Maulana Shaukat Ali from the Government, which stated:

"With reference to your application on behalf of the Working Committee of the Central Khilafat Committee for the issue of passports to enable delegations to visit Constantinople, Angora, Palestine, Iraq, Hedjaz, Syria and other countries I am directed to request you to intimate to me the name and number of the members of the proposed delegations and the routes they propose to follow."

It was taken for granted by the Central Khilafat Committee that since this reply had been issued, a mere intimation of the names of the members of the proposed delegation would be sufficient to obtain passports from the Government of India, but it appears that between November the 25th and February the 5th, there was some sort of a change in the attitude of the Government of India on the subject. The names of members which were intimated to the Government of India are these: Hakim Ajmal Khan Sahib, Maulana Abul Kalam Azad, Maulana Muhammad Ali, Dr. M. A. Ansari, Mrs. Sarojini Naidu, Pandit Motilal Nehru, Pandit Jawaharlal Nehru, Haji Abdullah Haroon, Dr. Syed Mahmood, Mr. Shuaib Qureshi. This first deputation was known as the Hedjaz deputation. The second deputation was also a Hedjaz deputation which consisted of the following: Hakim Ajmal Khan, Maulana Shaukat Ali or Seth Yakub Hasan, Maulana Syed Suleman Nadvi and Mr. Ashfaq Ali (Secretary). The third deputation consisted of the following gentlemen: Maulana Abdul Majid, Dr. Kitchlew, Maulana Husain Ahmad and Munshi Khurshed Husain. The names of the members of these three deputations were submitted to the Government of India, but after the submission of these names, there was, as I said, apparently a change in the attitude of the Government of India. A reply was sent on the 5th of March and I hope I may be forgiven for reading the whole letter. It is a short letter, but it is very important and its contents ought to be made known to Members of this House. It is a letter from Mr. C. W. Gwynne, Deputy Secretary to the Government of India, to Maulana Shaukat Ali. It runs:

"In reply to your letter of the 5th January, 1924, applying for the issue of passports to enable certain delegations to visit Constantinople, Angora, Palestine, Iraq and other Arab States, I am directed to say that previous consultation with the Governments of the various countries to be visited is for obvious reasons indispensable as it is necessary to ascertain whether they would be prepared to receive the delegations and grant them the requisite facilities. Steps to elicit their views have been taken. I am to add that the Government of India could not in any case agree to grant passports to persons who have been convicted and sentenced to imprisonment for offences against the State or for inciting Government servants to disaffection."

I take my stand upon this paragraph, this second paragraph, which states that Government are not prepared to grant passports to any person who has been convicted of offences against the State or for inciting Government servants to disaffection. As far as I am aware, there is no law, there is no rule, there is no regulation under which the Government of India can prevent the grant of passports to His Majesty's subjects on the grounds mentioned in the letter which I have just read out. In brief, these are the bare facts of the whole situation. I will come back presently to the reply given to this last letter by Maulana Shaukat Ali; but having stated the facts let me revert to the motives governing the whole situation. No one will deny that the Khilafat movement has been a thorn in the side of the Government. No one will deny that Government have done their level best to put down this movement in India. The Government have imprisoned and interned men who started this movement. They have banned and they have persecuted the followers of this movement until it has become almost impossible for any honest man holding honest convictions about this question to state them publicly and openly without at the same time being made subject to inquisitorial inquiries instituted by Government in this behalf and to punishment for stating openly his honest views. Moreover, there has been throughout this controversy an atmosphere of international intrigue which has covered the Khilafat movement with the poisonous miasma of hatred and fear. These are the real facts of the situation. No one will deny that this international intrigue has

[Mr. Chaman Lal.]

existed. No one will, I dare say, deny that from time to time attempts have been made to put this intrigue into execution. Was it not in 1916 that a demand was made that that convenient henchman Husain should be made the Khalif? But when they found that it was much too bold a step to take they took refuge in granting him a very high-sounding, grandiloquent title known as the Malik-ul-Hedjaz. Is there any one, Sir, who is prepared to deny that article 139 of the Treaty of Sèvres contemplated, or rather suggested, that the Turkish Sultan should renounce all sovereignty, all jurisdiction over Mussalmans, which could not mean political jurisdiction, but could only mean his religious jurisdiction over the Mussalmans of the world?

Mr. N. M. Dumasia (Bombay City: Non-Muhammadan Urban): Did not the Government of India do their best to bring about a modification of the Treaty of Sèvres?

Mr. Chaman Lal: The Honourable Member wants to know whether it was not the Government of India, who brought about a revision of the Treaty. My reply to that, Sir, is that it was not the Government of India but the Sword of Mustapha Kemal Pasha. It was article 139 which said

Mr. President: Order, order. I must remind the Honourable Member that we cannot turn this into a debate on foreign policy. The Honourable Member himself has restricted this debate by the terms of his own notice. It is the question whether the Government of India were or were not exercising their discretion properly in imposing certain restrictions which made it impossible for certain citizens of India to proceed on a certain mission.

Mr. Chaman Lal: I merely wanted to point out, Sir, that the genesis of the whole trouble which has resulted now in not granting passports to the gentlemen I have mentioned lay in the fact that there was an international intrigue and an international intrigue which exists even to-day. The results of this intrigue were such that there was throughout India a great wave of agitation amongst the Mussalmans of India; so much so that great men like Mahatma Gandhi threw in their lot with the Muhammadans on the side of the persecuted against the persecutors. And the result of this agitation was that Maulana Shaukat Ali and Maulana Muhammad Ali were interned and hundreds of their colleagues were imprisoned.

What, Sir, is it that they demand? They demand nothing but this, that they should be allowed to proceed peacefully on their mission to other countries in order to bring about a settlement of the Khilafat question. Nobody here will deny that the Muhammadans of India along with the Muhammadans of the rest of the world are very greatly agitated about the Khilafat question. And it is in order to settle that question, in order to bring peace and tranquillity in the Mussalman world, that Maulana Shaukat Ali and Maulana Muhammad Ali, the acknowledged leaders of the Mussalmans of India, demand passports to go abroad—aye indeed in order to settle this matter in consultation with their co-religionists. They are going on a purely religious mission. It may be said that passports would have been granted to them if they had been going on a purely religious mission and that this mission is not purely religious. I challenge that statement. The ban that has been placed upon them is unconditional. It does not say, you shall not go to such and such a country; it does not

say that the mission shall be only for religious propaganda. It says quite clearly that persons who have been convicted of causing disaffection, persons who have been convicted of crimes against the State, those are the persons who shall not be allowed passports. The reply to this declaration made by Government, issued by Maulana Shaukat Ali, is a very interesting document. It says:

"With reference to the first part of para. 1 of that letter the undersigned regrets that he is unable to appreciate the reasons assigned for a previous consultation with the Governments of various countries to be visited and no other reason is 'obvious'. The Central Khilafat Committee has no reason to doubt that the Governments concerned would be prepared to receive the delegations, unless of course any outside influence is brought to bear upon some of them and a prejudice against these delegations is thereby sought to be created."

May I remind the House that only a couple of days ago a cable was received from Angora which said that they would welcome the delegation which was intended to be sent out by the Central Khilafat Committee. Further, Maulana Shaukat Ali states:

"As a matter of fact, however, the Turkish Government has already telegraphed that the Khilafat delegation would be most welcome and *Al-Qibla*, the official organ of the Hedjaz Government, has also published that the Sharif Saheb of Mecca is equally prepared to welcome such a delegation. Other indications also exist which leave the Central Khilafat Committee in no doubt about the matter.

Even if the Central Khilafat Committee had any doubt about the reception of these delegations it would be far from clear why the Government of India should want to elicit the views of the Governments in question with regard to a matter with which only Mussalmans are concerned. It is a religious obligation imposed on every Muslim to exert himself and make peace whenever some Muslims have fallen out amongst themselves and the situation in Muslim countries which the Khilafat delegation under reference would seek to improve has recently been aggravated as newspapers inditiate by a sanguinary conflict in which one of the sons of the Sharif Saheb of Mecca is stated to have been severely wounded by the forces of the Amir of Najd. It is surprising indeed that it should occur to any non-Muslim that such peaceful efforts as the delegations are intended to make would be unwelcome to those who share the same religion and are bound to recognise the imperative nature of a Muslim's duty to make peace between his brethren.

It has repeatedly been declared by the Government of India that it does not desire to interfere in the religious concerns of the Mussalmans. The undersigned has no doubt that the Mussalmans of India would look upon the intervention of Government in this matter as undesirable interference in a purely religious matter which is a domestic concern of the Mussalmans themselves and that they would certainly regard such interference as contrary to the repeated declarations of Government.

As things stand at present it is entirely in the hands of Government to prevent any Muslim who wants to do his obvious duty by his co-religionists from going out of this country to do it.

Moreover, it is universally understood that the object of issuing passports by a State is to enable those who apply for them to seek the protection of the representatives of that State in the countries to be visited in case of necessity. The Khilafat delegations would not need and do not desire such protection and passports have been applied for only because under existing rules no Indian can leave the shores of India without them. To refuse to issue passports in such a case seems to be a clear abuse of a system designed in the interests of those who apply for passports. In conclusion the undersigned trusts that the passports applied for will be issued without further delay."

That, Sir, is the situation according to Maulana Shaukat Ali who applied for the passports and was refused because the Government laid down certain conditions. Further, there was another letter to which I need not refer at the present moment in which the Government said that they wanted an undertaking from those who were going in this mission that they would not indulge in any sort of political propaganda. It passes my understanding how anybody could imagine that a purely religious mission of peace is going to indulge in any sort of political propaganda. I do

[Mr. Chaman Lal.]

not believe that this delegation were going to indulge in any political propaganda. They were going on a purely religious mission of peace and that alone should have been enough for you to grant them their passports forthwith.

There are three grave issues involved in the question I have raised. In the first place, as Maulana Shaukat Ali pointed out, and as I allege, the Government are interfering with the religious liberty of His Majesty's Indian subjects. There is a passage which I would ask Honourable Members to note with great attention. It reads as follows:

"Firmly relying Ourselves on the truth of Christianity and acknowledging with gratitude the solace of Religion, We disclaim alike the Right and the desire to impose Our Convictions on any of Our Subjects. We declare it to be Our Royal Will and Pleasure that none be in any wise favoured, none molested or diquieted by reason of their Religious Faith or Observances; but that all shall alike enjoy the equal and impartial protection of the Law . . ."

This is a passage from the proclamation of Her Majesty Queen Victoria, of November the first, 1858. Is it consistent with the principles enunciated in that passage for you to refuse passports to delegates going out to do nothing more than their religious duty? I declare, Sir, that it is not consistent with principles you yourself uphold.

In the second place, I assert that you are trying to interfere with the constitutional liberty of His Majesty's Indian subjects, and I call to your mind the fact that you are abusing the law in imposing any restrictions upon the grant of passports to His Majesty's subjects. I challenge you to point out the specific provisions of the law under which you have refused those passports. Take the Passport Act of 1920, Act XXXIV. Where in the whole of this Act do you find a single provision, a single clause, which gives you the power to refuse passports to His Majesty's Indian subjects? The Act says that no person shall enter British India including British Baluchistan, the Santhal Pargannas without a passport. Where does it say that no British subjects shall leave India without a passport? It is entirely an Act for those who enter India, not for those who leave the shores of India. Neither in the Act nor in the Rules issued by notification under it, is there a single passage, a single clause or a single word which gives you the power to refuse a passport to any of His Majesty's Indian subjects who demand those passports from you. Finally, Sir, I contend that you are interfering with the political liberty of His Majesty's subjects by the restrictions and conditions which you have laid down and which I have read out to you. Under such restrictions, under such rules that you have laid down, under such conditions that you have imposed, you are really, by executive order passing an order of internment, upon those members of the delegation who intend to leave this country. You interned them once and you localised their internment, but now you want to turn the whole of India into an internment camp. You really are taking your stand upon absolutism and upon autocracy. You are content and you are at peace only if you can seal your ports and if you can turn the key in the lock of your prison house. You are content and at peace only if you have stamped under foot the ordinary principles of human liberty and human freedom. Let it not be said that you are not prepared to listen to the voice of the people, that you never will be responsible to the people of India, that it is your policy to own responsibility neither to man nor to God.

Mr. President: The question is:

"That this House do now adjourn."

Maulvi Muhammad Shafée (Tirhut Division: Muhammadan): Sir, it is difficult to conceive of a greater injustice at the present moment to the Muslim community of India than to refuse to allow them to send a deputation of their own choice.

The Muslim community in India has received a very great shock from the declarations of the Angora Assembly regarding the Khalifa and the Khilafat and the actions it has taken. Nobody would doubt that Mussalmans have every right to endeavour to understand all the truth about the matter, to consult all the leading Mussalmans of the world, to discover ways and means to mend the situation so as to fit the Shariat of Islam. They have the undeniable right of meeting the leading Mussalmans of the world to confer with them on this all-important question which goes to the very root of Islamic constitution.

The necessity of conferring with the leading Mussalmans of the world with the objects mentioned above has not been doubted, I understand, by the Government. I say this because I find that the Government is ready to issue passports to a deputation to the Muslim countries mentioned by Maulana Shaukat Ali in his letter to the Government of India. It is because of the restrictions and limitations put on the deputation by the Government of India that the question has arisen in this House.

Now let us examine the restrictions. First of all, could there be any restrictions imposed? I need not go to the objects and reasons of the Passport Regulations. It is obvious that the Government are using the powers given to them for a particular purpose to serve another object. I would therefore confine myself to the simple question whether the Government are justified in putting any restriction in view of the object of the deputation.

The object is purely religious. It is of the very essence of Islam that the institution of the Khilafat must at all costs be preserved, and it is with this object in view that the deputation is being sent. There is nothing in it which clouds the issue.

I do not think therefore that the Government would be properly advised in putting restrictions on the deputations. It would again be obvious interference with a purely religious matter of the Mussalmans of India. No amount of sophistic argument can convince any Mussalman that it is not, once more, a direct attack on their undeniable right of moving in a matter which is their sole concern. You do it and you expose yourself again to the perfectly just attack of the Mussalman community and of those of the non-Mussalman community who sympathise with the Mussalmans in their calamity.

Now, take one of the restrictions. It is said that the Government of India could not in any case agree to grant passports to persons who have been convicted and sentenced to imprisonment for offences against the State and for inciting Government servants to disaffection. Now to understand the reason why the Government is not prepared to grant passports to such persons, we have to recall before our mind the personages to whom the ban is meant to apply. They are Maulana Abul Kalam Azad, Maulana Shaukat Ali, Maulana Muhammad Ali and hundreds of other leading stars of the Muslim community who come under the ban. In fact almost all those who took an active interest in defence of their religion had to be stamped with the label of offenders against the State. There was certainly no law giving the authorities power to attack the religion of the people in a direct manner. They had to find out their weapon of attack from the

[Maulvi Muhammad Shafee.]

ordinary law of the country and they found it in the sections relating to the offences against the State. Government made these sections an excuse for locking them up. But the people, on the other hand, honoured them. Their confidence in such men was the more restored.

Now when such a serious time has come, the Government mean to tell them that such men should not have the confidence of the Mussalman community to represent them on the deputation to the Muslim States. Is there any reason in it?

The people's confidence in the abovementioned personages is perfectly well known to the Government. The people have only recently given them the highest honour that they have in their power to bestow.

Maulana Abul Kalam Azad was in September last in this very city of Delhi elected to occupy the chair of the Indian National Congress. Maulana Shaukat Ali was, even before he came out of jail, universally acclaimed as the President of the all-India Khilafat Conference at Cocanada, and so was Maulana Muhammad Ali chosen to occupy the chair of the Indian National Congress at the same place.

If the Mussalmans of India are not going to send such gentlemen to represent them before the Muslim States, who else would be able to do more justice to the cause of religion which their Mission is designed to do? The other ground is that in view of the object of the delegation, the Government are not prepared to grant passports except to persons professing the Muslim religion.

One cannot understand the reason of this decision. If a non-Muslim is convinced of the righteousness of the cause of the Indian Mussalmans and wants to share the trouble of his Muslim brother, who can prevent such a non-Muslim from sympathising in the most active form with his Muslim brother in the hour of his trial?

I do not understand, Sir, why this active sympathy on the part of non-Muslims should be a source of trouble to the Government, or why there should be an attempt on the part of Government to prevent such non-Muslims from sharing with their Muslim brothers their trouble in their hour of calamity. I submit, Sir, that Government would be properly advised to withdraw the restrictions and to let the Muslim community understand that the Government are not going to interfere with their religious liberty and the action which they want to take in order to defend their religion.

Khan Bahadur Sarfaraz Hussain Khan (Patna and Chota Nagpur *cum* Orissa: Muhammadan): Sir, whatever may be the opinion of the Government of India, with regard to the intention of the members of the deputation who want to proceed to Angora, Palestine, Iraq and such other places or to the object with which they want to proceed to such places, I submit to the House that the mission is purely religious. Sir, the abolition of the institution of the Khilafat and the deposition of the last Khalifa of the line of the Osmanlis have created a deep sense of resentment and consternation among the Sunni sections of the Muhammadan community. Though the Shias have no religious concern with the Khilafat, yet leading members of the Shia community, such as the Right Honourable Sir Syed Ameer Ali and His Highness the Aga Khan are taking a keen interest in the matter, and that from the viewpoint of Muhammadan brotherhood and fraternity.

Here, I cannot help expressing my sense of deep gratitude to the great leader, Pandit Motilal Nehru, who has expressed his willingness to proceed with the deputation to Angora and other Muslim States. Sir, it was chiefly because of Mahatma Gandhi's taking up the cause of the Khilafat in right earnest that he is respected, honoured and loved by the whole Muslim world, if not more at least as much as by their Hindu brethren.

Sir, it is common knowledge that owing to the abolition of the Khilafat and the deposition of the Khalifa, Egypt and Hedjaz have set up their claim to the exalted office, and one in high office has gone so far as to suggest the name of His Exalted Highness the Nizam of Hyderabad. It is also common knowledge that Maulana Muhammad Ali is in correspondence regarding the Khilafat with the Angora Government, the Hedjaz Government and the Egyptian Government, and that the Indian Moslems are trying their level best to see that the Muhammadan world is not divided on this question and that different Khalifas may not be appointed in the different Muhammadan States. It is simply to prevent the dismemberment of the Muhammadan world that Indian Muhammadans are so keenly interested in this question. It is the desire of the Indian Moslems that the Khilafat should remain with the Turks, as the only strong and independent Muhammadan Power; and, Sir, the object of the delegation therefore is to take time by the forelock and to consult the Angora Government and its head, Kemal Pasha, as to the best solution with regard to the appointment of the Khalifa before it is too late; otherwise, if different Muhammadan States, especially in these critical times in their history, have their own Khalifa—one in Egypt, one in Palestine—one even in India and one in Afghanistan, the Muhammadan world will be disunited. This kind of dismemberment, according to the views we hold, is the very object which the enemies of Islam have in view. I would therefore advise the Government to help the Muhammadan community and not to interfere in any way with the delegation; otherwise I am afraid the consequences will be anything but pleasant. These gentlemen wish to go to Angora, rightly or wrongly—whatever their opinion may be; and just as in the case of the Akhalis by stopping them from going to Jaito you created so much disturbance, so I am afraid, if you interfere with or stop these men on different grounds, whatever they may be, you will create another disturbance. Sir, I am grateful to my Honourable friend, Mr. Chaman Lal, for having taken up this matter and moved the adjournment of the House, and I support his motion.

Maulvi Syed Murtuza Sahib Bahadur (South Madras: Muhammadan): I feel bound to associate myself with the previous speakers in this momentous question—a question of life and death to the Muhammadan community. This question of the Khilafat is a very momentous question which has been agitating the minds of Muhammadans for some time past. Had this delegation been permitted to go to Angora and other places they would have come out successful. They would have with the co-operation of the Moslem world prevailed upon the Angora Government to realise the necessity of making common cause with all other Muhammadans, so that a common understanding might have been brought about. Had this delegation gone in time to Angora, Syria, and even Arabia, they would have succeeded in bringing about cordiality and brotherly feelings between fellow-Muhammadans and the question of the Khilafat would have been decided smoothly to the satisfaction of the Muhammadans as also to the satisfaction of the Government. So far as the Home Government are concerned,

[Maulvi Syed Murtuza Sahib Bahadur.]

they have assured the Muhammadans that they have no interest whatever in the Khilafat; but so far as the Government of India are concerned, my Honourable friend, Mr. Dumasia, said that the Government of India have already evinced interest in the Khilafat movement. Now we ask that the Government of India should show their sympathy with the Khilafat movement in a practical way. If they want to show real and practical sympathy, let them grant permission to these members of the delegation so that they might go peacefully on their religious mission to try and bring about friendly feelings and cordiality. Now that several Muhammadans have tried to proclaim themselves as Khalifas—for instance Shah Husain in one place, Amir Abdul Husain in another place, and Fouad Pasha of Egypt in still another place, it has become a question of great importance to us Muhammadans. When this delegation succeeds in going to all those places the question of the Khilafat, we may hope, will be settled in one way or another, and we shall have an amicable settlement at last. That is why we are so very much interested in this delegation and I echo the voice of the entire Moslem world when I ask that the Government of India should show their magnanimity at least in this case, if they have not shown it in other cases, by granting permission to this delegation to proceed. I would repeat what a previous speaker Khan Bahadur Sarfaraz Husain Khan has so clearly said, that, if no such permission be granted, we are afraid that Muhammadans will be put to the necessity of following the example of the Akalis. Just as they have been peacefully doing their religious duty, Muhammadans will also do their religious duty peacefully; and on behalf of the whole community I would request that permission be granted to this deputation without any hesitation. I challenge the Government to say that it is not a religious mission. If they can prove that it is not a religious mission, they may stand in our way; but when they cannot successfully prove that it is anything but a religious mission they should not put difficulties in our way unnecessarily and so wound our religious feelings.

Colonel Sir Henry Stanyon (United Provinces: European): Sir, there seems to be some misapprehension underlying this motion and giving rise to some of the very natural excitement which we have witnessed. Mr. Chaman Lal rightly said that the Indian Passport Act is designed to control the entry of people into India and not to control the departure of British Indians from India. The Act is really, as I understand it, irrelevant to this discussion. It is wholly wrong to say that the refusal of the passport to Maulanas Muhammad Ali and Shaukat Ali, if it should take place, would amount to an internment of them in India. It would be nothing of the kind. There is nothing in the passport law of India to keep them interned in India. They can go out when they please; but it is when they come to the boundaries of a foreign country—Turkey, for example, that the passport law of that country will bar them (*Mr. N. C. Kelkar*: "Let it.") if its Government be so minded to use its passport law. I may say, subject of course to correction, because I am not aware of what may be the treaty arrangements—those are only known to the Governments concerned,—that, if the Turkish Government desire to welcome this deputation, they can let it enter Turkey without any passports whatever. But where is the law which compels the Government of India to give a passport to any particular person to go to any particular country? Such a passport could not be given to go to Turkey. I imagine, unless the wishes

of the Turkish Government were specially communicated or are generally known to the Government of India. Now I have seen in the papers that the present Government of Turkey have gone so far as to prohibit His Holiness the Khalifa himself from indulging in any propáganda with regard to the Khilafat. If that is so, then surely any Government would have to be very careful to ascertain what might be the wishes of the Turkish Government before they could give passports to a deputation whose object is to preach on that particular subject in Turkey. But apart from that,

4 P.M. if there is no law to compel the Government of India to give a passport to any particular person, are the Government of India unreasonable in refusing, or would they be unreasonable, if they should refuse passports to persons who, in season and out of season, have declared that they do not recognise the Government of India as any Government at all, and that the only Government to which they owe allegiance is the Government of Turkey? If that is so, let them go direct to the Government they recognise and ask for the passports they want, and if their mission is a purely religious one, I have no doubt whatever that, with the strong religious feeling that prevails throughout Islam, they will get permission without any difficulty. So far as this delegation is said to be a purely religious one, I do not profess to be able to explain one feature of it; I make no suggestion, no insinuation, because I do not know the facts. But it does seem to me that a point which would require explanation is how it happens that in a purely Islamic deputation,—a purely religious deputation,—two of the members are Brahmins?

Maulvi Muhammad Yakub (Rohilkhand and Kumaon Divisions: Muhammadan Rural): Sir, some 600 years ago the Mussalmans were faced with the same situation with which we are faced to-day. 600 years ago Halaku Khan sacked Bagdad and the Abbaside Khilafat was destroyed. The same sensation which now exists throughout the Islamic world was then created amongst the Muslims at the downfall of Bagdad, and on that occasion a famous Persian poet, Sheikh Sadi, wrote a memorable *Kasida* which gives expressions to the feelings of Muhammadans about the Khilafat, and I cannot but recite here one couplet from that memorable *Kasida* which gives expression to our feelings to-day on the question of Khilafat. He began by saying:

"Asman na haq buwad gur khun bigiryad bar zamin.

Bar zuwal-i-mulk Mustasim Amir-ul-mominin."

A European friend of mine has translated it for me in English verse, and it means this. "What wonder if the heavens are dissolved in tears of blood over the fate of Khalifa Al-Mustasim, the great and good." These were the feelings of the Mussalmans on the downfall of the Abbaside Khilafat and I have no doubt that these are the feelings of the Mussalmans throughout the whole world now on the downfall of the Ottoman Khalifa. I am sure that the Government of India are aware of the intensity of the feelings of the Mussalmans of India on the Khilafat movement. The importance of the Khilafat from the religious point of view of the Mussalmans cannot be overestimated. The keen interest which His Highness the Aga Khan and the Right Honourable Sir Syed Amir Ali have taken in the matter proves beyond doubt that not only the Sunnis but also Mussalmans not belonging to the Sunni sect consider the Khilafat as the most vital question for the whole Islamic world. The sensation which the recent action of the National Assembly of Angora has created

[Maulvi Muhammad Yakub.]

throughout the whole Muslim world is in itself sufficient to justify the action proposed by the Central Khilafat Committee of India as regards sending deputations to Angora and to other Islamic countries. Sir, the Mussalmans of India form a very large and important section of the Mussalman population of the world, and it is our bounden duty to take immediate action in order to solve the situation created by the decision of the Angora Government. The British Government are no longer at war with the Angora Republic. On the other hand, the sympathetic attitude of His Excellency the Viceroy towards the Ottoman Red Crescent Delegation which lately visited Delhi shows that relations between the two Governments are quite cordial. Under these circumstances, it is difficult to understand why the Government of India should refuse passport to any gentleman who wishes to go from India to those countries. It is really very difficult to understand the ways and manners of the Government of India. Lately, we had in India a delegation from Angora. Well, I do not know if the Government of India inquired what sort of persons the delegation was composed of, how many of them were ex-convicts, what were their political views, but they were allowed to come to India and to express their feelings in whatever way they liked, and the Government of India did not mind it. But when our people are going to other countries, probably it seems that the Government of India are more anxious for the safety and peace of other countries than the safety of India itself. It has been pointed out more than once that the British Government is the largest Muslim power in the world, and it is, therefore, in the interests of the British Government itself that the Mussalmans of India should be allowed to take a prominent part in the international affairs of the Muslims of the world. These deputations are not going to do any propaganda work against the British Government, and therefore I am at a loss to know how convictions, for giving expression to one's religious sentiments, should disqualify any person from performing his religious duty. If these gentlemen are to-day refused passports to proceed to Angora and Palestine because they have been guilty of holding political views which are not favoured by the Government of India, then I think to-morrow they may as well be refused passports to proceed to the holy shrine at Mecca in order to perform the Fariza of Haj. I could not follow Sir Henry Stanyon when he said that the Government of India were not compelled to grant passports to any person going out of India. Well, I say, if you do not stop them from going, then by no means do we want any passport. If you do not put any restrictions upon their movements, then we do not want any passports at all. It is merely because you are putting restrictions upon their movements that these passports are required. If the Government of India have no objection to this delegation proceeding without passports, then they would go without the passports and we should have no complaint against the Government. These passports are required to comply with the requirements of the law of the Government of India, because if any company agrees to take the members of the delegation without their producing passports, then the members of the delegation are quite willing to proceed without the passports, and they do not want passports but you have made a law on account of which no company will take passengers without showing their passports. Thus, indirectly, you compel the people to take passports. It means that without any rhyme or reason the Indians are prisoners in their own country, and they cannot freely perform their religious observances. Sir, it is difficult for me to

forestall the serious results if this attitude of the Government of India continues. Sir, I beg to assure the Government that I am as anxious to see peace and tranquillity and order in this country as any responsible officer of the Government of India and therefore it is my earnest desire that the Government should refrain from taking action that cannot but disturb the peace of the country. With these words, Sir, I appeal to the good sense and the statesmanship of the Government of India that for the sake of the benefit of their own country and for the sake of the benefit of the peace and prosperity of British India they will not withhold passports and they would allow the delegations to proceed to the Holy Places for performing their religious duties and for solving this all important question of the Khilafat.

The Honourable Sir Malcolm Hailey (Home Member): Something that Mr. Muhammad Yakub has said for he spoke, if I may be allowed to say so, with greater restraint on one aspect of the question than some of the previous speakers—makes it advisable for me to explain the position of Government at this stage. For I should be unwilling indeed to allow other speakers to suggest that in the action we have taken we were actuated even in the most distant manner by antipathy to Muhammadan religious aspirations or by any desire to place in their way obstacles to their attempts to find a solution to the difficulties arising from questions about the Khilafat. I know as well as anyone here the intensity of feeling that has been aroused lately in India on the subject of the Khilafat, just as I know well the deep feeling that prevailed in India, when it was feared that Europe was combining against Turkey, when it was believed that the Khilafat was in danger from without. I should be genuinely grieved, not merely on grounds of State, but for personal grounds to see my Muhammadan friends once again harassed by any recollection of these feelings, for I could hope they were banished for good. Some of my Honourable friends who have spoken on this subject have assumed, but entirely without warrant, that we were proposing to place an embargo on delegations as such going either to Angora or to the other Muslim countries. It is entirely wrong to say that we are interfering with what has been described as a domestic concern of Muhammadans, that we are preventing Muhammadans as such going on religious missions, that we have acceded in any way to what Mr. Chaman Lal described as a sinister international intrigue. All we have done is to lay down certain principles under which we would grant passports to delegations proposing to visit certain countries, always assuming that those countries themselves were willing to receive a delegation from India, a matter which has yet to be ascertained. Now, what right have we, says the Mover for the adjournment, what legal right have we to lay down any such principles? As Sir Henry Stanyon correctly pointed out, our passport law refers only to persons coming into India. If we grant passports to persons leaving India, it is because they need them to gain entry into certain other States which require passports; we do not grant them under our own passport law, but to meet the requirements of the laws of other countries. Applicants for such passports cannot therefore assert that they have a legal claim to obtain passports from us; it is a privilege obtained at the hands of the State. It is because the State is responsible for the conduct of its subjects to whom it gives passports to visit other countries, it is because the State is responsible for their safety in those countries, that it exercises a discretion in granting passports to those that leave its shores. Let me repeat—for one cannot

[Sir Malcolm Hailey.]

be too clear on that point—that, if the citizen of any State requires from his State authorities that they should give him a passport to any other country, then he is asking a privilege and he cannot claim it as a right. To proceed. In the present case, we were not considering ordinary applications for passports. As the Honourable Member knows, it is not necessary to get a passport, for instance, to perform your sacred duties at the Hedjaz. This is the case of a delegation visiting another country, seeking possibly access to its political leaders, but certainly seeking access to large bodies of persons who influence the opinion of that country, religious or otherwise. In such circumstances, it is only a matter of ordinary diplomatic usage that we should ask the country which such a deputation intends to visit, whether they would welcome its arrival. This is universally done; its need is obvious and will be admitted. But before we approached the countries in question, we ourselves laid down certain requirements for the personnel of these delegations, and here I think that the chief cause of difficulty of my friends arises. The terms which we laid down have been read to the House; they are no doubt clear in Member's minds. We have first laid down that we would not exercise this discretion or assume this responsibility on behalf of persons who have been convicted of certain offences. I ask, is it reasonable of any State that it should assume this responsibility on behalf of those who have been ill-advised enough—I use the mildest term that occurs to me—ill-advised enough to preach insubordination or worse to its troops and who have been convicted of that offence? Remember, that they are asking the State to accept responsibility for them, and to spread the shadow of its protection over them. Again, we have said that we will not exercise our discretion in favour of those who have been convicted of certain offences against the State of other descriptions, not falling within that graver charge. But here again, is that an unreasonable requirement? You do not acknowledge the authority of the State; what right have you to go to the State and ask that it shall protect you when you go abroad?

Mr. C. S. Ranga Iyer: May I interrupt the Honourable the Home Member and draw his attention to certain statements which Maulana Muhammad Ali made recently in which he said that his quarrel was not with the King of England to whom he bore allegiance, and when a Resolution for complete independence was brought before the Congress, he said that he believed in Swaraj within the Empire and he also made repeated statements to the effect that he was not prepared nor preparing to go out of the Empire. It is clear, therefore, that Maulana Muhammad Ali's views have undergone a radical change and I think it would be desirable for the Honourable the Home Member to review the situation in the light of recent events and utterances.

The Honourable Sir Malcolm Hailey: I quite recognise the force of what my Honourable friend says. I am aware of what Mr. Muhammad Ali said at Cocanada. I think, however, that I should require from him something further before I felt that he had purged himself of the original offence for which he was convicted at Karachi. However, if I may continue. There are certain persons who for their own reasons, rightly or wrongly, defy the authority of the State. Is it in any way reasonable that they should come to the State, and ask that it should exercise its powers, in their behalf and give them the benefit of its protection abroad? I want

to make one further distinction in that respect. When a British Indian subject leaves India, with a British Indian passport, the protection that he can claim abroad is that not of the Indian Government but of the British Empire, and in the last resort it is the Government of the United Kingdom which must be responsible for British Indian subjects when they are visiting the countries named. Let me advert also for one minute to another fact. Each one of the countries which the said deputation proposes to visit has lately been the subject of much controversy and much dissension. One of them, Turkey, has only lately concluded its peace with the British Empire. Another, the Hodjaz, is situated in circumstances of the utmost difficulty owing to the existence of powerful and sometimes hostile Arab neighbouring tribes. Persia appears to be in the throes of a dynastic revolution. I say only this that the British Government would have every right to exercise the greatest caution in approaching the Governments of these countries in regard to the deputations which it is proposed to send from India.

Mr. Devaki Prasad Sinha (Chota Nagpur Division: Non-Muhammadan): May I ask, in that case, whether the British Government will be responsible for refusing passports or the Government of India?

The Honourable Sir Malcolm Halley: I think I have made my case perfectly clear; namely, we have laid down these principles regarding the personnel, and that when we get the names of the delegations settled; it will then be for the British Government to arrange with the Government of these countries for their visit to them. Then, Sir, what is there in this which constitutes even in the very vaguest way any kind of an attack on religion? What is there in all this of an offence to the Moslems of India at large? We have laid down certain restrictions. It is possible that those restrictions will prevent a few of the persons who were mentioned by the Central Khilafat Committee from taking part in those deputations. Is that really an offence against the Moslems of India? Does the united Moslem world of India subscribe to the belief that the only solution of the difficulties of the Khilafat can be found in the presence of Mr. Muhammad Ali and his brother? (*Some Voices*: "Yes".) Well, for my part, I say I require some further evidence of that. I should be completely astonished if that doctrine was subscribed to by all the Members of this Assembly; and I again should be even more astonished if Moslems at large felt it necessary that advice on the Khilafat question should be offered to Angora by Hindu sympathizers. But be that as it may, there is at all events nothing of that restriction of the general liberty of the subject of which we were told just now. I am prepared to believe that this order has given offence to some of my friends, but if they take offence, I would ask them only this, that they should take offence not on exaggerated grounds but on the true ground, namely, their personal attachment to the particular persons of the delegations against whom these orders will operate. I understand that feeling. But in common justice it is not right for them to say here or to repeat elsewhere that we have been guided by any feeling against the Moslems or their religion or that we intend to do anything which would prevent the peaceful and successful solution of the Khilafat difficulty.

Pandit Madan Mohan Malaviya (Allahabad and Jhansi Divisions: Non-Muhammadan Rural): Sir, the Honourable the Home Member has made

[Pandit Madan Mohan Malaviya.]

the position of the Government as clear as any one could make it. The questions that now arise for consideration are very few, and very clear also. It is clear that the Government do not refuse to issue passports to all the members of the deputation. The Honourable the Home Member has given his reasons why the passports have been refused, or will be refused to certain members of the deputation. Those reasons are very much a paraphrase, naturally, of what was stated in the letter of the Deputy Secretary to the Government of India, dated the 5th February 1924, which was read to this Assembly by my Honourable friend, Diwan Chaman Lal. In that letter it was stated that the

“Government consider that previous consultation with the Governments of the various countries to be visited is for obvious reasons indispensable as it is necessary to ascertain whether they would be prepared to receive the delegations and grant them the requisite facilities. Steps to elicit their views have been taken.”

So far as this is concerned I do not think that that need be a matter for quarrel between the Government and others in this House, because, if it is the object of Government to secure that the members will receive a welcome in the countries to which they go and if the Government merely want to satisfy themselves on that point, that would not be a matter for complaint. I think, that as it has already been announced that the Angora Government have expressed their willingness to welcome the deputation, the task of the Government should be easy. I do not think, Sir, that the Governments of any of these countries would refuse to receive a deputation consisting of the gentlemen whose names have been read to this House.

The next point and the only point then left for consideration is that which was mentioned later by the Honourable the Home Member and which is also mentioned in the second paragraph of the letter, namely, that:

“the Government of India could not in any case agree to grant passports to persons who have been convicted and sentenced to imprisonment for offences against the State or for inciting Government servants to disaffection.”

The Honourable the Home Member has relied in support of this, on the view expressed by my Honourable friend, Sir Henry Stanyon, that the Government of India were not bound to issue passports to every body who applied for them. He said that the asking for a passport is not a matter of right, but one the decision of which rests in the discretion of the Government of India, and that when a gentleman has been violently opposed to the Government of India or has been guilty of an offence against the State, that is a valid reason why the Government of India should refuse to issue a passport. It is on this point that I join issue with my friend, the Honourable the Home Member. I can well understand the Government taking up this attitude against a man who was guilty of some offence involving moral turpitude. I can well understand the Government refusing to issue passports to a man who was guilty of any offence involving moral turpitude. But the reason for the refusal is to be found in the case in question in the fact that some members of the deputation are persons who were convicted and sentenced to imprisonment for offences against the State. One of the offences for which two members of the deputation, or three, so far as I remember, were convicted, was the offence for which they were tried in the Karachi trial. That related to the Khilafat agitation. The second, that is, exciting disaffection among servants of the Government, was also involved in the same charge. Now, it is very well

known that the Khilafat or Turkish question has been solved largely as Mr. Muhammad Ali, Mr. Shaukat Ali and Mahatma Gandhi and those who worked with them wished it to be solved. It may be, as has been urged by some, by virtue of the power of the sword of Kemal Pasha and those who fought along with him for their country's independence, or it may be by other circumstances—it is not necessary for me to go into that question here,—but the Khilafat or Turkish question was solved very much as these gentlemen wanted. When the Khilafat question was solved and the Treaty of Sèvres was revised, is it right for the Government to hold the offences for which Mr. Muhammad Ali and others were convicted to be such offences as would justify Government in refusing the issue of passports to them? What was the political offence of which these gentlemen were guilty? It was not anything which involved any stain on their moral character. It was an offence in which they openly, frankly and courageously—it may be some people might think unwisely, others might think perfectly wisely—declared their views that they would fight to the last in the cause of the Khilafat, that as Mussalmans, while life lasted in them, they could not give up the cause of the Khilafat. It was in support of that view that they offered themselves for prosecution and were punished by Government. Messrs. Muhammad Ali and Shaukat Ali were interned for nearly five years. After that they were prosecuted and sentenced to two years' imprisonment, each of them. By undergoing the internment and imprisonment and suffering they proved the sincerity of their views. And when their suffering was ended by the termination of the sentences which were inflicted upon them, I should have thought that Government would not look at that chapter again, that that matter was closed and would remain closed for all time so far as any personal objection to them was concerned. It would be honourable to regard that chapter as closed and not to revive the fact of their having been prosecuted and sentenced as a matter which should count against them when they desired to go out of their country to visit other countries. So also in the other offence relating to a charge of exciting disaffection among the servants of Government. The two hang together, and I submit that when the Khilafat question was solved and when also the sentences inflicted upon these gentlemen were undergone, these matters should not be revived again. It would be more honourable for Government to refuse to look at those questions, to treat them as honourable opponents who had in the intensity of their religious convictions stood up for what they believed to be right, to be necessary in the interests of their religion and offered themselves to bear any suffering which that attitude might bring upon them. It is with such men that the Government are dealing.

Now, Sir, let us look at the other aspect of the case, the result of the refusal by the Government to issue passports to them. Some members of the deputation will certainly go to Angora and other countries. According to the canon laid down here, there will be many members who can go, and some certainly, one may expect, will go. But what will be the feeling in those countries? That two such men, as Messrs. Muhammad Ali and Shaukat Ali who are well known—it will not be disputed—in the Muslim world as very intense devotees of the Muslim faith, as persons who are very strongly addicted to their religion and who are prepared to suffer anything for their religion—that such persons asked for permission of the British Government, asked for passports from the British Government to go out of their country, not to create any agitation against the British Government, not to stir up discontent against the British Government, not to organise

[Pandit Madan Mohan Malaviya.]

a party against the British Government, but in order to confer with their Muhammadan brethren in different countries on the question of the Khilafat, and the British Government, after a treaty has been established between them and the Turkish Government and these other Governments, refused to issue passports to those stalwart Mussalmans, stalwarts in their faith. What would be the impression that would be created? Will there be any cause to quarrel with those who might interpret this as an attitude of unfairness, as an attitude that the Government possessing power were exercising that power to strike down those who had ventured to stand up against Government in the defence, as they believed it, of their religion? Will it not be regarded as a thing which would not raise the British Government in India in the estimation of these Muslim Governments and other civilised Governments in other parts of the world? Because the matter is quite obvious. There can be no mincing about it. There is no possibility of any other excuse being offered or any other explanation being afforded. The matter has been put very clearly both by the Honourable the Home Member and by his Secretary in the letter. The opposition is due to nothing personally wrong in these gentlemen, but frankly to the view that these gentlemen had been guilty of certain offences against the State. Who tried them for those offences? It was the agents of the British Government in India. Their plea was that they were not guilty. Whatever my Honourable friend, the Home Member, might say with regard to the opinion generally held about these two brothers in the country, I ask him to name one single Muhammadan or to let me know the name of any single Muhammadan who would dispute the fact that Maulanas Muhammad Ali and Shaukat Ali acted as they did act because of their belief that they were serving the cause of their religion. They might have been mistaken in their belief, they might have been wrong in their belief, but I do not think that any believing Mussalman will doubt the fact that they were prompted honestly by that belief and that they acted in that belief. That being so, what will be said to-day in India, what will the papers here as well as outside say? That the Government, having the power to issue passports, refused passports to these two brothers and others who might be situated like them, merely because they had the courage in the past to stand up against what was the view of the Government at the time, and because they had the courage to speak against Government even when they might be charged as they were charged with offences against the State and had to suffer punishment which that attitude involved. I do not think, Sir, Government will be able to justify their attitude anywhere in this country or outside. I do not think it is a fair attitude to take up.

Political differences are inevitable between members of a foreign governing body and the people of the land over whom they are placed as governors. It is impossible that in such circumstances there should not be strong differences of opinion between them in politics; but will it come to this that owing to differences in politics which may lead, as they have led during the last three years to the imprisonment and suffering of the most honourable men among the Indians living,—that such differences resulting in such punishments shall not be buried with the sentences when they have been undergone but shall be kept up and brought up against these individuals even when they desire to go out of their country to serve what they believe and what others with them believe, to be the cause of their religion. Why should any passport be refused to any such persons? The Honourable the

Home Member says that it is a matter of gift from the Government, it is not a matter of right with anybody to claim such a passport. If there was no restriction, if there was no difficulty, in the way of Indians going out abroad, as there was not until a few years ago, I am certain these gentlemen would not have applied for passports. Now, as the rules stand, as matters stand, passports are needed. Shipping companies will not book passages. They would not take passengers whom they may have to land on the way somewhere before they reach their destination. Therefore it has become necessary to obtain passports. As the Act to which attention was drawn has shown, passports were intended to restrict the coming in into India of undesirable men. It was never meant to prevent people going out of India so long as they went on a lawful and peaceful object. But the passport rules are being abused. They have been abused and are being abused. People are finding unnecessary difficulty in getting passports. I know it for a fact that passports are being refused without any rhyme or reason in some other cases also. I do not want to refer to those cases because I do not know whether by doing so I may not be prejudicing the cases of the persons concerned. They have been refused even to a lady whom her husband wanted to take abroad on grounds of health. Is that right? I submit not. Let passports be refused in the case of non-descripts about whom Government cannot vouch anything to the Governments of the countries to which they may go, but in ordinary cases where the individuals are known, where their position is known, the Government have no reason to refuse passports.

Mr. Muhammad Ali and his friends do not ask for credentials from the Government of India. They do not ask that the Government of India should certify to the Government of Angora and other Governments that they are men who are held in high esteem by their fellowmen and that they should be received with consideration. They do not ask for that. All that they ask for is that such passports as are necessary under the existing rules to enable them to travel from one place to another, as any gentleman might travel, may be granted to them. A friend whispers that a passport is a credential. There are credentials and credentials. The credential which these gentlemen ask for is merely this, that they are men whose personality is known, whose character is known and who can be described as gentlemen of education who are going from their country to another. I do not think that any of the members of the deputation require a passport to certify that they were gentlemen to whom the Angora Government or the Government of any other foreign country should accord a royal welcome or a salute when they reach the capital of those places. Government can go further. Government may send letters to the Governments of these places describing the character and antecedents of every one of these gentlemen, and what they think of every one of them singly and collectively. I think the members of the delegation would not quarrel with Government on this account, if they seek to guard themselves against anything that may affect their relations with the Governments of those countries. But why should the Government refuse to issue passports which should be available to any person who wants to go out, where the Government are satisfied that the man has got money enough to travel at his own expense and that he will not be wandering about as a loafer in some of the streets of the capitals of those foreign countries and that the man has not been guilty of any action involving moral turpitude. I hope that in this view the Government will reconsider the matter. I do not think that Government in refusing passports to these gentlemen are acting

[Pandit Madan Mohan Malaviya.]

fairly and squarely. These gentlemen have suffered imprisonment in trials where the justice of the charge against them was disputed. They are held in high esteem by their fellow men. And if passports are refused it will create a widespread feeling in the country that the Government have taken an improper and unbecoming advantage of their position to refuse passports.

One word about the presence of two Hindu members in the deputation. My Honourable friend, Sir Henry Stanyon, referred to that point. He wondered why, if the deputation was a religious deputation, there should be on it two Brahmins. Perhaps my Honourable friend has not had the opportunity of knowing Brahmins closely. When he does, perhaps he will find out that the Brahmin can be of real use in promoting cordial feelings between man and man, that he stands for justice and for goodwill. But he should have known that the presence of my Honourable friend, Pandit Motilal Nehru, would be a factor which would be of great help to his Indian Mussalman friends in discussing the questions in which they were interested with the Mussalmans of the other countries and in inducing them to adopt a course of action by which Mussalmans might be united. We Hindus are not afraid of unity among Mussalmans. We do not apprehend that any evil will come to us because our Mussalman brethren are going to unite themselves as a federation. We wish them joy and strength and power. We wish power to every fellowman of every community in the world. We wish power for ourselves also, and that is why Pandit Motilal Nehru and his son, Pandit Jawaharlal Nehru, have, I understand, agreed at the request of the Khilafat deputation to undertake this long journey.

This House will remember that when victory came to the Angora Government, they sent a message to India offering their thanks and congratulations to Mahatma Gandhi and Mr. Muhammad Ali and Mr. Shaukat Ali and others who had worked with them. The Muhammadans of Turkey have been good enough to recognise that the good wishes of the Hindus in India were of some moral help to them in the very great struggle upon which they were engaged. Is it at all surprising that the Khilafat Committee should ask two Hindus to go with their deputation to meet the Angora Government, to return their thanks and be possibly of some service in cementing unity and harmony between those who are not able to agree among themselves regarding the Khilafat? That explains the presence of Pandit Motilal Nehru and Pandit Jawaharlal Nehru on the deputation. I hope, Sir, that Government will reconsider the matter

Mr. President: The Honourable Member has exceeded his time limit. I must ask him to bring his remarks to a close.

Several Honourable Members: I move that the question be now put.

Mr. President: The question is that the question be now put.

The motion was adopted.

Mr. President: The question is that this House do now adjourn.

The motion was adopted.

The Assembly then adjourned till Eleven of the Clock on Tuesday, the 27th May, 1924.

APPENDIX.

I

Mr. M. E. Makan * (Bombay Northern Division: Muhammadan Rural) :

جناب عالی

مجھے افسوس ہے کہ میں انگریزی زبان سے ناواقف ہوں اسلئے میں آپ سے درخواست کرنا ہوں کہ آپ مجھکو اس ملک کی دیسی زبان میں تقریر کرنے کی اجازت دیں۔

جناب عالی - بجٹ کی تفصیل سے کسی شخص کو اتفاق ہو یا نہو لیکن جس قابلیت اور محنت سے اوڈریبل فالٹنس ممبر صاحب نے بجٹ کو تیار کیا ہے اس کی تعریف کئے بغیر میں نہیں رہ سکتا۔

اگرچہ بجٹ میں آمدنی و خرچ دونوں کو برابر کرنے کی اوڈریبل فالٹنس ممبر نے بہت کوشش کی ہے لیکن ایک کاروباری آدمی کی نظر سے جب میں بجٹ کو دیکھتا ہوں تو میں خیال کرتا ہوں کہ خرچ پھر بھی آمدنی سے زیادہ ہے۔ کوئی کاروباری فرضی اور غیر مستقل آمدنی کی امید پر خرچ کا چننا نہیں بنا سکتا۔ جو کوئی فرضی آمدنی کے بہرے پر زیادہ خرچ کرتا ہے۔ اوسکو ایک نہ ایک روز بہت نقصان اٹھانے کا اندیشہ رہتا ہے۔

مجھے افسوس اس بات کا ہے کہ اوڈریبل فالٹنس ممبر صاحب ہندوستان کی غریب رعایا پر سے کوئی ٹیکس دور نہیں کر سکے۔ جب تک خرچ میں اور زیادہ کفایت نہ کیجاٹگی ٹیکسوں میں کمی نہیں ہو سکتی۔ ہندوستان کی غریب رعایا ٹیکسوں کے بوجھ سے دبی جاتی ہے۔ لاکھوں آدمی ہمارے ملک میں ایسے ہیں جن کو چربیس گھنٹوں میں ایک مرتبہ کھانا نصیب ہوتا ہے اور لاکھوں ایسے بھی ہیں جنکے بدن پر سوائے چٹھروں کے کچھ نظر نہیں آتا۔ ایسے ملک کے واسطے ایک سو کورڑ روپے سے زیادہ خرچ کا بجٹ پیش کرنا زیادہ تعجب کی بات ہے۔

فوج پر جو ۶۰ کورڑ سے زیادہ خرچ کیا جاتا ہے۔ وہ ملک کی آمدنی سے بہت زیادہ ہے۔ ہندوستان کے آدمیوں کے پاس تو ہتھیار تک نہیں۔ نہ انکو لونا آتا ہے اور دوسرے ملک سے بھی کوئی لڑائی کا اندیشہ نہیں ہے۔ ایسی حالت میں فوج پر ۶۳ کورڑ سے زیادہ روپیہ خرچ کرنا سراسر ملک پر فضول بار ڈالنا ہے۔

وزیرستان اور دوسرے سرحدی مقامات کو قبضے میں رکھنے کی کوشش سے فوج پر اتنا زہینہ خرچ کرنا ہوتا ہے۔ اگر یہ مقامات جسے کسی قسم کی آمدنی نہ تو ہوتی ہے اور نہ آئندہ ہونیکی امید ہے افغانستان کی گورنمنٹ کو دے دئے جائیں تو ہمیشہ کا جھگڑا ختم ہو جائے۔ اور فوجی خرچ آدھے سے بھی کم ہو جائے۔

مجھے اس بات سے خوشی نہیں ہوتی کہ پٹرول کا محصول کم کیا گیا ہے۔ اس لئے کہ پٹرول صرف امیر آدمیوں کے استعمال میں آتا ہے۔ اور غریبوں کو سستا کرنے سے کچھ فائدہ نہیں ہوگا اس کے بجائے اگر کپڑے پر سے محصول کم کیا جاتا یا نمک کا محصول بالکل معاف کر دیا جاتا تو صحیح زیادہ خوشی حاصل ہوتی۔ اب میں چاہتا ہوں کہ نمک کا محصول سوا زہینہ کی شرح سے کر دیا جائے۔ اور جن زہینوں کی بچت ہو وہ سوائے اس کام کے کسی اور کام میں نہ لگائے جائیں۔

اگر گورنمنٹ کو ضرورت ہو تو میری یہ رائے ہے کہ انیم اور مسکرات پر محصول اور کچھ زیادہ بڑھا دیا جائے تاکہ نمک کا محصول معاف کر دیا جائے۔ اسلئے کہ نمک آدمیوں اور جانوروں سب کے استعمال میں آتا ہے اور موقع پر بطور ”کھاد“ کے بھی کاشتکاری کے کام میں استعمال ہوتا ہے۔

میں افسوس کے ساتھ دیکھتا ہوں کہ تجارت کا کام بہت مدت سے مدہم ہو رہا ہے جن ٹیکسوں کی وجہ سے ملکی تجارت کو نقصان پہنچ رہا ہے انہر سے ایک دم محصول دور کرنے کی ضرورت ہے۔

ملک میں تمام شورش اور جوش زیادہ تر بیکاری اور افلاس کی وجہ سے ہے۔ گورنمنٹ کا سب سے بڑا فرض بیکاروں کو کام سے لگانا اور افلاس کو دور کرنا ہے۔ اسلئے اس بات کی ضرورت ہے کہ فوج میں اور دوسرے صیغوں میں بجائے انگریزوں کے ہندوستان کے آدمی لگائے جائیں۔

گورنمنٹ کی قوت اور وقعت رعایا کے دلنکو ہانہ میں لینے سے ہوتی ہے نہ کہ توپ اور ہوائی جہاز کے ذریعہ سے۔ اگر برٹش گورنمنٹ اپنی قوت اور نیک نامی چاہتی ہے تو اسے چاہئے کہ لوگوں کو ہاتھ میں لے۔ اور جلد سے جلد انکی بیچینی اور بیکاری دور کرے۔

ENGLISH TRANSLATION.*

Mr. M. E. Makan (Bombay Northern Division : Muhammadan Rural) : Sir, I very much regret for my ignorance of the English language, and therefore beg you to allow me to deliver my speech in the language of the land.

Sir, whether any person approves of the details of the Budget or does not, I, personally, cannot refrain from commending the laudable labour and effort, with which the Honourable the Finance Member has prepared the Budget.

The Finance Member has endeavoured to do his best to bring the income and the expenditure to an equilibrium ; but if we survey the situation from the standpoint of a business man, we find that the expenditure still exceeds the income. No businessman, on merely imaginary and fluctuating income, can prepare his Budget for expenditure : and a person who, relying upon such an income, indulges in an expenditure that is in excess of his income, is ever exposed to some extreme form of embarrassment.

The most regrettable feature of the Budget is that the Honourable Member has not been able to relieve the poor subjects of India from any of the taxes : unless and until some economy is observed in the expenditure, no reduction can be brought about in the taxes ; in fact the poor subjects of India are being crushed under the heavy pressure of taxation. There are hundreds of thousands of people in our country, who, in the course of twenty-four hours, are hardly able to find a single meal, and their bodies, if covered at all, are covered with rags. The introduction of a Budget proposing an expenditure of over hundred crores of rupees, for a country labouring under such miseries, is really amazing.

Taking into consideration the income of the country, the outlay of more than Rs. 60,00,00,000 over the Army is much too high. The Indians, in general, do not possess any arms, neither are they trained in the art of warfare ; at the same time there is no apprehension of India being involved in a war with any foreign country : in these circumstances it appears to be extravagant to spend over sixty-three crores of rupees for the maintenance of the Army, and it is actually overburdening the nation without any real advantage in exchange.

This large amount is spent over the Army, because we are endeavouring to hold Waziristan and other Frontier districts in our possession. If this territory, from which we enjoy no present revenue, and where there is no prospect of obtaining any in the future, is handed over to the Government of Afghanistan, the doors against the perpetual source of trouble would be closed for ever, and the military expenditure would be reduced to less than half of the present charges on that score.

It has not afforded me any pleasure to find that a certain portion of the tax has been taken away from petrol, for the obvious reason that it is consumed by the rich, and the poor would not derive any benefit whatsoever. If, in place of it, the tax on piece-goods were reduced, or the additional tax on salt were entirely remitted, it would have been a happier alteration. Now, I desire that the Salt Tax should be fixed at the rate of Re. 1-4-0, and the surplus money should be devoted to this cause and no other.

* Vide p. 1218 of Legislative Assembly Debates, Volume 19.

In case the Government realises the necessity for raising some extra money, I am of opinion that the tax on opium and other intoxicants should be enhanced to enable the remission of the Salt Tax. Salt is a commodity used both by man and animals, and sometimes it serves the purpose of manure as well.

It is really distressing to note that Indian trade has long been subjected to depression; and it is highly important that the taxes injurious to it should be abolished at once.

The sole cause of disturbances and agitation in India appears to lie in unemployment and poverty: the first duty of the Government at present should be to endeavour to get employment for the unemployed and to remove poverty. Therefore, it is incumbent upon them to Indianise the Army and other departments with still greater rapidity.

The strength and prowess of a Government consist in gaining the goodwill of its subjects, and not in guns and air-ships. If the British Government desire to establish their power and prestige, they should make an effort to win over the true devotion of the people, and to remove the discontented and agitated feelings at the earliest opportunity.

INDEX

TO

THE LEGISLATIVE ASSEMBLY DEBATES.

Volume IV, Parts I—III.

A

ABDUL GHAFFAR KHAN OF UTMANZAI—

Question *re* imprisonment of Mr. —. 470-71.

ABDUL HAYE, MR.—

Indian Income-tax (Amendment) Bill—

Motion that the name of Khan Sahib Maulvi Ghulam Bari be added to the Select Committee. 448-49.

Adopted. 449.

Indian Passport (Amendment) Bill—

Motion to defer further consideration. 465.

Indian Penal Code (Amendment) Bill—

Motion to circulate. 167.

Indian Penal Code (Amendment) Bill (Protection of minor girls)—

Consideration of the Report of the Select Committee. 1034-36.

Oath of Office. 3.

Question *re* Gwalior and Northern India Company's Bus Service. 1347.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 243.

Resolution *re* grievance of the Sikh Community. 954-55.

Resolution *re* imposition of a countervailing duty on South African coal. 311.

Resolution *re* release of Maulana Hasrat Mohani. 1003-4.

ABDUL KARIM, KHAWAJA—

Oath of Office. 2.

Question *re* conversion of the Narayangunj Sub-office into a Head Post Office. 1122-23.

Question *re* feeder road from Madhobdi Hat to Jinardi Railway Station. 1125.

Question *re* increase of railway fares on the Bhairab-Tangi Section of the Assam Bengal Railway. 1124.

Question *re* inter-class waiting room for females at Jinardi. 1124-25.

Question *re* minimum demands of the Subordinate Postal Staff. 1124.

Question *re* Posting of Superintendents of Post Offices to their home districts. 1124.

Question *re* Superintendents of Post Offices in the Dacca District. 1123.

ABDUL QAIYUM, NAWAB SIR SAHIBZADA—

- Budget demand for "Education" (Grant for Universities). 846-47, 1949.
- Budget demand for "Excise". 1450.
- Budget demand for "General Administration". 1752, 1753.
- Election of ——— to serve on the Standing Finance Committee. 2183.
- Oath of Office. 4.
- Question *re* conversion of the Mardan Sub-Division of the Peshawar District into a separate district. 1608-09.
- Question *re* extension of Reforms to the North-West Frontier Province. 1889.
- Question *re* Judicial work in the North-West Frontier Province. 1609.
- Question *re* pay of Extra Assistant Commissioners and Munsiffs in the North-West Frontier Province. 1609-10.
- Question *re* pay of the civil clerical establishment, North-West Frontier Province. 1889-90.
- Question *re* pay of clerks of the Irrigation Department, North-West Frontier Province. 1890.
- Question *re* revision of pay of civil clerks in the North-West Frontier Province. 1890.
- Question (Supplementary) *re* Police force employed on Strategic Railways in the North-West Frontier Province. 1615.
- Question *re* protection of Dera Ismail Khan from the erosion of the Indus. 1611.
- Question *re* railway rates and fares on the Kalabagh and Bannu Branch of the North-Western Railway. 1610-11.
- Resolution *re* grant of self-governing Dominion Status to India. 553-57.

ABHYANKAR, Mr. M. V.—

- Budget Demand for "Customs".—
- Motion to omit the Demand. 1391-93.
- Oath of Office. 3.
- Resolution *re* the release of Maulana Hasrat Mohani. 1012-13.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2071.

ABUL KASEM, MAULVI—

- Election of ——— to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
- Expression of regret at the death of Mr. G. M. Bhurgri. 1431-32.
- Hindu Religious and Charitable Trusts Bill—
- Motion to circulate. 1057-58.
- Indian Penal Code (Amendment) Bill—(Amendment of section 375)—
- Motion to refer to Select Committee. 1054-56.
- Oath of Office. 469.
- Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian affairs. 1374.
- Question (Supplementary) *re* floods in India. 867.
- Question (Supplementary) *re* Lady Hardinge Medical College and Hospital, Delhi. 1209.
- Resolution *re* abolition of the Cotton Excise Duty. 2038.
- Resolution *re* grant of self-governing Dominion Status to India. 573-76.
- Resolution *re* greetings of the Assembly to the Labour Party. 651-52.
- Resolution *re* the grievances of the Sikh Community. 954.
- Resolution *re* the return to India of Mr. B. G. Horniman. 796-97.

ACADEMY, ROYAL MILITARY—

Question *re* Admission of Indians to the — at Woolwich. 1295.

ACCIDENT(S)—

Question *re* — on the Rohilkund and Kumaon Railway. 1964-65.

Question *re* Liability of carrying companies for — to passengers.
1295-96.

ACCOMMODATION—

Question *re* — for Members of the Legislature at Raisina. 1893.

Question *re* — of Members of the Legislature at Simla. 2116.

Question *re* — of orthodox Members of the Legislature in the Western Hostel at Raisina. 2116-17.

ACCOUNTANT(S)—

See "Increments of Pay".

See "Military Accountants".

ACCOUNTANT GENERAL, BOMBAY—

Question *re* leave of clerks in the office of the —. 416.

ACCOUNTS SERVICE—

See under "Subordinate Accounts Service".

ACHARYA, MR. M. K.—

Budget demand for "General Administration". 1658-60.

Budget demand for "Railways—Working Expenses". 1479-81.

Question *re* improved scales of pay for postal employees. 1903-04.

Question *re* total receipts and expenditure of the Government of India.
1122.

Oath of Office. 943.

ACT—

Question *re* Indian Seamen under the Workmen's Compensation —. 1309.

Question *re* postal employees under the Workmen's Compensation —. 1309.

Question *re* repeal of the Workmen's Breach of Contract —. 1309.

ACWORTH COMMITTEE—

Question *re* the recommendations of the — regarding the Central Advisory Committee. 1349.

ADDRESS—

— by His Excellency the Viceroy in inaugurating the fourth Session of the Council of State and the Legislative Assembly. 5-14.

ADDRESS, JOINT—

Question *re* presentation of a — to His Excellency the Viceroy by Members of the Legislature. 134.

ADEN—

Question *re* transfer of the control of — to the Colonial Office. 1312.

ADEN GARRISON—

Question *re* change in the Waziristan policy and the strength of the —. 2083-84.

Question *re* Waziristan occupation and reduction of the —. 2083.

ADJOURNMENT(S)—

Motion for — to discuss the occurrences at Jaito on the 21st February, 1924. 922-26.

Motions for — to discuss the departure of the Akali *Jatha* from Amritsar and its imminent arrival at Jaito Gurdwara. 1622-27.

• Motion for — to discuss the strike of the Bombay textile workers. 1315.

Motion for — to discuss the Class Areas Bill in South Africa. 2129-31.

Motion for — to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2177-78, 2212-30.

ADJUSTMENTS—

Budget Demand for “ — with Provincial Governments ”. 1880.

ADJUSTMENTS WITH PROVINCIAL GOVERNMENTS—

Demand for Supplementary Grant for “ — ”. 860.

ADMINISTRATION OF JUSTICE—

Demand for Supplementary Grant for “ — ”. 843-48.

Budget Demand for “ — ”. 1801-02.

ADMINISTRATION REPORT—

Question *re* annual — of the New Capital Committee. 2092.

Question *re* supply of — of Delhi to the Assembly Library. 2092.

ADOPTION—

Motion to introduce the — (Registration) Bill. 1060-63.

Negatived. 1083.

ADVANCES—

Budget demand for “ Loans and — ” bearing interest. 1832.

ADVERTISEMENT CONTRACTS—

Question *re* bookstalls and — on Railways. 885.

ADVERTISEMENTS—

Question *re* income from — on Postal publications and Telegraph forms. 198.

ADVISORY COMMITTEE(S)—

Question *re* appointment of — for the B., B. and C. I. and G. I. P. Railways. 139-40.

Question *re* local — on Railways. 1137.

Question *re* — on the Oudh and Rohilkhand Railway. 675.

ADVISORY COUNCIL(S)—

Question *re* Local — on the Bengal and North-Western Railway. 1103-04.

ADVISORY PUBLICITY COMMITTEE—

Proposed election of a panel for the —. 822.

Announcement by Mr. President of the result of election of members to the panel of the —. 1918.

AEROLOGICAL OBSERVATORIES—

See under “ Observatories ”.

AGENCY FUNCTIONS—

Question *re* — discharged by the Secretary of State on behalf of the Government of India. 1117-18.

AGRICULTURE—

- Budget demand for " — ". 1853.
- Demand for supplementary grant for " — ". 851.
- Question *re* improved methods of —, etc. 685.
- Question *re* Industry and —. 684.

AGRICULTURAL INCOME(S)—

- Question *re* average annual non-agricultural and —. 910.

AGRICULTURAL RESEARCH INSTITUTE AND COLLEGE—

- Question *re* equipment of — to train Indians for the Indian Agricultural Service. 139.

AHMAD ALI KHAN, MR.—

- Election of — to serve on the Standing Finance Committee. 2183.
- General Discussion on the Budget. 1175-77.
- Oath of Office. 3.
- Question *re* abolition of the Army Clothing Factory and the encouragement of private enterprise. 153.
- Question *re* action taken on the Report of the Indian Sugar Committee. 482.
- Question *re* the Central Railway Advisory Council. 1355.
- Question *re* Coal Surveys on behalf of the Railways. 1355.
- Question *re* cost of the Indian Sugar Committee. 482.
- Question *re* disposal of surplus machines of the Army Clothing Department. 154.
- Question *re* engagement by the Government of India of the services of Messrs. Price, Waterhouse and Co., Chartered Accountants. 1356.
- Question *re* Europeans and Indians on the State-managed Railways. 909.
- Question *re* expenditure on the Army Clothing Factory, Shahjahanpore. 153-54.
- Question *re* the financial liability incurred by India's participation in the last Imperial Conference. 909.
- Question *re* gross earnings and working expenses of the State-managed Railways. 909.
- Question *re* imports of sugar from Java, Cuba and Hawaii. 482.
- Question *re* mileage of new railway lines. 908.
- Question *re* Railway collieries. 1354.
- Question *re* Resolutions of the Imperial Conference, 1923. 908.
- Question *re* restrictions on the manufacture of earth salt. 1353-54.
- Question *re* separation of Judicial from Executive functions. 1356.
- Question *re* training of apprentices in Railway workshops. 1354.
- Question *re* use of oil fuel on Railways. 1355.

AHMED, MR. K.—

- Budget Demand for "Archæology". 1830-31.
- Budget Demand for "Education" (grant to Calcutta University). 1848-49.
- Discussion *re* May Session in Simla. 1740-41.
- Election of — to the Standing Committee for the Home Department. 400.

Indian Finance Bill—

- Motion to consider. 1927.
- Oath of Office. 3.
- Proposal to frame a rule so as to ensure that starred questions are of sufficient importance to be answered as such. 1724.

AHMED, Mr. K.—*contd.*

- Question (Supplementary) *re* access to railway station platforms. 903.
- Question (Supplementary) *re* accommodation of orthodox Members of the Indian Legislature in the Western Hostel at Raisina. 2117.
- Question (Supplementary) *re* activities of Musa Khan in Waziristan. 440.
- Question (Supplementary) *re* admission of Indians to the Royal Military Academy at Woolwich. 1295.
- Question (Supplementary) *re* appointment by British Cabinet of a Committee to consider Indian affairs. 1374.
- Question (Supplementary) *re* the appointment of Indians on the I. C. S. cadre as Secretaries and Deputy Secretaries. 907.
- Question (Supplementary) *re* whether Berar is a minor administration. 1360.
- Question (Supplementary) *re* Berar Revenue. 1613.
- Question (Supplementary) *re* bookstalls and advertisement contracts on Railways. 885.
- Question (Supplementary) *re* Branch Post Offices. 888.
- Question *re* classification of daftries in the Government of India Secretariat. 2123.
- Question (Supplementary) *re* complaints of sweepers employed under the Health Officer, Raisina. 1721.
- Question (Supplementary) *re* concession to first and second class passengers. 894.
- Question *re* discharge of Noor Muhammad, driver in the E. B. Railway, for running against signals. 162.
- Question (Supplementary) *re* electric current and bulbs in orthodox quarters in Raisina. 1113-14.
- Question (Supplementary) *re* employment of English reporters by the Public Services Commission. 1107.
- Question (Supplementary) *re* exemptions under the Indian Arms Rules. 1280.
- Question *re* expenditure on Secret Service contingencies. 2168.
- Question *re* free family quarters for daftries of the Government of India Secretariat at Delhi and Simla. 2125.
- Question (Supplementary) *re* furniture for the new Viceregal Lodge. 1292.
- Question (Supplementary) *re* inclusion of volunteers of the Swarajists among the pauper population of India. 1347.
- Question (Supplementary) *re* the interest on the unproductive portion of the capital cost of Railways. 896.
- Question (Supplementary) *re* latrine accommodation for servants of first and second class passengers. 1343.
- Question (Supplementary) *re* Longwood Hotel, Simla. 1284-85, 2013-14.
- Question (Supplementary) *re* nomination papers of candidates for election to the Legislative Assembly. 1281.
- Question *re* number of criminal appeals, motions and references made in the Calcutta High Court from 12th November 1923, to 21st January 1924. 152.
- Question (Supplementary) *re* the number of Europeans, Hindus and Muhammadans in the Superior Audit Service. 1116-17.
- Question (Supplementary) *re* opening of the port of Calcutta for pilgrim traffic. 148.

AHMED, MR. K.—contd.

- Question (Supplementary) *re* paper used on Government Printing and Stationery. 423.
- Question (Supplementary) *re* questions by Members on matters relating to superintendence, direction and control over Provincial Governments. 427-28.
- Question (Supplementary) *re* recruitment of seamen and abolition of impressed labour. 419.
- Question (Supplementary) *re* refusal of passports to the proposed Muslim Delegation to Turkey, Persia and certain Arab States. 2174.
- Question (Supplementary) *re* representation of Berar on the Local and Central Legislatures. 1105.
- Question (Supplementary) *re* representation of Jains on the Legislatures or Commissions or Committees. 1098.
- Question (Supplementary) *re* reservation of third class accommodation on the Kalka-Simla Railway during the move of the Government of India. 1994.
- Question (Supplementary) *re* speech of Mr. P. C. Mitter. 1619.
- Question (Supplementary) *re* the Staff Selection Board. 587.
- Question (Supplementary) *re* State Prisoners in the Central Jail at Alipur. 1109.
- Question (Supplementary) *re* strength of the various parties in the Legislative Assembly. 415.
- Question (Supplementary) *re* subscriptions to newspapers by departments of the Government of India. 1116.
- Question (Supplementary) *re* subscriptions raised from Europeans and Indians for the Lady Hardinge Medical College. 1130.
- Question (Supplementary) *re* tomb of Zebu-n-Nisa Begum. 1731.
- Resolution *re* answering of questions put by non-official Members on subjects, over which the Governor General in Council has control and superintendence, by Government Members. 485-87, 492-94.
- Resolution *re* Muhammadan Representation. 252.

AIR FORCE—

- Question *re* the admission of Indians into all arms of the — in India. 437-38.

AIYANGAR, MR. C. DURAISWAMI—**Adoption (Registration) Bill—**

Motion to introduce. 1061-63.

Budget Demand for "Administration of Justice". 1801.

Budget Demand for "General Administration". 1686-87, 1757-58, 1794-97.

Budget Demand for "Salt". 1423-24.

Court-fees (Amendment) Bill—

Motion to circulate. 2152-53

Motion to refer to Select Committee. 2141-43, 2144-45, 2147, 2149.

Demand for Supplementary Grant for "Miscellaneous". 854-60.

Demand for Supplementary Grant for "Survey of India". 850.

General Discussion on the Budget. 1259, 1269-70.

Hindu Coparceners Liability Bill—

Motion to introduce. 1066.

Motion to refer to Select Committee. 2191-94, 2197.

AIYANGAR, MR. C. DURAISWAMI—*contd.*

Indian Coinage (Amendment) Bill—

Motion to consider the Report of the Select Committee. 927-29, 932-34, 937-39.

Indian Finance Bill—

Motion to consider. 1947.

Indian Penal Code (Amendment) Bill—

Motion to refer to Select Committee. 170-71.

Oath of Office. 2.

Question *re* allotment of wagons to collieries. 881-82.

Question *re* Assistant Engineers. 902-03.

Question (Supplementary) *re* Civil Justice Committee. 2006-07.

Question *re* commission charged for changing rupees. 1304.

Question *re* conditions entered into in case of remission of sentence of political prisoners. 282.

Question *re* importation and sale of mill-made cloth as home-spun *khaddar*. 471.

Question *re* large reserves of nickel coins. 1304.

Question *re* letter and editorial comments in the "Swarajya" entitled "Railway Vagaries". 2102-03.

Question *re* number and total output of the cotton mills in India. 471.

Question *re* numbers of Indians kept out of India under externment orders. 281.

Question *re* the pauper population of India. 1347.

Question *re* probable expenditure on Civil Justice Committee. 475-76.

Question *re* proposed Metre Gauge Railway from Tirupati to Madras. 1305.

Question *re* prosecutions for counterfeiting coins. 1303-04.

Question *re* reduction in weight of Mr. Gandhi. 112.

Question *re* storage of small coins. 1304-05.

Question *re* subsidiary coins. 1304.

Question (Supplementary) *re* the British Empire Exhibition. 142.

Question (Supplementary) *re* the exercise of the personal power of the Governor General. 1984, 1986.

Question (Supplementary) *re* furniture for the new Viceregal Lodge. 1292.

Question (Supplementary) *re* increase in the number of days allotted for the discussion of non-official Resolutions. 1297.

Question (Supplementary) *re* Indian Law Reports. 600.

Question (Supplementary) *re* non-official visitors to State Prisons in Bengal. 921.

Question (Supplementary) *re* reference to answers in previous proceedings of a previous Assembly. 421.

Question (Supplementary) *re* subscriptions raised from Europeans and Indians for the Lady Hardinge Medical College. 1130.

Question *re* treatment accorded to the political prisoners in Jails. 282.

Question *re* use of Cupro-Nickel Alloy for nickel coins. 1303.

Question *re* use of the smaller coins for charitable purposes. 1304.

Question *re* wagon allotments for coal. 1441.

Question *re* wagon allotments to the smaller collieries. 1441-42.

Question *re* waiting accommodation at Tirupati East Station. 882.

Question *re* warnings to the public regarding the circulation of counterfeit coins. 1304.

AIYANGAR, MR. C. DURAISWAMI—contd.

- Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 229-30.
- Resolution *re* answering of questions put by non-official Members on subjects, over which the Governor General in Council has control and superintendence, by Government Members. 489-92.
- Resolution *re* approval by the Indian Legislature of Government contracts. 607-08.
- Resolution *re* grant of full self-governing Dominion Status to India. 379-83.
- Resolution *re* Muhammadan representation. 780-83.
- Resolution *re* the Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1329-30, 1334.
- Resolution *re* release of Maulana Husrat Mohani. 1004-09, 1010-11.

AIYANGAR, MR. K. RAMA—

- Amendment of Standing Orders. 1973-75.
- Budget Demand for "Customs". 1379.
- Budget Demand for "Indo-European Telegraph Department". 1634-35.
- Budget Demand for "Indian Postal and Telegraph Department." 1588-89, 1591-93, 1595-97, 1598-99, 1599-1601.
- Budget Demand for "Railways". 1465-72, 1477-78, 1482, 1499-1503, 1504, 1526-28, 1533-34, 1536, 1545, 1552-54, 1557, 1561 and 1563.
- Budget Demand for "Survey of India" (Survey Parties). 1817-18, 1820.
- Budget Demand for "Taxes on Income"—
- Motion to omit the Demand. 1420.
- Demand for Supplementary Grant for "Taxes on Income". 830-31.
- Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
- Election of — to serve on the Standing Finance Committee. 2183.
- Hindu Religious and Charitable Trusts Bill—
- Motion to circulate. 1059.
- Imperial Bank of India (Amendment) Bill—
- Motion to circulate. 2137-38.
- Indian Evidence (Amendment) Bill—
- Motion for leave to introduce. 875-76, 2211-12.
- Indian Passport (Amendment) Bill—
- Motion to defer further consideration. 402.
- Indian Penal Code (Amendment) Bill— (Protection of minor girls)—
- Consideration of the Report of the Select Committee. 1037-38.
- Indian Registration (Amendment) Bill—
- Motion for leave to introduce. 873-75.
- Indian Tolls Bill—
- Motion to postpone further consideration. 1321, 1325.
- Motion to adjourn consideration of the Supplementary Grants for 1923-24 till after the presentation of the Budget. 824-25.
- Motion for disallowance of Supplementary Demand for "Customs". 825-28.
- Oath of Office. 2.
- Question *re* consumption of coal on Railways. 882-83.

AIYANGAR, MR. K. RAMA—contd.

- Question *re* consumption of fuel on Railways. 589.
 Question *re* contracts for the supply of coal to Railways. 589.
 Question *re* economies effected by the Financial Commissioner, Railways. 591-92.
 Question *re* expenditure on maintenance and renewals of Railways. 588.
 Question *re* house-rent allowance for telegraph staff. 111.
 Question *re* Imperial Bank of India. 883.
 Question *re* Income-tax assessments. 1276.
 Question *re* maintenance of ways, works, and rolling stock on Railways. 588-89.
 Question *re* maintenance and renewal of Railway rolling stock. 591.
 Question *re* military traffic on Railways. 590.
 Question *re* purchase of stores in India. 883-84.
 Question *re* Railway Statistical Returns. 592.
 Question *re* reduction in the purchase of Railway stores. 591.
 Question *re* reduction of staff of Railways. 590-91.
 Question *re* reduction of expenditure on Railway carriages and wagons. 590.
 Question *re* reduction of Working Expenses on Railways. 588.
 Question *re* reduction of telegraphists. 915.
 Question *re* results of the recommendations of the Incheape Committee. 108-09.
 Question *re* retrenchment in expenditure under "Audit". 110.
 Question *re* retrenchment in expenditure under "General Administration". 110.
 Question *re* retrenchment in expenditure under "Irrigation". 110.
 Question *re* retrenchment in expenditure under "Jails", etc. 110.
 Question *re* retrenchment in the "Indo-European Telegraph Department". 110.
 Question *re* retrenchment in "Political Expenditure". 110.
 Question *re* retrenchments in the "Posts and Telegraphs Department". 109-110.
 Question *re* summary balance sheet showing the financial results of Railways. 590.
 Resolution *re* approval by the Indian Legislature of Government Contracts. 618-19.

AIYAR, MR. A. V. V.—

- Budget Demand for "Interest on Miscellaneous Obligations". 1653.
 Oath of Office. 1097.

AIYER, SIR P. S. SIVASWAMY--

- Budget Demand for "Customs"—
 Motion to omit the Demand. 1409-13.
 Budget Demand for "General Administration". 1667, 1744-45, 1754, 1759-61, 1762, 1777-79, 1791.
 Budget Demand for "Indo-European Telegraph Department". 1637.
 Budget Demand for "Interest on Ordinary Debts and Reduction or Avoidance of Debt". 1642, 1651.

Court-fees (Amendment) Bill—

- Motion to refer to Select Committee. 2140-41.
 Discussion *re* May Session in Simla. 1740.

AIYER, SIR P. S. SIVASWAMY—contd.

Hindu Coparceners Liability Bill—

Motion to refer to Select Committee. 2197-98.

Hindu Religious and Charitable Trusts Bill—

Motion to circulate. 1058-59.

Imperial Bank of India (Amendment) Bill—

Motion to circulate. 2138-39.

Indian Income-tax (Amendment) Bill—

Motion to amend clause 11. 1990-91.

Indian Tolls Bill—

Motion to consider. 1320-21, 1323.

Motion to refer to Select Committee. 1322-23, 1326.

Oath of Office. 403.

Question (Supplementary) *re* Pay of Extra Assistant Commissioners and Munsiffs in the North-West Frontier Province. 1610.Resolution *re* grant of full self-governing Dominion Status to India. 721-29.Resolution *re* the Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1328-29.Resolution *re* repeal of Bengal Regulation III of 1818. 2064-66.**AJAB KHAN, CAPTAIN—**

Budget Demand for "General Administration." 1779-80.

Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.

Indian Merchant Shipping (Amendment) Bill—

Motion to circulate. 1972-73.

Oath of Office. 15.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 227-28.**AJMER-MERWARA—**

Budget Demand for "—" 1881.

Demand for Supplementary Grant for "—" 863.

Question *re* arrest of Shobhalal Gupta and Mr. Ramanarayana Chowdhery of —. 2168-69.Question *re* police raid on the office of the Rajasthan Volunteer Corps in —. 2169.Question *re* revenue expenditure of —. 210-11.**AKRAM HUSSAIN BAHADUR, PRINCE A. M. M.—**

Election of — to the Standing Committee for the Home Department. 400.

Oath of Office. 129.

ALAMBAGH TEMPLE DISPUTE—Question *re* —. 1439.**ALIGARH—**Question *re* proposed railway between Muttra and — via Brindaban. 2115.

ALIMUZZAMAN CHOWDHRY, MR.—

Oath of Office. 2.

Question *re* the number of Europeans, Hindus and Muhammadans in the Superior Audit Service. 1116-17.

Question *re* subscriptions to newspapers by Departments of the Government of India. 1114-16.

Resolution *re* grant of full self-governing Dominion Status to India. 720-34.

ALIPUR—

Question *re* pay of certain classes of postal employees in Calcutta, —, and Howrah. 892.

Question *re* State prisoners in the Central Jail, —. 1108-09.

ALLEN, MR. B. C.—

Budget Demand for "Emigration—Internal." (Assam Garden Coolies.) 1859-64.

Budget Demand for "Excise." 1451.

Indian Penal Code (Amendment) Bill (Amendment of sec. 375)—

Motion to refer to Select Committee. 1047-48.

Oath of Office. 2.

ALLIANCE BANK—

Question *re* affairs of the —. 431-32.

Question *re* alleged frauds on the — of Simla. 181.

Question *re* failure of the —. 113, 180.

Question *re* liquidation of the —. 180.

Question *re* payments to depositors of the —. 190.

Question *re* Report of the Creditors' Committee, —. 145, 180.

ALL-INDIA SERVICES—

Question *re* recruitment of the —. 422.

ALLOWANCE(S)—

Question *re* — of Appraisers, Examiners, etc., at Karachi. 121.

Question *re* the — of the Governor General. 584-85.

Question *re* — of Income-Tax Officers at Karachi. 120.

Question *re* — to postal officials in Assam. 2017.

Question *re* — of State Prisoners in Bengal. 31.

Question *re* compensatory — for the staff of the N. W. Railway at Karachi. 439.

Question *re* grant of conveyance — to Members of the Indian Legislature in Simla. 2187.

Question *re* overtime — to clerks of the General Post Office, Calcutta. 1813.

Question *re* pay and — of all ranks in a British Regiment. 672-73.

Question *re* pay — and hours of work of the Telegraph staff. 1892.

Question *re* reduction of the — of rural branch post masters. 1804.

Question *re* various — of married and unmarried British officers and soldiers. 1618.

Question *re* working hours, leave reserve, — etc., of Railway Mail Service staff. 1815-16.

ALLOWANCE, LOCAL—

Question *re* — to postal and telegraph staff employed in Assam. 2017.

AMALGAMATION—

Question *re* — of Coorg with the Madras Presidency. 1280.

AMBALA CITY—

Question *re* non-stoppage of mail trains at —. 470.

AMERICA—

Question *re* propaganda work in — by Mr. Rustomji. 410-11, 1277.

AMRITA BAZAR PATRIKA—

Question *re* article in the — headed " Serious E. I. Ry. grievances ". 1305.

AMRITSAR—

See " Income-tax ".

ANCIENT MONUMENTS PRESERVATION ACT, 1904 (VII of 1904) .

Question *re* mosques and other religious buildings protected under the —. 1730.

ANDAMANS—

Question *re* Moplah and other prisoners in the —. 1138.

ANDAMANS AND NICOBAR ISLANDS—

Budget Demand for " the — ". 1881.

ANEY, Mr. M. S.—

Budget Demand for " General Administration " F. and P. Department. 1690, 1065-97.

Court-fees (Amendment) Bill—

Motion to refer to Select Committee. 2148.

Oath of Office. 3.

Question *re* declaration of policy in the Central Provinces with regard to Transferred Subjects. 2158-59.

ANGLO-INDIAN(S)—

Question *re* alleged outrage by — on an Indian woman. 281, 1105.

Question *re* —, Hindus and Muhammadans in the Subordinate Accounts Service. 1965-66.

Question *re* number of — officers in the Auxiliary Force. 2095.

Question *re* number of — on the Railways. 2095.

ANGLO-INDIAN ASSOCIATION—

Question *re* Government servants and membership of the Anglo-Indian Empire League and the —. 1277-78.

ANGLO-INDIAN EMPIRE LEAGUE—

Question *re* Government servants and membership of the — and the Anglo-Indian Association. 1277-78.

ANTI-DRINK MOVEMENTS—

Question *re* the — in India. 1706.

APPEAL(S)—

Question *re* — of employees of G. I. P. Ry. 695.

Question *re* system of — in the Post Office. 2018.

APPRAISERS—

- Question *re* allowances of —, Examiners, etc., at Karachi. 121.
 Question *re* — of the Karachi Customs House. 120-21.
 Question *re* shortage of — at Karachi. 121.

APPOINTMENT(S)—

- Question *re* the number of Indians holding medical — in the Political Department. 1905.

APPRENTICES—

- Question *re* European, Anglo-Indian and Indian — on Railways. 694-95.
 Question *re* training of — in railway workshops. 1354.

ARAB STATES—

- Motion for adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain —. 2177-78, 2212-30.
 Question *re* the refusal of passports to the proposed Indian Delegations to Turkey, Persia and certain —. 2174-77.

ARAKAN—

- Proposed metre gauge railway from Chittagong to —. 411-42.

ARCHÆOLOGICAL DISCOVERIES—

- Question *re* — and historical discoveries at Raisina. 686.

ARCHÆOLOGY—

- Budget Demand for “ — ”. 1830-31.

ARCHITECTS—

- Question *re* — employed in the Public Works Department, Delhi. 1726.

ARIFF, MR. YACOOB C.—

- Oath of Office. 1339.

ARISTOCRACY—

- Question *re* recruitment of Indian — for the All-India Services. 181.

ARJAN SINGH—

- Question *re* dismissal of —, a clerk in the Rawalpindi Post office. 1711.

ARMS—

- Question *re* renewal of licences for —. 1290.

ARMS ACT—

- See* “ Indian Arms Act, 1878 ”.

ARMS RULES—

- Question *re* exemptions under the Indian —. 1288-89.
 Question *re* Life licences under the Indian —. 1289-90.

ARMY—

- Question *re* — Training Schools. 189.
 Question *re* employment of the — in peace. 665-96.
 Question *re* health of the —. 914.

ARMY CLOTHING DEPARTMENT—

Question *re* disposal of surplus machines of the ——. 154.

ARMY CLOTHING FACTORIES—

Question *re* abolition of the ---- and the encouragement of private enterprise. 153.

ARMY CLOTHING FACTORY, SHAHJAHANPORE—

Question *re* the ——. 1727-28.

Question *re* expenditure on the ----. 153-54.

ARMY DEPARTMENT—

Motion for reduction of the Budget Demand for "General Administration" under sub-head ——. 1778-93.

Question *re* employment of Indians in the Foreign and Political and ----. 1296-97.

ARMY FACTORY ACCOUNTS—

Question *re* working hours in the ---- office. 2157.

ARMY HEADQUARTERS—

See "Daftries".

ARMY IN INDIA—

Question *re* admission of the members of the Domiciled community into the ----. 2094-95.

ARRESTS—

Question *re* ---- in Bengal under Regulation III of 1818. 771.

ARTILLERY—

Question *re* reduction in the ----. 137.

ASJAD-ULLAH, MAULVI MIYAN—

Oath of Office. 3.

Question *re* alleged outrage by two Anglo-Indians at Ranrajtola Railway station. 281.

Question *re* Historical monuments in the vicinity of Delhi. 1616-17.

ASSAM—

Question *re* allowances to postal officials in ——. 2017.

Question *re* local allowance to postal and telegraph staff employed in ——. 2017.

Question *re* — tea garden emigrants. 482-83.

Question *re* wages in the tea plantations of — for adult male and female labourers. 483.

ASSEMBLY—

Information *re* the special session of the — in Simla. 1307.

Question *re* allowance of more time to the — to study the Budget. 2014.

Question *re* nomination papers of candidates for election to the Legislative —. 1290-81.

ASSEMBLY DEBATES—

Question *re* —. 659.

ASSEMBLY LIBRARY—

Question *re* supply to the — of certain Army Publications. 1617-13.

ASSENT TO BILLS—

See under "Governor-General".

ASSESSMENT(S)—

Question *re* — to income-tax in the Kangra District. 1063.

Question *re* income-tax —. 1276.

Question *re* income-tax — in the Kangra District. '1891-92.

ASSISTANT ENGINEERS—

Question *re* —. 902-03.

ASSISTANT ESTATE OFFICER, DELHI—

Question *re* —. 1719.

ASSISTANT SURGEONS (MILITARY)—

Question *re* demobilisation of — and Sub-Assistant Surgeons. 1616.

Question *re* pensions to the dependants of — and Sub-Assistant Surgeons killed in the War. 1127.

Question *re* refusal of marriage allowance to — of the Indian Medical Department. 2095-96.

Question *re* registration of — and Sub-Assistant Surgeons. 922.

ASSOCIATIONS—

Question *re* presence of Government servants at meetings of the Congress and other political —. 1287.

ASSOCIATED PRESS OF INDIA—

Question *re* subsidy to the —. 141.

AUDIT—

Budget Demand for " — ". 1797-1801.

Question *re* retrenchment in expenditure under " — ". 110.

AUDIT AND ACCOUNTS SERVICES—

Question *re* employment of Indians in the —. 2097.

AUSTRALIAN BEEF—

See under "Beef".

AUTUMN SESSION—

See under "Session".

AUXILIARY FORCE—

Question *re* admission of Indians to the —. 437-38.

Question *re* — and the Territorial Force. 433.

Question *re* cost per head per year of the various units of the —. 144.

Question *re* number of Anglo-Indian officers in the —. 2095.

Question *re* Officers of the Territorial and —. 420.

Question *re* training regulations of the —. 681.

Resolution *re* the amalgamation of the Indian Territorial Force with the —. 223-52.

AVIATION—

Budget Demand for " — ". 1853.

"AWAKENING OF INDIA, THE"—

Question *re* proscription of Mr. Ramsay Maedonald's book, —. 163-66.

B

BABINGTON-SMITH COMMITTEE—

Question by Mr. Jamnadas M. Mehta *re* recommendations of the ——. 1342.

BADRI NATH—

Question *re* Shrine of ——. 43.

BAHAWAL BAKSH, CHAUDHRI—

Oath of Office. 3.

Question *re* closing of post offices in the Punjab. 2019.

Question *re* Muhammadans employed on the North-Western Railway. 2019.

Question *re* Muhammadans in postal employment. 2019-20.

Question *re* overbridge at Bahawalnagar Railway Station. 592.

Question *re* proposed Railway from Gujrat to Sargodha and Khushab. 592-93, 2019-20.

Question *re* reduction of salaries of the Subordinate Services in the Punjab. 592.

Question *re* theft and pilferage on the North-Western Railway. 2019.

BAHAWALNAGAR—

Question *re* overbridge at — railway station. 592.

BALANCE SHEETS—

Question *re* — of foreign banks. 423-24.

BALLYGUNGE—

Question *re* storage of coal at — Railway Station. 1111.

BALUCHISTAN—

Budget Demand for “—”. 1880.

Demand for Supplementary Grant for “—”. 861.

Question *re* murder of Indians and abduction of Indian women by Frontier tribesmen in the N.-W. F. Province and ——. 160-61.

Question *re* original Major Works in the N.-W. F. Province and ——. 2004-05.

BAND—

Question *re* expenditure on the Body-Guard, —, Staff, etc., of His Excellency the Viceroy. 1291-92.

BANKURA—

Question *re* extension of the — Damodar River Railway. 946.

BANNU—

Question *re* Railway Rates and Fares on the Kalabagh and — Branch of the North-Western Railway. 1610-11.

Question *re* the strength of the police force in the Kohat and — Cantonments. 1358-59.

BARRACKPORE—

Question *re* alienation of land at — to the Royal Calcutta Turf Club. 583-84.

BEDAR BAKHT—

Question *re* pension of —. 1351.

BEEF—

Question *re* Australian — for British troops. 1353.

BEEF SHOP—

Question *re* opening of a — near the Hindu quarters in Raisina. 1907.

BELL, MR. R. D.—

Budget Demand for "Miscellaneous Departments" (British Empire Exhibition). 1873.

General Discussion on the Budget. 1229-34.

Oath of Office. 517.

Resolution *re* the abolition of the Cotton Excise Duty. 2027-32.

BELVI, MR. D. V.—

Budget Demand for "Customs"—

Motion to omit the Demand. 1398, 1399-1403.

Indian Tariff (Amendment) Bill—

Motion to consider. 452-453.

Oath of Office. 2.

Resolution *re* grant of self-governing Dominion Status to India. 563.

Resolution *re* imposition of a countervailing duty on South African Coal. 306, 317-319.

BENGAL—

Question *re* establishment of post offices in each union board in —. 946.

Question *re* identity of the two Judges who examined the cases of State Prisoners in —. 1611-12.

Question *re* petition from Postal Associations in — for raising the pay of postal subordinates. 944-45.

Question *re* promotions of postal employees in the — Circle. 944.

Question *re* raising of the status of the Head Post Offices in the — Circle. 945.

BENGAL GOVERNMENT—

Question *re* utilization of the services of the Law Officers of the —. 2006.

BENGAL REGULATION, 1818 (III OF 1818)—

Question *re* —. 919.

BENGAL NAGPUR RAILWAY—

Question *re* compulsory prepayment of freight on coal on the —. 1816

Questions *re* employment of Oriyas on the —. 137.

Question *re* Indian apprentices on the —. 430.

Question *re* — grievances. 2161.

Question *re* opening of the Santragachi Vishnupur branch of the —. 946.

Question *re* refreshments for Indians on the —. 947.

Question *re* wagon allotment for coal traffic on the —. 943.

BENGAL AND NORTH-WESTERN RAILWAY—

- Questions *re* fencing on the ——. 155.
- Question *re* inconvenience to passengers on the ——. 154.
- Question *re* insanitary condition of compartments on the ——. 121.
- Question *re* Local Advisory Council on the ——. 1103-1104.
- Question *re* pilferage of fruits on the ——. 155.
- Question *re* provision of high-level platforms on the ——. 155.
- Question *re* working of the ——. 2082-83.

BERAR—

- Discussion relating to the administration of — on the motion for reduction of the demand under sub-head "Foreign and Political Department" by **₹100**. 1695-98.
- Question *re* representation of — on the Local and Central Legislature. 1104-1105.
- Question *re* — Revenue. 1613-14.

BHAGUR—

- Question *re* criminal jurisdiction in ——. 682.
- Question *re* exclusion of — from Deolali Cantonment. 681-682.
- Question *re* taxation in ——. 682.

BHAIROB-TANGI—

- Question *re* increase of fares on the — section of the Assam Bengal Railway. 1124.

BHAMBURDA—

- Question *re* construction of a station at — on the South Indian Railway. 2104.

EHAT, MR. K. SADASIVA—

- Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
- Oath of Office. 2.

BHORE MR.—

- Question (Supplementary) *re* termination of the appointment of — as Secretary to the High Commissioner for India. 474.

BHURGRI, MR. G. M.—

- Death of —. 1431-34.

BIHAR AND ORISSA—

- Question *re* inquiry into the causes of floods in ——. 2117-18.

BIHAR, SOUTH—

- See* under "Chota Nagpur".

BIHAR, WESTERN—

- Question *re* floods in ——. 443.

BILL(S)—**ADOPTION (REGISTRATION)—**

- Motion for leave to introduce. 1060-63.
- Negatived. 1063.

ASSENT OF THE GOVERNOR GENERAL TO CERTAIN ——. 123.

BILL(S)—contd.**CENTRAL BOARD OF REVENUE—**

- Motion for leave to introduce. 259-60.
- Adopted. 260.
- Introduced. 260.
- Motion to refer to Select Committee. 517.
- Adopted. 517.
- Presentation of the Report of Select Committee. 703.
- Motion to consider the Report of the Select Committee. 940.
- Adopted. 940.
- Motion to pass as amended in Select Committee. 940.
- Adopted. 940.

CODE OF CIVIL PROCEDURE (AMENDMENT)—

- Motion for leave to introduce. 1018.
- Adopted. 1019.
- Introduced. 1019.
- Motion to refer to Select Committee. 1326.
- Adopted. 1327.

CODE OF CRIMINAL PROCEDURE (AMENDMENT)—

- Motion for leave to introduce. 871-73.
- Adopted. 873.
- Introduced. 873.

COURT-FEES (AMENDMENT)—

- Motion for leave to introduce. 1967.
- Adopted. 1967.
- Introduced. 1967.
- Motion to refer to Select Committee. 2140.
- Motion to circulate. 2152-54.
- Negatived. 2154.
- Motion to refer to Select Committee adopted. 2154.

CRIMINAL TRIBES—

- Motion to consider as passed by the Council of State. 1319-20.
- Adopted. 1320.
- Motion to pass. 1320.
- Adopted. 1320.

HINDU COPARCENER'S LIABILITY—

- Motion for leave to introduce. 1065-67.
- Adopted. 1067.
- Introduced. 1067.
- Motion to refer to Select Committee. 2184-2201.
- Adopted. 2201.

HINDU RELIGIOUS AND CHARITABLE TRUSTS—

- Motion for leave to introduce. 879.
- Adopted. 879.
- Motion to circulate. 1056-60.
- Adopted. 1060.

IMPERIAL BANK OF INDIA (AMENDMENT)—

- Motion for leave to introduce. 2137.
- Introduced. 2137.
- Motion to circulate. 2137-40.
- Adopted. 2140.

BILL(S)—*contd.*

INDIAN COINAGE (AMENDMENT)—

- Motion for leave to introduce. 125.
- Adopted. 125.
- Introduced. 125.
- Motion to consider. 260-66.
- Motion to refer to Select Committee. 206-72.
- Motion to refer to Select Committee adopted. 272.
- Motion for constitution of the Select Committee. 517.
- Adopted. 517.
- Presentation of the Report of Select Committee. 703.
- Motion to consider the Report of the Select Committee. 927-32.
- Adopted. 932.
- Motion to pass. 939.
- Adopted. 939.
- Motion that Amendment by Council of State be taken into consideration. 1989.
- Adopted. 1990.
- Amendment made by Council of State agreed to. 1990.

INDIAN COTTON CESS (AMENDMENT)—

- Motion for leave to introduce. 126-27.
- Adopted. 127.
- Introduced. 127.
- Motion to consider. 175.
- Adopted. 176.
- Motion to pass. 176.
- Adopted. 176.

INDIAN CRIMINAL LAW AMENDMENT—

- Motion for leave to introduce. 447-48.
- Adopted. 448.
- Introduced. 448.
- Motion to refer to Select Committee. 705-08.
- Adopted. 708.
- Motion for extension of the date for presentation of the report of the Select Committee. 1375.
- Adopted. 1375.
- Motion to withdraw the instructions given to the Select Committee to present its report by the 28th March, 1924. 2137.

INDIAN CRIMINAL LAW AMENDMENT (REPEALING)—

- Motion for leave to introduce. 2204-10.
- Adopted. 2210.
- Introduced. 2210.

INDIAN EVIDENCE (AMENDMENT)—

- Motion for leave to introduce. 875-76.
- Negatived. 878.
- Motion for leave to introduce (Revised Bill). 2211-12.
- Adopted. 2212.
- Introduced. 2212.

INDIAN FINANCE—

- Motion for leave to introduce. 1096.
- Adopted. 1096.
- Introduced. 1119.
- Motion to consider. 1908-60.

BILL(S)—*contd.*INDIAN FINANCE—*contd.*

Negatived. 1960.

Message from His Excellency the Governor General recommending the Assembly to pass the—, 1968.

Motion for leave to introduce the — in the recommended form. 1975-78.

Negatived. 1978.

INDIAN INCOME-TAX (AMENDMENT)—

Motion for leave to introduce. 125-126.

Adopted. 126.

Introduced. 126.

Motion to refer to Select Committee. 448.

Adopted. 449.

Motion to extend the date for presentation of the Select Committee's Report. 1207.

Adopted. 1207.

Motion to nominate Mr. M. A. Jinnah to the Select Committee. 1207.

Adopted. 1207.

Presentation of the Report of the Select Committee. 1376.

Motion to consider Select Committee's Report. 1990.

Adopted. 1990.

Motion to amend clause 11. 1990.

Adopted. 1991.

Motion to pass. 1991.

Adopted. 1991.

INDIAN MERCHANT SHIPPING (AMENDMENT)—

Motion for leave to introduce. 255-59.

Adopted. 259.

Introduced. 259.

Motion to circulate. 1968-73.

Adopted. 1973.

INDIAN PASSPORT (AMENDMENT)—

Motion for leave to introduce. 272.

Adopted. 272.

Introduced. 273.

Motion to consider. 455.

Adopted. 455.

Motion that the consideration of the Bill be postponed. 462.

Negatived. 465.

Motion for leave to withdraw. 467.

Adopted. 467.

INDIAN PENAL CODE (AMENDMENT)—(Amendment of section 375)—

Motion for leave to introduce. 875.

Adopted. 875.

Introduced. 875.

Motion to refer to Select Committee. 1046-50.

Adopted. 1056.

Presentation of Report of Select Committee. 1850.

INDIAN PENAL CODE (AMENDMENT)—(Protection of Minor Girls)—

Motion for leave to introduce. 123-24.

Adopted. 124.

Introduced. 124.

Motion to consider. 166.

Motion to circulate. 167-71.

BILL(S)—*contd.*

..

- INDIAN PENAL CODE (AMENDMENT)—(Protection of Minor Girls)—*contd.*
 Negatived. 172.
 Motion to refer to Select Committee. 172-75.
 Adopted. 175, 446.
 Presentation of Report of Select Committee. 771.
 Motion to consider the Report of Select Committee. 1019.
 Adopted. 1019.
 Motion to pass as amended. 1042.
 Adopted. 1043.
- INDIAN REGISTRATION (AMENDMENT)—(Mr. K. Rama Aiyangar)—
 Motion for leave to introduce. 873.
 Adopted. 875.
 Introduced. 875.
- INDIAN REGISTRATION (AMENDMENT)—(Diwan Bahadur T. Rangachariar)—
 Motion for leave to introduce. 1063-65.
 Adopted. 1065.
 Introduced. 1065.
- INDIAN STAMP (VALIDATING)—
 Motion for leave to introduce. 2201-02.
 Adopted. 2202.
 Introduced. 2202.
 Motion to refer to Select Committee. 2203.
 Adopted. 2204.
- INDIAN TARIFF (AMENDMENT)—
 Motion for leave to introduce. 254-55.
 Adopted. 255.
 Introduced. 255.
 Motion to consider. 449-51.
 Motion to refer to Select Committee. 454.
 Motion to refer to Select Committee adopted. 455.
 Motion for nomination of Members of Select Committee. 708.
 Adopted. 708.
 Presentation of the Report of the Select Committee. 949.
 Motion to consider the report of the Select Committee. 1319.
 Adopted. 1319.
 Motion to pass. 1319.
 Adopted. 1319.
- INDIAN TOLLS—
 Motion to consider as passed by the Council of State. 1320.
 Motion to postpone further consideration. 1321.
 Negatived. 1326.
 Motion to refer to Select Committee. 1322.
 Withdrawn. 1326.
 Motion to consider negatived. 1326.
- Question *re* correspondence relating to the Protection of Princes ——. 1298.
- Question *re* the Kenya Immigration ——. 47, 1045.
- Question *re* position of —— pending in the Indian Legislature on the dissolution of one Chamber. 1442-43.
- REPEALING AND AMENDING—
 Motion for leave to introduce. 1019.
 Adopted. 1019.
 Introduced. 1019.

BILL(S)—contd.**REPEALING AND AMENDING—contd.**

Motion to consider. 1119.

Adopted. 1119.

Motion to pass. 1119.

Adopted. 1119.

SEA CUSTOMS (AMENDMENT)—

Motion for leave to introduce. 926.

Adopted. 927.

Introduced. 927.

Motion to consider. 1319.

Adopted. 1319.

Motion to pass. 1319.

Adopted. 1319.

BLACKETT, THE HONOURABLE SIR BASIL—

Budget Demand for "Administration of Justice". 1802.

Budget Demand for "Audit". 1799-1900.

Budget Demand for "Currency". 1877-79.

Budget Demand for "Customs". 1376-77.

Budget Demand for "Excise". 1446, 1447, 1452, 1456-57.

Budget Demand for "General Administration". 1667, 1761-63, 1765, 1766, 1794.

Budget Demand for "Indian Postal and Telegraph Department". 1572.

Budget Demand for "Interest on Ordinary Debt and Reduction or Avoidance of Debt". 1642-53.

Budget Demand for "Railways". 1544, 1559, 1560, 1561, 1562, 1563.

Budget Demand for "Railways—Working Expenses". 1493-94.

Budget Demand for "Salt". 1424-26.

Budget Demand for "Taxes on Income". 1419-20, 1421.

Central Board of Revenue Bill—

Motion for leave to introduce. 259-60.

Motion to refer to Select Committee. 517.

Presentation of Report of Select Committee. 703.

Motion to consider Report of Select Committee. 940.

Motion to pass the Bill as amended in Select Committee. 940.

Demand for Supplementary Grant for "Administration of Justice" 846.

Demand for Supplementary Grant for "Customs". 826, 828, 829.

Demand for Supplementary Grant for "General Administration". 841, 842, 843.

Demand for Supplementary Grant for "Indo-European Telegraph Department". 836, 837.

Demand for Supplementary Grant for "Interest on Miscellaneous Obligations". 840.

Demand for Supplementary Grant for "Survey of India". 850.

Demand for Supplementary Grant for "Taxes on Income". 830-831.

Election of the Standing Finance Committee—

Motion to proceed to the election. 1906.

General Discussion on the Budget. 1149, 1179, 1184, 1203, 1206, 1235, 1248-49, 1262-70.

Imperial Bank of India (Amendment) Bill. 2137.

Motion for leave to introduce. 2137, 2139.

Motion to circulate. 2140.

BLACKETT, THE HONOURABLE SIR BASIL—*contd.***Indian Coinage (Amendment) Bill—**

Motion for leave to introduce. 125.

Motion to consider. 260, 262, 263, 264.

Motion to refer to Select Committee. 266-69.

Presentation of the Report of Select Committee. 703.

Motion to consider Report of Select Committee. 927, 929, 930, 931, 935, 936, 937, 938, 939.

Motion to pass. 939.

Motion to consider the amendment made by the Council of State. 1989-90.

Indian Finance Bill—

Motion for leave to introduce. 1096.

Motion to consider. 1908-15, 1928.

Explanation to the Assembly as to what the recommended Indian Finance Bill contains. 1966.

Motion for leave to introduce — in the recommended form. 1975-78.

Indian Income-tax (Amendment) Bill—

Motion for leave to introduce. 125-26.

Motion to refer to Select Committee. 448.

Presentation of the Report of the Select Committee. 1376.

Motion to extend the date for presentation of the Select Committee's Report. 1207.

Motion to nominate Mr. M. A. Jinnah to the Select Committee. 1207.

Motion to consider Select Committee's Report. 1990-91.

Indian Stamp (Validating) Bill—

Motion to refer to Select Committee. 2203.

Introduction of the Budget and presentation of the Financial Statement for 1924-25. 1069-95.

Motion for Demands for Supplementary Grants for 1923-24. 822-24.

Motion for election of the Public Accounts Committee. 127.

Motion for election of the Standing Finance Committee. 128.

Oath of Office. 1.

Question whether the salary of the President of the Legislative Assembly is votable or non-votable. 1376.

Resolution *re* grant of self-governing Dominion Status to India. 538-42, 558, 571.

Resolution *re* reduction of the Provincial contributions. 339-41, 345.

Resolution *re* the abolition of the Cotton Excise Duty. 2040.

BOARD OF REVENUE—

Question *re* abolition of the —, United Provinces. 280-81.

BOATS—

Question *re* disposal of ships and — belonging to the Royal Indian Marine. 24-25.

BODYGUARD—

Question *re* expenditure on the — Band, Staff, etc., of His Excellency the Viceroy. 1291-92.

BOLSHEVIK—

Question *re* — activities in India. 1117.

B. B. & C. I. RAILWAY—

Question *re* appointment of an Advisory Committee in connection with the —. 139-40.

Question *re* Bill passed by the House of Lords in connection with the —. 2124.

Question *re* latrine accommodation for third class passengers on the local and suburban services of the —. 1343.

Question *re* Passenger Superintendents on the —. 1732.

BOMBAY—

Question *re* grant of house-rent allowance to subordinate postal officials in —. 1367.

Question *re* premature death among postmen and menials in —. 1365-66.

Question *re* scales of pay of certain classes of postal officials in —. 1366.

BOMBAY CITY MOTOR MAIL SERVICE—

See under "Motor Mail Service".

BOMBAY CURRENCY OFFICE STAFF—

Question *re* the —. 898-99.

BOMBAY PRESIDENCY—

Question *re* transfer of I. M. S. appointments in the — to the Provincial Medical Establishments. 279.

BOMB FACTORY—

Question *re* discovery of a — at Maniktala. 1695, 1696-97.

Statement by Sir Malcolm Hailey *re* discovery of a — at Maniktala. 1989.

BOMBWAL, MR. AMIR CHAND—

Question *re* the imprisonment of — of Peshawar. 904.

• Question *re* the internment of —. 1345-46.

BOOKING (Suspension of)—

Question *re* — and loading of Cotton Bales at Khurja Station. 2113.

BOOKSTALLS—

Question *re* — and advertisement contracts on Railways. 885.

BORSAD—

Length of the proposed Vasad, — Kathana Railway. 1344.

BOTANICAL SURVEY—

Budget Demand for "—". 1830.

BRAHMINS—

Question *re* enlistment of — in the Army. 122-23.

BRIBERY—

Question *re* alleged — and corruption on the Railways. 187, 188.

BRIGADE ORDER—

Question *re* — *re* voting for a non-Swarajist candidate. 483, 1974.

BRITISH CABINET—

Question *re* appointment by the — of a Committee to consider Indian affairs. 1372-75.

BRITISH CAVALRY REGIMENTS—

See under "Cavalry Regiments".

BRITISH EMPIRE EXHIBITION—

Question *re* expenditure on the ——. 141, 2165.

BRITISH GUIANA—

Question *re* ——— Colonization Scheme, 1133-34.

Question *re* report of Fiji and ——— Deputations. 48.

Question *re* the Resolution adopted at a general meeting of ——— Indians on the 22nd November, 1923. 1358.

BRITISH INSURANCE ACT—

Question *re* introduction of Legislation on the lines of the ——. 444.

BRITISH OFFICERS—

Question *re* number of ——— murdered on the N.-W. Frontier. 159-60.

Question *re* pay and staff pay of ——— serving with the Indian Army. 2016.

Question *re* various allowances of married and unmarried ——— and soldiers. 1618.

BRITISH OFFICERS AND MEN, CHARGES FOR DEMOBILIZATION OF—

See under "Demobilization"

BRITISH REGIMENT—

Question *re* pay and allowances of all ranks in a ——. 672-73.

BUDDHA GAYA—

Question *re* Mahabudha Temple at ——. 679.

BUDGET—

Demands for Grants. 1376-1882.

For discussion on different demands for grants *see* under detailed heads.

General discussion on the ———. 1143-1272.

Indian Finance Bill—

See under "Bill".

Introduction of the ——— for 1924-25. 1069-95.

Message from His Excellency the Governor General *re* dates for the ——. 275.

Message from His Excellency the Governor General *re* discussion of heads of expenditure of the ——. 348.

Question *re* allowance of more time to the Assembly to study the ——. 2014.

Question *re* extension of the time for the general discussion of the ——. 1963.

Statement by Mr. President *re* fixing of a date and time for the Hon'ble Finance Member's speech introducing the ——. 879.

BUNGALOWS—

Question *re* ——— leased by Government in Delhi. 2100.

Question *re* recovery of rent for ——— in Raisina not vacated by tenants belonging to the Public Works Department. 2101-02.

BUREAU OF PUBLIC INFORMATION—

Discussion relating to the ——— on the motion for the reduction of the demand under sub-head "Home Department" by Rs. 100. 1669-70.

BURDON, MR. E.—

- Budget demand for "General Administration". 1760, 1785-86, 1787-93.
 General discussion on the Budget. 1179, 1210, 1223-27, 1239, 1251.
 Oath of Office. 1, 657.
 Resolution *re* the amalgamation of the Indian Territorial Force with the
 Auxiliary Force. 232-38.

BURDWAN—

- Question *re* action taken on Resolutions passed by the — Postal
 Association. 943.
 Question *re* local contributions from villagers for post offices in the
 — district. 945.
 Question *re* the raising of the status of the — post office. 945.
 Question *re* want of raised platforms and overbridges at Stations on
 the — Howrah Chord Section of the East Indian Railway. 946-47.

BURDWAN POSTAL ASSOCIATION—

See "Postal Association".

BURMA—

- Question *re* contribution to — for the collection of the Salt duty.
 1357.

BURMA, UPPER—

- Question *re* abolition of the Thathameda tax in —. 1356-57.

BUS SERVICE—

- Question *re* the Gwalior and Northern Indian Company's —. 1347.

BUSINESS—

- See under "Statement of Business."
 Sketch of course of — during discussion on Demands for Grants.
 1628.
 Statement, by the Hon'ble Sir Malcolm Hailey, of —. 595.
 Statement by the Leader of the House *re* — for the House. 401.
 Statement of —. 1628.
 Statement of — for the House. 871.

BUTLER, MR. M. S. D.—

- Budget Demand for "Education" (Grant to Calcutta University). 1849.
 (Islamia College.) 1849.
 Budget demand for "General Administration". 1747, 1756, 1757, 1758.
 Budget Demand for "Medical Services." Central Research Institute at
 Delhi and Indianization of the Civil side of the Medical Service.
 1851-52.
 Budget Demand for "Survey of India." (Survey Parties). 1818-20.
 Budget Demand for "Forests." 1460-61, 1462.
 Indian Merchant Shipping (Amendment) Bill—
 Motion for leave to introduce. 255-59.
 Motion to circulate. 1968-69.
 Motion for Adjournment to discuss the Class Areas Bill in South Africa.
 2131.
 Oath of Office. 129.
 Panel for the Standing Committee for the Department of Education,
 Health and Lands—
 Motion for election of —. 709.

O

CABINET COMMITTEE—

Question *re* appointment of a — to consider Indian Affairs. 1372-75.

CABLES—

Question *re* repairing of — in the Persian Gulf by private companies. 2084.

CADETS—

Question *re* Indian — at Sandhurst. 659.

CALCUTTA—

Question *re* distance between — and Dacca. 440-41.

Question *re* overtime allowances to clerks of the General Post Office, —. 1813.

Question *re* pay of certain classes of postal employees in —, Alipur and Howrah. 892.

Question *re* total monthly expenditure and staff of certain post offices in —. 1814-15.

CALCUTTA HIGH COURT—

See under "High Court, Calcutta."

CALCUTTA, PORT OF—

See "Pilgrim Traffic."

CALVERT, MR. H.—

Budget Demand for "Excise." 1455-56.

Budget Demand for "Salt." Motion to omit the Demand. 1424-25.

Oath of office. 2.

Question *re* recruitment for Territorial Forces in the Punjab and United Provinces. 254.

Resolution *re* grant of self-governing Dominion Status to India. 533.

Resolution *re* the grievances of the Sikh Community. 955-57, 963.

CANCER—

Question *re* mortality from —. 1441.

CANDIDATE(S)—

Question *re* nomination papers of — for election to the Legislative Assembly. 1280-81.

CANTONMENT(S)—

Question *re* the strength of the police force in the Kohat and Bannu —. 1358-59.

See under "Saugor Cantonment."

CANTONMENTS ACT, 1924 (II OF 1924)—

Assent to the — by the Governor General. 1967.

Question *re* —. 1729-30.

CANTONMENTS BILL—

Message from the Council of State *re* —. 763.

CANTONMENT COMMITTEE—

Question *re* Indian Secretaries of the —. 2088.

CAPITAL EXPENDITURE—

Question *re* — on New Delhi. 107.

CAPITAL OUTLAY ON TELEGRAPHS—

Budget Demand for “—.” 1882.

CAPITATION CHARGES—

Question *re* — payable to the War Office. 137-38.

CARRYING COMPANIES, LIABILITY OF—

Question *re* — for accidents to passengers. 1295-96.

CASH BALANCES—

Question *re* interest on — of the Secretary of State for India. 1130.

CASH CERTIFICATES—

Question *re* Post Office —. 425.

CATERING DEPARTMENT—

Question *re* —, E. B. Railway. 119.

CATTLE—

Question *re* export of —. 666.

Question *re* export of bovine —. 108.

Question *re* export of — to foreign countries. 162.

Question *re* export of — to foreign countries during 1922-23 and 1923-24. 161.

Question *re* import and export of —. 911.

Question *re* number of — exported to foreign countries for the last two years. 484.

Question *re* prohibition of export of good breeds of —. 677.

CAVALRY REGIMENTS—

Question *re* withdrawal of British — from India. 134.

CEMENT—

Question *re* freight on — from Dwarka to Madras. 1315.

CENSUS—

Budget Demand for “—.” 1853.

Demand for Supplementary Grant for “—.” 851.

Question *re* supply to Members of the Assembly of all India — Reports. 1810.

CENSUS OF PRODUCTION—

Question *re* — of British India. 134.

CENTRAL ADVISORY COMMITTEE—

Question *re* the recommendation of the Acworth Committee on the subject of the —. 1349.

CENTRAL BOARD OF REVENUE—

Question *re* filling of vacancies in the —. 1735.

Question *re* vacancies in the —. 1734.

CENTRAL BOARD OF REVENUE ACT, 1924—

Assent to the — by the Governor General. 1967.

CENTRAL BOARD OF REVENUE BILL—

See under “Bill(s).”

CENTRAL INDIA—

Budget Demand for “ — ” 1881.

Demand for Supplementary Grant for “ — ” 863.

CENTRAL INTELLIGENCE DEPARTMENT—

Question *re* expenditure incurred during the last ten years on the — and the Excise and Publicity Departments. 1703-04.

Question *re* pay, qualifications and nature of work of — employees. 1704-05.

Question *re* percentage of — employees engaged in the detection of political crimes. 1704.

CENTRAL JAIL, ALIPUR—

Question *re* grievances of State Prisoners in the —. 44.

See under “ Alipur.”

CENTRAL LEGISLATURE—

See under “ Legislature.”

CENTRAL PROVINCES—

Question *re* constitutional deadlock in the —. 444.

Question *re* deadlock in the —. 414.

Question *re* declaration of policy in the — with regard to transferred subjects. 2158-59.

Question *re* inalienability and impartibility of the estates of ancient families in the —. 2107.

Question *re* nomination to the Assembly of a non-official from the — and Berar. 2106-07.

Question *re* vote of no confidence in the — Legislative Council. 443.

CENTRAL RADIUM INSTITUTE—

Question *re* opening of a —. 1440.

CENTRAL RAILWAY ADVISORY COUNCIL—

Question *re* the —. 1355.

Question *re* powers of the —. 1349.

CENTRAL RESEARCH INSTITUTE—

Question *re* the —. 1358.

CENTRAL STORES DEPARTMENT—

Question *re* reorganisation of the —. 51-52.

CEYLON—

Question *re* increase of wages of Indian labourers in —. 163.

Question *re* treatment of Indian travellers between India and —. 2103.

CHAIRMAN, MR.—

Ruling by — that the discussion on what happened in the territory of a Indian State is not in order. 1689.

CHAJU MALL, LALA—

Question *re* income-tax assessment of — of Amritsar. 1709.

CHAMAN LAL, MR.—

Alleged Pact between Government and the Nationalist Party. 1736.

Budget Demand for “ Emigration, Internal ” (Condition of Labourers). 1862-63.

CHAMAN LAL, MR.—*contd.*

- Budget Demand for "General Administration". 1682, 1758, 1768-69, 1770, 1771, 1774, 1775.
- Budget Demand for "Indian Postal and Telegraph Department" (Increase of subsidy to the British Indian Steam Navigation Company). 1802-03.
- Budget Demand for "Mines". (Matters *re* welfare of the workers in the Mines). 1833-35, 1838.
- Budget Demand for "Railways." 1566.
- Budget Demand for "Railways—Working Expenses." 1513-1515, 1516-1517.
- Indian Finance Bill—
- Motion to consider. 1911.
- Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2177-78, 2212-16.
- Motion for Adjournment to discuss the strike of the Bombay Textile workers. 1315.
- Oath of Office. 3.
- Question (Supplementary) *re* accident on the Rohilkhand and Kumaon Railway. 1965.
- Question (Supplementary) *re* action taken against the Afghan Govt. for murders of Indians in the N.-W. F. Province. 161.
- Question *re* appeal of the residents of Sialkot against certain Resolutions of the Cantonment Committee. 904-08.
- Question *re* appeals of postal employees. 1713.
- Question *re* appointment of Mr. C. S. Roberts as a Cattle Ranger in the Public Works Department, Delhi. 1716.
- Question *re* appointment of Mr. T. Gately as a temporary Engineer in the Public Works Department, Delhi. 1717-18.
- Question *re* architects employed in the Public Works Department, Delhi. 1726.
- Question *re* Assam Tea Garden Emigrants. 482-83.
- Question *re* Assistant Estate Officer, Delhi. 1719.
- Question *re* average annual agricultural and non-agricultural incomes. 910.
- Question (Supplementary) *re* Berar Revenue. 1614.
- Question *re* Brigade Order *re* voting for a non-Swarajist candidate. 445, 483.
- Question *re* compensatory allowances to postmen and postal menials employed on the Frontier outposts. 1361.
- Question *re* complaints of sweepers employed under the Health Officer, Raisina. 1720-21.
- Question *re* constitutional deadlock in the Central Provinces. 444.
- Question *re* cost of the Garden Party to Sir Hamilton Grant. 904.
- Question *re* delay in the grant of increments to subordinates in the Public Works Department, Delhi. 1715.
- Question *re* demands of the Swarajya Party's Central Council. 445.
- Question *re* dismissal of Arjan Singh, a clerk in the Rawalpindi Post Office. 1711.
- Question *re* duties on articles of East Indian produce. 909-10.
- Question *re* duty allowances for Deputy and Assistant Postmasters. 1713.

CHAMAN LAL, MR.—*contd.*

- Question (Supplementary) *re* employment of Indian soldiers in Mesopotamia. 1296.
- Question *re* entry of Mr. B. G. Horniman into India. 444.
- Question *re* erection of platforms by the residents of the Sialkot Cantonment Bazars. 905-06.
- Question (Supplementary) *re* exercise of the personal power of the Governor General. 1987.
- Question *re* expenditure in England on behalf of the Government of India. 910.
- Question *re* fines imposed on postal officials of the Lahore G. P. O. 1361-62.
- Question *re* grievances of the ministerial establishment of the Railway Board. 1364.
- Question *re* holidays in the Government of India Secretariat. 1437-38.
- Question (Supplementary) *re* identity of the two Judges who examined the cases of State Prisoners in Bengal. 1612.
- Question *re* imprisonment of Mr. Amir Chand Bombwal of Peshawar. 904.
- Question *re* inadequacy of pay of postal officials. 1712-13.
- Question *re* inadequacy of warm clothing for the menials of the General Post Office, Delhi. 1711-12.
- Question *re* increase of work in the Delhi Post Office. 1714.
- Question *re* Indian debt. 910.
- Question (Supplementary) *re* Indian Gazetted Officers in Ordnance Factories. 670.
- Question *re* introduction of legislation on the lines of the British Insurance Act. 444.
- Question *re* Leave Reserve for the office of the Railway Board. 1365.
- Question *re* local allowances of postal officials in the Punjab. 1360-61.
- Question *re* loss on the working of the reinforced concrete factory, Delhi. 1714.
- Question *re* minimum wage for jute and cotton workers. 911.
- Question *re* minimum wage for key industries. 444.
- Question *re* Mr. W. Wilkins, Chief Superintendent, Central Office, Public Works Department, Delhi. 1725-26.
- Question *re* Office Hours of the Government of India Secretariat. 1438-39.
- Question (Supplementary) *re* Pandits and Maulvis attached to Indian Troops. 1440.
- Question *re* pay and qualifications of Mr. A. Wemyss, Public Works Department, Delhi. 1718-19.
- Question *re* pay and qualifications of the Sanitary Staff, Raisina. 1719-20.
- Question *re* payment of military pensions by Post Offices in the Punjab and N.-W. F. Circle. 1362-63.
- Question (Supplementary) *re* personnel of the Colonies Committee. 2089.
- Question *re* plague in India and steps taken by Government to combat the disease. 483.
- Question *re* punishments in the Postal Department. 1714.
- Question *re* punishments inflicted on the Postal Staff in the Punjab and North-West Frontier Postal Circle. 1434-35.

CHAMAN LAL, Mr.—concl'd.

- Question *re* punishments inflicted on the Postal Staff of the Rawalpindi General Post Office. 1435-36.
- Question (Supplementary) *re* Railway Strikes. 1135.
- Question *re* refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2174-77.
- Question *re* registration and protection of Trade Unions. 444.
- Question *re* rejection by Mr. Williams, Post Master, Rawalpindi, of Medical Certificates granted to the Staff employed under him. 1436-37.
- Question *re* release of Mr. Gandhi. 445.
- Question *re* removal of platforms erected by the residents of Sialkot Cantonment Bazars. 905-06.
- Question *re* rent for platforms and sites by the residents of the Sialkot Cantonment. 905-06.
- Question *re* rent free quarters for the officials of the Delhi Post Office. 1712.
- Question *re* residential area in the Sialkot Cantonment Bazars. 905-06.
- Question (Supplementary) *re* Resolutions passed by the Legislative Assembly and action taken thereon by Government. 2111-12.
- Question *re* responsibility of postmasters for the safe custody of articles. 1362.
- Question (Supplementary) *re* restrictions on the issue and renewal of passports. 2102.
- Question *re* selection grade appointments in the Postal Deptt. 1361.
- Question *re* shortage in the Postal clerical strength. 1362.
- Question *re* shortage of electric bulbs in the 3rd Project Division, Public Works Department, Delhi. 1718.
- Question *re* starting pay of Indian and European clerks in the Public Works Department, Delhi. 1715.
- Question *re* strength of clerical staff in each Head Post Office in the Punjab and North-West Frontier Circle. 1437.
- Question *re* temporary hands in the office of the Railway Board. 1364-65.
- Question *re* termination of services of certain temporary employees of the Public Works Department, Delhi. 1721-22.
- Question *re* termination of services of Messrs. Kumar and Sandhu, temporary Engineers, Public Works Department, Delhi. 1722-25.
- Question *re* termination of services of Mr. Ram Pershad, Sub-Engineer in the Public Works Department, Delhi. 1722.
- Question *re* wages and hours of labour in the cotton and jute industries. 910-11.
- Question *re* wages in the tea plantations of Assam for adult male and female labourers. 483.
- Resolution *re* abolition of the Cotton Excise Duty. 2038.
- Resolution *re* grant of full self-governing Dominion Status to India. 362, 570-572.
- Resolution *re* Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1336-37.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2073.
- Resolution *re* return to India of Mr. B. G. Horniman. 799, 809-12.

CHAMBERS OF THE LEGISLATURE—

- Question *re* new —at Raisina. 2012.

CHANDA, MR. KAMINI KUMAR—

Oath of Office. 3.

Question *re* abolition of Railway Mail Service sections. 890.

Question *re* absentees in the Railway Mail Service, and in certain Post Offices. 887.

Question *re* adequacy of staff in the Post Office and Railway Mail Service. 887.

Question *re* bookstalls and advertisement contracts on Railways. 885.

Question *re* branch post offices. 888.

Question *re* carriage of mails between England and India. 884.

Question *re* constitution of the provinces on a linguistic basis. 885-86.

Question *re* cost of telegraph lines and of the traffic branch. 890.

Question *re* expenditure on Postal and Telegraph Buildings. 887.

Question *re* expenditure on quarters for Postal and Telegraph employees. 888.

Question *re* German tender for locomotives. 918-19.

Question *re* grant of local allowances to Postal and Railway Mail Service officials. 891-92.

Question *re* Howrah-Bombay Postal Express. 884-85.

Question *re* inadequate supply of mail-vans. 890.

Question *re* increase of the Postal and Telegraph Staff. 886.

Question *re* increase of telegraph traffic. 889.

Question *re* increase of work in the Post Office. 889.

Question *re* leave reserve in the Railway Mail Service. 887.

Question *re* medical examination of Postal and Telegraph employees. 890.

Question *re* pay of certain classes of postal employees in Calcutta, Alipur and Howrah. 892.

Question *re* sub-postmaster, Fort William. 891.

Question *re* unremunerative departmental Telegraph offices. 888-89.

CHAPLAINS—

Question *re* free passes for — on the Great Indian Peninsula Railway. 696.

Question *re* pay and allowances of — recruited in India. 1707.

CHARITABLE PURPOSES—

Question *re* use of the smaller coins for —. 1304.

CHARTERED ACCOUNTANTS—

Question *re* engagement by the Government of India of the services of Messrs. Price, Waterhouse and Company —. 1356.

CHATTERJEE, THE HONOURABLE MR. A. C.—

Budget Demand for "Customs". 1415-18.

Budget Demand for "Emigration, Internal". 1857-58, 1863-67.

Budget Demand for "General Administration." 1745, 1769, 1772, 1773, 1774-75.

Budget Demand for "Geological Survey" (Archæological Scholarships). 1829.

Budget Demand for "Indian Postal and Telegraph Department." 1569-71, 1576-78, 1592, 1599 and 1602.

Budget Demand for "Indo-European Telegraph Department". 1635-38, 1639-40.

Budget Demand for "Meteorology". 1823, 1825-28.

Budget Demand for "Mines." 1834, 1838-42.

CHATTERJEE, THE HONOURABLE MR. A. C.—contd.

Budget Demand for "Miscellaneous Department (British Empire Exhibition)". 1875.

Budget Demand for "Railways". 1526, 1527, 1540.

Budget Demand for "Railways — Working Expenses". 1505, 1514.

Demand for Supplementary grant for "Indo-European Telegraph Department". 833-34, 839.

Indian Finance Bill—

Motion to consider. 1920.

Oath of Office. 1.

Resolution *re* approval of the Indian Legislature of Government Contracts. 604-07, 608-09.

Resolution *re* Tenders for Government Stores. 623, 630, 637, 638, 643, 645, 647-48.

Statement (laid on the table) *re* tenders for the purchase of stores for the Government of India. 1883-88.

Statement (laid on the table) *re* tenders in respect of stores purchased for India which have been accepted by the High Commissioner for India during the half year ending 30th June 1923. 15-22.

CHELLA MUTTU—

Question *re* death of — , a coolie in Malaya. 280.

CHETTIYAR, SIR M. C. T. M.—

Oath of Office. 1143.

CHETTY, MR. R. K. SHANMUKHAM—

Budget Demand for "General Administration". 1667-69, 1679, 1683-84.

Budget Demand for "Indo-European Telegraph Deptt." 1634, 1637.

Election of — to serve on the Standing Finance Committee. 284, 2183.

General Discussion on the Budget. 1145-50.

Indian Coinage (Amendment) Bill—

Motion to refer to Select Committee. 271-72.

Indian Passport (Amendment) Bill. 466.

Indian Penal Code (Amendment) Bill—

Motion to refer to Select Committee. 173-74.

Indian Stamp (Validating) Bill—

Motion to Introduce. 2201-02.

Motion to consider. 2202.

Oath of Office 2.

Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian Affairs. 1373.

Question *re* Chief Clerks in Ordnance Factories. 671.

Question *re* clerks in Ordnance Factories. 670-71.

Question (Supplementary) *re* export duty on raw hides and skins. 2001.

Question (Supplementary) *re* export trade in raw hides and skins. 2001.

Question (Supplementary) *re* grant of further reforms. 33.

Question *re* Indian Gazetted Officers in Ordnance Factories. 670.

Question *re* Nobel Peace Prize. 673-74.

Question *re* pay and allowances of all ranks in a British Regiment. 672-73.

Question (Supplementary) *re* protection of the Cotton Mill Industry. 917.

Question (Supplementary) *re* protection of the Steel Industry. 438.

Question *re* Provincial Contributions. 674.

CHETTY, MR. R. K. SHANMUKHAM—contd.

Question *re* reorganization of the Superior Service of Ordnance Factories. 671.

Question (Supplementary) *re* Salt Factories in Madras. 1999.

Resolution *re* grant of full self-governing Dominion Status to India. 734-38.

Resolution *re* release of Mr. Gandhi. 222.

CHIEF CLERKS—

Question *re* — in Ordnance Factories. 671.

CHIEF MEDICAL OFFICER, E. B. RAILWAY—

Question *re* appeals against decisions of the —. 117.

CHILD LABOUR—

Question *re* minimum age of —. 418.

CHITTAGONG—

Question *re* proposed metre gauge railway from — to Arakan. 441-42.

CHOTA NAGPUR—

Question *re* transport facilities in South Bihar and —. 1705.

CHOWDHURY, MR. RAMANARAYANA—

Arrest of Mr. Shobhalal Gupta and — of Ajmer-Merwara. 2168-69.

CHURCH, MR.—

Question *re* evidence in the case against the late —. 54-55.

CIRCUIT COURT—

Question *re* holding of a — in Delhi. 2127-28.

CIVIL JUSTICE COMMITTEE—

See under "Committee".

Question *re* probable expenditure on the —. 475-76.

CIVIL SERVICE REGULATIONS—

Question *re* exclusion of press workers from the benefits of the — and the Fundamental Rules. 1981-82.

CIVIL VETERINARY SERVICES—

Budget Demand for "—". 1853.

CIVIL WORKS—

Demand for Supplementary Grant for "—". 852.

CIVIL WORKS — INCLUDING EXPENDITURE IN ENGLAND—

Budget Demand for "—". 1879.

CLAIMS BRANCH—

Question *re* report of the Retrenchment Officer on the — of the G. I. P. Railway. 1368-69.

CLAIMS INSPECTORS—

Question *re* — on the North Western Railway. 667.

Question *re* scales of pay for — on State Railways. 668.

CLARKE, MR. G. R.—

- Budget Demand for "Indian Postal and Telegraph Deptt."—
 (Conveyance of Mails.) 1600-01.
 (House Rent Allowances.) 1597.
 (Improvement and cheapening of postal facilities.) 1583-88.
 (Presidency and District Offices, Telegraph Signal offices.) 1593-95.
 (Provision for depreciation of capital and an increased subsidy to the
 British India Steam Navigation Coy). 1603-05.
 (Time tests, leave reserve, etc., in the Postal Deptt.). 1590-91.
 Budget Demand for "Indo-European Telegraph Deptt". 1636-40.
 Oath of Office. 2.

CLERICAL ESTABLISHMENT—

- Question *re* pay of the civil —, N. W. F. Province. 1889-90.
 Question *re* pay of the —, N. W. F. Province. 1895.

CLERICAL STATION STAFF—

- Question *re* working hours of the —. 906.

CLERKS—

- Overtime allowances to — of the General Post Office, Calcutta. 1813.
 Question *re* pay of — of the Dead Letter Office in Bombay. 665-66.
 Question *re* pay of — of the Indian Army Service Corps. 664-05.
 Question *re* pay of — of the Irrigation Department, North-West
 Frontier Province. 1890.
 Question *re* pay of — of the Irrigation Department, North-West
 Frontier Province. 1895.
 Question *re* — in Ordnance Factories. 670-71.
 Question *re* revision of pay of civil — in the — North-West Frontier
 Province. 1890.
 Question *re* revision of pay of civil — North-West Frontier
 Province. 1896.

CLOTHING, ARMY—

- Question *re* manufacture of — by private enterprise. 152.

COAL—

- Question *re* consumption of — on Railways. 862-83.
 Question *re* compulsory prepayment of freight on — on the East
 Indian and Bengal Nagpur Railways. 1816.
 Question *re* countervailing duty on South African . 1809.
 Question *re* Export Trade in Indian —. 1896.
 Question *re* freight on —. 917.
 Question *re* import of foreign —. 211-12.
 Question *re* purchase of — for State Railways. 38.
 Question *re* storage of — at Ballygunge Railway Station. 1111.
 Question *re* shortage of — on the G. I. P. Railway. 697.
 Question *re* supply of wagons for —. 913.
 Question *re* wagon allotments for —. 1441.
 Question *re* wagon allotment for — traffic on B. N. Railway. 943.
 Question *re* wagons for the — traffic. 916.
 Question *re* wagon supply for —. 2122.

COAL CONTRACTS—

- Question *re* — for Railways. 53-54.

COAL FREIGHTS—

- Question *re* reduction of —. 35.

COAL, SOUTH AFRICAN—

Resolution *re* imposition of a countervailing duty on — imported into India. 285-329.

COAL SURVEYS—

Question *re* — on behalf of the Railways. 1355.

COAL TRAFFIC—

Question *re* wagons for —. 36.

COCKE, MR. H. G.—

Budget Demand for "General Administration." 1772.

Budget Demand for "Indian Postal and Telegraph Department."—

(Commercialisation of the accounts of the Indian Postal and Telegraph Department.) 1571-72.

Budget Demand for "Joint Stock Companies". 1869-70.

Budget Demand for "Railways". 1558.

Election of — to serve on the Standing Finance Committee. 284.

Election of — to the standing Committee for the Commerce Department. 347.

Oath of Office. 2.

Question *re* delay by the Government Press, Calcutta, in supplying Government publications to the public. 1893.

Question *re* effect of the enhanced Salt Tax on the working man's expenses. 1903.

Resolution *re* adoption of measures for the convenience of Indian Railway passengers. 512.

Resolution *re* tenders for Government stores. 637.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—

See under "Bill(s)".

CODE OF CRIMINAL PROCEDURE—

Question *re* number of prosecutions under sections 124-A and 153 of the Indian Penal Code and cognate sections of the —. 2161-62.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—

See under "Bill(s)".

COINAGE (AMENDMENT) BILL, INDIAN—

See under "Bill(s)".

COINS—

Question *re* large reserves of nickel —. 1304.

Question *re* prosecutions for counterfeiting —. 1303-04.

Question *re* shortage of small —. 1304-05.

Question *re* subsidiary —. 1304.

Question *re* use of Cupro-Nickel Alloy for Nickel —. 1303.

Question *re* use of the smaller — for charitable purposes. 1304.

Question *re* warnings to the public regarding the circulation of counterfeit —. 1304.

COLLIERIES—

Question *re* allotment of wagons to —. 881-82.

Question *re* difficulties of small — in the matter of wagon supply. 1138-39.

Question *re* supply of wagons to —. 912-13.

Question *re* — without siding accommodation for a rake or half rake. 922.

COLOMBO—

Question *re* treatment of British Indians from overseas landing at —. 2103.

COLONIAL MILITARY EXPENDITURE—

Question *re* — and Indian Military Expenditure. 29.

COLONIES COMMITTEE—

Question *re* personnel of the —. 1045, 2088-89.

COLONIAL OFFICE—

Question *re* transfer of the control of Aden to the —. 1312.

COMMANDER-IN-CHIEF, HIS EXCELLENCY THE—

General discussion on the Budget. 1159-65, 1259-61.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 249-51.

COMMERCE DEPARTMENT—

Election of Standing Committee for —. 347.

COMMERCIAL DEPARTMENT—

Question *re* —, North Western Railway. 667.

Question *re* transportation and — on the G. I. P. Railway. 696.

COMMERCIAL INSPECTORS—

Question *re* provision of free quarters for —. 668.

COMMERCIAL INTELLIGENCE—

Budget Demand for " — ". 1853.

Demand for Supplementary Grant for " — ". 851.

COMMERCIAL SUPERINTENDENTS—

Question *re* — on North-Western Railway. 667.

COMMISSION(S)—

Question *re* — charged for changing rupees. 1304.

Question *re* cost of — and Committees. 1111.

Question *re* grants for — and Committees. 1112.

Question *re* — on the purchase and sale of Securities. 1291.

Question *re* number of, and expenditure on, — and Committees appointed by Government and the Assembly. 158.

Question *re* reports of — and Committees. 1111-12.

See under " Industrial Commission ".

Statement (laid on the table) showing the cost of Committees and — appointed since 1921. 2132-34.

COMMISSIONED OFFICERS—

Question *re* posting of Indian — from Sandhurst to Indian Units. 660.

COMMISSIONED RANKS—

Question *re* pay of —. 420.

Question *re* recruitment of —. 421.

COMMISSIONERSHIPS, DIVISIONAL—

Question *re* action taken by Government on Assembly's Resolution *re* abolition of —. 130.

COMMITTEE(S)—contd.

- Election of Members for the Standing Finance ——. 284.
 Question *re* action taken on the Report of the Indian Sugar ——. 482.
 Question *re* appointment by the British Cabinet of a — to consider Indian Affairs. 1372-75.
 Question *re* Civil Justice ——. 2006-07.
 Question *re* cost of Commissions and ——. 1111.
 Question *re* cost of the Indian Sugar ——. 482.
 Question *re* declaration of the S. G. P. — and the Shiromani Akali Dal as unlawful Associations under the Criminal Law Amendment Act. 472.
 Question *re* formation of a — to consider the status of Indians in other parts of the Empire. 277.
 Question *re* Frontier Inquiry ——. 1281-82.
 Question *re* grant for Commissions and ——. 1112.
 Question *re* number of, and expenditure on, Commissions and — appointed by Government and the Assembly. 156.
 Question *re* probable expenditure on the Civil Justice ——. 475-76.
 Question *re* prosecution of the conspiracy case against the S. G. P.—. 472.
 Question *re* publication of the Report of the North-West Frontier Province Inquiry ——. 129.
 Question (Supplementary) *re* recognition of the S. G. P. — by Government. 472.
 Question *re* recommendations of the Medical Services — and the Retrenchment — on the subject of the Medical Services in India. 278.
 Question *re* reports of Commissions and ——. 1111-12.
 Question *re* Taxation ——. 2011.
 See under "Babington-Smith Committee".
 Statement (laid on the table) showing the cost of — and Commissions appointed since 1921. 2132-34.

COMMITTEES AND COMMISSIONS—

- Statement (laid on the table) *re* total cost incurred on — in 1923-24. 1988.

COMMITTEE ON PUBLIC PETITIONS—

- Appointment of persons to serve on the —. 817.

COMMITTEE, STANDING—

- Election of — for the Department of Education, Health and Lands. 518.

COMPANIES—

- Budget Demand for "Joint Stock ——" 1868-72.

COMPARTMENTS—

- Question *re* insanitary condition of — on the B. N. W. Railway. 121.

COMPENSATION—

- Question *re* — in respect of suffering or damage caused by enemy action during the late war. 2007-11.

COMPENSATORY ALLOWANCE(S)—

- Question *re* grant of — to the staff of the Postal and Telegraph Department in Presidency Towns and in Rangoon and Karachi. 1369.
 Question *re* — to postmen and postal menials employed on the Frontier outposts. 1361.

CONCESSION(S)--

Question *re* extension of Xmas — on Railways to intermediate and third class passengers. 1311.

Question *re* — granted to foreigners in Mining, Forest Products, etc. 146.

CONGRESS—

Question *re* presence of Government servants at meetings of the — and other political Associations. 1287.

CONSTITUENCY(IES)—

Question *re* designation "Non-Muhammadian" to indicate certain — of the Provincial and Indian Legislature. 947.

CONSTITUTIONAL ADVANCE--

Question *re* further — in India before 1929. 2127.

CONSTITUTIONAL DEADLOCK—

Question *re* — in the Central Provinces. 444.

CONTRACT(S)—

Question *re* commitment by the Government of India or Secretary of State for — being placed within the Empire. 147-48.

Question *re* expiration of the present — for printing of Stamps. 1275.

Question *re* — with Messrs. de la Rue and Co. 1302-03.

CONTRACTOR(S)—

Question *re* employment of Sikh — by the Public Works Department at New Delhi. 2100-01.

Question *re* number of — in the Stores and Engineering Departments of the E. I. and G. I. P. Railways. 264.

CONTROLLER OF STORES—

Question *re* appointment of Indians as Assistant — . 2098.

CONVENTION(S)—

Question *re* establishment of a — with regard to the resignation of Ministers on the conclusion of a general election. 948.

COOLY(IES)—

Question (Supplementary) *re* death of — by rupture of the spleen. 240.

CO-OPERATIVE BANKS—

Question *re* exemption of cheques of — from stamp duty. 904.

COORG—

Question *re* amalgamation of — with the Madras Presidency. 1280.

Demand for Supplementary Grant for " — ". 862.

COTTON—

Question *re* minimum wages for Jute and — workers. 911.

Question *re* wages and hours of labour in the Jute and — industries 910-11.

COTTON-CESS (AMENDMENT) BILL—

See under "Bill(s)."

COTTON EXCISE DUTY—

Resolution *re* the abolition of the —. 2020-43.

Question *re* repeal of the —. 916-17.

COTTON GOODS—

Question *re* tariff values on —. 218.

COTTON MILLS—

Question *re* income-tax and super-tax realised from —. 1344-45.

Question *re* number and total output of the — in India. 471.

COTTON MILL INDUSTRY—

Question *re* protection of the —. 916-17.

COUNCIL OF INDIA—

Question *re* total strength of the —. 1349-50.

COUNCIL OF STATE—

Inauguration of the fourth Session of the — and the Legislative Assembly by H. E. the Viceroy. 5-14.

Message from the —, agreeing, without amendment, to the Repealing and Amending Bill, as passed by the Legislative Assembly. 1519.

Message from — *re* Cantonments Bill. 703.

Message from the — *re* Central Board of Revenue Bill and the Indian Penal Code (Amendment) Bill passed by that Chamber. 1316.

Message from the — *re* Immigration into India Bill. 595.

Message from the — *re* Indian Coinage (Amendment) Bill passed by that Chamber with an amendment. 1316.

Message from the — *re* passing of the Indian Cotton Cess (Amendment) Bill. 517.

Message from the — *re* passing of the Indian Income-tax (Amendment) Bill. 2212.

Message from the — *re* reference of the Indian Succession Bill to a Joint Committee. 1118.

Message from the — *re* Sea Customs (Amendment) Bill and the Indian Tariff (Amendment) Bill passed by that Chamber. 1316.

Question *re* action taken on certain Resolutions passed by the — 416-17.

Statement (laid on the table) *re* action taken by Government on certain Resolutions passed by the —. 817-21.

COUNTERFEIT COINS, CIRCULATION OF—

See under "Coins".

COUNTERVAILING DUTY—

Resolution *re* imposition of a — on South African coal imported into India. 285-329.

See under "Duty".

COURT-FEES (AMENDMENT) BILL—

See under "Bill(s)".

CRIMINAL LAW (AMENDMENT) ACT—

Question *re* provinces in which — is still in force. 2163.

CRIMINAL LAW AMENDMENT BILL, INDIAN—

See under "Bill(s)".

CRIMINAL PROCEDURE CODE—

Question *re* number of prosecutions under section 144 of the — and under section 188 of the Indian Penal Code. 2182.

CRIMINAL TRIBES ACT, 1924—

Assent to the — by the Governor General. 2183.

CRIMINAL TRIBES BILL—

See under "Bill(s)".

CUBA—

Question *re* imports of sugar from Java, —, and Hawaii. 482.

CUPRO-NICKEL ALLOY—

Question *re* use of — for nickel coins. 1303.

CURRENCY—

Budget Demand for " — ". 1876-79.

Question *re* correspondence between the Government of India and the Secretary of State *re* — and Exchange. 58-57.

CURRENCY DEPARTMENT—

Question *re* sale of gold from the —. 57.

CURRENCY NOTES—

Question *re* printing of — in India. 142-43.

Question *re* printing of Securities and Stamps and — in India. 1301-02.

CURRENCY OFFICE ESTABLISHMENTS—

Question *re* the cost of —. 899-900.

CUSTOMS—

Budget Demand for " — ". 1376-1419.

Demand for Supplementary Grant for " — ". 825-30.

CUSTOMS DEPARTMENT—

Question *re* number of Europeans, Anglo-Indians and Indians in the Preventive Service of the —. 2157-58.

D**DACCA—**

Question *re* distance between Calcutta and —. 440-441.

Question *re* late arrival of trains at — *via* Sirajganj. 441.

Question *re* shorter railway route to — from Goalundo. 1314.

Question *re* Superintendents of Post Offices in the — District. 1123.

DAFTRY(IES)—

Question *re* classification of — in the Government of India Sectt. 2123.

Question *re* free family quarters for — of the Government of India Secretariat at Delhi and Simla. 2123.

Question *re* pay of — in the Secretariat and Army Headquarters. 1733-1734.

DAIRY FARMS—

Question *re* — and breeding centres. 915.

DALAL, SARDAR B. A.—

Oath of office. 4.

DAMODAR RIVER—

Question *re* extension of the Bankura — Railway. 946.

DAS, MR. BHUBANANANDA—

Budget Demand for "Audit". 1797-1799, 1800.

Budget Demand for "Railways". 1547-49.

Election of — to the Standing Committee for the Commerce Department. 347.

Election of — to serve on the Standing Finance Committee. 284, 2183.

Oath of Office. 3.

Question *re* Acworth Committee's recommendations *re* the Central Advisory Committee. 1349.

Question *re* alleged frauds on the Alliance Bank of Simla. 181.

Question *re* appointment of Indians on the Railway Board. 477.

Question *re* expenditure on the Campaign in Waziristan for the last three years. 480-81.

Question *re* failure of the Alliance Bank. 180.

Question *re* floods in India. 866-867.

Question *re* franchise for women. 2128-29.

Question *re* length of first, second and third class railway carriages, etc. 868.

Question *re* liquidation of the Alliance Bank. 180.

Question *re* number of officials of the Govt. of India drawing more than Rs. 750 p.m. and percentage of Indians among them. 477-480.

Question *re* outstanding accounts between the Home and Indian Governments in respect of war materials, etc. 481-82.

Question *re* powers of the Central Railway Advisory Council. 1349.

Question *re* receipts from first, second and third class railway tickets. 868-869.

Question *re* recommendations of the Railway Industries Committee. 217.

Question *re* refreshment accommodation on trains for Indian passengers. 870.

Question *re* Report of the Creditors' Committee of the Alliance Bank. 180.

Question *re* seating and sleeping accommodation for railway passengers. 869.

Question *re* transfers of the E. I. and G. I. P. Railways to State management. 476-77.

Question *re* union of Oriya-speaking tracts. 179, 180.

Resolution *re* tenders for Govt. Stores. 637-639.

DAS, BABU HAR BHAGWAN—

Question *re* the case of —. 701.

DAS, MR. NILAKANTHA—

Oath of Office. 3.

Question *re* action (under section 107 of the Criminal Procedure Code) against village *Panchayats* started by Congress organisations. 2163.

DAS, MR. NILAKANTHA—contd.

- Question *re* facilities to prisoners to appeal against the decisions of the Jail authorities. 2164.
- Question *re* Jail Codes not being available to the general public. 2164.
- Question *re* Legislative bodies and prisoners. 1286-87.
- Question *re* number of prisoners in Jails in each province under the direct charge of the Central Govt., and number released. 2163.
- Question *re* number of prosecutions under sections 124A and 153A of the Indian Penal Code and cognate sections of the Criminal Procedure Code. 2161-62.
- Question *re* number of prosecutions under section 144 of the Criminal Procedure Code and under section 188 of the Indian Penal Code. 2162.
- Question *re* Provinces in which the Criminal Law Amendment Act is still in force. 2163.
- Question *re* right of prisoners to see orders, rules, etc., with regard to their duties and discipline. 2164.

DATTA, DR. S. K.—

- Budget Demand for "General Administration". 1669-70.
- Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
- Oath of office. 4.
- Question *re* treatment of British Indians at Hong Kong. 2103.
- Question *re* treatment of British Indians from overseas landing in Colombo. 2103.
- Question *re* treatment of Indian travellers between India and Ceylon. 2103.
- Question *re* treatment of political and non-political prisoners. 1285-86.

DE LA RUE AND CO., MESSRS.—

- Question *re* contract with —. 1302.

DEAD LETTER OFFICE—

- Question *re* pay of clerks of the — in Bombay. 665-666.

DEADLOCK—

- Question *re* — in the Central Provinces. 414.

DEFENCE OF INDIA—

- Question *re* — by Indians. 420.

DEHRA DUN—

- Question *re* the Forest College at —. 690.

DELHI—

- Budget Demand for "—". 1880.
- Demand for Supplementary Grant for "—". 861-862.
- Question *re* acquisition by the railway authorities of gardens in the vicinity of —. 1097.
- Question *re* bungalows leased by Govt. in —. 2100.
- Question *re* historical monuments in the vicinity of —. 1610-17.
- Question *re* holding of a Circuit Court in —. 2127-28.
- Question *re* location of the Experimental Security Press in —. 1302.
- Question *re* overbridge between Hamilton Road and — City. 1097-1098.
- Question *re* proposed railway between Hyderabad and —. 1997.

DELHI—contd.

Question *re* quarters for the Indian staff of the — New Capital Railway. 1312-13.

Question *re* quarters for the European and Anglo-Indian staff of the — New Capital Railway. 1313.

Question *re* removal of the District Jail, — from its present site. 2011

Question *re* through mail train service between Madras and —. 1280.

DELHI ADMINISTRATION REPORT—

See under "Administration Report".

DELHI CAPITAL OUTLAY—

Budget Demand for "—". 1882.

DELHI FORT—

Question *re* transfer of the — to the civil authorities. 1096.

DELHI, NEW—

Purchase of stores for — and the Sukkur Barrage. 145.

DELHI POST OFFICE—

Question *re* inadequacy of warm clothing for the menials of the — 1711-12.

Question *re* increase of work in the —. 1714.

Question *re* rent-free quarters for the officials of the —. 1712.

DELHI PRESS—

Question *re* hours of work in the —. 1979.

Question *re* casual leave and holidays of the staff of the —. 1980-81.

Question *re* overtime in the —. 1981.

DELHI RAILWAY STATION—

Question *re* inadequate sitting accommodation on the — platforms 282.

Question *re* number of Europeans and Indians employed at the —. 2093.

Question *re* reservation of seats at the —. 2093.

Question *re* want of waiting rooms at the — for inter and third class lady passengers. 2093.

DELHI REINFORCED CONCRETE FACTORY—

Question *re* loss on the working of the —. 1714.

DEMANDS FOR GRANTS—

Statement of — refused by the Legislative Assembly and restored by the Governor General in Council. 1961.

Statement of the position of the Nationalist Party in regard to the —. 1443-1444.

Suggestions by Mr. President as to the sketch of course of business during the discussion on the —. 1427-28.

DEMANDS FOR SUPPLEMENTARY GRANTS—

— for 1923-24. 822-863.

DEMOBILIZATION—

Question *re* charges for — of British officers and men, and Indian Troops. 147.

Question *re* — of Military Assistant and Sub-Assistant Surgeons. 1616.

DEMOBILIZATION OF SURPLUS OFFICERS—

See under "Surplus Officers."

DEOLALI CANTONMENT—

Question *re* exclusion of Bhagur from the —. 681-82.

DEPARTMENT OF EDUCATION, HEALTH AND LANDS—

Announcement *re* election of Standing Committee for the —. 347.

Panel for the Standing Committee for the —. Motion for election of —. 709.

DEPARTMENT OF INDUSTRIES AND LABOUR—

Election of the Standing Committee for the —. 401.

Nominations for election of the Standing Committees for the Home Department and —. 347.

DEPARTMENT, FOREIGN AND POLITICAL—

Question *re* number of Indians appointed to higher posts in the —. 1812.

DEPUTY ACCOUNTANT GENERAL, MILITARY ACCOUNTS—

See under "Military Accounts."

DEPUTY CONTROLLER OF CURRENCY, BOMBAY—

Cost of the Establishment of the —. 899-900.

DEPUTY CONTROLLER OF CURRENCY, CALCUTTA—

Cost of the Establishment of the —. 899-900.

DEPUTY CONTROLLER OF CURRENCY, DELHI—

Cost of the Establishment of the —. 899-900.

DEPUTY PRESIDENT—

Election of —. 253.

Election of Diwan Bahadur T. Rangachariar as —. 177.

DERA ISMAIL KHAN—

Question *re* protection of — from the Erosion of the Indus. 1611.

DEVOLUTION RULES (RULE 27)—

Question *re* applications from Local Governments under —. 58, 870.

DHANBAD—

Question *re* the establishment of a School of Mining and Geology at —. 135.

DHOLKA—

Question *re* running of the evening train without lights between Sabar-mati and —. 1343.

DISPENSARY—

Question regarding a — in Raisina. 1964.

DISTURBANCES (INTERNAL)—

Question *re* employment of the Military to quell —. 2015.

DIVISIONAL COMMISSIONER(S)—

Question *re* abolition of —. 38-39.

DOMINION STATUS—

Resolution *re* the grant of full self-governing— to India. 518-582.

DUMASIA, MR. N. M.—

Budget Demand for "Customs." 1413-1415.

Election of — to the Standing Committee for the Commerce Department. 347.

Election of — to the Standing Committee for the Home Department. 400.

Expression of regret at the death of Mr. G. M. Bhurgri. 1434.

General Discussion on the Budget. 1198-1202, 1242.

Indian Tariff (Amendment) Bill—

Motion for leave to introduce. 255.

Motion to refer to Select Committee. 454.

Nomination of Members of Select Committee. 708.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2214.

Oath of Office. 2.

Question *re* abolition of Political Agencies. 115.

Question *re* India's share of the German indemnity. 115.

Question *re* murders of Indians and abduction of Indian women by frontier tribesmen in the N. W. F. Province and Baluchistan. 160.

Question *re* number of British officers murdered on the N. W. Frontier. 159-160.

Question *re* the Parsi Pioneers. 1810-1812.

Resolution *re* abolition of the Cotton Excise Duty. 2032, 2036-37.

Resolution *re* grant of full self-governing Dominion Status to India. 391-394.

Resolution *re* Greetings of the Assembly to the Labour Party. 633.

Resolution *re* return to India of Mr. B. G. Horniman. 795-796.

DUNI CHAND, LALA—

Oath of Office. 3.

Questions *re* alleged bribery and corruption on the Railways. 187-188.

Question *re* alleged defamatory remarks made by the Income-tax Officer, Amritsar, against a number of assesseees. 1711.

Question *re* appeals against the orders of the Income-tax Officer, Amritsar. 1710.

Question *re* applications for fresh assessments to income-tax from the residents of Amritsar. 1710.

Question *re* assessment of income-tax in the Punjab. 185-186.

Question *re* assessment to income-tax of timber merchants in the Punjab. 186.

Question *re* attachment of property of income-tax assesseees in the Punjab. 186.

Question *re* case of Pandit Hari Ram Sharma of the Chief Auditor's Office, N. W. Railway, Lahore. 1726-1727.

Question *re* complaint against the Station Master of Kasur. 1346.

Question *re* complaints of the income-tax assesseees of Amritsar. 1709.

Question *re* imprisonment of Mr. Abdul Ghaffar Khan of Utmanzai. 470-71.

Question *re* imprisonment of persons under section 40 of the N. W. Frontier Regulations. 470.

Question *re* income-tax assessment of Lala Chaju Mall of Amritsar. 1709.

DUNI CHAND, LALA—contd.

- Question *re* incompetency of the income-tax staff at Amritsar. 1709.
 Question *re* internment of Mr. Amir Chand Bombwal. 1345-1346.
 Question *re* non-stoppage of mail trains at Ambala City. 470.
 Question *re* prosecution of an income-tax officer in the Punjab. 1711.
 Question *re* revenue from income-tax in the Punjab. 187.
 Resolution *re* abolition of the Cotton Excise Duty. 2037.
 Resolution *re* repeal of Bengal Regulation III of 1818. 2070-71.

DUNK, MR. H. R.—

- Election of — to the Standing Committee for the Home Department. 400.
 Oath of Office. 2.

DUTT, MR. AMAR NATH—

- General Discussion on the Budget. 1174-75.
 Indian Penal Code (Amendment) Bill (Amendment of section 375)—
 Motion to refer to Select Committee. 1049, 1052.
 Oath of Office. 2.
 Question *re* access to the Howrah Railway Station platform. 903.
 Question *re* action taken on Resolution passed by the Burdwan Postal Association. 943.
 Question *re* allowances to postal officials in Assam. 2017.
 Question *re* Australian beef for British troops. 1353.
 Question *re* Bengal students for the Royal Indian Military College, Dehra Dun. 1352-1353.
 Question *re* collieries without siding accommodation for a rake or half-rake. 922.
 Question *re* contribution from residents of the Nadia District for village post offices. 1894-95.
 Question *re* countervailing import duty on South African Coal. 912.
 Question *re* designation "Non-Muhammadan" to indicate certain constituencies of the Provincial and Indian Legislatures. 947.
 Question *re* employment of postmen and menial staff on guard duty at night. 2017-18.
 Question *re* establishment of post offices in each Union Board in Bengal. 946.
 Question *re* exemption of cheques of Co-operative Banks from Stamp duty. 904.
 Question *re* export of cattle to foreign countries. 162.
 Question *re* extension of the Bankura-Damodar River Railway. 946.
 Question *re* increase in the number of Inspectors of Post offices. 1994.
 Question *re* local allowance to postal and telegraph staff employed in Assam. 2017.
 Question *re* local contribution from villagers for post offices in Burdwan. 945.
 Question *re* military slaughter houses. 1351-52.
 Question *re* opening of the Santragachi-Vishnupur branch of the B. N. Railway. 946.
 Question *re* offices allotted to an Inspector of Post Offices for inspection purposes. 1893.
 Question *re* orderly peons for Inspectors of Post offices. 1894.
 Question *re* petition from Postal Associations in Bengal for raising the scales of pay of postal subordinates. 944-45.

DUTT, MR. AMAR NATH—contd.

- Question *re* promotion of postal employees in the Bengal Circle. 944.
 Question *re* the raising of the status of the Burdwan Post Office. 945.
 Question *re* raising of the status of the head post offices in the Bengal Circle. 945.
 Question *re* rank of the two Judges who examined the cases of State Prisoners in Bengal. 1359.
 Question *re* reduction of allowances of rural branch postmasters. 1894.
 Question *re* reduction of delivery staff of Post offices. 945.
 Question *re* refreshments for Indians on the B. N. Rly. 947.
 Question *re* retrenchment of postmen in the Nadia Division. 1895.
 Question *re* selection of Bengal students for the Royal Military College, Sandhurst. 1353.
 Question *re* system of appeals in the Post office. 2018.
 Question *re* supply of wagons to collieries. 912-913.
 Question *re* wagons for coal. 913.
 Question *re* want of raised platforms and overbridges at stations on the Burdwan Howrah Chord section of the E. I. Railway. 946-47.
 Resolution *re* grant of self-governing Dominion Status to India. 575.
 Resolution *re* grievances of the Sikh community. 990-91.
 Resolution *re* repeal of Bengal Regulation III of 1818. 2043-47, 2052, 2069.

DUTY—

- Question *re* countervailing — on South African coal. 1809.
 Question *re* effect of enhanced — on consumption of salt. 183.

DWARKA—

- Question *re* freight on cement from — to Madras. 1315.

E**EAST INDIAN PRODUCE—**

- Question *re* duties on articles of —. 909-10.

EAST INDIAN RAILWAY—

- Question *re* article in the "A. B. Patrika" headed "serious — grievances". 1305-06.
 Question *re* case of Panna Lal Gopi, late assistant station master of Karbighwan Station on the —. 1615.
 Question *re* compulsory prepayment of freight on coal on the —. 1816.
 Question *re* contracts for the supply of luggage porters on the —. 283.
 Question *re* cost of Kasta and Damaguria sidings, —. 37.
 Question *re* establishment rolls and working estimates of the —. 896.
 Question *re* latrine accommodation in carriages of all classes on the —. 1305-06.
 Question *re* malpractices of certain employees on the —. 1615.
 Question *re* non-employment of Indian Station Superintendents, etc., at the important stations of the —. 282-83.
 Question *re* number of contractors in the Stores and Engineering Departments of the —. 284.
 Question *re* number of European, Hindu and Muhammadan refreshment rooms on the —. 283-84.

EAST INDIAN RAILWAY—*contd.*

- Question *re* transfer of the — to State management. 476-77.
 Question *re* want of raised platforms and overbridges at stations on the
 Burdwan Howrah Chord section of the —. 946-47.

EASTERN BENGAL RAILWAY—

- Question *re* appointment of Station Masters as Travelling Ticket Inspectors on the —. 118.
 Question *re* Catering Department on the —. 119.
 Question *re* discharge of Noor Muhammad, a driver on the — for running against signals. 162.
 Question *re* Food Inspectors and transportation officers on the — 119.
 Question *re* grant of retiring gratuity to gazetted officers of the —. 119.
 Question *re* grievances of Indian Guards and Drivers on the —. 118.
 Question *re* grievances of third class passengers on the —. 2160-61.
 Question *re* racial inequality on the —. 2171.
 Question *re* reduction of pay of Indian employees of the —. 119.
 Question *re* reinstatement of employees dismissed by the —. 117.
 Question *re* retrenchment of Indians, Anglo-Indians and Europeans on the —. 118.
 Question *re* retrenchments on the —. 118.
 Question *re* shuttle train between Goalundo and Rajbari, —. 442.
 Question *re* speed of trains on the —. 441.
 Question *re* terms of employment of subordinate and superior establishments of the —. 117-18.

ECCLESIASTICAL DEPARTMENT—

- Questions *re* expenditure on the —. 144, 1440 and 1997-98.
 Question *re* reductions in the —. 56.

EDUCATION—

- Budget Demand for “—.” 1843-49.

EDUCATION, HEALTH AND LANDS, DEPARTMENT OF—

- Election of the Standing Committee for the —. 518, 595.
 Motion for reduction of Demand for “General Administration” under sub-head “—.” 1741-58.

EDUCATIONAL EXPENDITURE—

- Question *re* population, income and — of British India. 57-58.

ELECTION(S)—

- Announcement of the result of the — to the Standing Finance Committee. 2183.
 — of Diwan Bahadur T. Rangachariar as Deputy President. 177.
 — of a panel of the Standing Committee to advise on questions relating to Emigration. 941.
 — of members for the Standing Finance Committee. 284.
 — of Panels for Standing Committees. 176-77.
 — of Standing Finance Committee. 1908.
 Question *re* disqualification for — to the Legislatures. 194.
 Question *re* nomination papers of candidates for — to the Legislative Assembly. 1280-81.
 Question *re* recording of votes in Landholders' Constituencies. 181.

EMIGRANTS—

Question *re* Assam Tea Garden —. 482-83.

EMIGRATION—

Election of a Panel of the Standing Committee to advise on questions relating to —. 941.

See "External emigration."

EMIGRATION AGENT—

Question *re* the — in Mauritius. 1369-70.

EMIGRATION, EXTERNAL—

Budget Demand for "—" 1867.

Demand for Supplementary Grant for "—" 851.

EMIGRATION, INTERNAL—

Budget Demand for "—" 1853-67.

EMIGRATION RULES—

Question *re* —. 26.

ENEMY ACTION—

Question *re* compensation in respect of suffering or damage caused by — during the late war. 2007-11.

ESTABLISHMENT—

Question *re* — List of the office of the High Commissioner for India. 1274.

Question *re* — Lists of the various Departments of the Government of India Secretariat. 1274.

Question *re* — roll of Railway Staff. 1274.

Question *re* the placing in the Library of the — rolls and working estimates of the East Indian Railway. 898.

ESTATE OFFICER—

See under "Assistant Estate Officer, Delhi."

EUROPEANS—

Question *re* number of — in the Civil Services in India. 145.

EUROPEAN AND ANGLO-INDIAN STAFF—

See under "Staff."

EXAMINERS—

Question *re* allowances of Appraisers, —, etc., at Karachi. 121.

EXCHANGE—

Question *re* correspondence between the Government of India and the Secretary of State *re* Currency and —. 56-57.

Question *re* rate of — adopted by Railways for comparison of Rupee and Sterling Tenders for Stores. 1300-01.

EXCISE—

Budget Demand for "—" 1445-57.

EXCISE DEPARTMENT—

Question *re* expenditure incurred during the last ten years on the — and the Central Intelligence and Publicity Departments. 1703-04.

Question *re* annual income from the — during the last ten years. 2166.

EXECUTIVE COUNCIL MEMBERS—

Question *re* travelling allowances of — and Secretaries. 663-64.

Question *re* reduction in the number of — in Bengal. 1350.

EXEMPTIONS—

Question *re* — under the Indian Arms Rules. 1288-89.

EXHIBITION—

Question *re* expenditure on the British Empire —. 141.

EXHIBITION, BRITISH EMPIRE—

See under "Budget Demand for Miscellaneous Departments."

EXPENDITURE—

Question *re* — on Committees and Commissions. 1111.

Question *re* — on the Bodyguard, Band, Staff, etc., of H. E. the Viceroy. 1291-92.

Question *re* total monthly — and staff of certain post offices in Calcutta. 1814-15.

EXPENDITURE IN ENGLAND—

Budget Demand for " — under the control of the Secretary of State for India." 1881.

Budget Demand for " — under the control of the High Commissioner for India." 1881.

Demand for Supplementary Grant for " — ". 863.

Question *re* — on behalf of the Government of India. 910.

EXPORT DUTY—

Question *re* — on raw hides and skins. 2000-01, 2002.

EXPORT TRADE—

Question *re* — in Indian Coal. 1896.

EXPRESS TRAINS—

Question *re* — between Howrah and Delhi via Jamalpur. 916.

EXTRNMENT ORDERS—

Question *re* number of Indians kept out of India under —. 281.

EXTRA ASSISTANT COMMISSIONERS—

Question *re* pay of — and Munsiffs in the N.-W. F. Province. 1693-10.

F**FAMINE RELIEF—**

Budget Demand for " — ". 1879.

FAHIDONJI, Mr. RUSTOMJI—

Oath of Office. 2.

FEROZE SHAHI MOSQUES, DELHI—

Questions *re* use of the — as a Hospital. 149.

FERRY SERVICE—

Question *re* — between Monghyr and Monghyr Ghat. 121-22.

FLJI—

Question *re* report of — and British Guiana Deputations. 48.

FIJI DEPUTATION—

Question *re* delay in the publication of the Report of the ——. 278.

FINANCIAL EXPENDITURE—

Question *re* items of — in dispute between His Majesty's Government and the Government of India. 23-24.

FINANCIAL STATEMENT—

Presentation of the — for 1924-25. 1069-96.

FINANCE—

Resolution *re* separation of Railway — from General —. 1316-18.

FINANCE BILL—

See "Indian Finance Bill" under "Bill".

FINANCE COMMITTEE—

See under "Standing —".

FINANCE DEPARTMENT—

Motion for reduction of Budget Demand for "General Administration" under sub-head —. 1759-66.

FINANCE SECTION—

Question *re* — of the Royal Air Force Head Quarters. 1985.

FINES—

Question *re* — imposed on Postal officials of the Lahore G. P. O. 1361-62.

Question *re* — imposed on Postal employees. 702-03.

FINES FUNDS—

Question *re* — on State Railways. 691-92.

FIRE-ARMS—

Question *re* number of licences for — granted in India. 134.

Statement laid on the table *re* the grant of licences for — in 1923. 2178.

FIRMS, INDIAN—

Question *re* Orders for wagons for State Rys. from —. 1904-05.

FLEMING, MR. E. G.

Election of — to the Standing Committee for the Department of Industries and Labour. 401.

General Discussion on the Budget. 1227-29.

Motion expressing condolence on the Death of Sir Frank McCarthy. 704.

Oath of Office. 3.

Question *re* training regulations of the Auxiliary Force. 681.

Resolution *re* imposition of a countervailing duty on South African Coal. 305.

FLOODS—

Question *re* inquiry into the causes of the — in Bihar and Orissa. 2117-18.

Question *re* — in India. 867.

Question *re* — in Western Bihar. 443.

FLYNN, MR. F. F.

Question *re* case of — late platform inspector, Ambala. 1437.

FOOD INSPECTORS—

Question *re* — and transportation officers on E. B. Ry. 119.

FOREIGN AND POLITICAL DEPARTMENT—

Motion to reduce the demand under sub-head “ — ” by Rs. 100. 1687. 1701.

Question *re* employment of Indians in the — and Army Department. 1296-97.

FOREIGN BANKS—

Question *re* Balance Sheets of —. 423-24.

FOREIGN MAILS—

Question *re* additional trains for incoming ——. 688.

FOREIGN PARCEL MAIL—

Question *re* disposal of work in connection with the inward —. 1813.

FOREIGN SHIPPING COMPANIES—

Question *re* repair facilities for —. 424.

FOREMEN—

Question *re* training of Indian ——. 685.

FOREMEN, LOCO.

Question *re* — on the B., B. & C. I. Railway. 1905.

FOREST—

Budget Demand for “ — ”. 1458-64.

FORESTS AREA—

Question *re* — under the Govt. of India and the revenue derived therefrom. 1998.

FOREST COLLEGE—

Question *re* — at Dehra Dun. 690.

FOREST PRODUCTS—

Question *re* concessions granted to foreigners for Mining, —, etc. 148.

FOREST RESEARCH INSTITUTE—

Question *re* appointment of an Indian to be in charge of the wood workshops of the —. 1621.

Question *re* appointment of Indians to the newly sanctioned Imperial posts in the —. 1621-22.

Question *re* appointment of Indians in leave vacancies in the —. 1621.

Question *re* employment of Indians in the —. 1619-20.

FOREST SERVICE—

Question *re* recruitment of the —. 422.

Question *re* recruitment to the Indian Imperial — and promotion from the Provincial to the Imperial —. 2096.

FRANCHISE FOR WOMEN—

Question *re* —. 2123-29.

FRASER, SIR GORDON—

Budget Demand for "Meteorology". 1824.

Oath of Office. 403.

Question *re* special session of the Assembly in Simla. 1307.

Question (Supplementary) *re* export duty on raw hides and skins. 2001.

Question (Supplementary) *re* export trade in raw hides and skins. 2201-02.

Resolution *re* Greetings of the Assembly to the Labour Party. 652.

Resolution *re* grievances of the Sikh Community. 972-73.

FREIGHT(S)—

Question *re* compulsory prepayment of — on coal on the East Indian and Bengal Nagpur Railways. 1816.

Question *re* — on cement from Dwarka to Madras. 1315.

FRONTIER(S)—

Question *re* — Enquiry Committee. 1281-82.

Question *re* Troops employed to protect the different —. 2016.

FRONTIER TERRITORY—

Question *re* arming of population in — subject to raids. 892.

FUNDAMENTAL RULES—

Question *re* exclusion of pressworkers from the benefits of the Civil Service Regulations and —. 1981-82.

FURNITURE—

Question *re* — for the new Viceregal Lodge. 1292-93.

G

GANDHI, MR.—

Question *re* correspondence between the Secretary of State and the Government of India *re* the arrest of —. 426.

Question *re* reduction in weight of —. 112, 212.

Question *re* release of —. 445.

Resolution *re* release of —. 222.

GARDEN(S)—

Acquisition by the railway authorities of — in the vicinity of Delhi. 1097.

GARDEN PARTY—

Question *re* cost of the — to Sir Hamilton Grant. 904.

GARIB SHAH MOSQUE, DELHI—

Question *re* conversion of the platform of the — into a railway platform. 1730.

GATELY, MR. T.—

Question *re* appointment of — as a Temporary Engineer in the Public Works Department, Delhi. 1717-1718.

GAYA—

Question *re* railway connection between — and Sherghati. 690-691, 1607-08, 1703.

GAZETTED OFFICERS—

- Question *re* grant of retiring gratuity to — of the E. B. Railway. 119.
 Question *re* Indian — in Ordnance Factories. 670.

GENERAL ADMINISTRATION—

- Budget Demand for “—”. 1654-1701, 1741-1797.
 Demand for Supplementary Grant for “—”. 840-843.
 Question *re* retrenchment in expenditure under “—”. 110.

GENERAL DISCUSSION ON THE BUDGET—

- Question *re* extension of time for the —. 2014-15.

GENERAL FINANCE—

- See* under “Finance”.

GENERAL POST OFFICE—

- Question *re* fines imposed on postal officers of the Lahore —. 1361-62.

GEOLOGICAL SURVEY—

- Budget Demand for “—”. 1829.
 Demand for Supplementary Grant for “—”. 550.
 Question *re* number of vacancies in the —. 434-35.

GERMAN INDEMNITY—

- Question *re* India's share of the —. 115.

GHOSE, Mr. S. C.—

- Election of — to the Standing Committee for the Home Department. 400.
 Election of — to serve on the Standing Finance Committee. 284.
 Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
 Indian Tariff (Amendment) Bill—
 Nomination of members of Select Committee. 208.
 Oath of Office. 15.
 Question *re* administration of the Income-tax Department. 678.
 Question *re* income and expenditure of the Post Office since the introduction of the enhanced rates of postage. 679.
 Question *re* Indians and Europeans on State and Company-managed Railways. 677.
 Question *re* industrial scholarships. 677.
 Question *re* prohibition of export of good breeds of cattle. 677.

GHULAM ABBAS, SAYYAD—

- Oath of Office. 3.

GHUJAM BARI, KHAN SAHIB—

- Indian Income-Tax (Amendment) Bill—
 Motion that the name of Baha Ujagar Singh Bedi be added to the Select Committee. 448.
 Oath of Office. 3.
 Resolution *re* Muhammadan representation in the Imperial and Provincial Legislatures and in the Government Services. 485, 778-780.

GIDNEY, LIEUT.-COL. H. A. J.—

Budget Demand for "Education" (European Education). 1849.

Budget Demand for "General Administration". 1780, 1785, 1790, 1792, 1793.

Budget Demand for "Indian Postal and Telegraph Department".—

(Promotion to the superior branches of the Telegraph Department of subordinate officers.) 1582-83.

(House rent allowances of telegraphists.) 1597-98.

Budget Demand for "Railways—Working Expenses". 1494-1496.

Budget Demand for "Railways". 1534, 1535.

(Non-recognition of Unions on Railways.) 1563-65.

Question of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Indian Finance Bill—

Motion to consider. 1922.

Oath of Office. 517.

Question *re* admission of the domiciled community into the Army in India. 2094-98.

Question *re* case of Mr. E. F. Flynn, late Platform Inspector, Ambala. 1437.

Question *re* European recruits for the Royal Air Force. 2094.

Question *re* future policy of Government towards the Indian Medical Department. 2096.

Question *re* number of Anglo-Indians on the Railways. 2095.

Question *re* number of Anglo-Indian officers in the Auxiliary Force. 2095.

Question *re* recruitment to the Indian Imperial Forest Service and promotions from the Provincial to the Imperial Forest Service. 2096.

Question *re* refusal of marriage allowance to Assistant Surgeons of the Indian Medical Department. 2095.

Resolution *re* grant of self-governing Dominion Status to India. 565, 569, 570.

GOALUNDO—

Question *re* shorter railway route to Dacca from ——. 1314.

Question *re* shuttle train between — and Rajbari. 442.

GOLD—

Question *re* sale of — from the Currency Department. 57.

GOLD STANDARD RESERVE—

Question *re* sterling securities held on account of the ——. 111-112.

See under "Babington Smith Committee".

GOODS COACHING CLERKS—

Question *re* — on the N.-W. Railway. 668.

GOSWAMI, MR. T. C.—

Budget Demand for "General Administration". 1677.

General Discussion on the Budget. 1216.

Indiau Passport (Amendment) Bill—

Motion to consider. 461.

Oath of Office. 2.

Question *re* alienation of land at Barrackpore to the Royal Calcutta Turf Club. 583-584.

Question *re* alleged assault by two Anglo-Indians on an Indian woman at Ramrajatola railway station. 281, 1105.

Question *re* allowances of the Governor General. 584-585.

GOSWAMI, MR. T. C.—*contd.*

- Question *re* arrests under Regulation III of 1818. 662-663.
 Question *re* Bolshevik activities in India. 1117.
 Question *re* expenditure on the Bodyguard, Band, Staff, etc., of His Excellency the Viceroy. 1291-92.
 Question *re* expenditure on the Governor (General's) tours. 585.
 Question *re* furniture for the new Viceregal Lodge. 1292-93.
 Question *re* High Court Judgeships. 663.
 Question *re* His Excellency the Viceroy's Special Train. 1292.
 Question *re* ill-treatment of Indian passengers on Railways. 2124.
 Question *re* military students in the Calcutta Medical College. 2124-25.
 Question *re* travelling allowances of Members of the Executive Council and Secretaries. 663-664.
 Resolution *re* abolition of the Cotton Excise Duty. 2039.
 Resolution *re* grant of self-governing Dominion Status to India. 576-581.

GOUR, DR. H. S.—

- Adoption (Registration) Bill—
 Motion for leave to introduce. 1060-61.
 Budget Demand for "Education" (Grants for the Benares and Aligarh Universities). 1845.
 Budget Demand for "Geological Survey". (Archæological Scholarships). 1929.
 Budget Demand for "General Administration". 1660-67, 1690, 1745, 1752, 1758, 1766, 1768.
 Budget Demand for "Indian Postal and Telegraph Department". (Improvement and cheapening of postal facilities). 1578-92, 1585.
 Budget demand for "Joint Stock Companies". 1868.
 Budget Demand for "Meteorology". 1821, 1825, 1828.
 Criminal Law Amendment Bill—
 Motion to refer to Select Committee. 705-707.
 Criminal Tribes Bill—
 Motion to consider as passed by the Council of State. 1319-20.
 Demand for Supplementary Grant for "Administration of Justice". 843, 844, 846, 847.
 Demand for Supplementary Grant for "Customs". 828.
 Demand for Supplementary Grant for "Delhi". 861.
 Demand for Supplementary Grant for "General Administration". 840, 841, 842, 843.
 Demand for Supplementary Grant under head "Police". 848, 849.
 Discussion *re* May Session in Simla. 1738, 1739.
 Election of — to serve on the Standing Finance Committee. 284, 2183.
 Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
 Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of Resolutions from the secondary to the regular List of Business. 514.
 General Discussion on the Budget. 1207-13, 1225.
 Hindu Coparcener's Liability Bill—
 Motion for leave to introduce. 1065-66.
 Motion to refer to Select Committee. 2184-90, 2192, 2195, 2196, 2199, 2200.

GOUR, DR. H. S.—*contd.*

Hindu Religious and Charitable Trusts Bill—

Motion for leave to introduce. 879.

Motion to circulate. 1056-57, 1059-60.

Indian Coinage (Amendment) Bill—

Motion to consider. 260-61, 262, 263-64.

Motion to consider Report of the Select Committee. 938.

Indian Criminal Law Amendment (Repealing) Bill—

Motion for leave to introduce. 2204-07.

Indian Finance Bill—

Motion to consider. 1937-38, 1940.

Indian Passport (Amendment) Bill—

Motion to consider. 463, 464, 465.

Indian Penal Code (Amendment) Bill (Amendment of Section 375)—

Motion for leave to introduce. 875.

Motion to refer to Select Committee. 1046, 1048-49.

Presentation of the Report of Select Committee. 1850.

Indian Penal Code (Amendment Bill) (Protection of Minor Girls)—

Motion to circulate. 168-69.

Motion to refer to Select Committee. 172, 173, 446.

Motion to consider the Report of Select Committee. 1019-22, 1027, 1028, 1030, 1031, 1038-39.

Motion to pass. 1042.

Indian Tolls Bill—

Motion to refer to Select Committee. 1323-24.

Motion to add a commencement clause. 1324.

Motion for Adjournment to discuss the Class Areas Bill in South Africa. 2129-31.

Motions for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1625.

Motion for Adjournment of the debate on the Demands for Grants. 1377.

Oath of Office. 129.

Question *re* action taken by Government on Assembly's Resolution *re* abolition of Divisional Commissionerships. 130.

Question *re* action taken by Government on Resolutions adopted by the Assembly. 191-93.

Question (Supplementary) *re* applications for information from Local Governments by private Members of the Assembly. 133.

Question *re* appointment by the British Cabinet of a Committee to consider Indian affairs. 1372-75.

Question *re* Autumn Session of the Central Legislature. 1285.

Question (Supplementary) *re* Berar revenue. 1613.

Question *re* British tenders for railway material. 210.

Question (Supplementary) *re* capitation charges payable to the War Office. 137-38.

Question (Supplementary) *re* cheap and speedy justice. 422.

Question *re* construction of locomotives at Jamshedpur. 202.

Question *re* cost of firing time guns. 675.

Question *re* cost of salutes to high Government officials. 675.

Question *re* definition of a "Railway Servant". 132.

GOUR, DR. H. S.—*contd.*

- Question *re* disqualification for election to the Legislatures. 194.
- Question *re* employment of Indians in the Political Department. 1135.
- Question *re* establishment of a Supreme Court in India. 191.
- Question (Supplementary) *re* exercise of the personal powers of the Governor General. 1985, 1986, 1987.
- Question *re* Government's future policy regarding the purchase of stores. 202.
- Question *re* grant of further reforms. 189-190.
- Question *re* holding of a Circuit Court in Delhi. 2127-28.
- Question *re* import of foreign coal. 211-12.
- Question *re* improvement of rural Postal facilities. 197-98.
- Question *re* income from advertisements on postal publications and telegraph forms. 198.
- Question (Supplementary) *re* Indian Law Reports. 661.
- Question *re* Indianization of the higher judiciary. 196.
- Question *re* Inland deferred telegraph rates. 196-197.
- Question *re* issue of free railway passes for the ministerial staff of the Railway Department. 130-132.
- Question *re* letter postage between India and England. 203-204.
- Question *re* limitation of the powers of certification of the Governor General. 190-191.
- Question *re* loss of opium revenue. 193-194.
- Question *re* loss of postal letters. 204.
- Question (Supplementary) *re* loss on the working of the Reinforced Concrete Factory at Delhi. 1714.
- Question (Supplementary) *re* nationality of foreigners to whom mining concessions were granted in Madras. 146.
- Question *re* New Delhi. 206.
- Question (Supplementary) *re* pay of Extra Assistant Commissioners and Munsiffs in the N. W. F. Province. 1610.
- Question *re* payments to depositors of the Alliance Bank. 199.
- Question (Supplementary) *re* position of Bills pending in the Indian Legislature on the dissolution of one Chamber. 1443.
- Question *re* printing of stamps in India. 198-199.
- Question *re* publication of the Report of the North West Frontier Province Inquiry Committee. 129.
- Question (Supplementary) *re* publication of the Report of the Tariff Board on the Steel Industry. 2174.
- Question *re* railway station for the New Imperial Capital. 207.
- Question *re* reduction in weight of Mr. Gandhi. 212.
- Question *re* reduction of British troops in India. 195-196.
- Question *re* reservation of land in Raisina for private builders. 207.
- Question *re* retrenchment in national expenditure. 190.
- Question *re* revenue and expenditure of Ajmer-Merwara. 210-211.
- Question (Supplementary) *re* rules under section 67 of the Government of India Act. 1901, 1902.
- Question *re* savings in the working expenses of State Railways. 1346-1347.
- Question *re* Standing Committees. 199-200.
- Question *re* State Prisoners. 204-206.
- Question *re* tenders for locomotives. 209-210.
- Question *re* tenders for railway wagons, etc. 201-202.
- Question *re* tenders for railway wagons and locomotives. 207-209.

GOUR, DR. H. S.—*contd.*

- Question *re* travelling allowance of Members of the Legislative Assembly. 194-195.
- Question *re* waiting rooms at Victoria Terminus, Bombay. 202-203.
- Resolution *re* abolition of the Cotton Excise Duty. 2040-41.
- Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 246-248.
- Resolution *re* answering of questions put by non-official Members on subjects over which the Governor General in Council has control and superintendence, by Government Members. 491.
- Resolution *re* grant of full self-governing Dominion Status to India. 364, 383-387, 547.
- Resolution *re* grievances of the Sikh community. 962-64, 992.
- Resolution *re* Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications 1332-33.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2066-69, 2073.
- Resolution *re* separation of Railway Finance from General Finance. 1142.

GOVERNMENTS (HOME AND INDIAN)—

- Question *re* outstanding accounts between — in respect of war materials, etc. 481-82.

GOVERNMENT OF INDIA—

- Question *re* cash balances of the —. 425.
- Question *re* number of officials of the — drawing more than Rs. 750 p. m. and percentage of Indians among them. 477-480.
- Question *re* redistribution of the various Departments of the —. 683.
- Question *re* reorganisation of the different Departments of the —. 683.
- Question *re* superior staff of the — Secretariat. 430-431.
- Question *re* total receipts and expenditure of the —. 1122.
- See* under "Secretary of State".

GOVERNMENT OF INDIA ACT—

- Question *re* Rules under section 67 of the —. 1897-1903.

GOVERNMENT OF INDIA SECRETARIAT—

- Question *re* holidays in the —. 1437-1438.
- Question *re* office hours of the —. 1438-1439.

GOVERNMENT CONTRACTS—

- Resolution *re* the approval by the Indian Legislature of —. 596-620.

GOVERNMENT PENSIONERS—

- Question *re* participation of — in the Khilafat and Swarajya movements. 113.

GOVERNMENT PRESS—

- Question *re* delay by the —, Calcutta, in supplying Government publications to the public. 1893.

GOVERNMENT PRINTING AND STATIONERY—

- Question *re* paper used in —. 423.

GOVERNMENT PUBLICATIONS—

- Question *re* book depot for the sale of —. 2122.
- Question *re* supply to Members of the Legislature of certain —. 165.

GOVERNMENT SERVANTS—

- Question *re* — and membership of the Anglo-Indian Empire League and the Anglo-Indian Association. 1277-78.
 Question *re* — and membership of political associations. 413-14.
 Question *re* presence of — at meetings of the Congress and other political associations. 1287.
 Question *re* ventilation of the grievances of —. 866.

GOVERNMENT STORES—

- Resolution *re* tenders for —. 620-648.

GOVERNMENT QUARTERS—

- See* under "Quarters".

GOVERNORS' CONFERENCES—

- Question *re* —. 427-428.

GOVERNOR GENERAL—

- Assent of the — to amendment of the Standing Orders. 2137.
 Assent of the — to certain Bills. 123.
 Assent to the Cantonments Act, 1924, by the —. 1967.
 Assent to the Central Board of Revenue Act, 1924, by the —. 1967.
 Assent to the Criminal Tribes Act, 1924, by the —. 2183.
 Assent to the Immigration into India Act, 1924, by the —. 1967.
 Assent to the Indian Octon Cess (Amendment) Act, 1924, by the —. 1967.
 Assent to the Indian Penal Code (Amendment) Act, 1924, Protection of Minor Girls by the —. 1967.
 Assent to the Indian Tariff (Amendment) Act, 1924, by the —. 2183.
 Assent to the Repealing and Amending Act, 1924, by the —. 2183.
 Assent to the Sea Custom (Amendment) Act, 1924, by the —. 2183.
 Message from the — *re* dates for the Budget. 275.
 Message from the — *re* discussion of heads of expenditure of the Budget. 348.
 Message from the — recommending the Assembly to pass the Indian Finance Bill. 1966.
 Question *re* allowances of the —. 584-585.
 Question *re* expenditure on the —'s Tours. 585.
 Question *re* limitation of the power of certification of the —. 190-191.
 Question *re* personal power of the — 1982-87.
 Summons by the — *re* attendance of Members. 4.

GOVERNOR GENERAL IN COUNCIL—

- Question *re* regulation of the powers of direction, superintendence and control of the —. 220.
 Statement of Demands refused by the Legislative Assembly and restored by the —. 1961.

GOVIND DAS, SETH—

- Oath of Office. 3.

GRANTS—

- Budget Demands for —. 1376-1430, 1445-1605, 1629-1701, 1741-1907. 1817-82.
 Demand for Supplementary — for 1923-24. 822-863.
 Question *re* — for Commissions and Committees. 1112.

GRANT, SIR HAMILTON—

Question *re* the cost of the garden party to —. 904.

GREETINGS—

Resolution *re* — of the Assembly to the Labour Party. 648-655.

GREAT INDIAN PENINSULA RAILWAY—

Question *re* appeals of employees of the —. 695.

Question *re* appointment of an Advisory Committee in connection with the —. 139-40.

Question *re* appointment of Staff Councils by the —. 2120.

Question *re* construction of a station at Bhamburda on the —. 2104.

Question *re* education of children of Indian staff of the —. 692-693.

Question *re* free passes for Chaplains on the —. 696.

Question *re* free quarters for signallers on the —. 694.

Question *re* giving effect to the recommendations of the Staff Councils on the —. 2120.

Question *re* — Institutes. 692.

Question *re* Indian apprentices on the —. 430.

Question *re* grievances of Indian staff on the —. 692.

Question *re* grievances of staff of the —. 696.

Question *re* latrine accommodation for third class passengers on the local and suburban services of the —. 1343.

Question *re* leave rules of workshop employees on the —. 694.

Question *re* leave rules on the —. 695-696.

Question *re* prescriptions for Indians and non-Indians on the —. 692.

Question *re* punishment by the — authorities of their staff who submit appeals without just cause. 2120.

Question *re* recruitment of staff from England for the —. 694.

Question *re* relieving staff on the —. 700.

Question *re* retrenchment on the —. 1368.

Question *re* report of the Retrenchment Officer on the Claims Branch of the —. 1368-69.

Question *re* salaries of staff of the —. 693.

Question *re* shortage of coal on the —. 697.

Question *re* "Squandermania" on the —. 699.

Question *re* time scale of pay of staff of the —. 693.

Question *re* transfer of the — to State management. 476-77.

Question *re* Transportation and Commercial Departments on the —. 696.

GUIANA COMMISSION—

Question *re* publication of the Report of the —. 156-57.

Question *re* supply of copy of Report of the — to Members of the Assembly. 157.

GUJRAT—

Question *re* proposed railway from — to Sargoda and Khushab. 2019-20.

GULAB SINGH, SARDAR—

Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.

Election of — to the Standing Committee for the Department of Industries and Labour. 407.

GULAB SINGH, SARDAR—contd.

Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Oath of Office. 3.

Question *re* finance section of the Royal Air Force Headquarters. 1965.

Question *re* estates of ancient families in the Central Provinces. 2107.

Question *re* motor vehicles for the Royal Air Force. 1995.

Question *re* nomination to the Assembly of a non-official from the U. P. and Berar. 2106-07.

Resolution *re* grievances of the Sikh community. 949-54, 955, 965.

GUPTA, MR. SHOBHALAI—

Question *re* arrest of — and Mr. Ramanarayana Chowdhery of Ajmer-Merwara. 2168-69.

H**HAILEY, THE HON'BLE SIR MALCOLM—**

Adoption (Registration) Bill—

Motion for leave to introduce. 1061.

Alleged Pact between Government and the Nationalist Party. 1736, 1737.

Amendment of Standing Orders. 1974.

Budget Demand for "Customs". 1377-79, 1386-91.

Budget Demand for "Excise". 1452, 1453, 1454.

Budget Demand for "General Administration". 1665, 1661-66, 1675, 1678-87, 1689, 1691-92, 1693, 1697-99, 1765, 1797.

Budget Demand for "Jails and Convict Settlements". 1803.

Budget Demand for "Mines" (Matters *re* welfare of the workers in the Mines). 1835.

Budget Demand for "Railways". 1540, 1541, 1542, 1544.

Budget Demand for "Salt". 1427.

Congratulations to Diwan Bahadur T. Rangachariar on his election as Deputy President. 253.

Court-fees (Amendment) Bill—

Motion for leave to introduce. 1967.

Motion to refer to Select Committee. 2140, 2142, 2143, 2151.

Motion to circulate. 2153.

Death of Sir Frank McCarthy. 704.

Demand for Supplementary Grant for "Administration of Justice". 844, 845, 846.

Demand for Supplementary Grant for "Delhi". 861-62.

Demand for Supplementary Grant for "General Administration". 841.

Demand for Supplementary Grant for "Indo-European Telegraph Department". 834, 835, 838, 839, 840.

Demand for Supplementary Grant for "Miscellaneous". 853-54

Demand for Supplementary Grant for "Police". 849.

Discussion *re* May Session in Simla. 1738, 1739, 1741.

Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of Resolutions from the secondary to the regular list of business. 513-14.

Expression of regret on the death of Mr. G. M. Bhurgri. 1432-33.

General discussion on the Budget. 1210, 1235, 1238-39.

HAILEY, THE HON'BLE SIR MALCOLM—contd.

- Hindu Coparceners Liability Bill—
 Motion for leave to introduce. 1066-67.
 Motion to refer to Select Committee. 2200.
- Hindu Religious and Charitable Trusts Bill—
 Motion to circulate. 1057.
- Indian Coinage (Amendment) Bill—
 Motion to refer to Select Committee. 270-71.
- Indian Criminal Law (Amendment) Bill—
 Motion for leave to introduce. 447-48.
 Motion to refer to Select Committee. 705, 707, 708.
 Motion for extension of the date for the presentation of the Report of the Select Committee. 1375.
 Motion to withdraw the instructions given to the Select Committee to present its report by the 26th March, 1924. 2137.
- Indian Criminal Law Amendment (Repealing) Bill—
 Motion for leave to introduce. 2207-10.
- Indian Evidence (Amendment) Bill—
 Motion for leave to introduce. 878, 2211.
- Indian Finance Bill—
 Motion to consider. 1918, 1930-31, 1936-38, 1940, 1944-49.
 Motion for leave to introduce in the recommended form. 1976.
- Indian Passport (Amendment) Bill—
 Motion to consider. 462, 463, 464, 467.
- Indian Penal Code (Amendment) Bill (Amendment of section 375)—
 Motion to refer to Select Committee. 1046-47, 1056.
- Indian Penal Code (Amendment) Bill (Protection of minor girls)—
 Motion for leave to introduce. 123-24.
 Motion to consider. 166.
 Motion to refer to Select Committee. 172-73.
 Presentation of the Report of Select Committee. 771.
 Consideration of the Report of Select Committee. 1019, 1031-34 1039-40, 1041, 1042, 1043.
 Motion to pass. 1042.
- Indian Registration (Amendment) Bill—
 Motion for leave to introduce. 874-75.
- Motion to elect a panel for the Advisory Publicity Committee. 822.
- Motions for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1626-27.
- Motion for Adjournment to discuss the occurrences at Jaito, on the 21st February, 1924. 923, 924.
- Motion for adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2223-25.
- Motion for Adjournment to discuss the strike of the Bombay Textile Workers. 1315.
- Proposed amendment of the Standing Orders to enable the House to lay down the quorum for Select Committees. 940-41.
- Oath of Office. 1.
- Resolution *re* abolition of the Cotton Excise Duty. 2035, 2037.
- Resolution *re* constitution of High Courts. 788-90.

HAILEY, THE HON'BLE SIR MALCOLM—concl'd.

- Resolution *re* grant of full self-governing dominion status to India. 221-222, 356-366, 375, 379, 380, 386, 395, 400, 521-22, 534-35, 551, 552, 562, 563, 564, 581, 582, 752-66.
- Resolution *re* greetings of the Assembly to the Labour Party. 652.
- Resolution *re* grievances of the Sikh Community. 980-90.
- Resolution *re* Muhammadan representation. 785-786.
- Resolution *re* ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1327-28, 1329, 1331, 1333-34, 1337.
- Resolution *re* reduction of the Provincial contributions. 344-45.
- Resolution *re* release of Maulana Hasrat Mohani. 1009-12.
- Resolution *re* release of Sardar Kharak Singh. 1000-01.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2048, 2065, 2069-76.
- Resolution *re* return to India of Mr. B. G. Horniman. 798-801, 805-06, 814-16.
- Resolution *re* vesting of the Revenues of India in the Governor General in Council. 484-85.
- Ruling as to the order in which motions relating to Demands for Grants should be considered. 1377, 1378, 1379.
- Statement *re* discovery of a Bomb Factory at Maniktala. 1989.
- Statement (laid on the Table) *re* annual expenditure incurred during the last ten years on the Central Intelligence Department and the Bureau of Public Information. 1704.
- Statement (laid on the Table) *re* appointments and salaries of certain classes of officers in the Departments of the Government of India. 2134-36.
- Statement (laid on the Table) *re* grant of licenses for firearms in 1923. 2178.
- Statement (laid on the Table) *re* percentage of Indians in certain Public Services. 2178-83.
- Statement (laid on the Table) showing the cost of Committees and Commissions appointed since 1921. 2132-34.
- Statement (laid on the Table) *re* total cost incurred on Committees and Commissions in 1923-24. 1968.
- Statements of Business for the House. 401, 595, 871, 1737-38.
- Statement of the position of the Nationalist Party in regard to the Demands for Grants. 1444.
- Statement to the House *re* State Prisoners in Bengal. 1988-89.

HAIR BELTING—

- Question *re* duty on imported —. 2000.

HAIJ PILGRIMAGE—

- Question *re* inconvenience caused to Indian pilgrims during the recent —. 58.

HALKHURI TAX—

- See* under "Taxes".

HANS RAJ, LALA—

- Question *re* Army Clothing Factory, Shahjahanpore. 1727-28.
- Question *re* assessment to income-tax in the Kangra District. 1963.
- Question *re* income-tax assessment in the Kangra District. 1891-92.
- Question *re* manufacture of Army clothing by private enterprise. 152.
- Oath of Office 8.

HARI PRASAD LAL, RAI—

Oath of Office. 3.

Question *re* expenditure incurred during the last ten years on the Central Intelligence Department, the Excise Department and the Publicity Department. 1703-04.

Question *re* expenditure on the Imperial Library, Calcutta. 901-02.

Question *re* control of the Imperial Library, Calcutta. 902.

Question *re* Imperial Library, Calcutta. 900-901.

Question *re* Patna University. 1705.

Question *re* pay, qualifications and nature of work of Central Intelligence Department employees. 1704-05.

Question *re* percentage of C. I. D. employees engaged in the detection of political crimes. 1704.

Questions *re* railway connection between Gaya and Sherghati. 690-91, 1807-08, 1703.

Question *re* separation of Judicial and Executive Functions. 690.

Question *re* transport facilities in South Behar and Chota Nagpur. 1705.

HARI RAM SHARMA, PANDIT—

Question *re* case of ---- of the Chief Auditors Office, N. W. Railway, Lahore. 1726-27.

HASRAT MOHANI, MAULANA—

Resolution *re* release of ----. 1001-15.

HAWAII—

Question *re* imports of sugar from Java, Cuba and ----. 482.

HEALTH OFFICER, RAISINA—

Question *re* complaints of sweepers employed under the ----. 1720-21.

HIDES—

Question *re* Export Duty on raw ---- and skins. 2000-01, 2002.

Question *re* export of raw ---- and skins. 2003.

Question *re* export trade in raw ---- and skins. 2001-02.

HIGH COMMISSIONER FOR INDIA—

Budget Demand for "Expenditure in England under the control of the ----." 1881.

Question *re* appointment of an Indian as Secretary to the ----. 473-74.

Question *re* establishment list of the Office of the ----. 1274.

Question *re* powers of the ---- in London. 157.

Question *re* purchase of stores by the ----. 437.

Question *re* quantity of stores purchased by the ---- from 1-4-23 to 30-9-23. 157.

Questions *re* staff of the ----. 405, 474.

Question *re* staff under the ----, in receipt of more than Rs. 300 a month. 1298.

Statement (laid on the Table) *re* tenders in respect of stores purchased for India, which have been accepted by the ---- during the half year ending 30th June 1923. 15-22.

HIGH COURT(S)—

Resolution *re* constitution of ----. 786-90.

HIGH COURT, CALCUTTA—

Question *re* number of Criminal Appeals, Motions and References made in the ----. 152.

HIGH COURT JUDGESHIPS—

Question *re* — for members of the Provincial Judicial Service. 44-45.
 Question *re* ——. 663.

HINDLEY, MR. C. D. M.—

Budget Demand for "Railways —Working Expenses." 1488-92, 1500,
 1510, 1511-13, 1515.
 Oath of Office. 1121.

HINDUS—

Question *re* Anglo-Indians, — and Muhammadans in the Subordinate
 Accounts Service. 1935-36.

HINDU COPARCENERS LIABILITY BILL—

See under "Bill(s)".

HINDU RELIGIOUS AND CHARITABLE TRUSTS BILL—

See under "Bill(s)".

HIRA SINGH, SAHDAR BAHADUR CAPTAIN—

Election of — to the Standing Committee for the Department of
 Education, Health and Lands. 595.
 Election of — to serve on the Standing Finance Committee. 2183.
 Election of — to the Standing Committee for the Home Department.
 400.
 Oath of Office. 4.
 Question *re* pay of clerks of the Indian Army Service Corps. 664-65.
 Resolution *re* grant of full self-governing Dominion Status to India.
 717-21.

HISTORICAL DISCOVERIES—

Question *re* archaeological and — at Raisina. 686.

HISTORICAL MONUMENTS—

Question *re* — in the vicinity of Delhi. 1616-17.

HOLIDAYS—

Question *re* casual leave and — of the staff of the Delhi Press. 1980-81.
 Question *re* curtailment of the Imperial Secretariat —. 2106.
 Question *re* — in the Government of India Secretariat. 1437-38.

HOLIDAYS, SIKH—

Question *re* —. 586.

HOLME, MR. H. E.—

Oath of Office. 2.
 Question (Supplementary) *re* recruitment for the Territorial Forces in
 the Punjab and United Provinces. 254.

HOME DEPARTMENT—

Election of the Standing Committee for the —. 400.
 Motion for reduction of the demand under sub-head — of head
 "General Administration" by Ra. 100. 1655-57.
 Nominations for election of Standing Committees for the — and the
 Department of Industries and Labour. 347.

HONG KONG—

- Question *re* supply of opium to — and the Straits Settlements. 1132-33.
 Question *re* treatment of British Indians at —. 2103.

HORNIMAN, MR. B. G.—

- Question *re* entry of — into India. 444.
 Question *re* restrictions on the return to India of —. 416.
 Resolution *re* return to India of —. 791-816.

HOSPITAL—

- Question *re* Lady Hardinge Medical College and —, Delhi. 1298-99.

HOTEL—

- Question *re* Longwood —, Simla. 1282-85.

HOURS OF WORK—

- Question *re* pay, allowances and — of the telegraph staff. 1892.

HOUSE RENT—

- Question *re* recovery of — and municipal taxes from telegraph officials. 475.

HOUSE RENT ALLOWANCES—

- Question *re* grant of — to subordinate postal officials in Bombay. 1337.
 Question *re* — for telegraph staff. 111.
 Question *re* — for menial staff of State Railways. 116.

HOWELL, MR. E. B.—

- Budget Demand for "General Administration" 1887, 1895.
 Indian Passport (Amendment) Bill—
See under "Bill(s)".
 Oath of Office. 1.

HOWRAH—

- Pay of certain classes of postal employees in Calcutta, Alipur and —. 892.
 Question *re* separate entrance gates for female passengers at — railway station. 2161.
 Question *re* want of raised platforms and overbridges at stations on the Burdwan — chord section of the E. I. Railway. 946-47.

HOWRAH-BOMBAY POSTAL EXPRESS—

- Question *re* —. 884-85

HOWRAH RAILWAY STATION—

- Question *re* separate entrances for male and female passengers at the —. 2169-70.

HOWRAH RAILWAY STATION PLATFORM—

- Question *re* access to the —. 903.

HRIDAIPUR STATION—

- Question *re* closing down of —. 689.

KULETT'S ORDINANCE—

- Question *re* action taken by Government on — passed by the Provincial Council in South Africa. 151.

HYDER, DR. L. K.—

Budget Demand for "Excise". 1454-55.

Budget Demand for "General Administration." 1772.

Indian Penal Code (Amendment) Bill (Amendment of sec. 375)—

Motion to refer to Select Committee. 1050.

Oath of Office. 3.

Resolution *re* imposition of a countervailing duty on South African Coal. 305-306.

Resolution *re* Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1337-38.

HYDERABAD—

Budget Demand for " — ". 1881.

Question *re* proposed railway between — and Delhi. 1997.

HYDRO-ELECTRIC SURVEY OF INDIA—

Question *re* —. 684.

I

IMMIGRATION INTO INDIA ACT, 1924—

Assent to the — by the Governor General. 1967.

IMMIGRATION INTO INDIA BILL—

See under "Bill(s)".

IMPERIAL BANK OF INDIA—

Question *re* —. 432-33, 883.

Question *re* number of branches of the — opened after the amalgamation of the Presidency Banks. 281.

Question *re* rate of interest on instalments drawn by the —. 674-75.

IMPERIAL BANK OF INDIA (AMENDMENT) BILL—

See under "Bill(s)".

IMPERIAL CONFERENCE, 1923—

Question *re* financial liability incurred by India's participation in the —. 908.

Question *re* Resolutions of the —. 908.

IMPERIAL CUSTOMS SERVICE—

Question *re* appointment of Indians to the —. 2098.

IMPERIAL ECONOMIC CONFERENCE—

Question *re* Indian commitments at the —. 426-27.

IMPERIAL INSTITUTE, LONDON—

Question *re* contributions to the —. 684.

IMPERIAL LIBRARY, CALCUTTA—

Question *re* control of the —. 902.

Question *re* expenditure on the —. 901-02.

Question *re* —. 900-01.

IMPERIAL MEDICAL RESEARCH INSTITUTE—

Question *re* — in Delhi. 411.

IMPERIAL SERVICES—

Question *re* allowances drawn by officers of the ——. 1708-07.

Question *re* progress made in introducing an Indian element into the various ——. 1310.

IMPORT DUTY—

Question *re* evasion of the — on matches. 1344.

Question *re* — on splints and dummy match boxes. 1122.

IMPRESSED LABOUR—

Question *re* abolition of ——. 418-19, 1311-12.

INAUGURATION—

— of the fourth Session of the Council of State and the Legislative Assembly by H. E. the Viceroy. 5-14.

INCHCAPE COMMITTEE—

Question *re* action taken on the recommendations of the ——. 107, 163.

Question *re* recommendations of the — *re* pensions. 137.

Question *re* results of the recommendations of the ——. 109-109.

INCOME—

Question *re* — per head in India. 185.

Question *re* population — and educational expenditure of British India. 57-58.

INCOME-TAX—

Question *re* applications for fresh assessment to — from the residents of Amritsar. 1710.

Question *re* — assessments. 1276.

Question *re* — assessment in the Kangra District. 1891-92, 1963.

Question *re* — assessment in the Punjab. 185-86, 1370-71.

Question *re* — assessment of timber merchants in the Punjab. 186.

Question *re* — assessment of the profits of Indigo Planters. 2083.

Question *re* attachment of property of — assesses in the Punjab. 188.

Question *re* complaints of the — assesses of Amritsar. 1709.

Question *re* — assessment of Lala Chaju Mall of Amritsar. 1709.

Question *re* employment of men of Revenue Department to do — work in Bombay-Sind. 120.

Question *re* — and super-tax realised from certain mills. 1344-45.

Question *re* — paid by Foreign Companies. 429-29.

Question *re* Multan Moslims. 1351.

Question *re* payment to Bombay Government for work done in connection with —. 119-20.

Question *re* revenues from — in the Punjab. 187.

See under "Taxes on Income".

INCOME-TAX ACT—

Question *re* Amendment of the ——. 1439.

INCOME-TAX ASSESSMENTS—

Question *re* —. 1729.

INCOME-TAX COMMISSIONERS—

Question *re* powers of appointment and dismissal of —. 1728.

INCOME-TAX DEPARTMENT—

- Question *re* administration of ——. 678.
 Question *re* re-organisation of the ——. 1729.

INCOME-TAX OFFICERS—

- Question *re* ——. 120.
 Question *re* allowances of — at Karachi. 120.
 Question *re* dissatisfaction among — in the United Provinces. 1729.
 Question *re* prosecution of an — in the Punjab. 1711.
 Question *re* recruitment of —. 1735.
 Question *re* resignation of — in the United Provinces. 1728.

INCOME-TAX OFFICER, AMRITSAR—

- Question *re* alleged defamatory remarks made by the — in his orders against a number of assesseses. 1711.
 Question *re* appeals against the orders of the —. 1710.

INCOME-TAX STAFF—

- Question *re* alleged incompetency of the — at Amritsar. 1709.

INCREMENTS OF PAY (STOPPAGE OF)—

- Question *re* — of clerks and accountants. 1341-42.

INDIAN AGRICULTURAL SERVICE—

- Question *re* training of Indians for the —. 139.

INDIAN ARMS ACT, 1878—

- Question *re* withdrawal of the exemption under the — from the second and third Class Sardars of the Deccan. 1708-09.

INDIAN ARMY—

- Question *re* difference in the system of promotion in vogue in the — and the British Service. 2090.
 Question *re* reductions in —. 50.

INDIAN ARMY RESERVE OFFICERS—

- Question *re* appointment of *ex-* — in the Military Accounts Department. 1339-40.

INDIAN ARMY SERVICE CORPS—

- Question *re* pay of clerks of —. 664-65.

INDIAN CADETS—

- Question *re* filling up of the vacancies caused by failures among — at Sandhurst. 2123.

INDIAN CIVIL SERVICE—

- Question *re* —. 33-35.

INDIAN COINAGE (AMENDMENT) BILL—

- See* under "Bill(s)".

INDIAN COTTON CESS (AMENDMENT) ACT, 1924—

- Assent to the — by the Governor General. 1967.
 Message from the Council of State *re* the passing of the —. 517.
See under "Bill(s)".

INDIAN CRIMINAL LAW AMENDMENT BILL—

- See* under "Bill(s)".

INDIAN CRIMINAL LAW AMENDMENT (REPEALING) BILL--

See under " Bill(s) ".

INDIAN DEBT--

Question *re* ---. 424-25, 910.

Question *re* management of --- in England. 113.

INDIAN DELEGATION(S)--

Question *re* refusal of passports to the proposed --- to Turkey, Persia and certain Arab States. 2174.

INDIAN DRIVERS--

Question *re* grievances of Indian guards and --- on the E. B. Railway 116.

INDIAN EVIDENCE (AMENDMENT) BILL--

See under " Bill(s) ".

INDIAN FINANCE BILL--

See under " Bill(s) ".

INDIAN GUARDS--

Question *re* grievances of --- and drivers on the E. B. Railway. 116.

INDIAN INCOME-TAX (AMENDMENT) BILL--

See under " Bill(s) ".

INDIAN LAW REPORTS--

Question *re* ---. 660-61.

INDIAN LEGISLATURE--

Question *re* cost of Simla Session, 1923, of the ---. 1982.

Question *re* office establishment for the ---. 686.

INDIAN LEGISLATURE, MEMBERS OF--

Question *re* expenditure on haulage of motor cars of ---. 690-81.

INDIAN MARINE COMMITTEE--

Question *re* statement of Government officials before the ---. 430.

INDIAN MEDICAL DEPARTMENT--

Question *re* future policy of Government towards the ---. 2096.

Question *re* transfer of --- appointment in the Bombay Presidency to the Provincial Medical establishments. 279.

INDIAN MEDICAL SERVICE OFFICERS--

Question *re* --- and R. A. M. C. Officers. 214-15.

INDIAN MEMBER FOR RAILWAY BOARD--

See under " Railway Board ".

INDIAN MERCHANT SHIPPING (AMENDMENT) BILL--

See under " Bill(s) ".

INDIAN MILITARY EXPENDITURE--

Question *re* Colonial and ---. 29-30.

INDIAN OFFICERS--

Question *re* dependants of --- killed in the War. 1127-28.

INDIAN PASSENGERS--

Question *re* maltreatment of --- on Railways. 2124.

INDIAN PASSPORT (AMENDMENT) BILL—

See under " Bill(s) ".

INDIAN PENAL CODE—

Question *re* number of prosecutions under section 144 of the Criminal Procedure Code and under section 188 of the —. 2162.

Question *re* number of prosecutions under sections 124-A and 153-A of the — and cognate sections of the Criminal Procedure Code. 2161.62.

INDIAN PENAL CODE (AMENDMENT) ACT, 1924—

Assent to the — by the Governor General. 1967.

INDIAN PENAL CODE (AMENDMENT BILL) (Amendment of sec. 375)—

See under " Bill(s) ".

INDIAN PENAL CODE (AMENDMENT BILL) (Protection of minor girls)—

See under " Bill(s) ".

INDIAN POPULATION—

Question *re* — of foreign countries. 212-13.

INDIAN POSTAL AND TELEGRAPH DEPARTMENT—

Budget Demand for " — ". 1566-1605.

Demand for Supplementary Grant for " — ". 832.

INDIAN RAILWAYS COMMITTEE—

Question *re* recommendations of the —. 48.

INDIAN REGISTRATION (AMENDMENT) BILL (Mr. K. Rama Aiyangar)—

See under " Bill(s) ".

INDIAN REGISTRATION (AMENDMENT) BILL (Diwan Bahadur T. Rangachariar)—

See under " Bill(s) ".

INDIAN STAMP (VALIDATING) BILL—

See under " Bill(s) ".

INDIAN STORES DEPARTMENT—

Question *re* curtailment of expenditure on the — as recommended by the Retrenchment Committee. 2066.

Question *re* exemption of the —. 2067.

INDIAN STUDENTS COMMITTEE—

Question *re* recommendations of the —. 214.

INDIAN SUCCESSION BILL—

Message from the Council of State *re* reference of the — to Joint Committee. 1118.

INDIAN SUGAR COMMITTEE—

See under " Committee ".

INDIAN TARIFF (AMENDMENT) ACT—

Assent to the — by the Governor General. 2183.

INDIAN TARIFF (AMENDMENT) BILL—

See under " Bill(s) ".

INDIAN TERRITORIAL FORCE—

Question *re* grant of leave to recruits of the 11/19th Hyderabad Regiment (Bengal) of the ——. 2160.

Resolution *re* amalgamation of the — with the Auxiliary Force. 223-52.

INDIAN TOLLS BILL—

See under "Bill(s)".

INDIAN TRADE COMMISSIONER—

Question *re* activities of the — in London. 685.

INDIAN TRAVELLERS—

Question *re* treatment of — between India and Ceylon. 2103.

INDIAN TROOPS—

Question *re* — serving abroad. 1703.

INDIAN TROOPS, CHARGES FOR DEMOBILIZATION OF—

See under "Demobilization".

INDIGO PLANTERS—

Question *re* assessment to income-tax of the profits of —. 2083.

INDO-EUROPEAN TELEGRAPH DEPARTMENT—

Budget Demand for "——". 1629-40.

Demand for Supplementary Grant for "——". 832-39.

Question *re* further control of —. 55-56.

Question *re* retrenchment in —. 110.

INDUS—

Question *re* protection of the Dera Ismail Khan from the erosion of the —. 1611.

Question *re* tribal raids in the — plains. 183-84.

INDUSTRIAL COMMISSIONS—

Question *re* recommendations of the —. 1349.

INDUSTRIAL SCHOLARSHIPS—

Question *re* —. 677.

INDUSTRIES—

Budget Demand for "——". 1853.

INDUSTRY—

Question *re* — and Agriculture. 684.

Question *re* protection of the Steel —. 1287-88.

INNES, THE HONOURABLE SIR CHARLES—

Budget Demand for "Joint Stock Companies". 1870-72.

Budget Demand for "Meteorology". 1882.

Budget Demand for "Mines" (welfare of the workers in the Mines). 1835

Budget Demand for "Miscellaneous Departments" (British Empire Exhibition). 1873-74, 1875.

Budget Demand for "Ports and Pilotage". 1805-07.

Budget Demand for "Railways". 1528-32, 1535-36, 1539, 1542-44, 1548-51, 1565-66.

Budget Demand for "Railways—Working Expenses." 1465-66, 1472-73. 1477-78, 1490, 1483, 1493-99, 1503-04, 1508.

Discussion *re* May Session in Simla. 1741.

INNES, THE HONOURABLE SIR CHARLES—*contd.*

Indian Tariff (Amendment) Bill—

Motion for leave to introduce. 254-55.

Motion to consider. 449-51.

Motion to refer to Select Committee. 454-55.

Presentation of the Report of the Select Committee. 949.

Motion to consider report of Select Committee. 1318.

Motion to pass. 1319.

Oath of Office. 1.

Resolution *re* abolition of the Cotton Excise Duty. 2033-34.

Resolution *re* adoption of measures for the convenience of Indian Railway Passengers. 503-08, 510.

Resolution *re* approval by the Indian Legislature of Government Contracts. 809-12.

Resolution *re* imposition of a countervailing duty on South African coal. 287, 290-96, 316, 318, 323, 325-28.

Resolution *re* separation of Railway Finance from General Finance. 1139, 1317.

Resolution *re* tenders for Government Stores. 641-43.

Sea Customs (Amendment) Bill—

Motion for leave to introduce. 926.

Motion to consider. 1319.

Motion to pass. 1319.

Special Session of the Assembly in Simla. 1307.

INQUIRY—

Question *re* — into the explosion at the Parbelia Colliery. 1310.

INQUIRY COMMITTEE—

See under "Committee".

INSPECTOR(S)—

Question *re* offices allotted to an — of Post Offices for inspection purposes. 1893.

Question *re* orderly peons for — of Post Offices. 1813-14.

INSPECTOR GENERAL OF IRRIGATION—

Question *re* abolition of the post of —. 2084-85.

INSPECTORS OF POST OFFICES—

Question *re* increase in the number of —. 1894.

Question *re* orderly peons for —. 1894.

INSULIN—

Question *re* deterioration of — in India. 161.

INSURED ARTICLES—

Question *re* recoveries from R. M. S. Officials for loss of —. 702.

INTELLIGENCE—

See under "Commercial Intelligence".

INTELLIGENCE BUREAU—

See under "Central Intelligence Department".

INTEREST—

Question *re* rate of — on instalments drawn by the Imperial Bank. 674-75.

INTEREST-FREE ADVANCES—

Budget Demand for " — " . 1882.

Demand for Supplementary Grant for " — " . 863.

INTEREST ON MISCELLANEOUS OBLIGATIONS—

Budget Demand for " — " . 1653.

Demand for Supplementary Grant for " — " . 840.

INTEREST ON ORDINARY DEBT AND REDUCTION OR AVOIDANCE OF DEBT—

Budget Demand for " — " . 1640-53.

INTERMEDIATE CLASS ACCOMMODATION—Question *re* — on the Up and Down Punjab Mails. 1275-76.**INTERMEDIATE CLASS PASSENGERS—***See* under " Passengers " .**INTERNATIONAL CONVENTION—**Resolution *re* ratification of the — for the suppression of the circulation of, and traffic in, obscene publications. 1327-38.**INTERNATIONAL LABOUR CONFERENCE—**Question *re* representative of Labour Unions on the — . 697.**INTERNMENT—**Question *re* — of Mr. Amir Chand Bombwal. 1345-46.**IRRIGATION—**

Demand for Supplementary Grant for " — " . 832.

Question *re* retrenchment in expenditure under " — " . 110.*See* under " Inspector General of — " .**IRRIGATION DEPARTMENT—**• Questions *re* pay of clerks of the — , N.-W. F. Province. 1890, 1895.**IRRIGATION, NAVIGATION AND DRAINAGE WORKS—**

Budget Demand for " — " . 1566.

IRRIGATION SCHEMES—Question *re* — . 51.**ISMAIL KHAN, MR.**

Oath of Office. 2.

IYENGAR, MR. A. RANGASWAMI—

Budget Demand for " Interest on Ordinary Debt and Reductions or Avoidance of Debt " . 1846-50, 1852.

Budget Demand for " Railways " . 1544-45.

Budget Demand for " Railways—Working Expenses " . 1492-94.

Oath of Office. 2.

Question *re* arrangement with the Mysore Durbar *re* Metur Irrigation Project. 1017-18.Question *re* Conference of Provincial Finance Members. 658.Question *re* control of Transferred Departments. 1114.Question *re* establishment of convention with regard to the resignation of Ministers on the conclusion of a general election. 948.

UYENGAR, MR. A. RANGASWAMI—*contd.*

- Question (Supplementary) *re* exercise of the personal power of the Governor General. 1933-85, 1987.
- Question *re* extent of control of the Secretary of State and the Government of India of the Provincial Reserved Subject of Land Revenue. 947-48.
- Question *re* Krishnasagara and Metur Reservoir Projects. 1017.
- Questions *re* land revenue legislation in the Madras Presidency. 210, 1278-79.
- Questions *re* levy of taxation by executive action. 218-19.
- Question *re* procedure *re* resignation and acceptance of office of Provincial Ministers. 221.
- Question *re* regulation of action of Provincial Governments in regard to Provincial Subjects. 219-20.
- Question *re* regulation of the powers of superintendence, direction and control of Governor General in Council. 220.
- Question *re* rules under section 67 of the Government of India Act. 1897-1903.
- Question *re* Taxation Committee. 657-58.
- Question *re* transaction of business by Provincial Governors. 220-21.
- Question (Supplementary) *re* clerks in Ordnance Factories. 670-71.
- Question (Supplementary) *re* export trade on raw hides and skins. 2002.
- Question (Supplementary) *re* Government servants and membership of Political Associations. 413.
- Question (Supplementary) *re* Governors' Conferences and rules with regard to superintendence, direction and control over Provincial Governments. 427.
- Question (Supplementary) *re* Longwood Hotel, Simla. 1284.
- Question (Supplementary) *re* number of officers permitted to retire on proportionate pensions. 1996.
- Question (Supplementary) *re* Permanent Settlement in Madras. 1997.
- Question (Supplementary) *re* reservation of third class accommodation on the Kalka-Simla Railway during the move of the Government of India. 1994.
- Question (Supplementary) *re* staff of the High Commissioner for India. 405-06.
- Resolution *re* approval by the Indian Legislature of Government contracts. 602-04.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2074.
- Resolution *re* abolition of the Cotton Excise Duty. 2029.
- Resolution *re* return to India of Mr. B. G. Horniman. 812.

J

JAIL(S)—

- Question *re* facilities to prisoners to appeal against the decision of the — authorities. 2164.
- Question *re* number of prisoners in — in each Province under the direct charge of the Central Government, and number released. 2163.
- Question *re* removal of the district —, Delhi, from its present site. 2011.
- Question *re* retrenchment in expenditure under —, etc. 110.

JAILS AND CONVICT SETTLEMENTS—

Budget demand for " — ". 1803.

JAIN(S)—

Question *re* — representation on the Legislature and on Commissions and Committees. 1008.

JAITO—

Discussion of the — incident on the motion for the reduction of the Demand under sub-head " F. and P. Department ". 1687-1695, 1698-1701.

Motion for Adjournment to discuss the occurrences at — in Nabha territory on the 21st February, 1924. 922-926.

JAJODIA, MR. RUNGLAL—

Oath of Office. 3.

JAMALPUR—

Question *re* training of Indian graduates at the — railway workshops. 1358.

JAMSHEDPUR—

Question *re* construction of locomotives at —. 202.

JAVA—

Question *re* imports of sugar from —, Cuba and Hawaii. 482.

JEELANI, HAJI S. A. K.—

Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Oath of Office. 2.

Question *re* amendment of section 19 of the Land Acquisition Act, 1894. 114-115.

Question *re* doubling of railway line from Madras to Pallavaram. 114.

Question *re* expenditure on haulage of motor cars of Members of the Indian Legislature. 680-681.

Question *re* export duty on raw hides and skins. 2000-01, 2002.

Question *re* export of raw hides and skins. 2003.

Question *re* export trade in raw hides and skins. 2001-02.

Question *re* failure of the Alliance Bank. 113.

Question *re* grievances of non-gazetted Judicial officers of the Madras High Court. 113-114.

Question *re* India's contribution towards the expenses of the League of Nations. 679-680.

Question *re* management of Indian debt in England. 118.

Question *re* manufacture of matches in India. 1292.

Question *re* number of branches of the Imperial Bank of India opened after the amalgamation of the Presidency Banks. 281.

Question *re* participation of Government pensioners in the Khilafat and Swarajya movements. 113.

Question *re* pay, allowances and hours of work of the telegraph staff. 1892.

Question *re* Provident Fund and commutation of pensions. 114.

JHARIA—

Question *re* coal mines in the Raneegunj and — coalfields under Indian and European management. 918.

JINARDI—

Question *re* feeder road from Madhoddi.Hāt to — railway station. 1125.

Question *re* inter class waiting room for females at —. 1124-1125.

JINNAH, MR. M. A.—

Appointment of — to be a chairman on the panel. 445.

Budget Demand for "Railways". 1532.

Discussion *re* May Session in Simla. 1740.

Expression of regret at the death of Mr. G. M. Bhurgri. 1433-34.

General Discussion on the Budget. 1257-62.

Indian Coinage (Amendment) Bill—

Motion to refer to Select Committee. 269-70.

Motion to consider Report of the Select Committee. 936-37.

Indian Penal Code (Amendment) Bill (Protection of Minor Girls)—

Motion to refer to Select Committee. 168, 173, 446.

Consideration of the Report of the Select Committee. 1028-31, 1039.

Indian Penal Code (Amendment) Bill (Amendment of section 375)—

Motion to refer to Select Committee. 1053-54.

Indian Passport (Amendment) Bill—

Motion to consider. 450-60, 461-62.

Motions for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1626.

Nomination of — to serve on the Select Committee on the Indian Income-tax (Amendment) Bill. 1207.

Oath of Office. 2.

Question *re* charges for demobilisation of British officers and men and Indian troops. 147.

Question *re* commitments by the Government of India or Secretary of State for contracts being placed inside the Empire. 147-48.

Question *re* concessions granted to foreigners in mining, forest products, etc. 146.

Question *re* cost per head for years of the various units of the Auxiliary Force in India. 144.

Question *re* expenditure on Stores purchased in India, Great Britain, etc. 143-44.

Question *re* expenditure on the British Empire Exhibition. 141.

Question *re* expenditure on the Ecclesiastical Department. 144.

Question *re* grant of telephone and wireless concessions to various utility companies. 150.

Question *re* India's commitment in respect of wireless on Capital and Revenue Account, respectively. 141.

Question *re* number of Europeans in the Civil Services in India. 145.

Question *re* payment to Messrs. Reuters Limited, for supply of their news services. 140-141.

Question *re* P. and O. Mail contract. 142.

Question *re* placing of orders for locomotives with firms in India. 146-47.

Question *re* printing of currency notes in India. 142-43.

Questions *re* protection of the Steel industry. 438-439.

Question *re* purchase of stores for New Delhi and the Sukkur Barrage. 145.

Question *re* Report of the Creditor's Committee, Alliance Bank. 145.

Question *re* subsidy to the Associated Press of India. 141.

JINNAH, Mr. M. A.—contd.

- Question *re* wireless concessions. 141.
 Question (Supplementary) *re* appointment by British Cabinet of a Committee to consider Indian affairs. 1374.
 Question (Supplementary) *re* Nobel Peace Prize. 674.
 Question (Supplementary) *re* non-official visitors to State Prisoners in Bengal. 922.
 Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 251.
 Resolution *re* approval by the Indian Legislature of Government contracts. 605, 608, 609.
 Resolution *re* grant of full self-governing Dominion Status to India. 387-391.
 Resolution *re* imposition of a countervailing duty on South African Coal. 328.
 Resolution *re* reduction of the Provincial Contributions. 344.
 Resolution *re* return to India of Mr. B. G. Horniman. 800-802.
 Resolution *re* tenders for Government Stores. 620-627, 634, 648.
 Statement of the position of the Nationalist Party in regard to the Demands for Grants. 1443-44.

JOINT STOCK COMPANIES—

- Budget Demand for " — ". 1868-72.

JONESGANJ—

- Question *re* Railway Colony at —, Ajmer. 2003-04.

JOSHI, Mr. N. M.—

- Budget Demand for " Emigration, Internal ". Legislation *re* recruitment of labourers for plantations. 1856-59.
 Budget Demand for " Excise ". 1447-48.
 Budget Demand for " General Administration ". 1745-47, 1748, 1755, 1756, 1766-68, 1773.
 Budget Demand for " Indian Postal and Telegraph Department. "— (Treatment of subordinate postal employees). 1574-76.
 Budget Demand for " Mines " (Welfare of the workers in the Mines). 1831-32, 1839.
 Budget Demand for " Ports and Pilotage ". 1805, 1808.
 Budget Demand for " Railways ". 1536-37, 1565.
 Budget Demand for " Railways, Working Expenses ". 1504-1505, 1510, 1511.
 Demand for Supplementary Grant for " Administration of Justice ". 845.
 Election of — to serve on the Standing Finance Committee. 284.
 Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
 Election of — to the Standing Committee for the Department of Industries and Labour. 401.
 Indian Penal Code (Amendment) Bill. (Protection of Minor Girls)— Motion to circulate —. 171.
 Consideration of the Report of the Select Committee. 1023-24, 1041, 1042.
 Oath of Office. 129.
 Question *re* abolition of impressed labour, etc. 1311-12.
 Question *re* action taken by the Postal Department on the recommendations of the Joint R. M. S. Conference. 2157.

JOSHI, Mr. N. M.—*contd.*

- Question *re* appointment of a Rates Tribunal. 1312.
- Question *re* appointment of an Indian to be in charge of the wood workshops of the Forest Research Institute, Dehra Dun. 1621.
- Question *re* appointment of Indians in leave vacancies in the Forest Research Institute. 1621.
- Question *re* appointment of Indians on Railways. 1308.
- Question *re* appointment of Indians to the newly sanctioned Imperial posts in the Forest Research Institute. 1621-22.
- Question *re* appointment of Staff Councils by the G. I. P. Railway. 2120.
- Question *re* Bombay Currency Office staff. 898-99.
- Question *re* concessions to first and second class passengers. 893-94.
- Question *re* cost of the establishments of the Deputy Controllers of Currency, Bombay, Calcutta and Delhi. 899-900.
- Question *re* Emigration Agent in Mauritius. 1369-70.
- Question *re* employment of Indians in the Forest Research Institute and College. 1619-20.
- Question *re* establishment rolls and working estimates of the East Indian Railway. 896.
- Question *re* Europeans, Anglo-Indians and Indians in the Preventive Service of the Customs Department. 2157-58.
- Question *re* extension of Xmas Concessions on Railways to intermediate and third class passengers. 1311.
- Question *re* free quarters or grant of house rent in lieu thereof to Postmasters. 2121.
- Question *re* giving effect to the recommendations of Staff Councils on the G. I. P. Railway. 2120-21.
- Question *re* grant of compensation allowances to the staff of the Postal and Telegraph Department in Presidency towns and in Rangoon and Karachi. 1369.
- Question *re* grant of house rent allowances to subordinate postal officials in Bombay. 1367.
- Question *re* grant of pensions and privilege leave facilities to menials of the Postal Department. 1367.
- Question *re* grievances of Postal Inspectors and Superintendents' head clerks. 898.
- Question *re* increment of less than a rupee for postal servants. 1368.
- Question *re* Indian seaman under the Workmen's Compensation Act. 1309.
- Question *re* interest on the unproductive portion of the capital cost of Railways. 895-96.
- Question *re* inquiry into the explosion at the Parbelia Colliery. 1310.
- Question *re* leave rules for railway servants. 1307.
- Question *re* number of Indians appointed to higher posts in the F. and P. Department. 1312.
- Question *re* postal employees under the Workmen's Compensation Act. 1309.
- Question *re* Postal Inspectors and Superintendents' Head Clerks. 896-897.
- Question *re* premature death among postmen and menials in Bombay. 1365-1366.
- Question *re* progress made in introducing an Indian element into the various Imperial Services. 1310.

JOSHI, MR. N. M.—*concl'd.*

- Question *re* promotion of postmen and postal menials. 1366-1367.
 Question *re* punishment by the G. I. P. Railway authorities of their staff who submit appeals without just cause. 2120.
 Question *re* railway colony at Jonesganj, Ajmer. 2603-04.
 Question *re* renewals of and additions to rolling-stock. 894.
 Question *re* repeal of the Workmen's Breach of Contract Act. 1309.
 Question *re* report of the Retrenchment Officer on the Claims Branch of the G. I. P. Railway. 1368-69.
 Question *re* report of the Seamen's Recruitment Committee. 1311.
 Question *re* retrenchment on the G. I. P. Railway. 1368.
 Question *re* scales of pay of certain classes of postal officials in Bombay. 1366.
 Question *re* sub-division of Railway Demands. 895.
 Question *re* supply to Members of the Legislature of railway establishment rolls and working estimates. 895.
 Question *re* third class railway travelling facilities. 894-95.
 Question *re* training of Indians for higher posts on the Railways. 1308-09.
 Question *re* transfer of the control of Aden to the Colonial Office. 1312.
 Question *re* travelling facilities for third class railway passengers. 1309-10.
 Question *re* working hours in the Army Factory Accounts Office. 2157.
 Question *re* working hours of postal clerks on week days, holidays and Sundays. 2127.
 Question (Supplementary) *re* accommodation of orthodox members of the Indian Legislature in the Western Hostel at Raisina. 2116.
 Question (Supplementary) *re* admission of the members of the domiciled community into the Army in India. 2095.
 Question (Supplementary) *re* Longwood Hotel, Simla. 1284.
 Question (Supplementary) *re* rules under section 67 of the Government of India Act. 1903.
 Question (Supplementary) *re* starting pay of Indian and European clerks in the Public Works Department, Delhi. 1716.
 Question (Supplementary) *re* strength of the various parties in the Legislative Assembly. 415.
 Question (Supplementary) *re* supply of free copies of the Report of the Guiana Commission to the Members of the Assembly. 157.
 Resolution *re* abolition of the Cotton Excise Duty. 2037-38.
 Resolution *re* adoption of measures for the convenience of Indian railway passengers. 497-99.
 Resolution *re* approval by the Indian Legislature of Government Contracts. 617.
 Resolution *re* Greetings of the Assembly to the Labour Party. 653-55.
 Resolution *re* imposition of a countervailing duty on South African coal. 306-07.

JUDGES—

- Question *re* identity of the two — who examined the cases of State Prisoners in Bengal. 1611-12.

JUDICIAL AND EXECUTIVE FUNCTIONS—

- Question *re* scheme for the separation of — in Madras. 2111.
 Questions *re* separation of —. 442, 690, 1356.
 Question *re* separation of — in the U. P. 2088.

JUDICIAL OFFICERS—

Question *re* grievances of non-gazetted — of the Madras High Court. 113-114.

JUDICIAL WORK—

Question *re* — in the N.-W. F. Province. 1609.

JUDICIARY—

Question *re* Indianization of the higher —. 198.

JUSTICE—

Question *re* cheap and speedy —. 421.

JUTE—

Question *re* minimum wage for — and cotton workers. 911.

Question *re* wages and hours of labour in the cotton and — industries. 910-911.

K

KALABAGH—

Question *re* Railway rates and fares on the — and Bannu Branch of the North Western Railway. 1610-11.

KALKA SIMLA RAILWAY—

Question *re* reservation of third class accommodation on the — during the move of the Government of India. 1993-94.

KANGRA DISTRICT—

Question *re* assessment to income-tax in the —. 1963.

Question *re* income-tax assessment in the —. 1891-92.

KARACHI—

Question *re* grant of compensatory allowances to the staff of the Postal and Telegraph Department in Presidency towns and in Rangoon and —. 1369.

KARACHI CUSTOMS HOUSE—

Question *re* Appraisers in the —. 120-21.

KARANPURA AND TALCHER COALFIELDS—

Question *re* railway facilities for the —. 37.

KARARAGOD—

Question *re* blocking of the road to the — Jumna Mosque and Durga of Hazrat Malikibn-Dinarat. 2091-92.

KARBIGHWAN—

Question *re* case of Panna Lal Gopi, late assistant station master of — on the East India Railway. 1615.

KARTAR SINGH, SARDAR—

Budget Demand for "General Administration". 1675-77, 1682.

Election of — to serve on the Standing Finance Committee. 284.

Election of — to the Standing Committee for the Commerce Department. 347.

Motion for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1626.

Oath of Office. 3.

KARTAR SINGH, SARDAR—contd.

- Question *re* appointment of Indians to the cadre of Traffic Inspectors. 666.
- Question *re* Claims Inspectors on the North Western Railway. 667.
- Question *re* Commercial Department, North Western Railway. 367.
- Question *re* Commercial Superintendents on the North Western Railway. 667.
- Question *re* curtailment of the Imperial Secretariat holidays. 2109.
- Question *re* declaration of the S. G. P. C. and Shiromani Akali Dal as unlawful associations under the Criminal Law Amendment A. 472.
- Question *re* European station masters at certain stations on the North Western Railway. 669
- Question *re* Goods and Coaching Clerks on the North Western Railway. 668.
- Question *re* opening of a beef shop near the Hindu quarters in Raisina. 1907.
- Question *re* policy of the Punjab Government towards the Sikhs. 472.
- Question *re* prosecution of the conspiracy case against the S. G. P. Committee. 472.
- Question *re* provision of free quarters for Commercial Inspectors. 668.
- Question (Supplementary) *re* recognition of the S. G. P. Committee by Government. 472.
- Question *re* release of Sardar Kharak Singh. 1622.
- Question *re* removal of the Lawrence Statue from the Mall at Lahore. 472-73.
- Question *re* scales of pay for Claims Inspectors on State Railways. 663.
- Questions *re* Sikh holidays. 586, 2108.
- Question *re* Sikhs in certain Government Offices. 586-86.
- Question *re* Staff Selection Board. 586-87.
- Question *re* Stock verifiers, etc. 668.
- Question *re* Superior Secretariat appointments. 473.
- Question *re* Traffic Inspectors on the N. W. Railway. 667.
- Question *re* Traffic Inspectors (Commercial) on the N. W. R. 668.
- Resolution *re* grievances of the Sikh Community. 957-62, 991.
- Resolution *re* release of Sardar Kharak Singh. 992-94.

KASLA AND DAMAGURIA SIDINGS—

- Question *re* cost of —, E. I. Railway. 37.

RASTURBHAI LALBHAI, SETH—

- Election of — to the Standing Committee for the Department of Industries and Labour. 401.
- General Discussion on the Budget. 1172-74.
- Oath of Office. 2.
- Question *re* coal wagons for industrial concerns. 917.
- Question *re* evasion of the import duty on matches. 1344.
- Question *re* freight on coal. 917.
- Question *re* income-tax and super-tax realised from cotton mills 1344-45.
- Question *re* protection of the cotton mill industry. 916-17.
- Question *re* repeal of the cotton excise duty. 916-17.
- Question *re* tariff values on cotton goods. 218.
- Resolution *re* abolition of the cotton excise duty. 2020-27, 2037.

KASUR—

Question *re* complaint against the station master of —. 1346.

KATHANA—

Proposed railway from Vasad to —. 1343-44.

Length of the proposed Vasad, Borsad — Railway. 1344.

KAZIM ALI, MR. M.—

Oath of Office. 3.

KELKAR, MR. N. C.—

Hindu Coparcener's Liability Bill—

Motion to refer to Select Committee. 2198-99.

Indian Passport (Amendment) Bill—

Motion to consider. 455-58.

Oath of Office. 2.

Question (Supplementary) *re* declaration of policy in the Central Provinces with regard to transferred subjects. 2158-59.

Question (Supplementary) *re* refusal of passports to the proposed Indian delegation to Turkey, Persia and certain Arab States. 2174.

Resolution *re* grant of self-governing Dominion Status to India. 558-59.

KENYA—

Question *re* complaints by Indians in —. 1111.

Question *re* condition of Indians in —. 26-27.

Questions *re* the — Immigration Bill. 47, 1045, 1134.

Question *re* — Immigration Ordinance. 277, 686.

Question *re* publication of the correspondence relating to —. 25-26.

Question *re* questions relating to —. 686.

KERR, MR.—

Question *re* alleged ill-treatment of staff by —, District Loco Superintendent, Eastern Bengal Railway. 116.

KEY INDUSTRIES—

Question *re* minimum wage for —. 444.

KHADDAR—

Question *re* importation and sale of mill-made cloth as homespun —. 471.

KHARAK SINGH, SARDAR—

Question *re* release of —. 1022.

Resolution *re* release of —. 992-1001.

KHILAFAT MOVEMENT—

Question *re* participation of Government pensioners in the — Swarajya movement. 113.

KHURJA STATION—

Question *re* suspension of the booking and loading of cotton bales at —. 2113.

KHUSHAB—

Question *re* proposed railway from Gujrat to Sargoda and — 2019-20.

KIDWAI, SHEIKH MUSHIR HOSAIN—

Oath of Office. 881.

Question *re* extension of the term of Revenue Settlement in the Western Provinces. 2124.

Question *re* number of Indian troops serving abroad. 1703.

Question *re* reservation of third class accommodation on the Kalka Simla Railway during the move of the Government of India. 1993-94.

Resolution *re* grievances of the Sikh Community. 974.

KING'S COMMISSIONS—

Question *re* officers of the Indian Army holding the ——. 188.

KOHAT—

Question *re* — and Landikotal murder gangs. 183.

Question *re* strength of the police force in the — and Bannu Cantonnments. 1358-59.

KRISHNASAGORA RESERVOIR PROJECT—

Question *re* the — and the Metur Reservoir Project. 1017.

KUDCHI-BAGALKOT LINE—

Question *re* construction of the Miraj-Pandharpur and Lonand Bagalkot Lines and the ——. 1708.

KUMAR, MR.—

Question *re* termination of services of — and Mr. Sandhu, Temporary Engineers, Public Works Department, Delhi. 1722-25.

FUN, MAUNG—

Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.

Oath of Office. 253.

L**LABOUR PARTY—**

Resolution *re* greetings of the Assembly to the ——. 648-55.

LABOUR UNIONS—

Question *re* representative of — at the International Labour Conference. 697.

LADY HARDINGE MEDICAL COLLEGE—

Question *re* annual report of the —. 2108.

Question *re* Audit and Inspection note on the — for 1922-23. 2110-11.

Question *re* audit of the accounts of the —. 2109-10.

Question *re* audit reports and audit objections relating to the —. 1132-33.

Question *re* constitution of the Governing Body of the —. 1128.

Question *re* examination by a Non-Official Member of the Legislative Assembly into the expenditure of the —. 2111.

Question *re* expenditure power of the Principal, —. 1132.

Question *re* extravagant expenditure in the —. 1129-30.

Question *re* inspection of the —. 2109.

Question *re* loss of instruments made by the —. 1131.

LADY HARDINGE MEDICAL COLLEGE—*contd.*

Question *re* quarters in the — Hospital for Europeans and Indians, respectively. 2092-93.

Question *re* recruitment of the Staff of the —. 1131.

Question *re* representation of the Central Legislature on the Governing Body of the —. 1129.

Question *re* subscriptions raised from Europeans and Indians for the —. 1130-31.

LAHORE—

Question *re* fines imposed on postal officials of the — General Post Office. 1361-62.

LALPAT RAI, LALA—

Question *re* proscription of the book by — entitled "Young India". 662.

LAND ACQUISITION ACT (SECTION 19)—

Question *re* amendment of —. 114-15.

LANDIKOTAL—

Question *re* Kohat and — murder gangs. 183.

LANDS, RAILWAY—

Question *re* — on both sides of Railway Lines. 1314-15.

LAND REVENUE—

Budget Demand for " — ". 1446.

Question *re* extent of control of the Secretary of State and the Government of India of the Provincial Reserved subject of the —. 947-48.

Question *re* — legislation in the Madras Presidency. 1278-79.

LAND REVENUE LEGISLATION—

Question *re* — in the Madras Presidency. 219.

LATRINE—

Question *re* — accommodation in carriages of all classes on the East Indian Railway. 1305-06.

LATRINE ACCOMMODATION—

Question *re* — for third class passengers on the local and suburban services of the Great Indian Peninsula and Bombay Baroda and Central India Railways. 1343.

LAWRENCE STATUE—

Question *re* removal of the — from the Mall at Lahore. 472-73.

LAW OFFICERS—

Question *re* utilisation of the services of — of the Bengal Government. 2006.

LEAGUE OF NATIONS—

Question *re* India's contribution towards the expense of the —. 679-80.

LEAVE—

Question *re* casual — and holidays of the staff of the Delhi Press. 1280-81.

Question *re* — of the traffic staff of the North Western Railway. 865-63.

Question *re* — of menial staff of State Railways. 116-17.

LEAVE RESERVE—

- Question *re* — for the office of the Railway Board. 1365.
 Question *re* — in the Railway Mail Service. 887.
 Question *re* working hours — allowances, etc., of Railway Mail Service Staff. 1815-16.

LEAVE RULES—

- Question *re* — of workshop employees on Great Indian Peninsula Railway. 694.
 Question *re* — on Great Indian Peninsula Railway. 695-96.
 Question *re* — for Railway servants. 1307.

LEAVE VACANCIES—

- Question *re* appointment of Indians in — in the Forest Research Institute. 1621.

LEE COMMISSION—

- Question *re* expenditure on —. 28.

LEE COMMISSION, REPORT OF THE—

- Suggestion, on the motion for the reduction of the demand under sub-head "Home Department" by Rs. 100, that the — should be placed before the Assembly and that no further action should be taken on the Report without an expression of the Assembly's opinion. 1655-57, 1665-67, 1684-85.

LEFROY, MR. H. MAXWELL—

- Question *re* work done by — to improve the silk industry. 1357.

LEGISLATION—

- Question *re* Land Revenue — in the Madras Presidency. 1278-79.

LEGISLATIVE ASSEMBLY—

- Inauguration of the fourth session of the — and of the Council of State by His Excellency the Viceroy. 5-14.

LEGISLATIVE ASSEMBLY—

See under "Assembly".

- Question *re* action taken on the recommendation of the —. 191-93.
 Question *re* Brigade Order *re* voting for a Swarajist Candidate. 445.
 Question *re* recording of votes in the Landholders' Constituencies of the —. 181.
 Question *re* strength of the various parties in the —. 414-15, 416.
 Question *re* travelling allowance of Members of the —. 194-95.
 Statement of Demands refused by the — and restored by the Governor General in Council. 1961.

LEGISLATIVE ASSEMBLY MEMBERS—

- Question *re* grant of the title of "Hon'ble" for —. 2089-90.

LEGISLATIVE BODIES—

- Question *re* — and prisoners. 1286-87.

LEGISLATURE(S)—

- Question *re* autumn session of the Central —. 1285.
 Question *re* designation "Non-Muhammadan" to indicate certain constituencies of the Provincial and Indian —. 947.
 Question *re* disqualification for election to the —. 194.
 Question *re* representation of Berar on the Local and Central —. 1104-05.
 Question *re* separate establishment for the —. 28.

LETTER BOXES—

Question *re* postal — in the villages of Pathi Malla Johar. 850.

LETTER POSTAGE—

Question *re* — between India and England. 203-04.

LEY, MR. A. H.—

Oath of Office. 583.

LIBRARY COMMITTEE—

Appointment of Members to the —. 445.

LICENCE(S)—

Statements laid on the table *re* the grant of — for firearms in 1923. 2178.

Question *re* Life — under the Indian Arms Rules. 1289-90.

Question *re* renewal of — for Arms. 1290.

LICENCES FOR FIRE-ARMS—

See under "Fire-arms".

LINDSAY, MR. DARCY—

Budget Demand for "General Administration". 1768, 1771.

Budget Demand for "Indian Postal and Telegraph Department" Improvement and cheapening of postal facilities). 1570.

(Provision for depreciation of capital and increase of subsidy to the British Indian Steam Navigation Company). 1603-04.

Budget Demand for "Indo-European Telegraph Department". 1633, 1637, 1640.

Budget Demand for "Interest on Ordinary Debt and Reduction or Avoidance of Debt". 1645.

Budget Demand for "Mines". (Matters *re* welfare of the workers in the Mines). 1842.

Demand for Supplementary Grant for "Police". 848.

Discussion *re* May Session in Simla. 1739-40.

Election of — to the Standing Committee for the Department of Industries and Labour. 401.

Election of — to serve on the Standing Finance Committee. 284, 2183.

General Discussion on the Budget. 1157-58, 1185, 1191, 1246.

Oath of Office. 3.

Question *re* cost of Simla Session of the Indian Legislature in 1923. 1982.

Resolution *re* abolition of the Cotton Excise Duty. 2035-36.

LICQUORS—

Question *re* annual import of foreign — into India during the last ten years. 2166.

LLOYD, MR. A. H.—

Oath of Office. 1339, 2081.

LOANS—

Question *re* — to villagers by the Postal Savings Bank. 2016-17.

LOANS AND ADVANCES BEARING INTEREST—

Budget Demand for " — ". 1882.

LOCAL ALLOWANCE(S)—

Question *re* grant of — to Postal and Railway Mail Service Officials. 891-92.

Question *re* — of Postal Officials in the Punjab. 1360-61.

LOCAL GOVERNMENTS—

Question *re* applications from — under Rule 27 of the Devolution Rules. 870.

LOCOMOTIVE(S)—

Question *re* construction of — at Jamshedpur. 203.

Question *re* German tender for —. 918-19.

Question *re* placing of orders for — with firms in India.

Questions *re* tenders for — made in India. 157-59.

Question *re* tenders for —. 209-210, 1139.

Question *re* tenders for railway wagons and —. 207-09.

1 OHOKARE, DR. K. G.—

Budget Demand for "General Administration". 1787.

Budget Demand for "Railways". 1539-40.

Budget Demand for "Salt". 1425.

Oath of Office. 2.

Question *re* appeals by employees of the Great Indian Peninsula Railway. 695.

Question *re* Army training schools. 189.

Question *re* British and Indian Station Hospitals. 215-16.

Question *re* classification of Military Sub-Assistant Surgeons holding Viceroy's Commissions. 2104-05.

Question *re* Commercial and Transportation Department on the G. I. P. Railway. 696.

Question *re* construction of a station at Bhamburda on the G. I. P. Railway. 2104.

Question *re* contracts for the supply of refreshments at railway stations. 914-15.

Question *re* Demobilisation of Military Assistant and Sub-Assistant Surgeons. 1616.

Question *re* dependents of Indian Officers killed in the war. 1127-28.

Question *re* duties of Military Sub-Assistant Surgeons. 2105.

Question *re* education of children of the Indian Staff of the G. I. P. Railway. 692-93.

Question *re* European, Anglo-Indian and Indian Apprentices on Railways. 694-95.

Question *re* Fines Funds on State Railways. 691-92.

Question *re* free passes for chaplains on the G. I. P. Railway. 696.

Question *re* free passes for Members of Railway Unions. 699.

Question *re* free quarters for signallers on the G. I. P. Railway. 694.

Question *re* G. I. P. Railway Institutes. 692.

Question *re* grievances of Indian Staff on the G. I. P. Railway. 692.

Question *re* grievances of railway men. 699.

Question *re* grievances of the Staff of the G. I. P. Railway. 696.

Question *re* health of the Army. 914.

Question *re* income per head in India. 185.

Question *re* Indianization of the Higher Grades of the Railway Services. 698.

Question *re* I. M. S. and R. A. M. C. Officers. 214-15.

Question *re* Indian population in foreign countries. 212-13.

Question *re* Indian Railway drivers. 699.

Question *re* leave rules of workshop employees on the G. I. P. Railway. 694.

LOHOKARE, DR. K. G.—*contd.*

- Question *re* leave rules on the G. I. P. Railway. 695-96.
 Question *re* medical certificates of railway employees. 698.
 Question *re* Military Assistant and Sub-Assistant Surgeons. 1905-07.
 Question *re* Military pensions. 2108.
 Question *re* officers of the Indian Army holding the King's and Viceroy's Commissions respectively. 188-89.
 Question *re* official or trade union staff maintained by Foreign countries in India and *vice versa*. 184-85.
 Question *re* pensions to dependants of Military Assistant and Sub-Assistant Surgeons killed in the War. 1127.
 Question *re* prescriptions for Indians and Non-Indians on the G. I. P. Railway. 692.
 Question *re* Railways and trade unions. 697.
 Question *re* recommendations of the Medical Services Committee and the Retrenchment Committee on the subject of the Medical Services in India. 278.
 Question *re* recruitment of staff from England for the G. I. P. Railway. 694.
 Question *re* registration of Military Assistant and Sub-Assistant Surgeons. 922.
 Question *re* Relieving Staff on the G. I. P. Railway. 700.
 Question *re* removal of the office of the Deputy Accountant General, Military Accounts, from Poona to Bombay. 913-14.
 Question *re* representative of Labour Unions at the International Labour Conference. 697.
 Question *re* salaries of staff of G. I. P. Railway. 693.
 Question *re* shortage of coal on the G. I. P. Railway. 697.
 Question *re* "Squandermania" on the G. I. P. Railway. 699.
 Question *re* time scale of pay for the G. I. P. Railway staff. 693.
 Question *re* training in Government Medical Schools. 914.
 Question *re* transfer of I. M. S. appointments in the Bombay Presidency to the Provincial Medical Establishments. 279.
 Resolution *re* abolition of the Cotton Excise Duty. 2041-42.
 Resolution *re* adoption of measures for the convenience of Indian Railway Passengers. 507.
 Resolution *re* imposition of a countervailing duty on South African Coal. 296-97.

IONAND-PANDHARPUR LINE—

- Question *re* construction of the — and the Miraj-Pandharpur and Kudchi-Bagalkot Lines. 1708.

JONGWOOD HOTEL—

See under "Hotel".

- Question *re* certain quarters not being made available to Members at —. 2171.
 Question (Supplementary) *re* grant of conveyance allowance in Simla to Members of the Indian Legislature residing at —. 2187.
 Question *re* —, Simla. 2012-14.
 Question *re* use of — by commercial travellers and other members of the public. 2014.

LUGGAGE PORTERS—

- Question *re* contracts for the supply of — on the E. I. Railway. 283.

M

MACDONALD, MR. RAMSAY—

Question *re* proscription of the book by —, entitled "Awakening of India". 662.

MADHOBDI—

Question *re* feeder road from ——— Hât to Jinardi railway station. 1125.

MADRAS—

Question *re* freight on cement from Dwarka to ——. 1315.

Question *re* permanent settlement in ——. 1996-97.

Question *re* proposed metre gauge railway from Tirupati to ——. 1305.

Question *re* salt factory in ——. 1999-2000.

Question *re* scheme for separation of judicial and executive functions in ——. 2111.

Question *re* through mail train service between ——— and Delhi. 1280.

MADRAS HIGH COURT—

Question *re* grievances of non-gazetted judicial officers of the ——. 113-14.

MADRAS PRESIDENCY—

Question *re* amalgamation of Coorg with the ———1280.

Question *re* land revenue legislation in the ——. 1278-79.

MADRAS AND SOUTHERN MAHRATTA RAILWAY—

Question *re* cost of the Satara-Koregaon branch of the ——. 1046.

MAHABUDHA TEMPLE—

Question *re* — at Buddha Gaya. 679.

MAHBOOB ALI KHAN MUHAMMAD AKBAR KHAN, SARDAR—

Oath of Office. 129.

MAHMOOD SCHAMNAD, SAHIB BHADUR, MR.—

Criminal Law Amendment Bill—

Motion to refer to Select Committee. 707.

Election of — to serve on the Standing Finance Committee. 2183.

Election of — to the panel of the Standing Committee to advise on questions relating to "Emigration". 941.

General Discussion on the Budget. 1237.

Oath of Office. 403.

Question *re* amalgamation of Coorg with the Madras Presidency. 1280.

Question *re* blocking of the road to the Juma Mosque and Darga of Hazrat Malikbn-Dinar at Kasaragod. 2091-92.

Question *re* extension of the postal voting system to pardah ladies. 2090.

Question *re* Shimoga-Bhetkal Railway. 583.

Question *re* Shoranur-Nilambar and the Tellicherry. Nanjangad Railways. 583.

Question *re* through mail train service between Madras and Delhi. 1280.

Question *re* Trikannad Railway Station. 1279-80, 2171.

Resolution *re* grievances of the Sikh community. 991.

Resolution *re* Muhammadan representation. 785, 786.

Resolution *re* repeal of Bengal Regulation III of 1818. 2063-64.

MAILS—

Question *re* carriage of — between England and India. 884.

MAIL BAG(S)—

Question *re* loss of a — at Peshawar. 701.

Question *re* theft of — at Multan. 701.

MAIL CONTRACTS—

Question *re* expiry of postal — on the coastal lines of India and Burma. 165.

MAIL RUNNERS—

Question *re* deaths among — and compensation allowed to their families. 2112.

MAIL TRAINS—

Question *re* through — between Madras and Delhi. 1280.

MAIL VANS—

Question *re* inadequate supply of —. 890.

MAKAN, MR. M. E.—

Election of — to the Standing Committee for the Commerce Department. 347.

General Discussion on the Budget. 1218 and Appendix.

Oath of Office. 2.

MALAVIYA, PANDIT KRISHNA KANT—

Oath of Office. 3.

Question *re* arrest of Sobhalal Gupta and Ramnarayana Chowdhery of Ajmer-Merwara. 2168-69.

Question *re* audit reports and audit objection relating to the Lady Hardinge Medical College. 1231-32.

Question *re* constitution of the Governing Body of the Lady Hardinge Medical College. 1128-29.

Question *re* expenditure power of the Principal, Lady Hardinge Medical College. 1132.

Question *re* extravagant expenditure in the Lady Hardinge Medical College. 1129-30.

Question *re* loss of investments made by the Lady Hardinge Medical College. 1131.

Question *re* police raid on the office of the Rajasthan Volunteer Corps in Ajmer. 2169.

Question *re* recruitment of the staff of the Lady Hardinge Medical College. 1131.

Question *re* representation of the Central Legislature on the Governing Body of the Lady Hardinge Medical College. 1129.

Question *re* subscriptions raised from Europeans and Indians for the Lady Hardinge Medical College. 1130-31.

MALAVIYA, PANDIT MADAN MOHAN—

Budget Demand for "Education" (Grants for the Benares and Aligarh Universities). 1844-45.

Budget Demand for "Excise". 1448-49, 1451.

Budget Demand for "General Administration". 1670-75, 1680-81, 1692-95, 1699.

Budget Demand for "Miscellaneous Departments" (British Empire Exhibition). 1874-75.

Budget Demand for "Railways". 1544, 1559, 1560, 1561-62, 1563.

Budget Demand for "Railways — Working Expenses". 1473, 1476, 1477, 1482, 1483, 1484-85, 1497, 1498, 1499.

MALAVIYA, PANDIT MADAN MOHAN—contd.**Court-fees (Amendment) Bill—**

Motion to refer to Select Committee. 2147.

Motion to circulate. 2152.

Demand for Supplementary Grant for "Indo-European Telegraph Department". 837, 838.

Expression of regret at the death of Mr. G. M. Bhurgri. 1433.

General Discussion on the Budget. 1234-47, 1259.

Indian Finance Bill—

Motion to consider. 1915-44, 1946.

Motion for leave to introduce in the recommended form. 1976.

Indian Penal Code (Amendment) Bill (Protection of minor girls)—

Consideration of the Report of the Select Committee. 1025-28, 1029, 1030, 1034.

Motion for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1022-27.

Motion for Adjournment to discuss the occurrences at Jaito on the 21st February, 1924. 922-25.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2225-30.

Oath of Office. 15.

Question (Supplementary) *re* recognition of the Shiromani Gurdwara Prabandhak Committee by Government. 472.

Question (Supplementary) *re* State Prisoners. 205-06.

Resolution *re* adoption of measures for the convenience of Indian railway passengers. 499-502, 503.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 238-43.

Resolution *re* approval by the Indian Legislature of Government contracts. 612-14, 620.

Resolution *re* grant of full self-governing Dominion Status to India. 360, 363, 364, 527-38, 539, 574, 575, 581.

Resolution *re* grievances of the Sikhs. 966-72, 975, 983, 990.

Resolution *re* imposition of a countervailing duty on South African Coal. 307-11, 328.

Resolution *re* reduction of the Provincial Contributions. 341-45.

Resolution *re* release of Maulana Hasrat Mohani. 1008-09.

Resolution *re* release of Sardar Kharak Singh. 994-1000.

Resolution *re* repeal of Bengal Regulation III of 1818. 2075, 2076, 2077.

Resolution *re* return to India of Mr. B. G. Horniman. 802-804.

MANIKTALA—

Questions *re* discovery of a bomb factory at ——. 1896-97, 1965.

Statement by Sir Malcolm Hailey *re* discovery of a bomb factory at ——. 1969.

MANJHAUL—

Question *re* Sub Post Office at —— in Monghyr. 2121-22.

MARDAN—

Question *re* conversion of the — sub-division of the Peshawar district into a separate district. 1608-09.

MARRIAGE ALLOWANCE(S)—

Question *re* refusal of — to Assistant Surgeons of the Indian Medical Department. 2095-96.

MATCHES—

Question *re* evasion of the import duty on —. 1344.

Question *re* imports of —. 689.

Question *re* manufacture of — in India. 1292.

MATCH BOXES—

Question *re* import duty on splints and dummy —. 1122.

Question *re* imports of veneers, splints and dummy —. 689-690.

Question *re* splints, veneers and empty —. 435.

MATCH INDUSTRY—

Question *re* the —. 1357-58.

MAURITIUS—

Question *re* Emigration Agent in —. 1369-70.

MCCARTHY, SIR FRANK—

Death of —. 703-705.

MEDICAL CERTIFICATE(S)—

Question *re* — of railway employees. 698.

MEDICAL COLLEGE—

See "Lady Hardinge —."

MEDICAL COLLEGE (CALCUTTA)—

Question *re* military students in the —. 2124-25.

MEDICAL DEPARTMENT—

See under "Indian Medical Department."

MEDICAL EXAMINATION—

Question *re* — of postal and telegraph employees. 890.

MEDICAL RESEARCH INSTITUTE—

Question *re* —. 435.

MEDICAL SCHOOLS—

Question *re* training in Government —. 914.

MEDICAL SERVICES—

Budget Demand for " — ". 1850-52.

Demand for Supplementary Grant for " — ". 851.

Question *re* recommendations of the Medical Services Committee and the Retrenchment Committee on the subject of the —. 278.

MEDICAL SERVICES COMMITTEE—

Question (Supplementary) *re* delay on the part of the Secretary of State in coming to a decision on the recommendations of the —. 279.

MEERUT CITY JUNCTION RAILWAY STATION—

Question *re* repair of third class waiting hall shed at —. 282.

MEHTA, MR. JAMNADAS M.—

- Budget Demand for "Administration of Justice". 1802.
 Budget Demand for "Currency". 1876-77, 1878.
 Budget Demand for "General Administration". 1689-1700, 1748-50.
 Budget Demand for "Interest on Ordinary Debt and Reduction or Avoidance of Debt". 1642-47.
 Budget Demand for "Miscellaneous Departments" (British Empire Exhibition). 1872-73, 1875.
 Budget Demand for "Salt". 1426-27.
 Budget Demand for "Taxes on Income". 1421.
 General Discussion on the Budget. 1202-06.
 Indian Coinage (Amendment) Bill—
 Motion to refer to Select Committee. 269.
 Motion to consider Report of the Select Committee. 930, 931, 932.
 Indian Penal Code (Amendment) Bill (Protection of minor girls)—
 Consideration of Report of Select Committee. 1636-37.
 Oath of Office. 2.
 Question *re* accommodation of the Pension Department in Bombay. 665.
 Question *re* adjustment of expenditure incurred on telegraph work done in combined offices. 475.
 Question *re* appointment of an Indian as Secretary to the High Commissioner for India. 473-74.
 Question *re* Colonial banks and firms on the borrowing list of the Secretary of State. 1291.
 Question *re* commission on the purchase and sale of securities. 1291.
 Question *re* contract for the Bombay City Motor Mail Service. 474-75.
 Question *re* criminal jurisdiction in Bhagur. 602.
 Question *re* disbursements made on behalf of the War Office during the War. 664.
 Question *re* employment of women police to control the traffic in women and children. 900.
 Question *re* excess of expenditure over revenue, additional taxation, etc. 911-12.
 Question *re* exclusion of Bhagur from Deolali Cantonment. 681-82.
 Question *re* expenditure on the Waziristan Campaign. 1137-38.
 Question *re* export of cattle. 666.
 Question *re* gold value of the silver rupee. 1342-43.
 Question *re* Government pensioners in Bombay. 665.
 Question (Supplementary) *re* guardianship of students before admission to Universities. 214.
 Question *re* interest on the cash balances of the Secretary of State for India. 1136.
 Question *re* interim relief to certain employees of the office of the Post Master General, Bombay. 587-88.
 Question *re* Local Advisory Committees on Railways. 1137.
 Question *re* latrine accommodation for third class passengers on the local and suburban services of the G. I. P. & B. B. & C. I. Railways. 1343.
 Question *re* length of the proposed Vasad, Borsad Kathana Railway. 1344.
 Question *re* Moplah and other prisoners in the Andamans. 1138.
 Question *re* pay of clerks of the Dead Letter Office in Bombay. 665-66.
 Question *re* post and telegraph offices mileage of Railways and telegraph lines. 1136.

MEHTA, MR. JAMNADAS M.—*contd.*

- Question *re* proposed railway from Vasad to Kathana. 1343-44.
 Question *re* Provincial Governments' offices, Mechanical Branches of the Clerical Establishment. 867.
 Question *re* recommendations of the Babington Smith Committee. 1342.
 Question *re* recovery of house-rent and municipal taxes from telegraph officials. 475.
 Question *re* reservation of berths on railways. 1273.
 Question *re* running of the evening train without lights between Sabarmati and Dholka. 1343.
 Question *re* staff of the High Commissioner for India. 474.
 Question *re* surplus postal revenue. 587.
 Question *re* taxation in Bhagur. 682.
 Resolution *re* imposition of a countervailing duty on South African coal. 321-22.
 Resolution *re* return to India of Mr. B. G. Horniman. 805-07.

MEMBERS OF THE INDIAN LEGISLATURE—

- Question *re* accommodation of — at Raisina. 1893.
 Question *re* accommodation of — at Simla. 2116.
 Question *re* accommodation of orthodox — in the Western Hostel, Raisina. 2116-17.
 Question *re* grant of conveyance allowance to — in Simla. 2167.
 Question *re* supply to — of certain Government publications. 166.
 Question *re* supply to — of railway establishment rolls and working estimates. 896.
See under "Address, Joint".

MENIAL(S)—

- See* under "Pensions" and "Privilege leave".

MENIAL STAFF—

- Question *re* house rent allowance of the — of State Railways. 116.
 Question *re* leave of the — of State Railways. 116-17.

MERCHANT SHIPPING (AMENDMENT) BILL—

- See* under "Bill(s)".

MESOPOTAMIA—

- Questions *re* employment of Indian soldiers in —. 469, 1296.

MESSAGE(S)—

- from the Council of State, agreeing, without amendment, to the Repealing and Amending Bill, as passed by the Legislative Assembly. 1519.
 — from the Council of State *re* Cantonments Bill. 703.
 — from the Council of State *re* Immigration into India Bill. 595.
 — from the Council of State *re* reference of Indian Succession Bill to Joint Committee. 1118.
 — from the Council of State *re* the Central Board of Revenue Bill and the Indian Penal Code (Amendment) Bill passed by that Chamber. 1316.
 — from the Council of State *re* the Immigration into India Bill. 595.
 — from the Council of State *re* the Indian Coinage (Amendment) Bill passed by that Chamber with an amendment. 1316.
 — from the Council of State *re* passing of the Indian Cotton Cess (Amendment) Bill. 517.

MESSAGE(S)—contd.

- from the Council of State *re* the passing of the Indian Income-tax (Amendment) Bill. 2212.
- from the Council of State *re* the Sea Customs (Amendment) Bill and the Indian Tariff (Amendment) Bill, passed by that Chamber. 1816.
- from His Excellency the Governor General *re* attendance of Members at the inaugural ceremony. 4.
- from His Excellency the Governor General *re* dates for the Budget. 275.
- from His Excellency the Governor General *re* discussion of heads of expenditure of the Budget. 348.
- from His Excellency the Governor General recommending the Assembly to pass the Indian Finance Bill. 1966.

METEOROLOGY—

- Budget Demand for " ——— ". 1820-29.
- Demand for Supplementary Grant for " ——— ". 850.

METUR IRRIGATION PROJECT—

- Question *re* arrangement with the Mysore Durbar regarding the ——. 1017-18.

METUR RESERVOIR PROJECT—

- Question *re* the Krishnasagara Reservoir Project and the ——. 1017.

MILAM—

- Question *re* season post office at ———. 659.

MILITARY—

- Question *re* employment of the ——— to quell internal disturbances. 2015.

MILITARY ACCOUNTANTS—

- Question *re* ——. 1339.

MILITARY ACCOUNTS—

- Question *re* removal of the office of the Deputy Accountant General, — from Poona to Bombay. 913-14.

MILITARY ACCOUNTS DEPARTMENT—

- Question *re* compulsory retirements of clerks, accountants and Deputy Assistant Controllers of the ——. 1341.
- Question *re* pay of accountants and clerks in the——. 1340-41.
- See " Indian Army Reserve of Officers ".

MILITARY ASSISTANT SURGEON(S)—

- Question *re* — and Sub-Assistant Surgeons. 1905-06, 1906-07.

MILITARY DAIRY FARMS—

- Question *re* ——. 52.

MILITARY EXPENDITURE—

- Question *re* ——. 420, 1108.

MILITARY OFFICERS—

- Question *re* replacement of certain ——— in the Political Department by civilians. 1298.

MILITARY PENSIONS—

- Question *re* payment of — by post offices in the Punjab and N. W. F. Circle. 1362-1363.

MILITARY SERVICES—

Question *re* retrenchment of ——. 58-106.

MILITARY SUB-ASSISTANT SURGEONS—

See "Sub-Assistant Surgeons".

MINES—

Budget Demand for "——". 1831-43.

MINING—

Question *re* concessions granted to foreigners in — forest products, etc. 146.

MINING AND GEOLOGY—

Question *re* establishment of a School of — at Dhanbad. 135.

MINISTERS—

Question *re* establishment of a convention with regard to the resignation of — on the conclusion of a general election. 948.

MINISTERIAL ESTABLISHMENT—

Question *re* grievances of the — of the Railway Board. 1364.

MINOR PROVINCES—

Question *re* administration of ——. 683-684, 1360.

MINT—

Budget Demand for "——". 1879.

MINT (ROYAL)—

See "Babington Smith Committee".

MIRAJ-PANDHARPUR LINE—

Question *re* construction of — and the Kudchi-Bagalkot and Lonand-Pandharpur Lines. 1708.

MISCELLANEOUS—

Budget Demand for "——". 1880.

Demand for Supplementary Grant for "——". 852-60.

MISCELLANEOUS DEPARTMENTS—

Budget Demand for "——". 1872-75.

Demand for Supplementary Grant for "——". 851.

MISRA, PANDIT HARKARAN NATH—

Oath of Office. 3.

MISRA, PANDIT SHAMBHU DAYAL—

Budget Demand for "General Administration". 1757.

Oath of Office. 3.

Question *re* conversion of the Sadar Bazar of the Saugor Cantonment into a Municipal Committee. 2089.

Question *re* grant of the title of "Hon'ble" M. L. A's. 2089-90.

Question *re* income from Culturable lands in the Saugor Cantonment. 2089.

Question *re* Indian Secretaries of the Cantonment Committee. 2088.

Question *re* personnel of the Colonies Committee. 2088.

Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian affairs. 1375.

Question (Supplementary) *re* employment of English reporters by the Public Services Commission. 1107.

Resolution *re* repeal of Bengal Regulation III of 1818. 2047-50.

MITTER, MR. P. C.—

Question *re* speech of ——. 1618-19.

MOIR, MR. T. E.—

Demand for Supplementary Grant for "Administration of Justice". 844-47.

General Discussion on the Budget. 1252-57.

Oath of Office. 1.

Resolution *re* abolition of the Cotton Excise Duty. 2036.

Resolution *re* grant of full self-governing Dominion Status to India. 395-400.

MOKAMEH GHAT—

Question *re* proposed railway bridge across the Ganges at ——. 155-56.

MONCRIEFF SMITH, SIR HENRY—

Code of Civil Procedure (Amendment) Bill—

Motion for leave to introduce. 1018-19.

Motion to refer to Select Committee. 1326-27.

Indian Evidence (Amendment) Bill—

Motion for leave to introduce. 876-78.

Indian Finance Bill—

Motion for leave to introduce in the recommended form. 1976.

Indian Passport (Amendment) Bill—

Motion to consider. 459, 460-61.

Indian Tolls Bill—

Motion to consider. 1320-22.

Motion to refer to Select Committee. 1322-23.

Motion to postpone further consideration. 1325.

Oath of Office. 1.

Repealing and Amending Bill—

Motion for leave to introduce. 1019.

Motions to consider and pass. 1119.

Resolution *re* answering of questions put by non-official Members on subjects over which the Governor General in Council has control and superintendence, by Government Members. 487-89.

Statement (laid on the table) *re* action taken by Government on certain Resolutions passed by the Council of State. 817-21.

MONGHYR—

Question *re* ferry service between — and — Ghat. 121-22.

MOPLAH(S)—

Discussion relating to the treatment of — prisoners on the motion for the reduction of the Demand under sub-head "Home Department". 1657-58, 1685.

Question *re* — and other prisoners in the Andamans. 1138.

MOSQUE(S)—

Question *re* compensation for — in the New Capital. 1731.

Question *re* demolition of a — near Paharganj. 279-80.

Question *re* — and other religious buildings protected under the Ancient Monuments Preservation Act, 1904 (VII of 1904). 1730.

Question *re* — near Qutab Minar. 2119.

Question *re* — on Asoka Road, Raisina. 1731-32.

Question *re* old — at Raisina. 661-62.

MOTION(S) FOR ADJOURNMENT—

Question *re* — in the two Chambers of the Indian Legislature. 408-409.

See under "Adjournment(s)".

MOTOR CARS—

Question *re* expenditure on haulage of — of Members of the Indian Legislature. 680-81.

MOTOR MAIL SERVICE—

Question *re* contract for the Bombay City Motor Mail Service. 474-75.

MOTOR VEHICLES—

Question *re* — for the Royal Air Force. 1995.

MUHAMMAD ISMAIL, KHAN BAHADUR SAYYID—

Oath of Office. 1339.

MUHAMMADAN(S)—

Question *re* Anglo-Indians, Hindus and — in the Subordinate Accounts Service. 1935-36.

Question *re* employment of a larger percentage of — in the Accounts Department, Posts and Telegraphs. 149-50.

Question *re* — employed on the N.-W. Railway. 2019.

Question *re* — in postal employment. 2019-20.

Resolution *re* representation of — in the Imperial and Provincial Legislatures and also in Government Services. 252, 485, 772-66.

See "Postal Accounts Department".

MULTAN MUSLIMS—

See under "Income-tax".

MUNICIPAL TAXES—

Question *re* recovery of house rent and — from telegraph officials. 475.

See under "Taxes".

MUNSIFF(S)—

Question *re* pay of Extra Assistant Commissioners and — in the N.-W. F. Province. 1609-10.

MURTAZA, SAHEB BAHADUR, MAULVI SAYYID—

Oath of Office. 2.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2219-20.

MUSA KHAN—

Question *re* activities of — in Waziristan. 440.

MUTALIK, SARDAR V. N.—

Election of — to serve on the Standing Finance Committee. 2183.

Election of — to the panel of the Standing Finance Committee to advise on questions relating to Emigration. 941.

Indian Finance Bill—

Motion to consider. 1912.

Oath of Office. 2.

Question *re* construction of the Miraj-Pandharpur, Kudohi-Bagalkot and Lonand-Pandharpur lines. 1708.

MUTALIK, SARDAR V. N.—contd.

- Question *re* cost of the Satara Koregaon Branch of the M. S. M. Railway. 1046.
 Question *re* effect of enhanced salt duty on the consumption of salt. 183.
 Question *re* enlistment of Brahmins in the Army. 122-23.
 Question *re* Indian Territorial Force. 182.
 Question *re* inquiry into working of the Reforms. 1707.
 Question *re* new Pension Rules. 1709.
 Question *re* recording of votes in landholders' constituencies. 181.
 Question *re* recruitment for superior posts on the Railways. 183.
 Question *re* recruitment of members of the Indian aristocracy for the All-India Services. 181.
 Question *re* withdrawal of the exemption under the Arms Act from the second and third class Sardars of the Deccan. 1708-09.

MUTTRA

- Question *re* proposed railway between ——— and Aligarh *via* Brindaban. 2115.

MUTTRA-ALIGARH RAILWAY PROJECT—

- Question *re* proposed ——— *via* Brindaban. 2113.

MUZAFFARPUR—

- Question *re* cost of troops stationed at ———. 46-47.
 Question *re* location of troops at ———. 45-46, 1101-02.
 Question *re* railway connection between ——— and Sitamarhi. 156, 1988.
 Question *re* slaughter house for troops at ———. 1102-03.

MYSORE DURBAR—

- Question *re* arrangement with the ——— regarding the Metur Irrigation Project. 1017-1018.

N**NABHA TERRITORY—**

See under "Jaito".

NADIA DIVISION—

- Question *re* retrenchment of postmen in the ———. 1995.

NAG, MR. GRISH CHANDRA—

Oath of Office. 2.

NAGPUR—

See under "Chota Nagpur".

NAMBIYAR, MR. K. K.—

Oath of Office. 2.

- Question *re* bungalows leased by Government in Delhi. 2100.
 Question *re* recovery of rent for bungalows at Raisina not vacated by tenants belonging to the P. W. D. 2101.
 Question *re* recovery of rent from Mr. Symes, Executive Engineer, for bungalow No. 2 Church Road, Raisina. 2099.
 Question *re* shortage of insulated wire in stock of the 3rd Project Division, P. W. D., Delhi. 2101.
 Question *re* Sikh contractors employed in the P. W. D., Delhi. 2100-01.

NARAIN DAS, Mr.—

Budget Demand for "General Administration". 1771-1772.

Indian Coinage (Amendment) Bill—

Motion to consider. 264-265.

Indian Passport (Amendment) Bill—

Motion to consider. 461-462.

Oath of Office. 3.

Question *re* export of Opium. 2113-15.

Question *re* proposed railway project between Muttra and Aligarh *via* Brindaban. 2115.

Question *re* suspension of the booking and loading of cotton bales at Khurja Station. 2113.

Resolution *re* grievances of the Sikh community. 973-974.

NARAYANGANJ—

Question *re* conversion of the — sub-office into a head post office. 1122-1123.

NATIONAL EXPENDITURE—

Question *re* retrenchment in —. 199.

NATIONALIST PARTY—

Alleged pact between Government and the —. 1736-1737.

Statement of the position of the — in regard to Demands for Grants. 1443-1444.

NAVAL AND AIR FORCES—

Question *re* Indians in the —. 412-413.

NAVAL FORCE(S)—

Question *re* admission of Indians to the —. 135, 419, 437-438.

NEEMUCH—

Question *re* decrease of civil population of —. 161.

NEHRU, DR. KISHENLAL—

Oath of Office. 3.

NEHRU, PANDIT MOTILAL—

Budget Demand for Customs. 1377.

Motion to omit the Demand. 1379-86, 1389, 1415, 1416.

Budget Demand for Salt. 1425-26.

Expression of regret at the death of Mr. G. M. Bhurgri. 1431.

Honourable Sir Malcolm Hailey's request for a ruling as to the order in which motions relating to Demands for Grants should be considered. 1377, 1378, 1379.

Indian Finance Bill—

Motion to consider. 1946, 1949-57.

Motion for leave to introduce in the recommended form. 1975-78.

Oath of Office. 3.

Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian affairs. 1372-75.

Resolution *re* abolition of the Cotton Excise Duty. 2034-36.

Resolution *re* grant of full self-governing Dominion Status to India. 367-375, 542-548, 592.

Resolution *re* Greetings of the Assembly to the Labour Party. 650-651.

Resolution *re* Muhammadan Representation. 783-785.

NEHRU, PANDIT MOTILAL—contd.

Resolution *re* repeal of Bengal Regulation III of 1818. 2075-2077.

Resolution *re* return to India of Mr. B. G. Horniman. 813.

Statement of the position of the Nationalist Party in regard to Demands for Grants. 1443.

NEHRU, PANDIT SHAMLAL—

Budget Demand for "General Administration". 1757-1758.

Indian Passport (Amendment) Bill—

Motion to consider. 458-459.

Oath of Office. 3.

Question (Supplementary) *re* allowances of State prisoners in Bengal. 921.

Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian affairs. 1373.

Question (Supplementary) *re* employment of postmen and menial staff on guard duty at night. 2018.

Question (Supplementary) *re* Longwood Hotel, Simla. 2013-2014.

Resolution *re* abolition of the Cotton Excise Duty. 2041-42.

Resolution *re* grant of full self-governing Dominion Status to India. 361, 570.

Resolution *re* grievances of the Sikh community. 973, 989.

Resolution *re* imposition of a countervailing duty on South African coal. 288.

Resolution *re* repeal of Bengal Regulation III of 1818. 2076.

NEOGY, MR. K. C.—

Appointment of — as a Chairman on the Panel. 445.

Budget demand for "Indian Postal and Telegraph Department". (Improvement and cheapening of postal facilities). 1566-1569, 1588.

Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Oath of Office. 2.

Question *re* alleged assaults on Indians by Mr. Payene, Loco. Foreman, Lalmonirhat, E. B. Railway. 117.

Question *re* alleged ill-treatment of staff by Mr. Kerr, District Locomotive Superintendent, E. B. Railway. 116.

Question *re* allowances of State Prisoners in Bengal. 31, 920-922.

Question *re* appeals against decisions of the Chief Medical Officer, E. B. Railway. 117.

Question *re* appointment of Station Masters as Travelling Ticket Inspectors on the E. B. Railway. 118.

Question *re* Bengal Regulation III of 1818. 919.

Question *re* Catering Department, E. B. Railway. 119.

Question *re* compulsory prepayment of freight on coal on the East Indian and Bengal Nagpur Railways. 1816.

Question *re* cost of Kasta and Damaguria sidings, E. I. Ry. 37.

Question *re* disposal of work in connection with the inward foreign parcel mail. 1813.

Question *re* exercise of the personal powers of the Governor General. 1982-1987.

Question *re* expenditure on deputation of Sir Tej Bahadur Sapru to England. 29.

Question *re* Food Inspectors and Transportation Officers on the E. B. Railway. 119.

NEOGI, Mr. K. C.—*contd.*

- Question *re* further constitutional advance in India before 1929. 2127.
- Question (Supplementary) *re* grant of extensions to the members of the India Council. 1350.
- Question *re* grant of retiring gratuity to gazetted officers of the E. B. Railway. 119.
- Question *re* grievances of Indian guards and drivers, E. B. Railway. 116.
- Question *re* house rent allowance for menial staff of State Railways. 116.
- Question *re* leave of menial staff of State Railways. 116-117.
- Question (Supplementary) *re* Longwood Hotel, Simla. 2012-13, 2014.
- Question *re* orderly peons for Inspectors of Post Offices. 1813-14.
- Question *re* overtime allowances to clerks of the General Post Office, Calcutta. 1813.
- Question *re* purchase of coal for State Railways. 38.
- Question *re* railway facilities to the Karanpura and Talcher coalfields. 37.
- Question *re* recovery of Municipal and *Halkhuri* taxes from the postal and telegraph staff occupying Government quarters. 1814.
- Question *re* reduction of coal freights. 35.
- Question *re* reduction of pay of Indian employees of the E. B. Railway. 119.
- Question *re* reinstatement of employees dismissed by the E. B. Railway. 117.
- Question *re* representations from State prisoners in Bengal. 31, 920-922.
- Question *re* retrenchment of Indians, Anglo-Indians and Europeans on the E. B. Railway. 118.
- Question *re* retrenchments on the E. B. Railway. 118.
- Question (Supplementary) *re* rules under section 67 of the Government of India Act. 1902.
- Question *re* separate establishment for the Legislature. 28.
- Question *re* State prisoners. 30.
- Question (Supplementary) *re* State prisoners. 205.
- Question *re* State prisoners in Bengal. 30-32.
- Question *re* terms of employment of subordinate and superior establishments of the E. B. Railway. 117-118.
- Question *re* total monthly expenditure and staff of certain post offices in Calcutta. 1814-15.
- Question *re* transfer of the Station Master, Ballygunj. 107-108.
- Question *re* treatment of State prisoners in Bengal. 919-922.
- Question *re* visits to State prisoners in Bengal. 919-920.
- Question *re* wagons for coal traffic. 36.
- Question *re* withdrawal of Railway Department Notification No. 1-D., dated the 28th December, 1916. 1816.
- Question *re* working hours, leave reserve, allowances, etc., of R. M. S. staff. 1815-1816.
- Question *re* working of the reforms. 28-29.
- Resolution *re* abolition of the Cotton Excise Duty. 2032.
- Resolution *re* imposition of a countervailing duty on South African coal imported into India. 285-288, 322-325.
- Resolution *re* separation of Railway Finance from General finance. 222.
- Resolution *re* Transferred Subjects in the Provinces. 620.

NEW CAPITAL COMMITTEE—

Question *re* annual administration reports of the —. 2092.

Question *re* personnel of the —. 1099.

NEW CAPITAL RAILWAY—

See under "Railway(s)" —.

NEW DELHI—

Question *re* —. 206.

Question *re* capital expenditure on —. 107.

NEW IMPERIAL CAPITAL—

Question *re* railway station for the —. 207.

NEWSPAPERS—

Question *re* subscriptions to — by Departments of the Government of India. 1114-1116, 2118.

NICKEL COINS—

See under "Coins".

NOBEL PEACE PRIZE—

Question *re* —. 673-674.

NO-CONFIDENCE—

Question *re* vote of — in the Central Provinces Legislative Council. 443.

NOMINATION PAPERS—

Question *re* — of candidates for election to the Legislative Assembly. 1280-81.

NON-SWARAJIST CANDIDATE—

Question *re* Brigade order *re* voting for a —. 1274.

NOOR MUHAMMAD—

Question *re* discharge of — driver on the E. B. Railway for running against signals. 162.

NORTH-WEST FRONTIER—

Question *re* payment of military pensions by post offices in the Punjab and — circle. 1362-63.

Question *re* number of British officers murdered on the —. 159-60.

NORTH-WEST FRONTIER PROVINCE—

Budget Demand for the " — ". 1880.

Demand for Supplementary Grant for the " — ". 861.

Question *re* extension of Reforms to the —. 1889.

Question *re* judicial work in the —. 1609.

Question *re* murder of Indians and abduction of Indian women by frontier tribesmen in the —. 160-161.

Question *re* Original Major Works in the — and Baluchistan. 2004-05.

Question *re* pay of civil clerical establishments in the —. 1895, 1899-90.

Question *re* pay of clerks of the Irrigation Department in the —. 1890, 1895.

Question *re* pay of Extra Assistant Commissioners and Munsiffs in the —. 1609-10.

Question *re* police force employed on strategic railways in the —. 1614-15.

Question *re* revision of pay of civil clerks in the —. 1890, 1896.

N.-W. F. PROVINCE INQUIRY COMMITTEE REPORT—

Question regarding the —, 129, 1360.

NORTH-WEST FRONTIER REGULATIONS—

Question *re* imprisonment of persons under section 40 of the —, 470.

NORTH WESTERN RAILWAY—

Question *re* Claims Inspectors on the —, 667.

Question *re* Commercial Department, —, 667.

Question *re* Commercial Superintendents on the —, 667.

Question *re* compensatory allowances for the staff of the — at Karachi. 439.

Question *re* derailment on the Rohri-Khanpur section of the —, 2159.

Question *re* European Station Masters at certain stations on the —, 669.

Question *re* Goods and Coaching Clerks on the —, 668.

Question *re* inadequate supply of drinking water for passengers on the —, 149.

Question *re* leave of the traffic staff of the —, 865-866.

Question *re* Muhammadans employed on the —, 2019.

Question *re* railway rates and fares on the Kalabagh and Bannu branch of the —, 1610-11.

Question *re* retrenchments on the —, 439.

Question *re* termination of the services of the traffic staff of the —, 866.

Question *re* theft and pilferage on the —, 2019.

Question *re* Traffic Inspectors on the —, 667.

Question *re* Traffic Inspectors (Commercial) on the —, 668.

Question *re* the traffic staff of the —, 865.

Question *re* transfers of the traffic staff of the —, 865.

NOTES (ONE-RUPEE)—

Question *re* discontinuance of —, 440.

NOTIFICATION(S)—

Question *re* withdrawal of Railway Department — No. 111, dated the 29th December, 1916. 1816.

O**OATH OF OFFICE—**

Abdul Haye, Mr. 3.

Abdul Karim, Khwaja. 2.

Abdul Qaiyum, Nawab Sir Sahibzada. 4.

Abhyankar, Mr. M. V. 3.

Abul Kassem, Maulvi. 469.

Acharya, Mr. M. K. 943.

Ahmed Ali Khan, Mr. 3.

Ahmed, Mr. Kabeerud-Din. 3.

Aiyangar, Mr. C. Duraiswami. 2.

Aiyangar, Mr. K. A. Rama. 2.

Aiyar, Mr. A. V. V. 1097.

Aiyar, Sir Palamaneri Sundaram Aiyer Sivaswamy. 403.

Ajab Khan—Honorary Captain. 15.

Akram Hussain Bahadur, Prince Afsar-ul-Mulk Mirza Mubammad. 129.

Alimuzzaman Chowdhry, Mr. 2.

OATH OF OFFICE--*contd.*

- Allen, Mr. Basil Copleston. 2.
 Aney, Mr. M. S. 3.
 Ariff, Mr. Yacoob, C. 1339.
 Asjad-ul-lah, Maulvi Miyan. 3.
 Bahawal Baksh, Chaudhri. 3.
 Bell, Mr. Robert Duncan. 517.
 Belvi, Mr. D. V. 2.
 Bhat, Mr. K. Sadasiva. 2.
 Blackett, The Honourable Sir Basil Phillot. 1.
 Burdon, Mr. Ernest. 657.
 Butler, Mr. M. S. D. 129.
 Calvert, Mr. Hubert. 2.
 Chaman Lal, Mr. 3.
 Chanda, Mr. K. K. 3.
 Chatterjee, The Honourable Mr. A. C. 1.
 Chettiyar, Sir M. C. T. M. 1143.
 Chetty, Mr. R. K. Shanmukham. 2.
 Clarke, Mr. Geoffrey Rothe. 2.
 Cocke, Mr. H. G. 2.
 Dalal, Sardar, B. A. 4.
 Das, Mr. Bhubanunanda. 3.
 Das, Mr. Nilakantha. 3.
 Datta, Dr. S. K. 4.
 Dumasia, Mr. N. M. 2.
 Duni Chand, Lala. 3.
 Dunk, Mr. H. R. 2.
 Dutt, Mr. Amar Nath. 2.
 Faridoonji, Mr. Rustonji. 2.
 Fleming, Mr. E. G. 3.
 Fraser, Sir Gordon. 403.
 Ghose, Mr. Surondra Chandra. 15.
 Ghulam Abbas, Sayyad. 3.
 Ghulam Bari, Khan Sahib. 3.
 Gidney, Lt.-Col. H. A. J. 517.
 Goswami, Mr. T. C. 2.
 Gour, Dr. H. S. 129.
 Govind Das, Seth. 3.
 Gulab Singh, Sardar. 3.
 Hailey, The Honourable Sir Malcolm. 1.
 Hans Raj, Lala. 3.
 Hari Prasad Lal, Rai. 3.
 Hindley, Mr. Clement Daniel Maggs. 1121.
 Hira Singh, Sardar Bahadur, Captain. 4.
 Holme, Mr. Henry Edward. 2.
 Howell, Mr. Evelyn Berkeley. 1.
 Hyder, Dr. Lodhi Karim. 3.
 Innes, The Honourable Sir Charles. 1.
 Ismail Khan, Mr. 3.
 Iyengar, Mr. A. Rangaswami. 2.
 Jajodia, Mr. Runglal. 3.
 Jeelani, Haji S. A. K. 2.
 Jinnah, Mr. M. A. 2.
 Joshi, Mr. N. M. 129.
 Kartar Singh, Sardar. 3.

OATH OF OFFICE -*contd.*

- Kasturbhai Lalbhai, Seth. 2.
 Kazim Ali, Mr. M. 3.
 Kelkar, Mr. N. C. 2.
 Kidwai, Shaikh Mushir Hosain. 881.
 Kun, Maung. 253.
 Kyi, Maung Tok. 3.
 Ley, Mr. Arthur Herbert. 583.
 Lindsay, Mr. Darcy. 3.
 Lloyd, Mr. Allan Hubert. 1339, 2091.
 Lohokare, Mr. K. G. 2.
 Mahmood Schammad, Sahib Bahadur, Mr. 403.
 Makan, Mr. M. E. 2.
 Malaviya, Pandit K. K. 3.
 Malaviya, Pandit Madan Mohan. 15.
 Mehta, Mr. J. M. 2.
 Misra, Pandit H. N. 3.
 Misra, Mr. S. D. 3.
 Moir, Mr. Thomas Eyebrow. 1.
 Moncrieff Smith, Sir Henry. 1.
 Muhammad Ismail, Khan Bahadur Saiyid. 1339.
 Mahboob Ali Khan Muhammad Akbar Khan, Sardar. 129.
 Murtuza Sahib Bahadur, Maulvi Sayyed. 2.
 Mutalik, Sardar V. N. 2.
 Nag, Mr. Girish Chandra. 2.
 Nambiyar, Mr. K. K. 2.
 Narain Das, Mr. 3.
 Nehru, Dr. Kishenlal. 3.
 Nehru, Pandit Motilal. 3.
 Nehru, Pandit Shamlal. 3.
 Neogy, Mr. K. C. 2.
 O'Malley, Mr. Lewis Sydney Steward. 2.
 Owens, Lt.-Col. Francis Charles. 22.
 Pal, Mr. B. C. 2.
 Parsons, Mr. Alfred Alan Lethbridge. 1.
 Patel, Mr. V. J. 2.
 Percival, Mr. Philip Edward. 2.
 Phookun, Srijut Tarun Ram. 3.
 Piyare Lal, Mr. 3.
 President, Mr. 1.
 Purshotamdas Thakurdas, Sir. 2.
 Raj Narain, Rai Bahadur. 1963.
 Rajan Bakhsh Shah, Makhdum Syed. 3.
 Ramachandra Rao, Diwan Bahadur, M. 2.
 Ranga Iyer, Mr. C. S. 3.
 Rangachariar, Diwan Bahadur Tiruvenkata. 2.
 Ray, Mr. K. S. 2.
 Rhodes, Sir Campbell. 3.
 Richey, Mr. James Alexander. 1.
 Roy, Mr. B. C. 2.
 Roy, Mr. K. C. 4.
 Rushbrook-Williams, Mr. Lawrence Frederic. 1, 1907.
 Sadiq Hasan, Mr. S. 3.
 Samarth, Mr. N. M. 129.
 Samiullah Khan, Mr. M. 3.

OATH OF OFFICE—*concl'd.*

- Sarda, Rai Sahib Harbilas. 3.
 Sarfaraz Hussain Khan, Khan Bahadur. 3.
 Setalvad, Sir Chimanlal Harilal. 129.
 Shafee, Maulvi Muhammad. 3.
 Shams-uz-Zoha, Khan Bahadur, M. 179.
 Si, Maung Ba. 3.
 Sinha, Mr. Ambika Prasad. 277.
 Sinha, Mr. Devaki Prasad. 3.
 Sinha, Kumar Ganganand. 3.
 Singh, Raja Amarpal. 3.
 Singh, Mr. Gaya Prasad. 3.
 Singh, Raja Raghunandan Prashad. 3.
 Singh, Rai Bahadur Shyam Narayan. 2.
 Stanyon, Col. Sir Henry. 3.
 Syamacharan, Mr. 3.
 Tonkinson, Mr. Harry. 1979.
 Tottenham, Mr. Alexander Robert Loftus. 1, 1883.
 Turing, Mr. Julius Mathison. 2.
 Ujagar Singh Bedi, Baba. 3.
 Venkatapatiraju, Mr. Bhupatiraju. 2.
 Venkataramana, Mr. Kakatur. 2.
 Vishindas, Mr. H. 2.
 Wajihuddin, Haji. 3.
 Willson, Mr. W. S. J. 4.
 Wright, Mr. Wilfred Thomas Mermond. 1, 2061.
 Yakub, Maulvi M. 3.
 Yusuf Imam, Mr. 129.

OBSCENE PUBLICATIONS—

Resolution *re* ratification of the International Convention for the suppression of the circulation of, and traffic in, ——. 1327-38.

OBSERVATORIES—

Question *re* Aerological ——. 2012.

OFFICE ESTABLISHMENT—

Question *re* — for the Indian Legislature. 686.

OFFICERS, BRITISH AND INDIAN—

Question *re* interchange of ——. 421.

OFFICIALS, POSTAL—

Question *re* allowances to — in Assam. 2017.

OIL FUEL—

Question *re* use of — on Railways. 1355.

OLIVIER, LORD—

Question *re* —'s speech in the House of Lords. 2163.

O'MALLEY, MR. LEWIS SYDNEY STEWARD—

Oath of Office. 2.

Resolution *re* repeal of Bengal Regulation III of 1818. 2022-53.

OPIUM—

- Budget Demand for " — ". 1429-1430.
 Question *re* annual sale of — during the last ten years 2185-86.
 Question *re* export of —. 2113-15.
 Question *re* loss of — revenue. 193-194.
 Question *re* supply of — to Hong Kong and the Straits Settlements. 1132-1133.

ORDERLY PEON(S)—

- Question *re* — for Inspectors of Post Offices. 1813-14.

ORDNANCE FACTORIES—

- Question *re* Chief Clerks in —. 671.
 Question *re* clerks in —. 670-671.
 Question *re* Indian Gazetted Officers in —. 670.
 Question *re* reorganisation of the superior services of —. 671.
 Question *re* training of Indians in —. 2125-26.

ORIGINAL MAJOR WORKS—

- Question *re* — in the N.-W. F. Province and Baluchistan. 2004-05.

ORIYAS—

- Question *re* employment of — on the B. N. Railway. 137.
 Question *re* number of — in Govt. service. 138-39.
 Question *re* union of — speaking tracts. 179.

ORTHODOX QUARTERS—

- Question *re* size of rooms in — and unorthodox quarters in Raisina. 1113-1114.

OUDEH AND ROHILKHAND RAILWAY—

- Question *re* Advisory Committee, —. 675.
 Question *re* Superintendent of Stationery and Printing. 676.
 Question *re* Travelling Ticket Checkers on the —. 676.

OUTRAGE(S)—

- Question *re* alleged — by Anglo-Indians on an Indian woman. 1105.

OVERBRIDGE(S)—

- Question *re* — between Hamilton Road and Delhi City. 1097-1098.
 Question *re* want of raised platforms and — at stations on the Burdwan-Howrah Cord section of the East Indian Railway. 948-947.

OVERCROWDING—

- Question *re* — in trains. 2170.

OVERTIME ALLOWANCES—

- See* under " Allowance(s) ".

OWENS, LT.-COL. F. C.—

- Expression of regret at the death of Sir Frank McCarthy. 704.
 Oath of Office. 2.

P

PACT—

See under "Nationalist Party".

PAL, Mr. BIPIN CHANDRA—

Budget Demand for "Customs". 1393-99.

Budget Demand for "Education" (Grant to Calcutta University). 1849.

Budget Demand for "Emigration, Internal". (Recruitment of Labour for Assam). 1863-65.

Budget Demand for "Jails and Convict Settlements". 1803.

Budget Demand for "Taxes on Income". 1420.

Discussion *re* alleged Pact between Government and the Nationalist Party. 1736-1737.

General Discussion on the Budget. 1165-1244.

Indian Penal Code (Amendment) Bill—

Motion to refer to Select Committee. 174-75.

Indian Penal Code (Amendment) Bill (Amendment of section 375)—

Motion to refer to Select Committee. 1051-53, 1055.

Oath of Office. 2.

Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian Affairs. 1373-1375.

Question (Supplementary) *re* books and periodicals issued to State Prisoners in Bengal. 922.

Question *re* case of Babu Har Bhagwan Das. 701.

Question *re* fine imposed on Ram Amugnappa Tewari, Postman of Calcutta. 702.

Question *re* fines imposed on Postal Employees. 702-703.

Question *re* grievances of Indian seamen. 703.

Question *re* loss of a mail bag at Peshawar. 701.

Question *re* recoveries from R. M. S. officials for loss of insured articles. 702.

Question *re* speech of Mr. P. C. Mitter. 1618-1619.

Question *re* theft of mail bags at Multan. 701.

Resolution *re* abolition of the Cotton Excise Duty. 2034, 2038-40.

Resolution *re* adoption of measures for the convenience of Indian Railway Passengers. 508-510.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 230-232.

Resolution *re* grant of full self-governing Dominion status to India. 362, 575, 709-717.

Resolution *re* grievances of the Sikh community. 964-66, 989.

Resolution *re* Ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1334-35.

Resolution *re* repeal of Bengal Regulation III of 1818. 2058-61, 2078.

Resolution *re* transferred subjects in the Provinces. 620.

PANEL(S)—

Election of — for Standing Committees. 176-77.

Election of a — of the Standing Committee to advise on questions relating to Emigration. 941.

PANEL OF CHAIRMEN—

Appointment of —. 445.

PANNA LAL GOPI—

Question *re* case of ——— late Assistant Station Master of Karbighwan Station on the East Indian Railway. 1615.

PAPER PULP—

Question *re* manufacture of ———. 684.

PARBELIA COLLIERY—

Question *re* inquiry into the explosion at the ———. 1310.

PARSI PIONEERS—

See under "Pioneers".

PARSONS, MR. A. A. L.—

Budget Demand for "Railways". 1537, 1554-56.
Oath of Office. 1.

PARTIES—

Question *re* strength of the various ——— in the Legislative Assembly. 414-415.

PASSAGES—

Question *re* entitled ——— to the United Kingdom. 1617.

PASSENGER(S)—

Question *re* extension of Xmas concession on Railways to Intermediate and Third class. 1311.

Question *re* liability of carrying companies for accidents to ———. 1295-96.

Question *re* travelling facilities for third class railway ———. 1309-10.

PASSENGER AGENTS—

Question *re* ——— at railway stations. 893.

PASSENGER GUARDS—

Question *re* ———. 892-893.

Question *re* ——— on third class Express and Passenger trains. 893.

PASSENGER SUPERINTENDENTS—

See under "Bombay, Baroda and Central India Railway".

PASSES—

Question *re* free ——— for chaplains on the G. I. P. Railway. 696.

Question *re* free ——— for Members of Railway Unions. 699.

Question *re* issue of free Railway ——— for the ministerial staff of the Railway Department. 130-132.

PASSPORT(S)—

Indian ——— (Amendment) Bill—

See under "Bill(s)".

Question *re* refusal of ——— to the proposed Indian delegation to Turkey, Persia and certain Arab States. 2174-77.

Question *re* restrictions on the issue and renewal of ———. 2103.

PATEL, MR. V. J.—

Budget Demand for "Customs". 1378, 1405-09, 1414, 1415, 1416.

Budget Demand for "Taxes on Income". 1410.

Indian Finance Bill—

Motion to consider. 1913, 1936-39, 1947, 1953.

PATEL, Mr. V. J.—*contd.*

- Motion for Adjournment to discuss the occurrences at Jaito on the 21st February, 1924. 924.
- Oath of Office. 2.
- Question *re* abolition of impressed labour. 418-419.
- Question *re* action taken on certain resolutions passed by the Council of State. 416-417.
- Question *re* additional taxation levied by the Central Govt. since the inauguration of the Reforms. 411-412.
- Question *re* admission of Indians to the Naval, Military and Auxiliary Forces. 419.
- Question *re* affairs of the Alliance Bank. 431-432.
- Question *re* Auxiliary and Territorial Forces. 433.
- Question *re* Balance sheets of Foreign Banks. 423-424.
- Question *re* Cash Balances of the Govt. of India. 425.
- Question *re* changes on the Political Deptt. 426.
- Question *re* cheap and speedy Justice. 421-422.
- Question (Supplementary) *re* clerks in Ordnance Factories. 670-671.
- Question *re* correspondence between the Secretary of State for India and the Govt. of India *re* the arrest of Mr. Gandhi. 426.
- Question *re* deadlock in the Central Provinces. 414.
- Question *re* defence of India by Indians. 420.
- Question (Supplementary) *re* disqualification for election to the Legislatures (Indian and Provincial). 194, 410.
- Question *re* equality of status in the Dominions. 420.
- Question *re* Govt. servants and Membership of Political Associations. 413-414.
- Question *re* Governor's Conferences. 427-428.
- Question *re* Imperial Bank of India. 432-433.
- Question *re* Imperial Medical Research Institute. 411.
- Question *re* Income-tax paid by Foreign Companies. 428-429.
- Question *re* Indian apprentices in the B. N. and G. I. P. Railways. 430.
- Question (Supplementary) *re* Indian Cadets at Sandhurst. 659.
- Question *re* Indian commitments at the Imperial Economic Conference. 426-427.
- Question *re* Indian contributions towards the Royal Military Academy Woolwich. 412.
- Question *re* Indian Debt. 424-425.
- Question (Supplementary) *re* Indian Gazetted officers in Ordnance Factories. 670.
- Question *re* Indians on State Railways. 429.
- Question *re* Indians in the Naval and Air Forces. 412-413.
- Question *re* interchange of British and Indian Service Officers. 421.
- Question *re* leave of clerks in the office of the Accountant General, Bombay. 416.
- Question *re* Military Expenditure. 420.
- Question *re* Minimum age for child Labour. 418.
- Question *re* Motions for adjournment in the Indian Legislature. 408-409.
- Question *re* nomination of Indians for Sandhurst. 413.
- Question *re* number of voters for the Provincial Councils and the Legislative Assembly. 414.
- Question *re* offers to Swarajists to Administer Transferred subjects on Bengal and the Central Provinces. 415.

PATEL, MR. V. J.—contd.

- Question *re* officers of the Political Deptt. 431.
 Question *re* officers of the Territorial and Auxiliary Forces. 420.
 Question *re* paper used in Govt. Printing and Stationery. 423.
 Question *re* pay of Commissioned Ranks. 420.
 Question *re* Political officers who have not passed Departmental Examinations. 403-404.
 Question *re* Post Office Cash Certificates. 425.
 Question (Supplementary) *re* power of veto of the Secretary of State for India. 908-907.
 Question *re* propaganda work in America by Mr. Rustomji. 410-411.
 Question *re* protection of Princes Bill. 405.
 Question *re* purchase of Stores. 423.
 Question *re* Questions in the Legislative Assembly and Council of State. 407-408.
 Question *re* Railway Quarters for Europeans, Anglo-Indians and Indians. 404-405.
 Question *re* recruitment of All-India Services. 422.
 Question *re* recruitment of Commissioned Ranks. 421.
 Question *re* recruitment of Forest Service. 422.
 Question *re* recruitment of Seamen. 418.
 Question *re* registration of Trade Unions. 417-418.
 Question *re* repair facilities for Foreign Shipping Companies. 424.
 Question *re* Research Scholarships. 422.
 Question *re* reservation of Railway Compartments. 429-430.
 Question *re* Reserved and Transferred subjects. 415.
 Question *re* Resolutions in the Legislative Assembly and Council of State. 406-407.
 Question *re* restrictions on the return to India of Mr. B. G. Horniman. 416.
 Question *re* staff of the High Commissioner for India. 405-406.
 Question (Supplementary) *re* State Prisoners. 205.
 Question *re* statement of Govt. officials before the Indian Marine Committee. 430.
 Question *re* strength of the various parties in the Legislative Assembly. 414-415, 416.
 Question *re* superior Staff of the Government of India. 430-431.
 Question (Supplementary) *re* travelling allowance of Members of the Legislative Assembly. 195.
 Question *re* Vizagapatam Harbour. 411.
 Question *re* working of the Reforms in the Central Provinces. 29.
 Resolution *re* abolition of the Cotton Excise Duty. 2034.
 Resolution *re* grant of self-governing Dominion Status to India. 557, 558, 559-565.
 Resolution *re* repeal of Bengal Regulation III of 1818. 2064, 2072.
 Resolution *re* return to India of Mr. B. G. Horniman. 791-795, 813-814.

PATHI MALLA JOHAR—

- Question *re* Postal letter boxes in the villages of ——. 659.

PATNA—

- Question *re* proposed Ry. bridge across the Ganges at ——. 156.

PATNA CITY—

- Question *re* stoppage of the down Punjab mail at — Station. 2165.

PATNA UNIVERSITY—

Question *re* ——. 1705.

PAY—

Question *re* improved scales of — for postal employees. 1903-04.

Question *re* —, allowances and hours of work of the Telegraph Staff. 1892.

Question *re* — and allowances of all ranks in a British regiment. 672-673.

Question *re* — and staff pay of British officers serving with the Indian Army. 2016.

Question *re* — of civil clerical establishment, N.-W. F. P. 1895.

Question *re* — of clerks of the Irrigation Department, N.-W. F. Province. 1895.

Question *re* petition from Postal Associations in Bengal for raising the — of postal subordinates. 944-45.

Question *re* revision of — of Civil clerks in the N.-W. F. Province. 1890, 1896.

Question *re* scales of — of certain classes of Postal officials in Bombay. 1366.

PAYENE, Mr. (LOCO. FOREMAN, LALMONIRHAT, E. B. RY.)—

Question *re* alleged assaults on Indians by —. 117.

PENAL CODE (AMENDMENT) BILL, INDIAN—

See under "Bills".

PENINSULAR AND ORIENTAL MAIL CONTRACT—

Question *re* —. 142.

PENINSULAR LOCOMOTIVE CO.—

Question *re* remunerative preference promised to —. 157-59.

PENSIONS—

Question *re* conversion of Rupee — paid in England. 138.

Question *re* decision on the recommendations of the Incheape Committee *re* —. 137.

Question *re* grant of — and privilege leave facilities to menials of the Postal Department. 1367.

Question *re* new — Rules. 1809.

Question *re* number of officers permitted to retire on proportionate — 1895-96.

Question *re* — of Bedar Bakht. 1351.

Question *re* — to the dependents of Military Assistant and Sub-Assistant Surgeons killed in the war. 1127.

Question *re* Provident Fund and commutation of —. 114.

Question *re* substitution of a Provident Fund for —. 1733.

See "Military Pensions".

See "Superannuation Allowances and —".

PENSIONS (MILITARY)—

Question *re* —. 2106.

PENSION DEPARTMENT—

Question *re* accommodation of the — in Bombay. 665.

PENSION RULES—

Question *re* the new —. 1709.

PENSIONERS—

Question *re* Government — in Bombay. 665.

PEONS—

Question *re* Orderly — for Inspectors of Post Offices. 1894.

PERCIVAL, MR. P. E.—

Court-fees (Amendment) Bill—

Motion to refer to Select Committee. 2145, 2146, 2147-48, 2149, 2153.

Expression of regret at the death of Mr. G. M. Bhurgri. 1434.

Oath of Office. 2.

Passport (Amendment) Bill (Indian)—

Consideration of clause 2. 462.

Resolution *re* repeal of Bengal Regulation III of 1818. 2067.

PERMANENT SETTLEMENT—

Question *re* — in Madras. 1996-97.

PERSIA—

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey — and certain Arab States. 2171-78, 2212-30.

Question *re* military diplomatic and consular expenditure in —. 2000.

Question *re* refusal of passports to the proposed Indian delegations to Turkey — and certain Arab States. 2174-77.

PERSIAN GULF—

Question *re* reduction of expenditure on lighting and buoys of the —. 2085.

Question *re* repair of cables in the — by private companies. 2084.

PESHAWAR DISTRICT—

Question *re* conversion of the Mardan Sub-division of the — into a separate district. 1608-09.

PETITION(S)—

Question *re* — from Postal Associations in Bengal for raising the pay of postal subordinate. 944-45.

See "Committee on Public Petitions".

PHOOKUN, MR. TARUN RAM—

Oath of Office. 3.

PIONEERS—

Question *re* the Parsi —. 1810-12.

PILCHER, MR. G.—

Budget Demand for "Meteorology". 1831-34, 1826-28.

General Discussion on the Budget. 1213-18, 1238.

Indian Finance Bill—

Motion to consider. 1913.

Question *re* discovery of a Bomb Factory at Maniktala. 1896-97, 1905.

Question *re* publication of the Report of the Tariff Board on the Steel Industry. 2172-74.

Resolution *re* grievances of the Sikh Community. 975-79.

Resolution *re* repeal of Bengal Regulation III of 1818. 2078.

PILFERAGE—

Question *re* theft and — on the N.-W. Ry. 2019.

PILGRIMS—

Question *re* inconveniences caused to Indian — during the recent Haj Pilgrimage. 58.

PILGRIM TRAFFIC—

Question *re* opening of the port of Calcutta for —. 148.

PIYARE LAL, MR.

Oath of Office. 3.

Question *re* acquisition by the railway Authorities of gardens in the vicinity of Delhi. 1097.

Question *re* annual administration reports of the New Capital Committee. 2092.

Question *re* filling of vacancies in the Central Board of Revenue. 1735.

Question *re* increase in the fees for registration of telegraphic addresses. 2094.

Question *re* issue of tickets for Shakurpur station. 1097.

Question *re* Jain representation on the Legislature or Commissions and Committees. 1098.

Question *re* number of Indians and Europeans employed at the Delhi Ry. Station. 2093.

Question *re* overbridge between Hamilton Road and Delhi City. 1097-1098.

Question *re* pay of daftaries in the Secretariat and Army Headquarters. 1733-1734.

Question *re* personnel of the New Capital Committee. 1099.

Question *re* quarters in the Lady Hardinge Medical College Hospital for Indians and Europeans respectively. 2092-93.

Question *re* recruitment of income-tax officers. 1735.

Question *re* reservation of seats at the Delhi Ry. Station. 2093.

Question *re* substitution of a Provident Fund for pensions. 1733.

Question *re* supply of the Delhi administration report to the Assembly Library. 2092.

Question *re* transfer of the Delhi Fort to the civil authorities. 1098.

Question *re* vacancies in the office of the Central Board of Revenue. 1734.

Question *re* want of waiting room at Delhi Ry. Station for inter & third class Lady passengers. 2093.

PLAGUE—

Question *re* — in India and steps taken by Govt. to combat the disease. 483.

PLATFORM—

Question *re* want of raised — and overbridges at stations on the Burdwan-Howrah chord section of the East Indian Railway. 946-947.

POLICE—

Budget Demand for " — ". 1804.

Demand for Supplementary Grant for " — ". 848-850.

POLICE FORCE—

Question *re* — employed on Strategic Railway in the N.-W. F. Province. 1014-15.

POLICE SERVICE—

Question *re* Indianisation of the — in the United Provinces. 2087.

Question *re* promotion of Provincial — officers to the Imperial — in the United Provinces. 2087-88.

POLITICAL AGENCIES—

Question *re* abolition of ——. 115.

POLITICAL AGENTS—

Question *re* number of — European and Indian Residents and — in Indian States. 1905.

POLITICAL ASSOCIATION(S)—

Question *re* Govt. servants and membership of ——. 413-414.
See under "Associations".

POLITICAL CRIMES—

Question *re* the percentage of C. I. D. employees engaged in the detection of ——. 1704.

POLITICAL DEPTT.—

Question *re* changes in the ——. 426.

Question *re* employment of Indians in the ——. 1135.

Question *re* number of Indians holding medical appointments in the ——. 1905.

Question *re* officers of the ——. 431.

Question *re* replacement of certain military officers in the — by civilians. 1298.

POLITICAL AND NON-POLITICAL PRISONERS -

See under "Prisoners".

POLITICAL EXPENDITURE—

Question *re* retrenchment in ——. 110.

POLITICAL OFFICERS—

Question *re* — who have not passed Departmental Examination. 403-404.

POLITICAL PRISONERS—

Discussion relating to the treatment of — on the motion for the reduction of the demand under sub-head "Home Deptt.". 1653, 1667-69, 1683-84.

Question *re* conditions entered into in case of remission of sentence of ——. 281.

Question *re* treatment accorded to — in jails. 281.

POPULATION—

Question *re* — income and educational expenditure of British India. 57-58.

POPULATION (PAUPER)—

Question *re* the — of India. 1347.

PORTS AND PILOTAGE—

Budget Demand for "——". 1804-1807.

Demand for Supplementary Grant for "——". 850.

POSTS AND TELEGRAPHS—

Question *re* employment of a larger percentage of Muhammadans in the Account Department, ——. 149-50.

See under "Indian Postal and Telegraph Department".

POSTS AND TELEGRAPHS DEPARTMENT—

Question *re* retrenchment in the ——. 169.

POST AND TELEGRAPH OFFICES—

Question *re* — and mileage of railways and telegraph lines. 1136.

POSTMASTERS—

Question *re* free quarters or grant of house rent in lieu thereof to ——. 2121.

Question *re* reduction of the allowance of rural branch ——. 1894.

POSTMASTER GENERAL, BOMBAY—

Question *re* interim relief to certain employees of the office of the ——. 587-88.

POSTMASTERS (DEPUTY AND ASSISTANT)—

Question *re* duty allowances for ——. 1713.

POSTMEN—

Question *re* retrenchment of — in the Nadia Division. 1895.

POST OFFICE(S)—

Question *re* absentees in the R. M. S. and in certain ——. 887.

Question *re* adequacy of staff in the — and R. M. S. 887.

Question *re* branch —. 888.

Question *re* closing of Nilganj Branch —. 2170.

Question *re* closing of — in the Punjab. 2019.

Question *re* contribution from the residents of the Nadia District for village —. 1894-95.

Question *re* conversion of the Narayanganj Sub-Office into a head —. 1122-23.

Question *re* distribution of quinine through —. 1314.

Question *re* establishment of — in each Union Board in Bengal. 946.

Question *re* income and expenditure of the — since the introduction of the enhanced rates of postage. 679.

Question *re* increase of work in the —. 889.

Question *re* local contribution from villagers for — in Burdwan. 946.

Question *re* orderly peons for Inspectors of —. 1813-14.

Question *re* overtime allowances to clerks of the General —, Calcutta. 1813.

Question *re* payment of military pensions by — in the Punjab and N.-W. F. Circle. 1362-63.

Question *re* posting of Superintendents of — to their home districts. 1124.

Question *re* raising of the status of the Burdwan —. 945.

Question *re* raising of the status of the head — in the Bengal Circle. 945.

Question *re* reduction of delivery staff of —. 945.

Question *re* season — at Milam. 659.

Question *re* sub- — at Manjhaul in Monghyr. 2121-22.

Question *re* Superintendents of the — in the Dacca District. 1123.

Question *re* system of appeals in the —. 2018.

Question *re* total monthly expenditure and staff of certain — in Calcutta. 1814-15.

See under "Superintendents of —".

POST OFFICES, CLERICAL STAFF—

Question *re* strength of clerical staff in each head post office in the Punjab and N.-W. F. circle. 1437.

POST OFFICES, SUPERINTENDENTS—

Question *re* increments of Postal Inspectors and Head Clerks to ---- 594.

Question *re* pay of ----, 700-01.

Question *re* pay of Postal Inspectors and Head Clerks to ----. 593-94.

Question *re* Postal Inspectors and Head Clerks to ----. 593.

POSTAL ACCOUNTS DEPARTMENT—

Question *re* Muhammadans in the ----. 1732-33.

POSTAL AND TELEGRAPH BUILDINGS—

Question *re* expenditure on ----. 887.

POSTAL ASSOCIATION(S)—

Question *re* action taken on the Resolution passed by the Burdwan ----. 943.

Question *re* petition from ---- in Bengal for raising the scales of pay of postal subordinates. 944-45.

POSTAL CLERKS—

Question *re* grievances of ----. 676.

Question *re* working hours of ---- on week days, holidays and Sundays. 2127.

POSTAL CLERICAL STRENGTH—

Question *re* shortage in the ----. 1362.

POSTAL DEPARTMENT—

Question *re* action taken by the ---- on the recommendations of the Joint R. M. S. Conference. 2157.

Question *re* grant of compensatory allowances to the staff of the ---- in Presidency towns and in Rangoon and Karachi. 1369.

Question *re* punishments in the ----. 1714.

Question *re* selection grade appointments in the ----. 1361.

POSTAL EMPLOYEES—

Question *re* appeals of ----. 1713.

Question *re* expenditure on quarters for ----. 888.

Question *re* fines imposed on ----. 702-03.

Question *re* improved scales of pay for ----. 1903-04.

Question *re* medical examination of ----. 890.

Question *re* pay of certain classes of ---- in Calcutta, Alipur and Howrah. 892.

Question *re* ---- under the Workmen's Compensation Act. 1309.

Question *re* promotion of ---- in the Bengal Circle. 944.

POSTAL FACILITIES—

Question *re* improvement of rural ----. 197-98.

POSTAL INSPECTORS—

Question *re* grievances of ---- and Superintendents' Head Clerks. 898.

Question *re* increments of ---- and head clerks to Superintendents of Post Offices. 594.

Question *re* pay of ---- and Head Clerks to Superintendents of Post Offices. 593-94.

Question *re* ----. 896-97.

Question *re* ---- and Head Clerks to Superintendents of Post Offices.

POSTAL LETTERS—

- Question *re* interception of —. 661.
 Question *re* loss of —. 204.

POSTAL OFFICIALS—

- Question *re* fines imposed on — of the Lahore General Post Office.
 1361-62.
 Question *re* grant of house rent allowances to subordinate — in Bombay.
 1367.
 Question *re* grant of local allowances to — and R. M. S. Officials.
 891-92.
 Question *re* inadequacy of pay of —. 1712-13.
 Question *re* local allowances of — in the Punjab. 1360-61.
 Question *re* scales of pay of certain classes of — in Bombay. 1366.

POSTAL PUBLICATIONS—

- Question *re* income from advertisements on — telegraph forms. 198.

POSTAL STAFF—

- Question *re* increase of the — and telegraph staff. 886.
 Question *re* increment of less than a rupee for —. 1368.
 Question *re* local allowance to — employed in Assam. 2017.
 Question *re* minimum demands of the subordinate —. 1124.
 Question *re* punishments inflicted on the — in the Punjab and N.-W. F.
 Postal Circle. 1434-35.
 Question *re* punishments inflicted on the — of the Rawalpindi G. P. O.
 1435-36.
 Question *re* recovery of Municipal and Halkhuri taxes from the —
 occupying Government quarters. 1814.
 Question *re* rejection by Mr. Williams, Postmaster, Rawalpindi, of medical
 certificates granted to the — employed under him. 1436-37.

POSTAL SUPERINTENDENTS' HEAD CLERKS—

- Question *re* grievances of Postal Inspectors and —. 896-97, 898.

POSTAL VOTING—

- Question *re* extension of the — system to *purdah* ladies. 2090.

POWERS OF CERTIFICATION—

- Question *re* limitation of the — of the Governor General. 190-91.

PRESCRIPTIONS—

- Question *re* — for Indians and non-Indians on the Great Indian Penin-
 sula Railway. 692.

PRESIDENCY MAGISTRATE(S)—

- Question *re* Honorary —. 1350.

PRESIDENCY TOWNS—

- Question *re* grant of compensatory allowances to the staff of the Postal
 and Telegraph Department in — and in Rangoon and Karachi.
 1369.

PRESIDENT, MR.—

Budget Demand for " Education "—

Suggestion that the titles of some of the votes should be revised. 1849.
Budget Demand for " Emigration, Internal "—

Points out that amendment or repeal of existing laws is not within the scope of the Budget debate. 1857.

Congratulations to Diwan Bahadur T. Rangachariar on his election as Deputy President. 253.

Death of Sir Frank McCarthy. 704-05.

Exercise of —'s discretion under Standing Order 8(4) in the matter of the transfer of Resolutions from the secondary to the regular List of Business. 512-13, 515.

Inquiry whether the salary of — is votable or non-votable. 1376.

Oath of Office. 1.

Observations by — regarding appeals to himself from the rulings of any person authorised to occupy the Chair during his absence. 1690, 1940.

Observations by — regarding asking of questions casting reflections upon individuals. 1724.

Observations by — regarding references to matters of no public importance which transpire outside the House. 1737.

Resolution *re* greetings of the Assembly to the Labour Party. 655.

Ruling by — that amendments of substance cannot be introduced in a consolidating Bill. 1324, 1325.

Ruling by — that the Chair cannot, as a rule, allow a motion to adjourn consideration of a proposition merely in order to give preference to another item. 2041.

Ruling by — that the discussion of incidents occurring in the territory of an Indian State is not in order. 1940.

Ruling by — that the discussion of the salt tax under the Demand for " Salt " is not in order. 1424.

Ruling by — that the discussion, either by way of Resolution or on a motion for adjournment, of matters relating to the relations of His Majesty's Government, or of the Governor General, or of the Governor General in Council, with any Prince, or Chief, or to the administration of the territory of any such Prince or Chief, cannot be allowed; and the fact that such territory is temporarily under the administration of an officer appointed by Government is irrelevant. 923, 924, 925, 926.

Ruling by — that during the discussion of the Demands for Grants, if a general discussion takes place on the motion to omit the first Demand, no further general discussion can arise under any other motion to omit other Demands. 1378-79.

Ruling by — that during the discussion on Demands for Grants, a reduction can be moved, in order to raise a question on the portions which fall under the voted portion, and not on that portion which is not open to actual reduction by the vote of the Assembly. 1647.

Ruling by — that the Ecclesiastical Department can be brought under discussion during the consideration of the Demands for Grants, but it cannot be made the subject of a reduction. 1747.

Ruling by — that motions for reduction in relation to certain non-voted items which are thrown open for discussion cannot be allowed. 1646.

PRESIDENT, MR.—*contd.*

Ruling by — that a motion for recommittal of a Bill to Select Committee must be justified on the ground either that the Select Committee have not adequately considered the Bill or that unforeseen circumstances have arisen since they considered it. 928, 929, 930.

Ruling by — that Questions cannot be asked on behalf of a Member who has not taken the Oath of Office. 82.

Ruling by — that when the House passes, by a majority either a motion that a Bill be taken into consideration or the alternative motion that the Bill be referred to Select Committee, it stands committed to the principle of the Bill. 175.

Statement by — in respect of the moving of amendments on the Resolution *re* grant of full self-governing Dominion Status to India. 348-49.

Statement by — *re* fixing of a date and time for the Hon'ble Finance Member's speech introducing the Budget. 879.

Suggestion by — as to the sketch of course of business during the discussion on Demands for Grants. 1627-28.

PRESS(ES)—

Question *re* exclusion of — workers from the benefits of the C. S. R. and Fundamental Rules. 1981-82.

Question *re* provident fund for — employees. 1981.

Question *re* quarters for — employees. 1982.

PRESSES, GOVERNMENT OF INDIA—

Question *re* Works Committees on the —. 1979.

PREVENTIVE SERVICE—

Question *re* number of Europeans, Anglo-Indians and Indians in the — of the Customs Department. 2157-58.

PRICE, WATERHOUSE AND CO.—

Question *re* engagement by the Government of India of the services of Messrs. —, Chartered Accountants. 1356.

PRINTING OF CURRENCY NOTES IN INDIA—

See under "Currency Notes".

PRISONER(S)—

Question *re* facilities to — to appeal against the decision of the Jail authorities. 2164.

Question *re* Legislative bodies and —. 1286-87.

Question *re* Moplah and other — in the Andamans. 1138.

Question *re* number of — in Jails in each Province under the direct charge of the Central Government and number released. 2163.

Question *re* right of — to see orders, rules, etc., with regard to their duties and discipline. 2164.

Question *re* treatment of political and non-political —. 1285-86.

PRIVATE BUILDERS—

Question *re* reservation of land in Raisina for —. 207.

PRIVILEGE LEAVE—

Question *re* grant of pensions and — facilities to menials of the Postal Department. 1367.

PRIVILEGE TICKET ORDERS—

Question *re* cost of free railway passes and — granted on certain Railways. 1126.

Question *re* free railway passes and — granted in 1923. 1126.

Question *re* restrictions of free railway passes and —. 1125.

PROPAGANDA—

Question *re* — work in America by Mr. Rustomji. 410-11, 1277.

PROPERTY—

Question *re* attachment of — of Income-tax assesses in the Punjab. 186.

PROSECUTION(S)—

Question *re* — for counterfeiting coins. 1303-04.

PROTECTED MONUMENTS—

Question *re* —. 2085-86.

PROTECTION OF PRINCES BILL—

Question *re* —. 405.

PROVIDENT FUND—

Question *re* — and commutation of pensions. 114.

Question *re* — for Press employees. 1981.

Question *re* substitution of a — for pensions. 1733.

PROVINCE(S)—

Question *re* constitution of the — on a linguistic basis. 885-86.

PROVINCIAL CONTRIBUTIONS—

Question *re* —. 674, 690.

Question *re* — to the Central Revenues. 132.

Resolution *re* reduction of —. 330-46.

PROVINCIAL FINANCE MEMBERS—

Question *re* Conference of —. 658.

PROVINCIAL GOVERNORS—

Question *re* transaction of business by —. 220-21.

PROVINCIAL GOVERNMENTS—

Budget Demand for Adjustment with —. 1880.

See "Adjustments with Provincial Governments".

PROVINCIAL GOVERNMENTS OFFICES (MECHANICAL BRANCHES)—

Question *re* — of the clerical establishment. 867.

PROVINCIAL JUDICIAL SERVICE—

Question *re* High Court Judgeships for Members of the —. 44-45.

PROVINCIAL MINISTERS—

Question *re* procedure *re* resignation and acceptance of office of —. 221.

PROVINCIAL SUBJECTS—

Question *re* regulation of action of Provincial Governments in regard to —. 219-20.

PUBLIC ACCOUNTS COMMITTEE—

Election of the —, 273.

Motion for election of the —, 127.

PUBLIC HEALTH—

Budget Demand for —, 1852.

PUBLIC HEALTH COMMISSIONER—

Question *re* abolition of the post of —, 2086.

PUBLIC PETITIONS, COMMITTEE ON—

Appointment of persons to serve on —, 817.

PUBLIC SERVICES—

Statement laid on the table *re* the percentage of Indians in certain —, 2178-83.

PUBLIC SERVICES COMMISSION—

Question *re* employment of English Reporters by the —, 1106-07.

PUBLIC WORKS DEPARTMENT, DELHI—

Question *re* appointment of Mr. C. S. Roberts as a Cattle Ranger in the —, 1716.Question *re* appointment of Mr. T. Gately as a Temporary Engineer in the —, 1717-18.Question *re* Architects employed in the —, 1726.Question *re* delay in the grant of increments to subordinates in the —, 1715.Question *re* employment of Sikh Contractors in the —, 2100-01.Question *re* pay and qualifications of Mr. A. Wemyss, 1718-19.Question *re* recovery of rent for Bungalows at Raisina not vacated by tenants belonging to the —, 2101-02.Question *re* shortage of electric bulbs in the 3rd Project Division, —, 1718.Question *re* shortage of insulated wire in the stock of the 3rd Project Division, —, 2101.Question *re* starting pay of Indian and European clerks in the —, 1715.Question *re* termination of services of certain temporary employees of the —, 1721-22.

See "Assistant Estate Officer, Delhi."

See "Kumar, Mr."

See "Ram Pershad, Mr."

See "Sandhu, Mr."

See "Wilkins, Mr. W."

PUBLICATIONS—

Question *re* delay by the Government Press, Calcutta, in supplying Government — to the Public, 1893.

PUBLICATIONS (ARMY)—

Question *re* supply to the Assembly Library of certain —, 1617-18.

PUBLICITY COMMITTEE—

See under "Advisory Publicity Committee".

PUBLICITY DEPARTMENT—

Question *re* expenditure incurred during the last ten years on the — and the Central Intelligence and Excise Departments, 1703-04.

PUNJAB—

- Question *re* assessment of Income-tax in the —. 185-86.
 Question *re* attachment of property of Income-tax assessee in the —. 186-87.
 Question *re* closing of post offices in the —. 2019.
 Question *re* income-tax assessment in the —. 1370-71.
 Question *re* local allowances of postal officials in the —. 1380-81.
 Question *re* payment of Military pensions by Post Offices in the — and N.-W. F. Circle. 1362-63.
 Question *re* reduction of salaries of the subordinate services in the —. 592.
 Question *re* revenue from income-tax in the —. 187.

PUNJAB MAILS—

- Question *re* Inter-class accommodation on the Up and Down —. 1875-76.
 Question *re* stoppage of the Down — at Patna City Station. 2165.
 Question *re* Third class carriages on the —. 688-89.

PURCHASE OF STORES—

See "Stores".

PURDAH LADIES—

- Question *re* extension of "Postal Voting" system to —. 2000.

PURSHOTAMDAS THAKURDAS, SIR—

- Budget Demand for "Forests". 1461-62.
 Budget Demand for "General Administration". 1764-65, 1773.
 Budget Demand for "Indo-European Telegraph Department". 1629-31, 1636-38.
 Budget Demand for "Meteorology". 1827-28.
 Budget Demand for "Indian Postal and Telegraph Department". 1601, 1604-05.
 Budget Demand for "Railways". 1519-26, 1529, 1531, 1532.
 Budget Demand for "Railways—Working Expenses". 1475-76, 1478-79, 1491, 1493, 1517.
 Budget Demand for "Salt". 1558-59, 1426.
 Budget Demand for "Taxes on Income". 1420.
 Demand for Supplementary Grant for "Indo-European Telegraph Department". 834.
 Election of — to the Standing Committee for the Commerce Department. 347.
 Election of — to the Standing Committee for the Department of Industries and Labour. 401.
 Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.
 Election of — to serve on the Standing Finance Committee. 2193.
 Expression of regret at the death of Mr. G. M. Bhurgri. 1432.
 General Discussion on the Budget. 1177-91, 1227.
 Indian Coinage (Amendment) Bill—
 Motion to consider. 265-66.
 Motion for constitution of the Select Committee. 517.
 Indian Finance Bill—
 Motion to consider. 1956-59.
 Oath of Office. 2.

PURSHOTAMDAS THAKURDAS, SIR—*contd.*

- Question *re* action taken by Government on Hulett's Ordinance passed by the Provincial Council in South Africa. 151.
- Question *re* amounts in dispute between His Majesty's Government and the Government of India. 27-28.
- Question *re* appointment of Advisory Committees for the B., B. and C. I and G. I. P. Railways. 139-40.
- Question *re* balance in the hands of the Secretary of State on 31st March 1923 15051.
- Question *re* bill passed by the House of Lords in connection with the Bombay, Baroda and Central India Railway. 2124.
- Question *re* Book Depôt for the sale of Government publications. 2122.
- Question (Supplementary) *re* British Empire Exhibition. 142.
- Question *re* Capital expenditure on New Delhi. 107.
- Question *re* Colonial-Indian Military expenditure. 29-30.
- Question *re* coal contracts for Railways. 53-4.
- Question *re* condition of Indians in Kenya. 26-7.
- Question *re* contract with Messrs. De La Rue and Co. 1302-03.
- Question *re* correspondence between the Government of India and the Secretary of State *re* Currency and Exchange. 56-7.
- Question *re* discontinuance of the One Rupee Note. 440.
- Question *re* disposal of ships and boats belonging to the Royal Indian Marine. 24-5.
- Question *re* Emigration Rules. 26.
- Question *re* evidence in the case against the late Mr. Church. 54-5.
- Question *re* expenditure on Lee Commission. 28.
- Question *re* filling up of the vacancies caused by failures among Indian cadets at Sandhurst. 2123.
- Question *re* future control of the Indo-European Telegraph Department. 55-6.
- Question *re* Indian Civil Service. 33-5.
- Question *re* items of Financial Expenditure in dispute between His Majesty's Government and the Government of India. 23-4.
- Question *re* location of the experimental Security Press in Delhi. 1302.
- Question *re* Military Dairy Farms. 52.
- Question *re* powers of the High Commissioner for India in London. 157.
- Question *re* printing of Securities, Stamps and Currency Notes in India. 1301-02.
- Question *re* profits earned on Enemy Ships. 151.
- Question *re* publication of the correspondence relating to Kenya. 25-6.
- Question *re* quantity of stores purchased by the High Commissioner for India from 1st April 1923 to 30th September 1923. 157.
- Question *re* Rate of Exchange adopted by Railways for comparison of Rupee and Sterling Tenders for Stores. 1300-01.
- Question *re* rate of Interest on instalments drawn by the Imperial Bank. 674-75.
- Question *re* recommendations of the Inchcape Committee. 107.
- Question *re* reduction in the Ecclesiastical Department. 56.
- Question *re* remunerative preference promised to the Peninsular Locomotive Co. 157-59.
- Question *re* retrenchment in the Royal Indian Marine. 24.
- Question *re* sale of gold from the Currency Department. 57.
- Question (Supplementary) *re* Salt Factories in Madras. 2000.

PURSHOTAMDAS THAKURDAS, Sir—concl'd.

- Question *re* sterling securities held on account of the Gold Standard Reserve. 111-12.
- Question *re* tenders for Locomotives made in India. 157-59.
- Question *re* training of Indians in Ordnance Factories. 2125-26.
- Resolution *re* adoption of measures for the convenience of Indian Railway Passengers. 510-12.
- Resolution *re* approval by the Indian Legislature of Government Contracts. 614-17.
- Resolution *re* grant of full self-governing Dominion Status to India. 379, 519-27.
- Resolution *re* imposition of a countervailing duty on South Africa Coal. 298-302, 306, 321.
- Resolution *re* tenders for Government Stores. 632, 635, 643-46.

PUSA AGRICULTURAL INSTITUTE—

- Question *re* —. 39-42.
- Question *re* retrenchment of expenditure in the —. 1101.
- Question *re* supply of seeds by the —. 1100.

PUSA RESEARCH INSTITUTE—

- Question *re* predominance of European officers in the —. 1106.
- Question *re* —. 1099.
- See* under "Research Institute".

Q**QUARTERS—**

- Question *re* expenditure on — for postal and telegraph employees. 888.
- Question *re* free — for signallers on the G. I. P. Railway. 694.
- Question *re* opening of a beef shop near the Hindu — in Raisina. 1907.
- Question *re* provision of free — for Commercial Inspectors. 668.
- Question *re* — for the Indian staff of the Delhi New Capital Railway. 1313.
- Question *re* — for the European and Anglo-Indian staff of the Delhi New Capital Railway. 1313.
- Question *re* — for Press employees. 1982.
- Question *re* railway — for European and Indian staff. 1273.
- Question *re* recovery of Municipal and Halkhuri taxes from the postal and telegraph staff occupying Government —. 1814.
- Question *re* size of bedrooms in 'D' type — in Raisina. 1114.
- Question *re* unorthodox and orthodox — at Raisina. 1126.

QUESTIONS—

- Observations by Mr. President regarding the asking of — casting a reflection upon individuals. 1724.
- Proposal to frame a rule so as to ensure that starred — are of sufficient importance to be answered as such. 1724.
- Question *re* — in the Legislative Assembly and Council of State. 407-408.
- Question raised whether long answers to — should be laid on the table. 1724.
- Buling *re* putting of — on behalf of a Member who has not taken the Oath. 32.

QUININE—

Question *re* distribution of — through Post Offices. 1314.

QUORUM—

See under "Select Committees".

QUTAB MINAR—

Question *re* mosque near —. 2119.

R**RACIAL INEQUALITY—**

Question *re* — on the Eastern Bengal Railway. 2171.

RADIUM INSTITUTE, RANCHI—

Question *re* —. 1440.

RAGHUNANDAN PRASAD SINGH, RAJA—

Question *re* export of bovine cattle. 108.

Question *re* income from third class railway passengers. 111.

Resolution *re* grievances of the Sikh Community. 964.

RAID, POLICE—

Question *re* — on the office of the Rajasthan Volunteer Corps in Ajmera. 2169.

RAIDS—

Question *re* arming of population in Frontier territory subject to —. 882.

Question *re* tribal — in the Indus plains. 183.

RAILWAY(S)—

Budget Demand for " — ". 1519-66.

Question *re* acquisition by the — authorities of gardens in the vicinity of Delhi. 1097.

Question *re* alleged bribery and corruption on the —. 187, 188.

Question *re* appointment of Indians as Traffic Inspectors on —. 1889.

Question *re* appointment of Indians on —. 1308.

Question *re* bookstalls and advertisement contracts on —. 885.

Question *re* coal contracts for —. 53-54.

Question *re* coal surveys on behalf of the —. 1355.

Question *re* consumption of coal on —. 882-83.

Question *re* consumption of fuel on —. 589.

Question *re* contracts for the supply of coal to —. 589-90.

Question *re* economies effected by the Financial Commissioner, —. 591-92.

Question *re* employment of Indians in the Superior — Traffic Services of —. 2097.

Question *re* establishment roll of — staff. 1274.

Question *re* European, Anglo-Indian and Indian apprentices on —. 694-95.

Question *re* expenditure on maintenance and renewals on —. 588.

Question *re* extension of X'mas concessions on — to intermediate and third class passengers. 1311.

Question *re* extension of the Bankura-Damodar River —. 946.

Question *re* Fines Funds on State —. 691-92.

RAILWAY(S)—*contd.*

- Question *re* Indians and Europeans on State and Company managed. —. 677.
- Question *re* issue of tickets for Shakurpur — Station. 1097.
- Question *re* Leave Rules for — servants. 1307.
- Question *re* local advisory Committee on —. 1137.
- Question *re* loco. foremen on the B., B. & C. I. —. 1095.
- Question *re* maintenance of way, works and rolling stock on —. 588-89.
- Question *re* mileage of —. 1136.
- Question *re* military traffic on —. 590.
- Question *re* number of third class carriages on the principal —. 687-88.
- Question *re* orders for wagons for State — from Indian firms. 1904-05.
- Question *re* overbridge between Hamilton Road and Delhi City. 1097-98.
- Question *re* preferential rates granted by certain — on goods shipped by a particular non-Indian Line. 2016.
- Questions *re* proposed — from Gujrat to Sargodha and Khushab. 592-93, 2019-20.
- Question *re* proposed — between Hyderabad to Delhi. 1997.
- Question *re* proposed — between Muttra and Aligar *via* Brindaban. 2115.
- Question *re* proposed — from Vasad to Kathana. 1343-44.
- Question *re* proposed metre gauge — from Chittagong to Arakan. 441-42.
- Question *re* proposed metre gauge — from Tirupati to Madras. 1305.
- Question *re* purchase of coal for State —. 38.
- Question *re* quantity of land held by the — authorities in India. 469.
- Question *re* quarters for the European and Anglo-Indian staff of the Delhi New Capital —. 1312.
- Question *re* quarters for the Indian Staff of the Delhi New Capital —. 1312-13.
- Question *re* — and Trade Unions. 697.
- Question *re* — connection between Muzaffarpur and Sitamarhi. 1288.
- Question *re* — lands on both sides of Railway lines. 1314-15.
- Question *re* — quarters for European and Indian staff. 1273.
- Question *re* — Statistical Returns. 592.
- Question *re* rate of exchange adopted by — for companies of Rupee and Sterling tenders for Stores. 1300-01.
- Question *re* recruitment for superior posts on the —. 182, 183.
- Question *re* reduction in the staff of —. 590-91.
- Question *re* reduction of working expenses of —. 586.
- Question *re* reduction of expenditure on — carriages and wagons. 590.
- Question *re* reservation of berths on —. 1273.
- Question *re* retrenchments on Indian —. 48.
- Question *re* shorter — route to Dacca from Goalundo. 1314.
- Question *re* summary balance sheet showing the financial results of —. 590.
- Question *re* supply of drinking water for Indian passengers on —. 284.
- Question *re* third class carriages on English, Continental and Indian —. 685.
- Question *re* training of Indians for higher posts on the —. 1308-09.

RAILWAY(S)—concl'd.

- Question *re* travelling facilities for third class — passengers. 1309-10.
 Question *re* Trikannad — Station. 1279-80.
 Question *re* use of oil fuel on —. 1355.
 Question *re* Vasad-Borsad-Katana —. 1282.
 Question *re* wagon allotment for coal traffic on the Bengal Nagpur —. 943.

RAILWAYS AND IRRIGATION WORKS—

- Budget Demand for “ — ”. 1882.

RAILWAY, ASSAM BENGAL—

- Question *re* increase of fares on the Bhairab-Tangi Section of the —. 1124.

RAILWAY BOARD—

- Question *re* appointment of an Indian as Member of the —. 469-70.
 Question *re* appointment of Indians on the —. 477.
 Question *re* grievances of the ministerial establishment of the —. 1364.
 Question *re* leave reserve for the office of the —. 1365.
 Question *re* temporary hands in the office of the —. 1364-65.

RAILWAY BRIDGE—

- Question *re* proposed — across the Ganges at Mokameh Ghat. 155-56.
 Question *re* proposed — across the Ganges at Patna. 156.

RAILWAYS, CAPITAL COST OF—

- Question *re* interest on the unproductive portion of the —. 895-98.

RAILWAY CARRIAGES—

- Question *re* cost of construction of different classes of —. 1618.
 Question *re* expenditure on construction of first, second and third class —. 687.
 Question *re* length of first, second and third class —. 688.
 Question *re* number of third class — on the principal railways. 687-88.
 Question *re* overcrowding of third class —. 687.
 Question *re* third class — on English, Continental and Indian Railways. 688.
 Question *re* third class — on the Punjab Mail. 688-89.

RAILWAY COLLIERIES—

- Question *re* —. 1354.

RAILWAY COLONY—

- Question *re* — at Jonesganj, Ajmer. 2003-04.

RAILWAY COMPARTMENTS—

- Question *re* reservation of —. 429-30.

RAILWAY DEMANDS—

- Question *re* sub-division of —. 895.

RAILWAY DEPARTMENT—

- Question *re* Indians employed in the Superior grade of the Stores Department of the —. 1339.
 Question *re* withdrawal of — Notification No. 1-D., dated the 28th December, 1916. 1816.

RAILWAY DISASTER—

Question *re* Ramgunga —. 2172.

RAILWAY DRIVERS—

Question *re* Indian —. 699.

RAILWAY EMPLOYEES—

Question *re* medical certificates of —. 698.

RAILWAY ESTABLISHMENT ROLLS—

Question *re* supply to Members of the Legislature of the — and working estimates. 895.

RAILWAY FACILITIES—

Question *re* — for the Karanpura and Talcher Coal-fields. 37.

RAILWAY FARES—

Question *re* increase in —. 916.

Question *re* increase of — on the Bhairab-Tangi section of the Assam Bengal Railway. 1124.

RAILWAY FINANCE—

Resolution *re* separation of — from General Finance. 222, 1139-42.

RAILWAY INDUSTRIES COMMITTEE—

Question *re* recommendation of —. 217.

RAILWAY LINE(S)—

Question *re* doubling of — from Madras to Pallavaram. 114.

Question *re* mileage of new —. 908.

Question *re* railway lands on both sides of —. 1314-15.

RAILWAY MAIL SERVICE—

Question *re* abolition of — sections. 890.

Question *re* absentees in the — and in certain Post Offices. 887.

Question *re* action taken by the Postal Department on the recommendations of the joint — Conference. 2157.

Question *re* adequacy of staff in the Post Office and —. 887.

Question *re* grant of local allowances to Postal and —. 891-92.

Question *re* leave reserve in the —. 887.

Question *re* working hours, leave reserve, allowances, etc., of — staff. 1815-16.

RAILWAY MATERIAL—

Question *re* British tenders for —. 210.

RAILWAY MEN—

Question *re* grievances of —. 699.

RAILWAY OVERBRIDGE—

Question *re* — at Bahawalnagar Railway Station. 592.

RAILWAY PASSENGERS—

Question *re* income from third class —. 111.

Question *re* seating and sleeping accommodation for —. 899.

Question *re* transfer of — from a lower to a higher class of compartment in cases of overcrowding. 892.

Resolution *re* adoption of measures for the convenience of Indian —.

RAILWAY PASSENGERS CONFERENCE—

Question *re* resolutions of the — at Sonapur. 154.

RAILWAY PASSES—

Question *re* cost of free — and P. T. O's. granted on certain Railways. 1126.

Question *re* free — and P. T. Os. granted in 1923. 1126.

Question *re* issue of free — for the ministerial staff of the Railway Department. 130-32.

Question *re* restriction of number of free — and P. T. Os. 1125.

Question *re* revision of rules *re* grant of free —. 1125.

RAILWAY QUARTER(S)—

Question *re* — for Europeans. 1112-13.

Question *re* — for Europeans, Anglo-Indians and Indians. 404-05.

Question *re* — for Indians. 1112.

RAILWAY RATES AND FARES—

Question *re* — on the Kalabagh and Bannu Branch of the North Western Railway. 1610-11.

RAILWAY RATING—

Question *re* —. 882.

RAILWAY RISK NOTES—

Question *re* —. 435-36.

RAILWAY ROLLING STOCK—

Question *re* maintenance and renewal of —. 591.

RAILWAY SERVANT(S)—

Question *re* definition of " — ". 132.

Question *re* leave rules for —. 1307.

RAILWAY SERVICES—

Question *re* Indianization of the higher grades of the —. 698.

RAILWAY STAFF—

Question *re* establishment roll of —. 1274.

RAILWAYS, STATE—

Question *re* Indians on —. 499.

RAILWAY(S), STATE-MANAGED—

Question *re* Europeans and Indians on —. 908.

Question *re* gross earnings and working expenses of the —. 909.

RAILWAY STATION(S)—

Question *re* passenger agents at —. 893.

Question *re* — for New Imperial Capital. 207.

RAILWAY STORES—

Question *re* reduction in the purchase of —. 591.

RAILWAY STRIKES—

Question *re* —. 1134-35.

RAILWAY TICKETS—

Question *re* receipts from first, second and third class —. 868-69.

RAILWAY TRAVELLING FACILITIES—

Question *re* third class —. 894-95.

RAILWAY UNION(S)—

Discussion regarding recognition of —. 1563-66.

Question *re* free passes for members of —. 699.

RAILWAY VAGARIES—

Question *re* letter and editorial comments in the "Swarajya" entitled " — ". 2102-03.

RAILWAY WAGON(S)—

Question *re* tenders for — and locomotives. 207-09.

Question *re* tenders for —, etc. 201-02.

RAILWAY WORKING ESTIMATES—

Question *re* supply to Members of the Legislatures of Railway establishment rolls and —. 895.

RAISINA (NEW DELHI)—

Question *re* accommodation for Members of the Legislature at —. 1893.

Question *re* " C " and " D " Type Unorthodox quarters at —. 1113.

Question *re* dispensary in —. 1964.

Question *re* New Chambers of the Legislature at —. 2012.

Question *re* opening of a beef shop near the Hindu quarters in —. 1907.

Question *re* reservation of land in — for private builders. 207.

Question *re* size of bed rooms in " D " Type quarters in —. 1114.

Question *re* size of rooms in orthodox and unorthodox quarters in —. 1113-14.

Question *re* unorthodox and orthodox quarters at —. 1126.

Question *re* unorthodox quarters at —. 1126.

See " Health Officer, Raisina ".

RAISINA SANITARY STAFF—

Question *re* pay and qualifications of —. 1719-20.

RAJAN BAKHSH SHAH, MAKHDUM SYED—

Oath of Office. 3.

Question *re* income-tax assessment in the Punjab. 1370-71.

Question *re* inconveniences caused to Indian Pilgrims during the recent Haj pilgrimage. 58.

Question *re* population, income and educational expenditure of British India. 57-58.

RAJASTHEN VOLUNTEER CORPS—

Question *re* raid in the office of the — in Ajmere. 2100.

RAJBARI—

Question *re* shuttle train between Goalundo and —. 442.

RAJNARAIN, RAI BAHADUR—

Oath of Office. 1963.

RAJPUTANA—

- Budget Demand for " — " . 1881.
 Demand for Supplementary Grant for " — " . 963.
 Question *re* establishment of a University for — . 138.
 Question *re* — University. 691.

RAMACHANDRA RAO, DIWAN BAHADUR M.—

- Appointment of — to the Library Committee. 445.
 Budget Demand for " Emigration, Internal ". (Proper treatment of labourers in India). 1855-56, 1859, 1861, 1866.
 Budget Demand for " Excise ". 1451-54.
 Budget Demand for " Forest ". 1462-63.
 Budget Demand for " General Administration ". 1655-58, 1687-91, 1701, 1741-44, 1758, 1763, 1765-66, 1776-77, 1786-87, 1793.
 Budget Demand for " Indian Postal and Telegraph Department " (Improvement and cheapening of postal facilities). 1572-74.
 Budget Demand for " Indo-European Telegraph Department ". 1632-33.
 Budget Demand for " Interest on Ordinary Debt and Reduction or Avoidance of Debt. " 1640-42, 1646-47, 1649, 1651-53.
 Budget Demand for " Railways — Working Expenses ". 1485-88.
 Court-fees (Amendment) Bill—
 Motion to refer to select Committee. 2151-52.
 Demand for Supplementary Grant for " Administration of Justice ". 845-46.
 Demand for Supplementary Grant for " Indo-European Telegraph Department. " 832-33, 835-36, 838.
 Demand for Supplementary Grant for " Miscellaneous ". 852-53, 860.
 Discussion *re* May Session in Simla. 1738.
 Election of — to the Standing Committee for the Commerce Department. 347.
 Election of — to serve on the Standing Finance Committee. 284, 2183.
 Indian Penal Code (Amendment) Bill (Protection of Minor Girls)—
 Motion to add the name of Dr. S. K. Datta to the Select Committee. 416.
 Indian Tolls Bill—
 Motion to consider. 1321-22.
 Motion to postpone further consideration. 1325.
 Oath of Office. 2.
 Question (Supplementary) *re* accident on the Rohilkhand and Kumaon Railway. 1965.
 Question *re* agency functions discharged by the Secretary of State on behalf of the Government of India. 1117-18.
 Question *re* applications from Local Governments under rule 27 of the Devolution Rules. 58, 870.
 Question *re* appointments and salaries of certain classes of officers in Departments of the Government of India. 1371.
 Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian Affairs. 1374.
 Question (Supplementary) *re* delay on the part of the Secretary of State in coming to a decision on the recommendations of the Medical Services Committee. 279.
 Question (Supplementary) *re* Emigration Agent in Mauritius. 1369-70.

RAMACHANDRA RAO, DIWAN BAHADUR M.—contd.

- Question (Supplementary) *re* employment of English Reporters by the Public Services Commission. 1107.
- Question (Supplementary) *re* exercise of the personal powers of the Governor General. 1984-87.
- Question (Supplementary) *re* floods in India. 867.
- Question (Supplementary) *re* Indian contributions towards the Royal Military Academy, Woolwich. 412.
- Question *re* Irrigation Scheme. 51.
- Question *re* Kenya Immigration Bill. 47.
- Question (Supplementary) *re* Krishnasagara and Metur reservoir projects. 1017.
- Question (Supplementary) *re* Land Revenue legislation in the Madras Presidency. 1279.
- Question (Supplementary) *re* location of troops at Muzaffarpur. 1102.
- Question (Supplementary) *re* publication of the Report of the Tariff Board on the Steel Industry. 2173-74.
- Question *re* recommendations of the Indian Railways Committee. 48.
- Question *re* recommendations of Indian Students Committee. 214.
- Question *re* reductions in the Indian Army. 50.
- Question *re* reduction of staff. 870.
- Question *re* reorganisation of the Central Stores Department. 51-52.
- Question *re* reports of the Fiji and British Guiana Deputations. 48.
- Question *re* retrenchments in Military Services. 58, 106.
- Question *re* retrenchments on Indian Railways. 48.
- Question (Supplementary) *re* rules under section 67 of the Government of India Act. 1900.
- Question (Supplementary) *re* Secretary of State's control over the Provincial Reserved subject of Land Revenue. 948.
- Question *re* State Prisoners. 49.
- Question *re* Taxation Inquiry. 870.
- Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 248-49.
- Resolution *re* approval by the Indian Legislature of Government Contracts. 596-601, 604.
- Resolution *re* grant of self-governing Dominion Status to India. 549-53.
- Resolution *re* imposition of a countervailing duty on South African Coal. 314-17.
- Resolution *re* reduction of the Provincial Contributions. 345-46.
- Resolution *re* vesting of the Revenues of India in the Governor General in Council. 484-85.

RAMGANGA—

- Question *re* ——— Railway Disaster. 2172.

RAM PERSHAD, Mr.—

- Question *re* termination of services of ———, sub-engineer, Public Works Department, Delhi. 1722.

RANEEGUNJ—

- Question *re* coal mines in the Jheria and ——— colfields under Indian and European management. 916.

RANGACHARIAR, DIWAN BAHADUR T.—

- Appointment of — to serve on the Committee on Public Petitions. 817.
- Code of Criminal Procedure (Amendment) Bill—
 Motion for leave to introduce. 871-73.
- Death of Sir Frank McCarthy. 703-04.
- Demand for Supplementary Grant for "Indo-European Telegraph Department". 836.
- Election of — as Deputy President. 177.
- Election of — to the Standing Committee for the Home Department. 400.
- General Discussion on the Budget. 1165-72.
- Indian Coinage (Amendment) Bill—
 Motion to refer to Select Committee. 269.
- Indian Penal Code (Amendment) Bill (Amendment of section 375)—
 Motion to refer to Select Committee. 1051.
- Indian Penal Code (Amendment) Bill (Protection of Minor Girls)—
 Motion to refer to Select Committee. 166, 172, 175.
 Consideration of the Report of the Select Committee. 1022-24, 1026-28, 1037, 1039.
- Indian Registration (Amendment) Bill—
 Motion for leave to introduce. 1063-65.
- Motion for Adjournment to discuss the occurrences at Jaito on the 21st February, 1924. 925.
- Oath of Office. 2.
- Question (Supplementary) *re* abolition of Divisional Commissioners. 39.
- Question *re* action taken on the recommendations of the Inchcape Committee. 163.
- Question *re* appointment of Indians to superior posts in the Government of India Secretariat. 164.
- Questions *re* consumption of salt in India. 163.
- Question *re* employment of English Reporters by the Public Services Commission. 1106-07.
- Question *re* expiry of postal mail contracts on the coastal lines of India and Burma. 165.
- Questions *re* increase of wages of Indian labourers in Ceylon and the Straits Settlements. 163.
- Question (Supplementary) *re* Indian Civil Service. 34.
- Question (Supplementary) *re* Nobel Peace Prize. 674.
- Question (Supplementary) *re* pay and allowances of all ranks in a British Regiment. 672-73.
- Question (Supplementary) *re* subscriptions to newspapers by Departments of the Government of India. 1116.
- Question *re* supply to Members of Legislature of certain Government publications. 165.
- Question (Supplementary) *re* use of enemy steamships. 151.
- Resolution *re* approval by the Indian Legislature of Government Contracts. 606.
- Resolution *re* Constitution of High Courts. 786-788.
- Resolution *re* grant of full self-governing Dominion Status to India. 221-22, 349-56, 555, 557-58, 581, 745-52.
- Resolution *re* greetings of the Assembly to the Labour Party. 652-53.

RANGACHARIAR, DIWAN BAHADUR T.—contd.

Resolution *re* imposition of a countervailing duty on South African Coal. 294.

Resolution *re* separation of Railway Finance from General Finance. 1140-41.

Thanks to the Assembly for his election as Deputy President. 253.

Withdrawal by — of his name from the nominations for the panel of the Standing Committee to advise on Emigration questions. 941.

RANGA IYER, Mr. C. S.—

Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of Resolutions from the secondary to the regular List of Business. 514.

General Discussion on the Budget. 1191-97.

Imperial Bank of India (Amendment) Bill—

Motion to circulate. 2139.

Motion for Adjournment to discuss the refusal of Passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2224.

Oath of Office. 3.

Question *re* accident on the Rohilkhand and Kumaon Railway. 1964-95.

Question *re* appointment of ex-Indian Army Reserve Officers in the Military Accounts Department. 1339-40.

Question *re* compulsory retirement of clerks, Accountants and Deputy Assistant Controllers of the Military Accounts Department. 1341.

Question *re* Indians employed in the superior grade of the Stores Departments of the Railway Department. 1339.

Question *re* Military Accountants. 1339.

Question *re* pay of accountants and clerks, Military Accounts Department. 1340.

Question *re* pay of clerks in Military Accounts Department. 1340-41.

Question *re* proscription of the book by Lala Lajpat Rai entitled "Young India". 662.

Question *re* proscription of the book by Mr. Ramsay Macdonald entitled "The Awakening of India." 662.

Question *re* Ramganga Railway Disaster. 2172.

Question *re* reduction of Military Accounts Offices. 1341.

Question (Supplementary) *re* refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2176.

Question *re* stoppage of increments of pay of Clerks and Accountants. 1341-42.

Resolution *re* answering of questions put by non-official Members on subjects, over which the Governor General in Council has control and superintendence, by Government members. 492.

Resolution *re* repeal of Bengal Regulation III of 1818. 2070.

Resolution *re* return to India of Mr. B. G. Horniman. 808-09.

RANGOON—

Question *re* grant of compensatory allowances to the staff of the Postal and Telegraph Department in Presidency towns and in — and Karachi. 1369.

RATES, PREFERENTIAL—

Question *re* — granted by certain Railways on goods shipped by a particular non-Indian line of steamers. 2016.

RATES TRIBUNAL—

Question *re* appointment of a ——. 1312, 1439.

RAY, Mr. KUMAR SANKAR—

General Discussion on the Budget. 1220-23.

Oath of Office. 2.

Question *re* activities of the Indian Trade Commissioner in London. 385.

Question *re* administration of minor provinces. 683-84.

Question *re* arming of population in Frontier Territory subject to raids. 882.

Question *re* contributions to the Imperial Institute, London. 684.

Question *re* cost of collection of revenue. 1314.

Question *re* distance between Calcutta and Dacca. 440-41.

Question *re* distribution of quinine through Post Offices. 1314.

Question *re* duty on imported hair belting. 2090.

Question *re* employment of the Army during Peace. 685-86.

Question *re* employment of the Military to quell internal disturbances. 2015.

Question *re* freight on cement from Dwarka to Madras. 1315.

Question *re* Hydro-Electric Survey of India. 684.

Question *re* improved methods of agriculture, etc. 685.

Question *re* Industry and Agriculture. 684.

Question *re* late arrival of trains at Dacca *via* Sirajganj. 441.

Question *re* loans to villagers by the Postal Savings Bank. 2016-17.

Question *re* manufacture of paper pulp. 684.

Question *re* pay and staff pay of British officers serving with the Indian Army. 2016.

Question *re* preferential rates granted by certain Railways on goods shipped by a particular non-Indian Line of Steamers. 2016.

Question *re* preservation for Indians of the right of working up the material resources of India. 1314.

Question *re* promotions in the Indian Army. 2090.

Question *re* proposed metre gauge railway from Chittagong to Arakan. 441-42.

Question *re* Railway land held by Railway authorities in India. 469.

Question *re* Railway lands on both sides of Railway Lines. 1314-15.

Question *re* Railway rating. 882.

Question *re* redistribution of the various Departments of the Government of India. 683.

Question *re* reorganisation of the different Departments of the Government of India. 683.

Question *re* shorter Railway route to Dacca from Goalundo. 1314.

Question *re* shuttle train between Goalundo and Rajbari. 442.

Question *re* speed of train on the Eastern Bengal Railway. 441.

Question *re* training facilities for students with forms receiving orders for the supply of Stores to Government. 1313.

Question *re* training of Indian foremen. 685.

Question *re* troops employed to protect the different Frontiers. 2016.

RAZANI—

Question *re* health of troops at Razmak and ——. 184.

RAZMAK—

Question *re* health of troops at — and Razani. 184.

RECEIPTS AND EXPENDITURE—

- Question *re* total — of the Government of India. 1122.
 Recommendation of the Governor General — under section 67-B of the Government of India Act in connection with the Indian Finance Bill. 1936.

RECRUITS—

- See* under "Indian Territorial Force".

REDDI, MR. K. VENKATARAMANA—

- Budget Demand for "Miscellaneous Departments" (British Empire Exhibition). 1875.
 Oath of Office. 2.
 Question *re* death among mail runners and compensation allowed to their families. 2112.
 Question *re* expenditure on the British Empire Exhibition. 2165.
 Question *re* expenditure on the Ecclesiastical Expenditure. 1997-98.
 Question *re* Forests area under the Government of India and revenue derived therefrom. 1938.
 Question *re* Military Diplomatic and Consular Expenditure in Persia. 2000.
 Question *re* number of cattle exported to foreign countries for the last two years. 484.
 Question *re* number of officers permitted to retire on proportionate pensions. 1995-96.
 Question *re* Permanent Settlement in Madras. 1996-97.
 Question *re* proposed Railway between Hyderabad and Delhi. 1997.
 Question *re* Resolutions passed by the Legislative Assembly and action taken by Government thereon. 2111-12.
 Question *re* Salt Factories in Madras. 1999-2000.
 Question *re* scheme for the separation of judicial from Executive functions in Madras. 2111.
 Question *re* terms of reference of the Taxation Committee. 1995.
 Question *re* Wireless Branch of the Telegraph Department. 1996-98.

REDUCTION—

- See* under "Military Accounts Offices."

REFORMS—

- Question *re* enquiry into working of —. 1707.
 Question *re* extension of — to the N. W. F. Province. 1889.
 Question *re* grant of further —. 33, 189, 190.
 Question *re* working of the —. 28-29.

REFRESHMENTS—

- Question *re* — for Indians on the B. N. Railway. 947.

REFRESHMENT ACCOMMODATION—

- Question *re* — on trains for Indian passengers. 870.

REFRESHMENTS AT RAILWAY STATIONS—

- Question *re* contracts for the supply of —. 914-15.

REFRESHMENT ROOMS—

- Question *re* — at Delhi Railway Station. 677.

REFRESHMENT ROOMS ON E. I. RAILWAY—

- See* under "East Indian Railway".

REFUNDS—

Budget Demand for " — " 1880.
Demand for Supplementary Grant for —. 891.

REGISTRATION—

Indian — (Amendment) Bill—
See under " Bill(s)".

REGULATION III OF 1818—

Question *re* arrests in Bengal under —. 771.
Question *re* arrests under —. 662-63.
Resolution *re* repeal of Bengal —. 2043-80.

RELEASE—

Resolution *re* — of Maulana Hasrat Mohani. 1001-15.
Resolution *re* — of Sardar Kharak Singh. 992-1001.

REPEAL—

Question *re* — of the Workmen's Breach of Contract Act. 1309.

REPEALING AND AMENDING ACT, 1924—

Assent to the — by the Governor General. 2183.

REPEALING AND AMENDING BILL—

See under " Bill(s)".

REPORT(S)—

Question *re* action taken on the — of the Indian Sugar Committee. 482.
Question *re* annual — of the Lady Hardinge Medical College. 2108.
Question *re* publication of the — of the Guiana Commission. 156-57.
Question *re* publication of the — of the North-West Frontier Province Inquiry Committee. 129.
Question *re* — of Commissions and Committees. 1111-12.
Question *re* — of the Seaman's Recruitment Committee. 1311.
Question *re* supply to Members of the Assembly of all Indian Census —. 1810.

REPORTERS—

Question *re* employment of English — by the Public Services Commission. 1108-07.

RESEARCH INSTITUTE—

Question *re* specialists in the Pusa —. 2081-82.

RESEARCH SCHOLARSHIP—

Question *re* —. 422.
See under " Scholarships".

RESERVATION OF BERTHS—

Question *re* — on Railways. 1273.

RESERVED SUBJECT(S)—

Question *re* extent of control of the S. of S. and the Government of India of the Provincial — of Land Revenue. 947-48.
Question *re* — and Transferred Subjects. 415.

RESERVES—

Question *re* large — of nickel coins. 1304.

RESIDENT(S)—

Question *re* number of European and Indian — and Political Agents in Indian States. 190a.

RESOLUTION(S)—

Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of — from the secondary to the regular List of Business. 512-15.

Question *re* action taken on certain — passed by the Council of State. 416-17.

Question *re* increase in the number of days allotted for the discussion of non-official —. 1297.

Question *re* — in the Legislative Assembly and Council of State. 406-07.

Question *re* — passed by the Legislative Assembly and action taken thereon by Government. 2111-12.

— *re* abolition of the Cotton Excise Duty. 2020-43.

— *re* adoption of measures for the convenience of Indian Railway passengers. 494-512.

— *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 223-52.

— *re* answering of questions put by non-official Members on subjects, over which the Governor General in Council has control and superintendence, by Government Members. 485-94.

— *re* approval by the Indian Legislature of Govt. Contracts. 596-626.

— *re* constitution of High Courts. 786-90.

— *re* grant of full self-governing Dominion Status to India. 221-23, 348-401, 518-82.

— *re* greetings of the Assembly to the Labour Party. 648-55.

— *re* grievances of the Sikh community. 949-92.

— *re* imposition of a countervailing duty on South African coal imported into India. 265-329.

— *re* Muhammadan Representation. 252, 772.

— *re* Muhammadan representation in the Imperial and Provincial Legislatures and in the Government Services. 485.

— *re* ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1327-38.

— *re* reduction of Provincial contribution. 330-46.

— *re* release of Maulana Hasrat Mohani. 100-115.

— *re* release of Mr. Gandhi. 222.

— *re* release of Sardar Kharak Singh. 992-1001.

— *re* repeal of Bengal Regulation III of 1815. 2043-80.

— *re* return to India of Mr. B. G. Horniman. 791-816.

— *re* separation of Ry. Finance from General Finance. 222, 1129-42, 1316-18.

— *re* tenders for Government Stores. 620-48.

— *re* Transferred subjects in the Provinces. 620.

— *re* vesting of the Revenues of India in the Governor General in Council. 484-85.

Statement (laid on the table) *re* action taken by Government on certain — passed by the Council of State. 817-21.

RETIREMENT (COMPULSORY)—

See under "Military Accounts Department".

RETIRING GRATUITY—

Question *re* grant of — to gazetted officers of the E. B. Railway. 119.

RETRENCHMENT(S)—

Question *re* — on the E. B. Railway. 118.

Question *re* — in expenditure under "Audit". 110.

Question *re* — in expenditure under "General Administration". 110.

Question *re* — in expenditure under "Irrigation". 110.

Question *re* — in expenditure under "Jails, Police, etc.". 110.

Question *re* — on the G. I. P. Railway. 1368.

Question *re* — of Indians, Anglo-Indians and Europeans on the E. B. Railway. 118.

Question *re* — on Indian Railways. 48.

Question *re* — in the Indo-European Telegraph Department. 110.

Question *re* — in Military Services. 58, 106.

Question *re* — in national expenditure. 199.

Question *re* — on the North-Western Railway. 439.

Question *re* — in Political Expenditure. 110.

Question *re* — of postmen in the Nadia Division. 1895.

Question *re* — in the Posts and Telegraphs Department. 100-10.

Question *re* — of superior appointments in the Secretariat. 1100-10.

RETRENCHMENT OFFICER—

Question *re* report of the — on the Claims Branch of the G. I. P. Railway. 1368-69.

REUTERS LIMITED, Messrs.—

Question *re* payment to — for supply of their news services. 140-41.

REVENUE—

Question *re* Berar —. 1613-14.

Question *re* cost of collection of —. 1314.

Question *re* loss of opium —. 193-94.

Question *re* — from income-tax in the Punjab. 187.

REVENUE, COLLECTION OF—

See under "Revenue".

REVENUE DEPARTMENT—

Question *re* employment of men of — to do income-tax work in Bombay and Sind. 120.

REVENUES OF INDIA—

Resolution *re* vesting of the — in the Governor General in Council. 484-85.

REVENUE, POSTAL—

Question *re* surplus —. 587.

REVENUE SETTLEMENT—

Question *re* extension of the term of — in the U. P. 9124.

RHODES, SIR CAMPBELL—

Alleged Pact between Government and the Nationalist Party. 1736.

Budget Demand for "Customs". 1403-05.

Budget Demand for "Joint Stock Companies". 1868-69.

Budget Demand for "Ports and Pilotage". 1805.

Budget Demand for "Railways—Working Expenses". 1500.

RHODES, SIR CAMPBELL—contd.

- Demand for Supplementary Grant for " Customs ". 828-29.
 Election of — to serve on the Standing Finance Committee. 284.
 Election of — to the Standing Committee for the Department of Industries and Labour. 401.
 Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of Resolutions from the secondary to the regular List of Business. 514.
 Expression of regret at the death of Mr. G. M. Bhurgri. 1432.
 General Discussion on the Budget. 1197-98.
 Indian Finance Bill—
 Motion to consider. 1941.
 Indian Penal Code (Amendment) Bill (Amendment of section 375).—
 Motion to refer to Select Committee. 1049-50.
 Oath of Office. 3.
 Question (Supplementary) *re* accident on the Rohilkhand and Kumaon Railway. 1965.
 Question *re* archaeological and historical discoveries at Raisina. 686.
 Question *re* countervailing duty on South African Coal. 1809.
 Question (Supplementary) *re* inquiry into working of Reforms. 1707.
 Question (Supplementary) *re* protection of the steel industry. 438.
 Question (Supplementary) *re* publication of the Report of the Tariff Board on the Steel Industry. 2173.
 Question (Supplementary) *re* Vizagapatam Harbour. 411.
 Resolution *re* approval by the Indian Legislature of Government Contracts. 618.
 Resolution *re* grant of full self-governing Dominion Status to India. 375-79, 525.
 Resolution *re* imposition of a countervailing duty on South African Coal. 319-21.
 Resolution *re* ratification of the International Convention for the suppression of the circulation of, and traffic in, obscene publications. 1333, 1336.
 Resolution *re* tenders for Government Stores. 639-41.

RICHEY, MR. J. A.—

- Indian Cotton Cess (Amendment) Bill—
 Motion for leave to introduce. 126-27.
 Motion to consider. 175.
 Motion to pass. 176.
 Oath of Office. 1.

ROAD(S)—

- Question *re* feeder — from Madhobdi Hat to Jinardi Railway station. 1125.

ROBERTS, MR. C. S.—

- Question *re* appointment of — as a Cattle Ranger in the Public Works Department, Delhi. 1716.

ROHILKHAND AND KUMAON RAILWAY—

- Question *re* accident on the —. 1964-65.

ROHRI KHANPUR—

- Question *re* derailment on the — section of the N. W. Railway. 2159.

ROLLING STOCK—

Question *re* renewals of, and addition to, rolling stock. 894.

ROY, MR. B. C.—

Election of — to the Standing Committee for the Home Department. 400.

Oath of Office. 2.

Question *re* additional trains for incoming Foreign Mails. 688.

Question *re* applicant for vacancies in the Geological Survey of India. 434-35.

Question *re* article in the "A. B. Patrika" headed "Serious E. I. Railway Grievances." 1305.

Question *re* "C" and "D" Type Unorthodox Quarters at Raisina. 1113.

Question *re* closing down of Hridaipur Station. 689.

Question *re* complaints by Indians in Kenya. 1111.

Question *re* cost of Commissions and Committees. 1111.

Question *re* cost of construction of different classes of Railway carriages. 1618.

Question *re* cost of free Railway passes and P. T. Os. granted on certain Railways. 1126.

Question *re* difficulties of small collieries in the matter of wagon supply. 1138-39.

Question *re* entitled passages to the United Kingdom. 1617.

Question *re* expenditure on construction of I, II and III class Railway carriages. 687.

Question *re* express and slow third class trains. 688.

Question *re* Forest College at Dehra Dun. 690.

Question *re* free Railway passes and P. T. Os. granted in 1923. 1126.

Question *re* Geological Survey of India. 434.

Question *re* Government servants and membership of the Anglo-Indian Empire League and the Anglo-Indian Association. 1277-78.

Question *re* grants for Commissions and Committees. 1112.

Question *re* grievances of Postal clerks. 676.

Question *re* High Court Judgeships for members of the Provincial Judicial Service. 44-45.

Question *re* import of matches. 689.

Question *re* import of splints, veneers and empty match boxes. 435.

Question *re* imports of veneers, splints and dummy match boxes. 689-90.

Question *re* latrine accommodation in carriages of all classes on the East Indian Railway. 1305-06.

Question *re* number of third class carriages on the principal railways. 687-88.

Questions *re* propoganda work in America by Mr. Rustomji. 411, 1277.

Question *re* Provincial contributions. 690.

Question *re* Railway quarters for Europeans. 1112-13.

Question *re* Railway quarters for Indians. 1112.

Question *re* reports of Commissions and Committees. 1111-12.

Question *re* restriction of number of free Railway passes and P. T. Os. 1125.

Question *re* revision of the Rules *re* grant of free railway passes. 1125.

Question *re* size of bed rooms in "D" type quarters in Raisina. 1114.

Question *re* size of rooms in orthodox and unorthodox quarters at Raisina. 1113-14.

Question *re* storage of coal at Ballygunge Railway Station. 1111.

ROY, MR. B. C.—contd.

- Question *re* supply to the Assembly Library of certain Army Publications. 1617-18.
 Question *re* tenders for locomotives. 1139.
 Question *re* third class carriages on English Continental and Indian Railways. 688.
 Question *re* third class carriages on the Punjab Mail. 688-89.
 Question *re* unorthodox and orthodox quarters at Raisina. 1126.
 Question *re* unorthodox quarters at Raisina. 1126.
 Question *re* various allowances of married and unmarried British Officers and soldiers. 1618.
 Resolution *re* overcrowding of third class railway carriages. 687.

ROY, MR. K. C.—

- Appointment of — to the Library Committee. 445.
 Election of — to serve on the Standing Finance Committee. 284.
 Election of — to the Standing Committee for the Department of Industries and Labour. 401.
 Indian Tariff (Amendment) Bill—
 Nomination of members of Select Committee. 708.
 Oath of Office. 4.
 Question *re* activities of Muss Khan in Waziristan. 440.
 Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian Affairs. 1373.
 Question *re* delay in the publication of the report of the Fiji Deputation. —278.
 Question (Supplementary) *re* grant of further Reforms. 33.
 Question *re* health of troops stationed at Razmak and Razani. 184.
 Question *re* honorary Presidency Magistrates. 1350.
 Question *re* Kenya Immigration Ordinance. 277.
 Question *re* Kohat and Landikotal murder gangs. 183.
 Question (Supplementary) *re* location of troops at Musaffarpur. 1101.
 Question *re* position of Bills pending in the Indian Legislature on the dissolution of one Chamber. 1442-43.
 Question *re* proscription of Mr. Ramsay Macdonald's book "The Awakening of India". 165-66.
 Question (Supplementary) *re* protection of the Steel Industry. 438.
 Question *re* recommendation of the Imperial Conference for the formation of a Committee to consider the status of Indians in other parts of the Empire. 277.
 Question *re* reduction in the number of Executive Councillors in Bengal. 1350.
 Question (Supplementary) *re* official reports from Provincial Governments on the working of the Reforms. 28.
 Question *re* total strength of the Council of India. 1349-50.
 Question *re* tribal raids in the Indus plains. 183.
 Resolution *re* grant of self-governing Dominion Status to India. 548.

ROYAL AIR FORCE—

- Question *re* European recruits for the —. 2094.
 Question *re* Finance Section of the — Headquarters. 1995.
 Question *re* motor vehicles for the —. 1995.

ROYAL ARMY MEDICAL CORPS OFFICERS—

- Question *re* I. M. 18. and —. 214-15.

ROYAL CALCUTTA TURF CLUB—

Question *re* alienation of land at Barrackpore to the — 583-84.

ROYAL INDIAN MARINE—

Question *re* disposal of ships and boats belonging to the — 2425.

Question *re* retrenchment in the — 24.

ROYAL INDIAN MILITARY COLLEGE —

Question *re* Bengal students for the —, Dehra Dun. 1352-53.

ROYAL MAIL SERVICE OFFICIALS—

Question *re* recoveries from — for loss of insured articles. 702.

ROYAL MILITARY ACADEMY, 'WOOLWICH—

Question *re* Indian contributions towards the —. 412.

ROYAL MILITARY COLLEGE, SANDHURST—

Question *re* selection of Bengal students for the —. 1353.

RULES—

Question *re* — under section 67 of the Government of India Act. 1897-1903.

RULING(S)—

— by Mr. Chairman that the discussion of what happened in the territory of an Indian State is not in order. 1689.

— by Mr. President that amendments of substance cannot be introduced in a consolidating Bill. 1324 and 1325.

— by Mr. President that the Chair cannot allow, as a rule, a motion to adjourn consideration of a proposition merely in order to give preference to another item. 2041.

— by Mr. President that the discussion of incidents occurring in the territory of an Indian State is not in order. 1940.

— by Mr. President that the discussion of the salt tax under the Demand for "Salt" is not in order. 1424.

— by Mr. President that the discussion, either by way of Resolution or on a Motion for Adjournment, of matters relating to the relations of His Majesty's Government, or of the Governor General, or of the Governor General in Council, with any Prince or Chief, or to the administration of the territory of any such Prince or Chief, cannot be allowed; and the fact that such territory is temporarily under the administration of an officer appointed by Government is irrelevant. 923, 924, 925, 926.

— by Mr. President that during the discussion of the Demands for Grants, if a general discussion takes place on the motion to omit the first Demand, no further general discussion can arise under any other motion to omit other Demands. 1378-79.

— by Mr. President that during the discussion on Demands for Grants, a reduction can be moved, in order to raise a question on the portions which fall under the voted portion, and not on that portion which is not open to actual reduction by the vote of the Assembly. 1647.

— by Mr. President that the Ecclesiastical Deptt. can be brought under discussion during the consideration of the Demands for Grants, but it cannot be the subject of a reduction. 1747.

Question *re* ferry service between — and — Ghat. 121-22.

— by Mr. President that motions for reduction in relation to certain non-voted items which are thrown open for discussion cannot be allowed. 1646.

;

RULING(S)—contd.

- by Mr. President that a motion for recommitment of a Bill to Select Committee must be justified on the ground either that the Select Committee have not adequately considered the Bill or that unforeseen circumstances have arisen since they considered it. 928, 929, 930.
- by Mr. President that questions cannot be asked on behalf of a Member who has not taken the Oath of Office. 32.
- by Mr. President that when the House passes, by a majority, either a motion that a Bill be taken into consideration or the alternative motion that the Bill be referred to Select Committee, it stands committed to the principle of the Bill. 175.

RUPEES—

- Question *re* commission charged for changing —. 1304.

RUSHBROOK-WILLIAMS, MR. L. F.—

- Oath of Office. 1, 1907.

RUSTOMJI, MR.—

- Questions *re* propaganda work in America by —. 410, 411, 1977.

S**SABARMATI—**

- Question *re* running of the evening train without lights between — and Dholka. 1343.

SADIQ HASAN, MR. S.—

- Oath of Office. 2.
- Question *re* appointment of an Indian as Member of the Railway Board. 469-70.
- Question *re* Indian soldiers employed in Mesopotamia. 469.
- Resolution *re* grievances of the Sikh community. 990.
- Resolution *re* release of Maulana Haerat Mohani. 1001-3, 1015.

SALT—

- Budget Demand for " — ". 1493-28.
- Question *re* consumption of — in India. 163.
- Question *re* effect of enhanced duty on consumption of —. 163.
- Question *re* imports of foreign sugar and —. 1348.
- Question *re* laying on the table of a statement showing the quantities, rates and revenue on —. 149.
- Question *re* restrictions on the manufacture of earth—. 1353-54.

SALT DUTY—

- Question *re* contribution to Burma for the collection of the —. 1357.

SALT FACTORIES—

- Question *re* — in Madras. 1999-2000.

SALT TAX—

- Question *re* duty realised from the enhanced —. 135-36.
- Question *re* effect of the enhanced — on the working man's expenses. 1903.

SALUTES—

- Question *re* cost of — to high Government officials. 675.

SAMARTH, MR. N. M.—

Election of — to the Standing Committee for the Home Department. 400.

Indian Penal Code (Amendment) Bill (Protection of minor girls)—

Motion to refer to Select Committee. 178.

Oath of Office. 129.

SAMIULLAH KHAN, MR. M.—

Oath of Office 3.

SANDHU, MR.—

Question *re* termination of the services of — and Mr. Kumar, temporary engineers, Public Works Department, Delhi. 1722-25.

SANDHURST—

Question *re* Indian Cadets at —. 650.

Question *re* nomination of Indians for —. 412, 1293-94.

SANTRAGACHI—

Question *re* opening of the — Vishnupur Branch of the Bengal Nagpur Railway. 946.

SARDA, RAI SAHIB M. HARBILAS—

General Discussion on the Budget. 1154-56.

Oath of Office 3.

Question (Supplementary) *re* establishment of a University at Rajputana. 138.

Question *re* local foremen on the Bombay, Baroda and Central India Railway. 1905.

Question *re* number of European and Indian Residents and Political Agents in Indian States. 1905.

Question *re* number of Indians holding medical appointments in the Political Department. 1895.

Question *re* Rajputana University. 691.

Resolution *re* repeal of Bengal Regulation III of 1818. 2057-58.

SARFARAZ HUSSAIN KHAN, KHAN BAHADUR—

General Discussion on the Budget. 1143-45.

Indian Merchant Shipping (Amendment) Bill—

Motion for leave to introduce. 259.

Motion to circulate. 1971-72.

Indian Penal Code (Amendment) Bill (Protection of Minor girls)—

Motion to refer to Select Committee. 171.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian Delegation to Turkey, Persia and certain Arab States. 2218-19.

Oath of Office. 3

Question *re* admission of Indians to the Royal Military Academy at Woolwich. 1295.

Question *re* Alambagh temple dispute. 1439.

Question *re* allowances drawn by officers of the Imperial Services. 1708-07.

Question *re* amendment of the Income-tax Act. 1439.

Question *re* appointment of a Rates Tribunal. 1439.

Question *re* appointment of Indians as Traffic Inspectors on railways. 1889.

Question *re* Bengal Nagpur Railway grievances. 2161.

SARFARAZ HUSSAIN KHAN, KHAN BAHADUR—*contd.*

- Question *re* Brigade Order *re* voting for a non-Swarajist candidate. 1274.
- Question *re* casualties due to derailment on the Bohri-Khanpur section of the North Western Railway. 2159.
- Question *re* closing of the Nilganj branch post office. 2170.
- Question *re* correspondence relating to the Protection of Princess Bill. 1298.
- Question *re* dispensary in Raisina. 1964.
- Question *re* employment of Indians in the Foreign and Political and Army Departments. 1298-97.
- Question *re* employment of Indian soldiers in Mesopotamia. 1298.
- Question *re* establishment list of the office of the High Commissioner for India. 1274.
- Question *re* establishment list of the various Departments of the Government of India Secretariat. 1274.
- Question *re* establishment roll of the Railway staff. 1274.
- Question *re* expenditure on the Ecclesiastical Department. 1440.
- Question *re* expiration of the present contract for printing of stamps. 1275.
- Question *re* extension of time for the general discussion of the Budget. 1963.
- Question *re* Frontier Inquiry Committee. 1281-82.
- Question (Supplementary) *re* grant of conveyance allowance in Simla to Members of the Indian Legislature residing at Longwood Hotel. 2167.
- Question *re* grant of leave to recruits of the 11/19th Hyderabad Regiment (Bengal) of the Indian Territorial Force. 2160.
- Question *re* increase in the number of days allotted for the discussion of non-official Resolutions. 1297.
- Question *re* increments of Postal Inspectors and Head Clerks to Superintendents of Post Offices. 594.
- Question *re* inter class accommodation on the Up and Down Punjab mails. 1275-76.
- Question *re* Kenya Immigration Ordinance. 686.
- Question *re* Lady Hardinge Medical College and Hospital, Delhi. 1298-99.
- Question *re* liability of carrying companies for accidents to passengers. 1295-96.
- Question *re* Longwood Hotel, Simla. 1282-85, 2012-14, 2171.
- Question *re* military expenditure. 1108.
- Question *re* mortality from cancer. 1441.
- Question *re* Multan Muslims and Income-tax. 1351.
- Question *re* nomination of Indians for Sandhurst. 1293-94.
- Question *re* number of research specialists in the Pusa Research Institute. 2061-82.
- Question *re* office establishment for the Indian Legislature. 686.
- Question *re* opening of a Central Radium Institute. 1440.
- Question *re* overcrowding in trains. 2170.
- Question *re* passenger agents at railway stations. 893.
- Question *re* passenger guards. 892-93.
- Question *re* passenger guards on third class express passenger trains. 893.
- Question *re* pay of Postal Inspectors and Head Clerks to Superintendents of Post Offices. 593-94.

SARFARAZ HUSSAIN KHAN, KHAN BAHADUR—contd.

- Question *re* pension of one Bedar Bakht. 1351.
- Question *re* personnel of the Colonics Committee. 1045. *
- Question *re* Postal Inspectors and Head Clerks to Superintendents of Post Offices: 593.
- Question *re* predominance of European officers in the Pusa Research Institute. 1108.
- Question *re* presence of Government servants at meetings of the Congress and other political associations. 1287.
- Question *re* printing of stamps in India. 1274-75.
- Question *re* protection of the steel industry. 1287-88.
- Question *re* quarters for the European and Anglo-Indian staff of the Delhi New Capital Railway. 1313.
- Question *re* quarters for the Indian staff of the Delhi New Capital Railway. 1312-13.
- Question *re* questions relating to Kenya. 686.
- Question *re* racial inequality on the Eastern Bengal Railway. 2171.
- Question *re* Radium Institute at Ranchi. 1440.
- Question *re* railway connection between Muzaffarpur and Sitamarhi. 1288.
- Question *re* railway quarters for European and Indian Staff. 1273.
- Question *re* refreshment rooms at Delhi railway station. 677.
- Question *re* replacement of certain military officers in the Political Department by civilians. 1298.
- Question *re* resolution adopted at a general meeting of British Guiana Indians on the 22nd November 1923. 1358.
- Question *re* retrenchment of superior appointments in the Secretariat. 1109-10.
- Question *re* separate entrance gates for female passengers at Howrah station. 2161.
- Question *re* separate entrances to the Howrah and Sealdah railway stations for male and female passengers. 2169-70.
- Question *re* settlement of financial expenditure in dispute between the Home and Indian Governments. 1706.
- Question *re* staff under the High Commissioner for India in receipt of more than Rs. 300 a month. 1293.
- Question *re* State prisoners in the Central Jail, Alipur. 1108-09.
- Question *re* stoppage of the Down Punjab Mail at Patna City station. 2165.
- Question *re* superior appointments held by Indians in the Secretariat. 1109.
- Question *re* third class passengers on the Eastern Bengal Railway. 2160-61.
- Question *re* transfer of railway passengers from a lower to a higher class of compartment in cases of overcrowding. 892.
- Question *re* use of Longwood Hotel by commercial travellers and other members of the public. 2014.
- Question *re* Vasad-Borsad-Katana Railway. 1232.
- Question *re* working of the Bengal and North-Western Railway. 2082-83.
- Resolution *re* approval by the Indian Legislature of Governments contracts. 601-02, 619.
- Resolution *re* repeal of Bengal Regulation III of 1818. 2050-52, 2069-70.

SARGODA—

Question *re* proposed railway from Gujrat to — and Khushab. 2019-20.

SARMA, THE HON'BLE SIR NARASIMHA—

Budget Demand for "General Administration". 1743, 1745, 1750-1752, 1753-1754.

Budget Demand for "Education" (Grants to Universities). 1845-48.

Budget Demand for "Forests". 1463.

Expression of regret at the death of Mr. G. M. Bhurgri. 1433.

SAPRU, SIR TEJ BAHADUR—

Question *re* expenditure on the deputation of — to England. 29-30.

SATARA—

Question *re* cost of the — Koregam branch of the Madras and Southern Mahratta Railway. 1046.

SAUGOR CANTONMENT—

Question *re* conversion of the Sadr Bazar of the — into a municipal committee. 2089.

Question *re* income from culturable lands in the —. 2089.

SAVINGS BANK, POSTAL—

Question *re* loans to villagers by the —. 2016-17.

SCHOLARSHIP—

Question *re* grant of — to Indians for research work. 134.

Question *re* — for the technical training abroad of Indians and Anglo-Indians. 436-37.

SCHOOLS—

Question *re* Army Training —. 189.

SCIENTIFIC DEPARTMENTS—

Budget Demand for "Other —". 1843.

Sea Customs (Amendment) Act, 1924—

Assent to the — by the Governor General. 2183.

Sea Customs (Amendment) Bill—

See under "Bill(s)".

SEALDAH RAILWAY STATION—

Question *re* separate entrances for male and female passengers at the —. 2169-70.

SEAMEN—

Question *re* grievances of Indian —. 703.

Question *re* Indian — under the Workmen's Compensation Act. 1309.

Question *re* recruitment of —. 418.

SEAMEN'S RECRUITMENT COMMITTEE—

See under "Committee".

SECRETARIAT—

- Question *re* appointment of Indians to superior posts in the ——. 164.
See "Daftry(ies)".
- Question *re* establishment list of the various Departments of the Government of India ——. 1274.
- Question *re* retrenchment of superior appointment in the ——. 1100-10.
- Question *re* superior appointments held by Indians in the ——. 1109.
- Question *re* superior — appointments. 473.

SECRETARIES—

- Question *re* appointment of Indians on the I. C. S. cadre as — and Deputy Secretaries. 907.
- Question *re* travelling allowances of Members of the Executive Council and ——. 663-64.

SECRETARY OF STATE FOR INDIA—

- Budget Demand for "Expenditure in England under the control of the ——" 1881.
- Question *re* agency functions discharged by the — on behalf of the Government of India. 1117-18.
- Question *re* balance in the hands of the — on the 31st March, 1923. 150-51.
- Question *re* Colonial banks and firms on the borrowing list of the —. 1291.
- Question *re* extent of control of the — and the Government of India over the provincial reserved subject of Land Revenue. 947-48.
- Question *re* power of veto of the —. 908-907.

SECRET SERVICE CONTINGENCIES—

- Question *re* expenditure on —. 2167.

SECURITIES—

- Question *re* commission on the purchase and sale of —. 1291.
- Question *re* printing of —, stamps and currency notes in India. 1301-02.

SECURITY PRESS—

- Question *re* location of the experimental — in Delhi. 1302.

SELECTION GRADE APPOINTMENTS—

- Question *re* — in the Postal Department. 1361.

SELF-GOVERNMENT—

- Resolution *re* grant of full self-governing Dominion Status to India. 221-22, 348-401, 518-82, 709-69.

SERVICE(S), ALL-INDIA—

- Question *re* recruitment of the Indian aristocracy to the —. 181.

SESSION(S)—

- Discussion *re* May — in Simla. 1738-41.
- Question *re* Autumn — of the Central Legislature. 1285.

SETALVAD, SIE CHIMANLAL—

- Appointment of — to be a Chairman on the panel. 445.
 General discussion on the Budget. 1150-54, 1257.
 Indian Tolls Bill—
 Motion to refer to Select Committee. 1324.
 Oath of Office. 130.
 Resolution *re* reduction of the Provincial Contributions. 330-339.

SHAFEE, MAULVI MUHAMMAD—

- Budget Demand for "Stamps". 1457-58.
 Motion for Adjournment to discuss the refusal of passports to the proposed Indian Delegations to Turkey, Persia and certain Arab States. 2217-18.
 Oath of Office. 3.

SHAFI, THE HON'BLE SIR MIAN MUHAMMAD—

- Budget Demand for "General Administration". 1754, 1755-56.

SHAHJAHANPUR—

- Question *re* expenditure on the Army Clothing Factory, ——. 153-54.

SHAKURPUR—

- Question *re* issue of tickets for — station. 1097.

SHAMS-UZ-ZOHA, KHAN BAHADUR—

- Discussion *re* May Session in Simla. 1739.
 Oath of Office. 179.

SHERGHATI—

- Question *re* railway connection between Gaya and ——. 690-91, 1607-08, 1703.

SHIPS—

- Question *re* disposal of — and boats belonging to the Royal Indian Marine. 24-25.

SHIPS, ENEMY—

- Question *re* profits earned on ——. 151.

SHIROMANI AKALI DAL—

- Discussion relating to the — on the motion for reduction of the Demand under sub-head "Home Department". 1675-77.
 Question *re* the declaration of the Shiromani Gurdwara Prabandhak Committee and the — as unlawful associations under the Criminal Law Amendment Act. 472.

SHIROMANI GURDWARA PRABANDHAK COMMITTEE—

- Discussion relating to the — on the motion to reduce the demand under sub-head "Home Department". 1675-77.
 Question *re* the declaration of the — and the Shiromani Akali Dal as unlawful associations under the Criminal Law Amendment Act. 472.
 See under "Committee".

SI MAUNG BA—

- Oath of Office. 3.

SIALKOT CANTONMENT—

- Question *re* appeal of the residents of Sialkot against certain resolutions of the — Committee. 904-06.
 Question *re* erection of platforms by the residents of the — bazars. 905-06.
 Question *re* removal of platforms erected by the residents of the — bazaars. 905-06.
 Question *re* rent for platforms and sites by residents of the —. 905-06.
 Question *re* residential area in the — bazars. 905-06.

SIGNALLERS—

- Question *re* free quarters for — on the Great Indian Peninsula Railway. 694.

SIKH(S)—

- Question *re* policy of the Punjab Government towards —. 472.
 Question *re* — in certain Government offices. 565-66.
 Resolution *re* grievances of the — community. 949-52.

SIKH HOLIDAYS—

- Question *re* —. 2103.

SILK INDUSTRY—

- Question *re* work done by Mr. H. Maxwell Lefroy to improve the —. 1357.

SIMLA—

- Grant of conveyance allowance to members of the Indian Legislature in —. 2167.
 Information *re* the special session of the Assembly in —. 1307.
 Question *re* Longwood Hotel, —. 1282-85.

SIMLA SESSION, 1923—

- Question *re* cost of — of the Indian Legislature. 1982.

SINGH, MR. GAYA PRASAD—

- Budget Demand for "Railways". 1537-39.
 Election of — to serve on the Standing Finance Committee. 2182.
 Oath of Office. 3.
 Question *re* abolition of Divisional Commissionerships. 38-39.
 Question *re* abolition of the post of Inspector General of Irrigation. 2084-85.
 Question *re* abolition of the post of Public Health Commissioner. 2086.
 Question *re* Aerological Observatories. 2012.
 Question *re* allowance of more time to the Assembly to study the Budget. 2014.
 Question *re* anti-drink movement in India. 1706.
 Question (Supplementary) *re* appointment by the British Cabinet of a Committee to consider Indian Affairs. 1375.
 Question *re* arrests in Bengal under Regulation III of 1818. 771.
 Question (Supplementary) *re* arrests under Regulation III of 1818. 662-63.
 Question *re* assessment to income-tax of the profits of indigo planters. 2083.
 Question *re* Berar Revenue. 1613-14.

SINGH, MR. GAYA PRASAD—contd.

- Question *re* case of Panna Lal Gopi, late Assistant Station Master of Karbighwan station on the East Indian Railway. 1615.
- Question *re* change in the Waziristan policy and the strength of the Aden garrison. 2063-84.
- Question *re* Civil Justice Committee. 2003-07.
- Question *re* compensation in respect of suffering or damage caused by enemy action during the late war. 2007-11.
- Question (Supplementary) *re* concession to first and second class passengers. 894.
- Question (Supplementary) *re* constitution of the governing body of the Lady Hardinge Medical College. 1129.
- Question (Supplementary) *re* contemplated appointment of a Committee to examine into the criminal administration. 2007.
- Question (Supplementary) *re* cost of salutes to high Government officials. 675.
- Question *re* cost of troops stationed at Muzaffarpur. 46-47.
- Question *re* curtailment of expenditure on the Indian Stores Department, as recommended by the Retrenchment Committee. 2086.
- Question *re* expansion of the Indian Stores Deptt. 2087.
- Question *re* expenditure on Secret service contingencies. 2167.
- Question *re* extension of the time allowed for the General discussion on the Budget. 2014-15.
- Question *re* fencing on the Bengal and North Western Railway. 155.
- Question (Supplementary) *re* floods in India. 866.
- Question *re* floods in Western Bihar. 443.
- Question *re* grievances of State prisoners in the Central Jail, Alipore. 44.
- Question *re* identity of the two Judges who examined the cases of State Prisoners in Bengal. 1611-12.
- Question *re* inconvenience to passengers on the Bengal and North Western Railway. 154.
- Question (Supplementary) *re* Indian Gazetted Officers in Indian Ordnance Factories. 670.
- Question *re* inquiry into the causes of the floods in Bihar and Orissa. 2117-18.
- Question (Supplementary) *re* Local Advisory Committees on Railways. 1137.
- Question *re* Local Advisory Council on the Bengal and North Western Railway. 1103-04.
- Question *re* location of troops at Muzaffarpur. 45-46, 1101-02.
- Question (Supplementary) *re* Longwood Hotel, Simla. 1284.
- Question *re* Lord Olivier's speech in the House of Lords about India. 2168.
- Question *re* malpractices of certain employees on the East Indian Railway. 1615.
- Question *re* Minor Provinces. 1360.
- Question *re* new Chambers of the Legislatures at Raisina. 2012.
- Question *re* North-West Frontier Province Inquiry Committee Report. 1360.
- Question *re* Original Major Works in the North-West Frontier Province and Baluchistan. 2004-05.
- Question (Supplementary) *re* pay and allowances of all ranks in a British regiment. 672.

SINGH, MR. GAYA PRASAD—concl'd.

- Question *re* pay and allowances of chaplains recruited in India. 1707.
 Question *re* pay of Post Office Superintendents. 700-01.
 Question *re* pilferage of fruit on the Bengal and North Western Railway. 155.
 Question *re* police force employed on strategic railways in the North-West Frontier Province. 1614-15.
 Question *re* proposed railway bridge across the Ganges at Mokameh Ghat. 155-156.
 Question *re* proposed railway bridge across the Ganges at Patna. 156.
 Question *re* protected monuments. 2085-86.
 Question *re* provision of high level platforms on the Bengal and North Western Railway. 155.
 Question *re* Pusa Agricultural Institute. 39-42.
 Question *re* Pusa Research Institute. 1099.
 Question *re* railway connection between Muzaffarpur and Sitamarhi. 156.
 Question *re* removal of the district jail, Delhi, from its present site. 2011.
 Question *re* repair of cables in the Persian Gulf by private companies. 2084.
 Question *re* representation of Berar on the Local and Central Legislatures. 1104-05.
 Question *re* Resolutions of the Railway Passengers Conference at Sonapur. 154.
 Question *re* retrenchment of expenditure on the lighting and buoys of the Persian Gulf. 2085.
 Question *re* retrenchment of expenditure in the Pusa Agricultural Institute. 1101.
 Question (Supplementary) *re* Salt factories in Madras. 2000.
 Question *re* separation of judicial and executive functions. 442.
 Question *re* shrine of Badri Nath. 43.
 Question *re* slaughter house for soldiers at Muzaffarpur. 1102-1103.
 Question *re* strength of the police force in the Kohat and Bannu Cantonments. 1358-59.
 Question *re* subscriptions to certain newspapers by Departments of the Government of India. 2118.
 Question *re* supply of seeds by the Pusa Agricultural Institute. 1100.
 Question *re* Taxation Committee. 2011.
 Question *re* utilization of the services of the law officers of the Bengal Government. 2006.
 Question *re* vote of No-Confidence in the Central Provinces Legislative Council. 443.
 Question *re* Waziristan occupation and reductions of the Aden garrison. 2083.
 Question (Supplementary) *re* working of the Bengal and North Western Railway. 2083.
 Resolution *re* return to India of Mr. B. G. Horniman. 798.

SINGH, RAI BAHADUR SHYAM NARAYAN—

Oath of Office. 2.

SINGH, RAJA AMARPAL—

Oath of Office. 3.

SINGH, RAJA RAGHUNANDAN PRASAD—

- Appointment of — to serve on the Committee on Public Petitions. 817.
- Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.
- Indian Coinage (Amendment) Bill—
Motion to consider report of the Select Committee. 928-30.
- Oath of Office. 3.
- Question *re* dairy farms and breeding centres. 915.
- Question *re* express train between Howrah and Delhi *via* Jamalpur. 916.
- Question *re* increase in railway fares. 916.

SINHA, KUMAR GANGANAND—

- Election of — to the Standing Committee for the Department of Industries and Labour. 401.
- Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.
- Oath of Office. 3.
- Question *re* admission of Indians to the military, naval, air and Auxiliary Forces. 437-38.
- Question *re* annual report of the Lady Hardinge Medical College. 2108.
- Question *re* appointment of Indians as Assistant Controllers of Stores. 2098.
- Question *re* appointment of Indians to the Imperial Customs Services. 2098.
- Question *re* appointment of Indians as Superintendents of Post Offices. 2090.
- Question *re* audit of the accounts of the Lady Hardinge Medical College. 2109.
- Question *re* audit and inspection note on the Lady Hardinge Medical College for 1922-23. 2110-11.
- Question *re* Central Research Institute. 1358.
- Question *re* employment of Indians in the Audit and Accounts Services. 2097.
- Question *re* employment of Indians in the superior traffic services of Railways. 2097.
- Question *re* examination by a non-official Member of the Legislative Assembly into the expenditure of the Lady Hardinge Medical College. 2111.
- Question *re* inspection of the Lady Hardinge Medical College. 2109.
- Question *re* match industry. 1357-58.
- Question *re* Medical Research Institute. 435.
- Question *re* purchase of stores by the High Commissioner for India. 437.
- Question *re* railway risk notes. 435-36.
- Question *re* scholarships for the technical training abroad of Indians and Anglo-Indians. 436-37.
- Question *re* training of Indian graduates at the Jamalpur railway workshop. 1358.
- Question *re* utilization of the services of *Unani* and *Ayurvedic* experts. 435.
- Question *re* work done by Mr. H. Maxwell Lefroy to improve the silk industry. 1357.
- Resolution *re* imposition of a countervailing duty on South African Coal. 288-90.

SINHA, MR. AMBIKA PRASAD—

Oath of Office. 277.

SINHA, MR. DEVAKI PRASAD—

Asks for a ruling whether the salary of the President of the Legislative Assembly is votable or non-votable. 1376.

Budget Demand for "General Administration". 1664.

Budget Demand for "Mines" (Matters *re* welfare of the workers in the mines). 1830-42.

Budget Demand for "Taxes on Income". 1421-22.

Indian Finance Bill—

Motion to consider. 1912.

Motion for leave to introduce in the recommended form. 1977.

Indian Tariff (Amendment) Bill—

Motion to consider report of the Select Committee. 1318-19.

Motion for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1625.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian Delegations to Turkey, Persia and certain Arab States. 2225.

Oath of Office. 3.

Question (Supplementary) *re* abolition of Boards of Revenue in provinces other than the United Provinces. 281.Question (Supplementary) *re* abolition of Divisional Commissioners. 39.Question *re* accommodation for Members of the Legislature in Raisina. 1893.Question (Supplementary) *re* annual sale of opium for medicinal purposes. 2166.Question (Supplementary) *re* appointment of the British Cabinet of a Committee to consider Indian affairs. 1373, 1374.Question *re* British Guiana colonization scheme. 1133-34.Question *re* coal mines in the Raneejung and Jharia coalfields under Indian and European management. 918.Question (Supplementary) *re* cost of troops stationed at Muzaffarpur. 46-47.Question (Supplementary) *re* death of coolies from rupture of the spleen. 240.Question (Supplementary) *re* declaration of policy in the Central Provinces regarding transferred subjects. 2159.Question (Supplementary) *re* exercise of the personal powers of the Governor General. 1987.Question *re* ferry service between Monghyr and Monghyr Ghat. 121-22.Question *re* insanitary condition of compartments on the Bengal and North Western Railway. 121.Question *re* Kenya Immigration Bill. 1134.Question (Supplementary) *re* Local Advisory Council on the Bengal and North Western Railway. 1104.Question (Supplementary) *re* location of troops at Muzaffarpur. 1101-1102.Question (Supplementary) *re* Longwood Hotel, Simla. 2013.Question (Supplementary) *re* Mahabudha Temple at Buddha Gaya. 679.Question (Supplementary) *re* Nobel Peace Prize. 673-674.Question (Supplementary) *re* nomination to the Assembly of a non-official from the Central Provinces and Berar. 2107.

BINHA, Mr. DEVAKI PRASAD—contd.

- Question (Supplementary) *re* number of officers permitted to retire on proportionate pensions. 1996.
 Questions (Supplementary) *re* personnel of the Colonies Committee. 1045, 2089.
 Question (Supplementary) *re* Radium Institute at Ranchi. 1440.
 Question *re* railway strikes. 1134-35.
 Question (Supplementary) *re* slaughter house for troops at Muzaffarpur. 1103.
 Question *re* Sub-Post Office at Manjhaul in Monghyr. 2121-22.
 Question (Supplementary) *re* subscriptions to newspapers by departments of the Govt. of India. 1116.
 Question *re* supply of opium to Hong Kong and the Straits Settlements. 1132-33.
 Question *re* wagon allotment for coal traffic on the Bengal Nagpur Railway. 943.
 Question *re* wagons for the coal traffic. 918.
 Resolution *re* imposition of a countervailing duty on South African coal. 311-14, 320.

SITAMARHI—

- Question *re* railway connection between Muzaffarpur and ——. 156, 1288.

SKINS—

- Question *re* export duty on raw hides and ——. 2000-01, 2002.
 Question *re* export trade in raw hides and ——. 2001-02.
 Question *re* export of raw hides and ——. 2003.

SLAUGHTER HOUSE(S)—

- Question *re* military ——. 1351-1352.
 Question *re* — for troops at Muzaffarpur. 1102-1103.

SOLDIER(S)—

- Question *re* employment of Indian — in Mesopotamia. 1296.
 Question *re* various allowances of married and unmarried British Officers and ——. 1618.

SONEPORE—

- Question *re* resolutions of the Railway Passengers' Conference, ——. 154.

SOUTH AFRICAN COAL—

- Question *re* countervailing import duty on ——. 912.
 Resolution *re* imposition of a countervailing duty on ——. 285-329.

SOUTH AFRICAN COAL—

See under "Coal".

SPECIAL TRAIN—

See under "Train".

SPEECH(ES)—

- Question *re* — of Mr. P. C. Mitter. 1618-19.
See under "Time limit for speeches".

SPLINTS—

- Question *re* import duty on — and dummy match boxes. 1122.
 Question *re* imports of veneers, — and mummy match boxes. 689-690.
 Question *re* —, veneers and empty match boxes. 435.

STAFF COUNCILS—

Question *re* appointment of — by the Great Indian Peninsula Ry. 2120.

Question *re* giving effect to the recommendations of the — of the Great Indian Peninsula Ry. 2120-21.

STAFF PAY—

See under "Pay".

STAFF SELECTION BOARD—

Question *re* —. 586-587.

STAMPS—

Budget demand for " — ". 1457-1458.

Question *re* expiration of the present contract for printing of —. 1275.

Question *re* printing of securities, — and currency notes in India. 1301-02.

Question *re* printing of — in India. 198-199, 1274-75.

STAMP DUTY—

Question *re* exemption of cheques of Co-operative Banks from —. 904.

STANDING COMMITTEE(S)—

Announcement by Mr. President *re* election of — for the Department of Education, Health and Lands. 347.

Election of a panel of the — to advise on questions relating to Emigration. 941.

Election of panels for —. 176-77.

Election of — for the Commerce Department. 347.

Election of — for the Department of Education, Health and Lands 595.

Election of — for the Department of Industries and Labour. 401.

Election of — for the Home Department. 400.

Election of a panel for the — for the Department of Education, Health and Lands. 709.

Nominations for election of — for the Home and Industries and Labour Departments. 347.

Question *re* —. 199-200.

See under "Advisory Publicity Committee".

STANDING FINANCE COMMITTEE—

Announcement of the names of Members nominated for election to the —. 274, 2154.

Motion to proceed to the election of Members of the —. 128, 1908.

Result of election of Members to the —. 284, 2183.

STANDING ORDERS—

Motion for leave to amend the — in order to enable the House to lay down the quorum for Select Committees. 940-41.

Announcement *re* nomination of Members for the Select Committee on the amendment of the —. 949.

Election of the Select Committee to consider the amendment of the —. 1119.

Presentation of the report of the Select Committee on the amendment of the —. 1519.

Motion to consider the amendment of the —. 1973-75.

Assent of the Governor General to the amendment of the —. 2137.

STANDING ORDER 8(4).

Exercise of Mr. President's discretion under — in the matter of transfer of Resolutions from the secondary to the regular List of Business. 512-15.

STANYON, COLONEL SIR HENRY—

Appointment of — to be a Chairman on the panel. 445.

Appointment of — to serve on the Committee on Public Petitions. 817.

Budget Demand for "Excise". 1449-50.

Court-fees (Amendment) Bill—

Motion to refer to Select Committee. 2144, 2146.

Hindu Coparcener's Liability Bill—

Motion to refer to Select Committee. 2190-91.

Indian Finance Bill—

Motion to consider. 1939.

Indian Passport (Amendment) Bill—

Motion to consider. 457-58.

Indian Penal Code (Amendment) Bill (Protection of Minor Girls)—

Motion to refer to Select Committee. 169-70.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian Delegations to Turkey, Persia and certain Arab States. 2220-21.

Oath of Office. 3.

Question *re* deterioration of Insulin in India. 161.

Question (Supplementary) *re* Longwood Hotel, Simla. 1284.

Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 243-46.

Resolution *re* grant of full self-governing Dominion Status to India. 742-45.

Resolution *re* Ratification of the International Convention for the suppression of, and traffic in, obscene publications. 1331.

STATEMENT OF BUSINESS—

— by the Honourable Sir Malcolm Hailey. 401, 595, 871, 1737-36.

STATEMENT(S) (LAID ON THE TABLE)—

— showing action taken by Government on certain Resolutions passed by the Council of State. 817-21.

— showing annual expenditure incurred during the last ten years on the Central Intelligence Department and the Bureau of Public Information. 1704.

— showing appointments and salaries of certain classes of officers in the Departments of the Government of India. 2134-30.

— showing cases in which the lowest tenders for stores for the Government of India have not been accepted by the High Commissioner for India. 1883-88.

— showing cases in which tenders other than the lowest for stores purchased for India have been accepted by the High Commissioner for India during the half year ending 30th June, 1923. 15-22.

— showing cost of Committees and Commissions appointed since 1921. 2132-34.

— showing grant of licences for fire-arms in 1923. 2178.

— showing percentage of Indians in certain public services. 2178-83.

STATEMENT(S) (LAID ON THE TABLE)—*contd.*

- showing retrenchment in actual expenditure in connection with the Inchcape Committee's recommendations and otherwise. 58(a)-106.
- showing total cost incurred on Committees and Commissions in 1923-24. 1988.

STATE(S), INDIAN—

- Question *re* number of European and Indian Residents and Political Agents in —. 1905.

STATE PRISONERS—

- Question *re* allowances of — in Bengal. 31, 920-22.
- Question *re* grievances of — in the Central Jail, Alipore. 44.
- Question *re* identity of the two Judges who examined the cases of — in Bengal. 1611-12.
- Question *re* rank of the two Judges who examined the cases of — in Bengal. 1348, 1352.
- Question *re* representations from — in Bengal. 31, 920-22.
- Question *re* —. 30, 49, 204-06.
- Question *re* — in Bengal. 30-31, 31-32.
- Question *re* — in the Central Jail, Alipur. 1108-1109.
- Question *re* treatment of — in Bengal. 919-22.
- Question *re* visits to — in Bengal. 919, 920.
- Statement by the Hon'ble Sir Malcolm Hailey *re* — in Bengal. 1988-89.

STATE RAILWAYS—

- Question *re* house rent allowances for menial staff of —. 116.
- Question *re* leave of menial staff of —. 116-17.
- Question *re* savings in the working expenses of —. 1346-47.
- Question *re* scales of pay for Claims Inspectors on —. 668.
- See under " Railways ".

STEAMERS—

- Question *re* preferential rate granted by certain Railways on goods shipped by a particular non-Indian line of —. 2016.

STEEL INDUSTRY—

- Question *re* publication of the report of the Tariff Board on the —. 2172-74.
- Question *re* protection of the —. 438-39, 1287-88.

STERLING SECURITIES—

- Question *re* — held on account of the Gold Standard Reserve. 111-12.

STOCK VERIFIERS—

- Question *re* —, etc. 668.

STORES—

- Question *re* expenditure on — purchased in India, Great Britain, etc. 143-44.
- Question *re* Government's future policy regarding the purchase of —. 202.
- Question *re* purchase of —. 423.
- Question *re* purchase of — in England. 883-884, 907.
- Question *re* purchase of — by the High Commissioner for India. 437.

STORES—*contd.*

- Question *re* quantity of — purchased by the High Commissioner for India from 1-4-23 to 30-9-23. 157.
- Question *re* rate of exchange adopted by Railways for comparison of rupee and sterling tenders for —. 1300-01.
- Question *re* training facilities for students with firms receiving orders for the supply of — to Govt.. 1313.
- Statement (laid on the table) *re* tenders in respect of — purchased for India, which have been accepted by the High Commissioner for India during the half year ending 30th June 1923. 15-22.

STORES DEPARTMENT—

- Question *re* Indians employed in the superior grade of the — of the Railway Department. 1339.

STRAITS SETTLEMENTS—

- Question *re* increase of wages of Indian labourers in the —. 163.
- Question *re* supply of opium to Hong Kong and the —. 1132-33.

STRATEGIC RAILWAYS—

- Question *re* police force employed on — in the North-West Frontier Province. 1614-15.

STUDENT(S)—

- Question *re* training facilities for — with firms receiving orders for the supply of stores to Government. 1313.
- Question *re* Bengal — for the Royal Indian Military College, Dehra Dun. 1352-53.
- Question *re* selection of Bengal — for the Royal Military College, Sandhurst. 1353.

STATION MASTER(S)—

- Question *re* appointment of — as Travelling Ticket Inspectors on the East Bengal Railway. 168.
- Question *re* European — at certain stations on the North Western Railway. 669.
- Question *re* transfer of the — Ballygung. 107-108.

STATION SUPERINTENDENTS—

- Question *re* non-employment of Indian —, etc., at important stations on the East Indian Ry. 232-33.

STATION HOSPITAL(S)—

- Question *re* British and Indian —. 215-16.

STATIONERY AND PRINTING—

- including Expenditure in England.
- Budget Demand for " — ". 1680.

SUB-ASSISTANT SURGEONS—

- Question *re* classification of Military — holding Viceroy's Commissions. 2104-05.
- Question *re* demobilization of Assistant Surgeons and — (Military). 1616.
- Question *re* duties of Military —. 2105.
- Question *re* Military Assistant and —. 1905-06.
- Question *re* registration of Military Assistant Surgeons and —. 922.

SUBORDINATE ACCOUNTS SERVICE—

Question *re* Anglo-Indians, Hindus and Muhammadans in the ——. 1965-66.

SUBORDINATE SERVICES—

Question *re* reduction of salaries of the — in the Punjab. 592.

SUB-POSTMASTER, FORT WILLIAM—

Question *re* the —. 891.

SUBSIDIARY COINS—

See under "Coins".

SUGAR—

Question *re* increase in revenue from the duty on foreign ——. 1348.

Question *re* imports of foreign — and salt. 1348.

Question *re* imports of — from Java, Cuba and Hawaii. 482.

SUKKUR BARRAGE—

Purchase of stores in India for New Delhi and the ——. 145.

SUPERANNUATION ALLOWANCES AND PENSIONS—Including Expenditure in England.

Budget Demand for "——". 1876.

Demand for Supplementary Grant for "——". 852.

SUPERINTENDENTS OF POST OFFICES—

Question *re* appointment of Indians as ——. 2099.

SUPERINTENDENT OF STATIONERY AND PRINTING—

Question *re* — Oudh and Rohilkund Railway. 676.

SUPERIOR AUDIT SERVICE—

Question *re* the number of Europeans, Hindus and Muhammadans in the ——. 1118-17.

SUPER-TAX—

Question *re* income-tax and — realised from cotton mills. 1344-45.

SUPPLEMENTARY GRANTS—

Demands for — for 1923-1924. 822-863.

SUPREME COURT—

Question *re* establishment of a — in India. 191.

SURVEY OF INDIA—

Budget Demand for "——". 1817-20.

Demand for Supplementary Grant for "——". 850.

SURPLUS OFFICERS—

Question *re* cost of demobilization of ——. 137.

SWARAJIST(S)—

Question *re* Brigade Order *re* voting for a non-—— candidate 445, 483.

SWARAJYA MOVEMENT—

Question *re* participation of Government pensioners in the Khilafat and ——. 113.

SWARAJYA PARTY—CENTRAL COUNCIL—

Question *re* demands of the —. 445.

SYAMACHARAN, Mr.

Oath of Office. 3.

Question *re* annual import of foreign liquors into India during the last ten years. 2166.

Question *re* annual income from the Excise Department during the last ten years. 2166.

Question *re* annual sale of opium during the last ten years. 2165-66.

Question *re* import and export of cattle. 911.

Question *re* imports of foreign sugar and salt. 1348.

Question *re* increase in revenue from the duty on foreign sugar. 1348.

Question *re* rank of the two Judges who examined the cases of State prisoners in Bengal. 1348.

Question *re* recommendations of the Industrial Commission. 1349.

SYMES, Mr. W. F.—

Question *re* rent dues from Mr. —, Executive Engineer, for Bangalore No. 2 Church Road, Raisina. 2099.

T**TARIFF (AMENDMENT) BILL—**

See under "Bills".

TARIFF BOARD—

Question *re* publication of the Report of the — on the Steel Industry. 2172-74.

See under "Session(s)".

TARIFF VALUES—

Question *re* — on cotton goods. 218.

TAXATION—

Question *re* additional — levied by the Central Government since the inauguration of the Reforms. 411-12.

Question *re* levy of — by executive action. 218-19, 1121-1122.

Question *re* — in Bhagur. 682.

TAXATION COMMITTEE—

Question *re* —. 657-58.

Question *re* terms of reference of the —. 1998.

See under "Committee".

TAXATION INQUIRY—

Question *re* —. 870.

TAXES—

Question *re* the recovery of Municipal and Halkhuri — from the postal and telegraph staff occupying Government quarters. 1814.

TAXES ON INCOME—

Budget Demand for " — ". 1419-1423.

Demand for Supplementary Grant for " — ". 830-32.

TEA GARDEN(S)—

Question *re* Assam — emigrants. 432-33.

Question *re* wages in the — of Assam for adult male and female labourers. 433.

TECHNICAL TRAINING—

Question *re* scholarships for the — abroad of Indians and Anglo-Indians. 436-37.

TELEGRAPH DEPARTMENT—

Question *re* grant of compensatory allowances to the staff of the — in Presidency towns and in Rangoon and Karachi. 1369.

Question *re* Wireless Branch of the —. 1998-99.

TELEGRAPH EMPLOYEES—

Question *re* medical examination of —. 890.

Question *re* quarters for —. 888.

TELEGRAPH FORMS—

Question *re* income from advertisements on postal publications and —. 198.

TELEGRAPH LINES—

Question *re* cost of — and of the Traffic Branch. 890.

Question *re* mileage of —. 1136.

TELEGRAPH OFFICE(S)—

Question *re* unremunerative departmental —. 888-89.

TELEGRAPH OFFICIALS—

Question *re* recovery of house rent and municipal taxes from—. 475.

TELEGRAPH RATES—

Question *re* inland deferred —. 196-97.

TELEGRAPH STAFF—

Question *re* house rent allowances for —. 111.

Question *re* increase of the postal and —. 886.

Question *re* local allowances to — employed in Assam. 2017.

Question *re* pay allowances and hours of work of the —. 1892.

Question *re* recovery of Municipal and Halkhuri taxes from the — occupying Government quarters. 1814.

TELEGRAPH TRAFFIC—

Question *re* increase of —. 889.

TELEGRAPHIC ADDRESSES—

Question *re* increase in the fees for registration of —. 2004.

TELEGRAPHISTS—

Question *re* reduction of —. 915.

TELEPHONE—

Question *re* grant of — and wireless concessions to various utility companies. 150.

TENDER(S)—

- Question *re* rate of exchange adopted by Railways for comparison of rupee and sterling — for stores. 1300-01.
 Question *re* — for locomotives made in India. 157-59.
 Statement laid on the table *re* — for stores for the Government of India. 1883-88.

TERRITORIAL FORCE—

- Question *re* amalgamation of the Parsi Pioneers with the —. 1812.
 Question *re* Auxiliary Force and the —. 433.
 Question *re* Indian —. 182.
 Question *re* officers of the — and Auxiliary Forces. 420.
 Question *re* recruitment for the — in the Punjab and United Provinces. 254.

THATHAMEDA TAX—

- Question *re* abolition of the — in Upper Burma. 1356-57.

THEFT(S)—

- Question *re* — and pilferage on the N. W. Railway. 2019.

THIRD CLASS ACCOMMODATION—

- Question *re* reservation of — on the Kalka Simla Railway during the move of the Government of India. 1993-94.

TIMBER MERCHANTS—

- Question *re* assessment to income-tax of — in the Punjab. 166.

TIME GUN—

- Question *re* cost of firing —. 675.

TIME LIMIT FOR SPEECHES —

- Adoption of a motion that speeches at subsequent stages of the debate on Demands for Grants should be limited to ten minutes, but that, where a Member of the Government has to reply to a number of speeches, he may have such latitude as the Chair may choose to allow him. 1758.

TIME SCALE—

- Question *re* — of pay for the staff of G. I. P. Railway. 693.

TIRUPATI—

- Question *re* proposed meter gauge railway from — to Madras. 1306.

TIRUPATI EAST STATION—

- Question *re* waiting accommodation at —. 882.

TITLE(S)—

- Question *re* the grant of the — of Hon'ble to Members of the Legislative Assembly. 2089-90.

TIWARI, RAM AMUGRAPA—

- Question *re* fine imposed on — postman of Calcutta. 702.

TOK KYI, MAUNG—

- Election of — to the Standing Committee for the Commerce Department. 347.
 Oath of Office. 3.
 Question *re* abolition of the Thathameda tax in Upper Burma. 1356-57.
 Question *re* contribution to Burma for the collection of the salt duty. 1357.
 Question *re* Mahabudha Temple at Budha Gaya. 679.

TONKINSON, MR. H.—

Court-fees (Amendment) Bill—

Motion to refer — to Select Committee. 2145.

Hindu Coparcener's Liability Bill—

Motion to refer to Select Committee. 2194-97.

Oath of Office. 1979.

TOTTENHAM, MR. A. R. L.—

Oath of Office. 1, 1833.

TOURS—

Question *re* expenditure on the Governor General's —. 585.

TRADE UNION(S)—

Question *re* officials or — staff maintained by foreign countries in India and *vice versa*. 184, 185.Question *re* Railways and —. 697.Question *re* registration of —. 417-18.Question *re* registration and protection of —. 444.

TRAFFIC INSPECTORS—

Question *re* appointments of Indians to the cadre of — 666, 1839.Question *re* Indian — and Traffic Superintendents. 906.Question *re* — on the North Western Railway. 667.

TRAFFIC INSPECTORS (COMMERCIAL)—

Question *re* — on the N. W. Railway. 668.

TRAFFIC STAFF—

Question *re* leave of the — of the N. W. Railway. 865-66.Question *re* termination of the services of the — of the N. W. Railway. 866.Question *re* — of the North Western Railway. 865.Question *re* transfers of the — of the North Western Railway. 865.

TRAFFIC SUPERINTENDENT(S)—

Question *re* Indian Traffic Inspectors and —. 906.

TRAINING REGULATIONS—

Question *re* — of the Auxiliary Force. 681.

TRAINS—

Question *re* additional — for incoming foreign mails. 688.Question *re* express and slow third class —. 688.Question *re* His Excellency the Viceroy's Special —. 1292.Question *re* passenger guards on third class express and passenger — 893.Question *re* refreshment accommodation on — for Indian passengers —. 870.

TRANSFERRED DEPARTMENTS—

Question *re* control of —. 1114.

TRANSFERRED SUBJECTS—

Question *re* declaration of policy in the Central Provinces with regard to —. 2158-59.Question *re* offers to Swarajists to administer — in Bengal and the Central Provinces. 415.Question *re* Reserved and —. 415.Resolution *re* — in the Provinces. 620.

TRANSPORTATION DEPARTMENT—

Question *re* — and Commercial Department on the G. I. P. Railway. 606.

TRANSPORTATION OFFICERS—

Question *re* Food Inspectors and — on the E. B. Railway. 119.

TRAVELLING ALLOWANCES—

Question *re* — of Members of the Executive Council and Secretaries. 663-64.

Question *re* — of Members of the Legislative Assembly. 194-195.

TRAVELLING TICKET CHECKERS—

Question *re* — on the Oudh and Rohilkhand Railway. 676.

TRAVELLING TICKET INSPECTORS—

Question *re* appointment of Station Masters as — on the E. B. Railway. 118.

TRAVELLERS (COMMERCIAL)—

Question *re* use of Longwood Hotel by — and other members of the public. 2014.

TRIKANNAD RAILWAY STATION—

Question *re* —. 1279-80, 2171.

TROOPS—

Question *re* cost of — stationed at Muzaffarpur. 4647.

Question *re* health of — stationed at Razmak and Razani. 184. —

Question *re* location of — at Muzaffarpur. 45, 45-46, 1101-02.

Question *re* reduction of British — in India. 195-96.

Question *re* — employed to protect the different Frontiers. 2016.

TRUSTS BILL, HINDU RELIGIOUS AND CHARITABLE—

See under " Bills ".

TURKEY—

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegation to —, Persia and certain Arab States. 2177-78, 2212-30.

Question *re* refusal of passports to the proposed Indian Delegations to —, Persia and certain Arab States. 2174-77.

TURNING, MR. J. M.—

Budget Demand for " Emigration, Internal." (Development of Agency Tracts in Madras). 1867.

Oath of Office. 2.

Resolution *re* repeal of Bengal Regulation III of 1818. 2061-63.

U**UJAGAR SINGH BEDI, BABA—**

Oath of Office. 3.

Question *re* exemptions under the Indian Arms Rules. 1288-89.

Question *re* life licences under the Indian Arms Rules. 1289-90.

Question *re* renewal of licences for arms. 1290.

Question (Supplementary) *re* cheap and speedy justice. 421.

Resolution *re* grievances of the Sikh community. 979-80.

UNANI AND AYURVEDIC EXPERTS—

Question *re* utilization of the services of —. 435.

UNITED KINGDOM—

Question *re* entitled passages to the —. 1617.

UNITED PROVINCES—

Question *re* abolition of the Board of Revenue in the —. 280-81.

Question *re* extension of the term of revenue settlement in the —. 2124.

Question *re* Indianisation of the Police Service in the —. 2087.

Question *re* promotion of provincial Police Service officers to the Imperial Police Service in the —. 2087-88.

Question *re* separation of Judicial and executive functions in the —. 2088.

UNIVERSITY—

Question *re* establishment of a — for Rajputana. 138.

ORTHODOX QUARTERS—

Question *re* "C" and "D" type — at Raisina. 1113.

Question *re* size of rooms in orthodox and — in Raisina. 1113-14.

V

VASAD—

Question *re* proposed railway from — to Kathana. 1343-44.

VASAD-BORSAD-KATHANA—

Question *re* the — Railway. 1292.

VENEERS—

Questions *re* imports of —, splints and dummy match boxes. 435, 689-90.

VENKATAPATIRAJU, MR. B.—

Budget Demand for "Emigration, Internal". (Proper treatment of labourers in India). 1854-55, 1861.

Budget Demand for "Excise". 1445-46, 1447, 1457.

Budget Demand for "Forest". 1458-60.

Budget Demand for "General Administration". 1793.

Budget Demand for "Indian Postal and Telegraph Department" (Improvement and cheapening of postal facilities). 1576-78.

Budget Demand for "Indo-European Telegraph Department". (Recommendations of the Retrenchment Committee in the matter of economising expenditure). 1638-39, 1640.

Budget Demand for "Interest on Miscellaneous Obligations." 1653.

Budget Demand for "Jails and Convict Settlements". 1803.

Budget Demand for "Medical Services." (Central Research Institute at Delhi and Indianisation of the Civil side of the Medical Services). 1850-51.

Budget Demand for "Ports and Pilotage". 1804-05.

Budget Demand for "Railways—Working Expenses." 1473-75.

Budget Demand for "Railways." 1540-42.

VENKATAPATIRAJU, Mr. B.—contd.

Court-fees (Amendment) Bill—

Motion to refer to Select Committee. 2149-51.

Demand for Supplementary Grant for "Administration of Justice."
846.

Election of — to the panel of the Standing Committee to advise on questions relating to Emigration. 941.

Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.

Indian Tariff (Amendment) Bill—

Motion to consider. 451-52.

Motions for Adjournment to discuss the departure of the Akali Jatha from Amritsar and its imminent arrival at Jaito Gurdwara. 1927.

Oath of Office. 2.

Question re admission of Indians to all arms of the Military, Naval and Air Forces in India. 135.

Question re capitation charges payable to the War Office. 187.

Question re Census of production of British India. 134.

Question re conversion of rupee pensions paid in England. 138.

Question re cost of demobilization of surplus officers. 137.

Question re duty realised from enhanced salt tax. 135-36.

Questions re employment of Oriyas on the Bengal Nagpur Railway. 137.

Question re equipment of Agricultural Research Institute and College to train Indians for the Indian Agricultural Service. 139.

Question re establishment of a University for Rajputana. 138.

Question re export of cattle to foreign countries, during 1922-23 and 1923-24. 161.

Question re grant of further Reforms. 33.

Question re grant of scholarships to Indians for research work. 134.

Question re number of licenses for fire-arms granted in India. 134.

Questions re number of Oriyas in Government Service. 138-39.

Questions re opening of a School of Mining and Geology at Dhanbad.
135.

Question re presentation of a Joint Address to His Excellency the Viceroy by Members of the Legislature. 134.

Question re Provincial Contributions to the Central Revenues. 132.

Question re recommendations of the Inchcape Committee re pensions.
137.

Question re reductions in Artillery. 137.

Question (Supplementary) re Taxation Committee. 657-58.

Question re withdrawal of British Cavalry Regiments from India. 134.

Resolution re amalgamation of the Indian Territorial Force with the Auxiliary Force. 223-27, 251.

Resolution re reduction of the Provincial Contributions. 330-36.

VETERINARY SERVICES—

Budget Demand for "Civil ----." 1853.

VETO, POWER OF—

Question re the — of the Secretary of State for India. 906-07.

VICEREGAL LODGE—

Question re furniture for the new —, Delhi. 1992-93.

VICEROY, HIS EXCELLENCY THE—

Inauguration by — of the fourth Session of the Council of State and the Legislative Assembly. 5-14.

Message from — *re* attendance of Members. 4.

Question *re* expenditure on the Bodyguard, Band, Staff, etc., of —. 1291-92.

Question *re* presentation of a Joint Address to — by Members of the Indian Legislature. 134.

Question *re* Special Train of —. 1292.

VICEROY'S COMMISSIONS—

Question *re* Officers of the Indian Army holding the —. 188.

VICTORIA TERMINUS, BOMBAY—

Question *re* waiting rooms at —. 202-03.

VILLAGE PANCHAYETS—

Question *re* action taken under section 107 of the Criminal Procedure Codes against — started by Congress organizations. 2163.

VISHINDAS, MR. HARCHANDRAI—

Appointment of — to serve on the Committee on Public Petitions. 817.

Court-fees (Amendment) Bill—

Motion to refer to Select Committee. 2140.

Demand for Supplementary Grant for "Indo-European Telegraph Department". 837.

Exercise of Mr. President's discretion under Standing Order 8 (4) in the matter of the transfer of Resolutions from the secondary to the regular List of Business. 514.

General Discussion on the Budget. 1247-52.

Indian Penal Code (Amendment) Bill (Protection of Minor girls)—

Motion to refer to Select Committee. 173.

Oath of Office. 2.

Question *re* allowances of Appraisers, Examiners, etc., at Karachi. 121.

Question *re* allowances of Income-tax Officers at Karachi. 120.

Question (Supplementary) *re* applications for information from Local Governments by private Members of the Central Legislature. 133.

Question *re* appointment of Indians on I. C. S. cadre as Secretary and Deputy Secretaries. 907.

Question *re* appraisers of the Karachi Customs House. 120-21.

Question *re* compensatory allowances for the staff of the North-Western Railway at Karachi. 439.

Question *re* employment of men of Revenue Department to do income-tax work in Bombay, Sind. 120.

Question *re* Income-tax Officers. 120.

Question *re* Indian Traffic Inspectors and Traffic Superintendents. 906.

Question *re* leave of the traffic staff of the North Western Railway. 865-66.

Question *re* new Pension Rules. 1809.

Question (Supplementary) *re* Nobel Peace Prize. 674.

Question *re* payment to Bombay Government for work done in connection with income-tax. 119-20.

Question *re* power of veto of the Secretary of State for India. 906-07.

VISHINDAS, MR. HARCHANDRAI—*contd.*

- Question *re* purchase of stores in England. 907.
 Question (Supplementary) *re* reservation of third class accommodation on the Kalka-Simla Railway during the move of the Government of India. 1994.
 Question *re* retrenchment on the North Western Railway. 439.
 Question *re* shortage of appraisers at Karachi. 121.
 Question *re* supply to Members of the Assembly of All-India Census Reports. 1810.
 Question *re* termination of services of the traffic staff of the North Western Railway. 866.
 Question *re* traffic staff of the North Western Railway. 865.
 Question *re* transfers of the traffic staff of the North Western Railway. 865.
 Question *re* ventilation of the grievances of Government servants. 866.
 Question *re* working hours of the clerical station staff. 906.
 Resolution *re* imposition of a countervailing duty on South African coal. 317.
 Resolution *re* return to India of Mr. B. G. Horniman. 804.

VISHNUPUR—

- Question *re* opening of the Santragachi — branch of the Bengal Nagpur Railway. 946.

VIZAGAPATAM HARBOUR—

- Question *re* —. 411.

VOTERS—

- Question *re* number of — for the Provincial Councils and the Legislative Assembly. 414.

VOTES—

- Question *re* recording of — in Landholders' Constituencies. 181.

VOTING—

- Question *re* Brigade Order *re* — for a non-Swarajist candidate. 483.

W**WAGON(S)—**

- Question *re* allotment of — to collieries. 881-82.
 Question *re* coal — for industrial concerns. 917.
 Question *re* difficulties of small collieries in the matter of supply of —. 1138-39.
 Question *re* orders for — for State Railways from Indian firms. 1904-05.
 Question *re* supply of — to collieries. 912-13.
 Question *re* — allotments to the smaller collieries. 1441-42.
 Question *re* — allotment for coal on the Bengal Nagpur Railway. 943.
 Question *re* — for coal traffic. 36, 913, 918, 919.

WAJIHUDDIN, HAJI—

- Appointment of — to serve on the Committee on Public Petitions. 817.
 Election of — to the Standing Committee for the Department of Education, Health and Lands. 595.

WAJIHUDDIN, HAJI—contd.

- Indian Merchant Shipping (Amendment) Bill—
Motion to circulate. 1969-71.
- Oath of Office. 3.
- Question *re* Anglo-Indians, Hindus and Muhammadans in the Subordinate Accounts Service. 1965-66.
- Question *re* Cantonments Act, 1924 (II of 1924). 1729-30.
- Question *re* casual leave and holidays for the staff of the Delhi press. 1980-81.
- Question *re* compensation for mosques in the New Capital. 1731.
- Question *re* contract for supply of Muhammadan food on Bengal Nagpur Railway. 283.
- Question *re* contracts for supply of luggage porters on the East Indian Railway. 283.
- Question *re* conversion of the platform of the Garib Shah Mosque, Delhi, into a railway platform. 1730.
- Question *re* decrease of civil population of Neemuch. 161.
- Question *re* dissatisfaction among Income-tax Officers in the United Provinces. 1729.
- Question *re* employment of a larger percentage of Muhammadans in the Accounts Department, Posts and Telegraphs. 149-50.
- Question *re* exclusion of press workers from the benefits of the Civil Service Regulations and Fundamental Rules. 1981-82.
- Question *re* inadequate sitting accommodation on the Delhi Railway station platforms. 282.
- Question *re* inadequate supply of drinking water to passengers on the North Western Railway. 149.
- Question *re* income-tax assessments. 1729.
- Question *re* laying on the table of a statement showing the quantities, rates and revenues on salt. 149.
- Question *re* mosque on Asoka Road, Raisina. 1731-32.
- Question *re* mosques and other religious buildings protected under the Ancient Monuments Preservation Act, 1904 (VII of 1904). 1730.
- Question *re* Muhammadans in the Postal Accounts Department. 1732-33.
- Question *re* non-employments of Indian Station Superintendents, etc., at the important stations of the East Indian Railway. 282-83.
- Question *re* number of contractors in the Stores and Engineering Departments of the East Indian and Great Indian Peninsula Railways. 284.
- Question *re* number of European, Hindu and Muhammadan refreshment rooms on the East Indian Railway. 283-84.
- Question *re* opening of the port of Calcutta for pilgrim traffic. 148.
- Question *re* overtime in the Delhi press. 1981.
- Question *re* passenger Superintendents on the Bombay, Baroda and Central India Railway. 1732.
- Question *re* powers of appointment and dismissal of Income-tax Commissioners. 1728.
- Question *re* Provident Fund for press employees. 1981.
- Question *re* quarters for press employees. 1982.
- Question *re* reorganization of the Income-tax Department. 1729.
- Question *re* repair of third class waiting hall shed at Meerut City Junction Railway Station. 282.
- Question *re* resignation of income-tax officers in the United Provinces. 1728.

WAJIHUDDIN, HAJI—concl'd.

- Question *re* supply of drinking water for Indian passengers on Railways. 284.
- Question *re* third class passengers' difficulties in purchasing tickets. 1733.
- Question *re* tomb of Zebu-n-Nisa Begum. 1731.
- Question *re* use of Ferozeshahi mosque, Delhi, as a hospital. 149.
- Question *re* working hours in the Delhi Press. 1979-80.
- Question *re* works committees in the Government of India Presses. 1979.
- Resolution *re* adoption of measures for the convenience of Indian railway passengers. 494-96.

WAITING ROOM(S)—

- Question *re* inter class — for females at Jinardi. 1124-25.
- Question *re* — at the Delhi railway station for inter and third class lady passengers. 2093.
- Question *re* — at Tirupati East Station. 892.
- Question *re* — at Victoria Terminus, Bombay. 202-03.

WAR MATERIALS—

- Questions *re* outstanding accounts between the Home and Indian Governments in respect of —, etc. 481-82.

WAR OFFICE—

- Question *re* capitation charges payable to the —. 137-38.
- Question *re* disbursements made on behalf of the — during the war. 684.

WATER DRINKING—

- Question *re* inadequate supply of — for passengers on the North Western Railway. 149.
- Question *re* supply of — for Indian passengers on Railways. 284.

WAZIRISTAN—

- Question *re* activities of Musa Khan in —. 440.
- Question *re* change in the — policy and strength of the Aden garrison. 2083-84.
- Question *re* expenditure on the campaign in — for the last three years. 480-81.
- Question *re* expenditure on the — campaign. 1137-38.
- Question *re* — occupation and reduction of the Aden garrison. 2083.

WEMYSS, MR. A.—

- Question *re* pay and qualifications of —, Public Works Department, Delhi. 1718-19.

WHITE SLAVE TRAFFIC—

- Question *re* employment of women police in connection with the suppression of the —. 900.

WILKINS, MR. W.—

- Question *re* —, Chief Superintendent, Central Office, Public Works Department, Delhi. 1725-26.

WILLSON, MR. W. S. J.—

- Budget Demand for "Currency". 1877.
 Budget Demand for "Indo-European Telegraph Department". 1631-33, 1637.
 Budget Demand for "Joint Stock Companies". 1871-72.
 Budget Demand for "Meteorology". 1824.
 Budget Demand for "Mines". 1834, 1838.
 Budget Demand for "Railways". 1557.
 Budget Demand for "Railways—Working Expenses". 1481-82.
 Discussion *re* May Session in Simla. 1738, 1740.
 Election of — to the Standing Committee for the Commerce Department. 347.
 Election of — to serve on the Standing Finance Committee. 2183.
 Oath of Office. 4.
 Question raised whether long answers to questions should be laid on the table. 1724.
 Question *re* export trade in Indian coal. 1896.
 Question (Supplementary) *re* Imperial Bank of India. 432-33.
 Question (Supplementary) *re* Income-tax paid by foreign companies. 429.
 Question *re* nomination papers of candidates for election to the Legislative Assembly. 1280-81.
 Question *re* orders for wagons for State Railways from Indian firms. 1904-05.
 Question *re* wagon supply for coal. 2122.
 Resolution *re* abolition of the Cotton Excise Duty. 2082-33.
 Resolution *re* imposition of a countervailing duty on South African coal. 302-05.
 Resolution *re* return to India of Mr. B. G. Horniman. 807-08.
 Resolution *re* tenders for Government Stores. 627-30, 642.

WIRELESS—

- Question *re* grant of telephone and — concessions to various utility companies. 150.
 Question *re* India's commitment in respect of — on capital and revenue account, respectively. 141.
 Question *re* — concessions. 141.
 Question *re* branch of the Telegraph Department. 1998-99.

WOOLWICH—

- Question *re* admission of Indians to the Royal Military Academy at —. 1295.

WOMEN FRANCHISE—

See under "Franchise for Women".

WOMEN POLICE—

- Question *re* employment of — to control the traffic in women and children. 900.

WORKING HOURS—

- Question *re* — in the Army Factory Accounts Office. 2157.
 Question *re* — of the clerical station staff. 906.

WORKMEN'S BREACH OF CONTRACT ACT—

See under "Act".

WORKMEN'S COMPENSATION ACT—*See* under "Act".**WORKSHOP(S)—**Question *re* appointment of an Indian to be in charge of the wood — of the Forest Research Institute. 1631.Question *re* training of apprentices in railway —. 1354.Question *re* training of Indian graduates at the Jamalpur —. 1358.**WRIGHT, MR. W. T. M.—**

Oath of Office. 1, 2081.

X**XMAS CONCESSIONS—***See* under "Concessions".**Y****YAKUB, MAULVI MUHAMMAD—**

Budget Demand for "Archaeology". 1830.

Budget Demand for "Education" (Grants for Benares and Aligarh Universities). 1843-44, 1846.

Election of — to serve on the Standing Finance Committee. 284.

Election of — to the Standing Committee for the Deptt. of Education, Health and Lands. 595.

Expression of regret at the death of Mr. G. M. Bhurgri. 1431.

General Discussion on the Budget. 1918-20.

Motion for Adjournment to discuss the refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2231-23.

Oath of Office. 3.

Question *re* abolition of the Board of Revenue, United Provinces. 281-81.Question *re* accommodation of Members of the Indian Legislature at Simla. 2116.Question *re* accommodation of orthodox Members of the Indian Legislature in the Western Hostel, Raisina (Delhi). 2116-17.Question *re* Advisory Committee, Oudh and Rohilkhand Railway. 675.Question *re* annual subscription for Assembly debates. 659.Question *re* death of Chella Muttu, a coolie in Malaya. 280.Question *re* demolition of a Mosque near Paharganj. 279-80.Question *re* grant of conveyance allowance to Members of the Indian Legislature in Simla. 2167.Question *re* import duty on splints and dummy match boxes. 1122.Question *re* improvement in the publication of the Indian Law Reports. 660-661.Question *re* Indian Cadets at Sandhurst. 659.Question *re* Indianisation of the Police Service in the United Provinces. 2087.Question *re* interception of postal letters. 661.Question *re* mosque near Qutab Minar. 2119.

AKUB, MAULVI MUHAMMAD—contd.

- Question *re* number of, and expenditure on, Commissions and Committees appointed by Government and the Assembly. 156.
- Question *re* old mosque at Raisina. 661-662.
- Question *re* pay of the civil clerical establishments, N.-W. F. Province. 1895.
- Question *re* pay of clerks of the Irrigation Department, N.-W. F. Province. 1895.
- Question *re* postal letter boxes in the villages of Path Malla Johar. 659.
- Question *re* posting of Indian commissioned officers from Sandhurst to Indian units. 660.
- Question *re* promotion of provincial Police Service officers to the Imperial Police Service in the U. P. 2087-88.
- Question *re* publication of the Report of the Guiana Commission. 156-57.
- Question (Supplementary) *re* Ramganga Ry. disaster. 2172.
- Question (Supplementary) *re* refusal of passports to the proposed Indian delegations to Turkey, Persia and certain Arab States. 2175-76.
- Question *re* restrictions on the issue and renewal of passports. 2102.
- Question *re* revision of pay of civil clerks, N.-W. F. Province. 1896.
- Question *re* season post office at Milam. 659.
- Question *re* separation of judicial and executive functions in the U. P. 2088.
- Question *re* Superintendent of Printing and Stationery, O. & R. Ry. 676.
- Question *re* travelling ticket checkers on the O. & R. Ry. 676.
- Resolution *re* amalgamation of the Indian Territorial Force with the Auxiliary Force. 248.
- Resolution *re* grant of full self-governing Dominion Status to India. 739-41.
- Resolution *re* Greetings of the Assembly to the Labour Party. 648-50.
- Resolution *re* Muhammadan representation. 777-78.
- Resolution *re* release of Maulana Hasrat Mohani. 1014-15.

FUSUF IMAM, MR.—

- Oath of Office. 129.

Z**ZEB-UN-NISA BEGUM.**

- Question *re* tomb of ——. 1731.

ZOOLOGICAL SURVEY—

- Budget Demand for " ——" . 1830.
- Demand for Supplementary Grant for " ——" . 851.